BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
M.A. NO. 57/2025
IN
ORIGINAL APPLICATION NO. 613/2022

IN THE MATTER OF:
RAM MILAN SAHANI

…APPLICANT

VERSUS

STATE OF U.P. & ORS.

…RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	AFFIDAVIT ON BEHALF OF THE URBAN DEVELOPMENT DEPARTMENT, GOVERNMENT OF UTTAR PRADESH IN COMPLIANCE OF THE JUDGMENT DATED 26.07.2024 OF THE O.A. AND ORDER DATED 28.08.2025 PASSED IN THE M.A. BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
2.	A COPY OF THE U.P. STATE SOLID WASTE MANAGEMENT POLICY, 2018 IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-1**	
3.	A COPY OF THE UTTAR PRADESH STATE SOLID WASTE MANAGEMENT RULES, 2021, PROVIDING LEGAL BACKING TO THE IMPLEMENTATION OF THE 2018 POLICY, IS ANNEXED HEREWITH AND	

	MARKED AS **ANNEXURE-2**	
4.	A COPY OF APPROVED CITY SOLID WASTE MANAGEMENT ACTION PLAN (CSWAP) IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-3**	
5.	A COPY OF THE STANDARD OPERATING PROCEDURE (SOP) ISSUED JOINTLY BY MOSJE, MOHUA, MINISTRY OF PANCHAYATI RAJ, AND DEPARTMENT OF DRINKING WATER AND SANITATION IS ANNEXED HEREWITH AND MARKED AS **ANNEXURE-4**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
bhanwar09jadon@gmail.com | 6375115224

DATE: 04/12/2025
PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
M.A. NO. 57/2025
IN
ORIGINAL APPLICATION NO. 613/2022

NOTARY
Ambrish Kumar
Advocate & Notary
Tehsil Sadar, Lucknow
Regd. No 34(86)2009
NOTARIAL NOTARIAL
GOVT. OF U.P. INDIA

IN THE MATTER OF:
RAM MILAN SAHANI

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT(s)

AFFIDAVIT ON BEHALF OF THE URBAN DEVELOPMENT DEPARTMENT, GOVERNMENT OF UTTAR PRADESH IN COMPLIANCE OF THE JUDGMENT DATED 26.07.2024 OF THE O.A. AND ORDER DATED 28.08.2025 PASSED IN THE M.A. BY THE HONBLE NATIONAL GREEN TRIBUNAL, NEW DELHI

NOTARY
Ambrish Kumar
Advocate & Notary
Tehsil Sadar, Lucknow
Regd. No 34(86)2009
GOVT. OF U.P. INDIA

I, Anuj Kumar Jha, aged about 44 years S/o Sri Badri Jha, presently posted as the Secretary, Urban Development Department, Government of Uttar Pradesh, do hereby solemnly affirm and state on oath as under:

Sworn & Verified
Before me
4/12/25
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill-Devi Ganj Anaiya
Adampur Janubi, Lucknow

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response.

2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER:

3. That the above-captioned matter pertains to the Original Application No. 613/2022 titled "Ram Milan Sahani vs. State of Uttar Pradesh &Ors." filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding non-compliance of provisions of the Solid Waste Management Rules, 2016 and consequential environmental degradation in the State of Uttar Pradesh.

NOTARY Ambrish Kumar Advocate & Notary Tehsil Sadar, Lucknow Regd. No 34(86)2009 GOVT. OF U.P.

4. That by Judgment dated 26.07.2024, the Hon'ble Tribunal directed the Secretary, Urban Development Department and the Secretary, Panchayati Raj & Rural Development Department, Government of Uttar Pradesh, to comply with the statutory obligations under Rule 11(a) to (m) of the Solid Waste Management Rules, 2016, meticulously and to submit an Action Taken Report within three months.

Sworn & Verified Before me 04/12/25 AMBRISH KUMAR ADVOCATE & NOTARY Vill-Devi Ganj Anaha Adampur Janubi, Lucknow

5. That subsequently, by Order dated 28.08.2025, the Hon'ble Tribunal required submission of a consolidated compliance affidavit detailing actions taken by the respective departments in pursuance of the above

judgment. The present affidavit is, therefore, being filed in compliance of the said directions detailing the actions undertaken by the Department in accordance with Rule 11 of the Solid Waste Management Rules, 2016, and subsequent policy and regulatory measures implemented at the State and Urban Local Body (ULB) levels.

II. COMPLIANCE UNDER RULE 11 OF THE SOLID WASTE MANAGEMENT RULES, 2016

6. That in compliance of the directions issued by the Hon'ble Tribunal and in discharge of the statutory duties under Rule 11 of the Solid Waste Management Rules, 2016, the Urban Development Department, Government of Uttar Pradesh, has undertaken the following actions and Policy measures:

NOTARY Ambrish Kumar Advocate & Notary Tehsil Sadar, Lucknow Regd. No 34(8)/2006 GOVT. OF U.P. INDIA

A. Preparation of State Policy and Solid Waste Management Strategy

7. That the State of Uttar Pradesh has prepared and notified its comprehensive policy titled "Uttar Pradesh State Solid Waste Management Policy, 2018", which provides a roadmap for efficient management of all types of solid waste in the state. The said Policy emphasizes:

Sworn & Verified Before me 04/12/24 AMBRISH KUMAR ADVOCATE & NOTARY Vill-Govt Gani Ansari Adampur Jankipuram, Lucknow

- Collection, segregation, and processing of municipal solid waste including construction & demolition (C&D) waste at source;

- Promotion of recycling and reuse of waste materials to minimize environmental impacts;
- Establishment of proper disposal channels for non-recyclable waste to prevent illegal dumping.

A copy of the U.P. State Solid Waste Management Policy, 2018 is annexed herewith and marked as **Annexure-1.**

B. Emphasis on Waste Reduction, Reuse, Recycling and Recovery

8. That the State Policy and the Solid Waste Management Rules, 2021 lay emphasis on the principles of waste reduction, reuse, recycling, and recovery to ensure minimal waste reaches landfills and to mitigate the adverse effects of solid waste on human health and the environment.

A copy of the Uttar Pradesh State Solid Waste Management Rules, 2021, providing legal backing to the implementation of the 2018 Policy, is annexed herewith and marked as **Annexure-2.**

NOTARY Ambrish Kumar Advocate & Notary Tehsil Sadar, Lucknow Regd. No 34(86)2009

Sworn & Verified Before me 4/12/24 AMBRISH KUMAR ADVOCATE & NOTARY Adampur Janubi, Lucknow

C. Integration of Informal Sector

9. That the State Policy and Strategy duly acknowledge the primary role played by the informal sectorincluding waste pickers, waste collectors and the recycling industryin reducing waste and conserving resources. Broad guidelines have been framed for their integration into the formal solid waste management system.

D. Implementation of Rules by Urban Local Bodies

10. That under Swachh Bharat Mission 2.0 (Urban), City Solid Waste Management Action Plans (CSWAPs) for 754 Urban Local Bodies (ULBs) have been duly prepared and approved by the State Level Technical Committee (SLTC) and National Advisory and Review Committee (NARC), Ministry of Housing and Urban Affairs (MoHUA), Government of India.

11. These Action Plans serve as the foundational documents for integrated solid waste management at city level, encompassing wet and dry waste processing, C&D waste handling, dumpsite remediation, sanitary landfills, transfer stations and mechanical road sweepers.

A copy of list of approved City Solid Waste Management Action Plan (CSWAP) is annexed herewith and marked as **Annexure-3.**

NOTARY Ambrish Kumar Advocate & Notary Tehsil Sadar, Lucknow Regd. No 34(86)2009 GOVT. OF INDIA

E. Direction to Town and Country Planning Department

Sworn & Verified Before me 04/12/25 AMBRISH KUMAR ADVOCATE & NOTARY Vill-Dovi Ganj Anaiya Adampur Janubi, Lucknow

12. That directions have been issued to the Town and Country Planning Department to ensure that every city Master Plan provides for establishment of solid waste processing and disposal facilities. Suitable land parcels have been identified and allocated to ULBs for setting-up such facilities, and these provisions have been incorporated into Master Plans through the District and Metropolitan Planning Committees.

F. Identification and Allocation of Land

13. That directions have been issued to District Magistrate or District Collector or Deputy Commissioner to facilitate identification and allocation of suitable land as per clause (f) of rules 11 for setting up solid wasteprocessing and disposal facilities to local authorities in his district in close coordination with the Secretary-in-charge ofState Urban Development Department.

G. Space for Segregation and Decentralized Processing

14. That directions have been issued to Housing & Urban Planning Department to ensure that a separate space for segregation, storage, decentralized processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 square meters. To ensure that master plan of every city in the State provides for setting up of solid waste processing and disposal facilities and are clearly earmarked. To ensure that landfill sites demarcated by the ULBs are incorporated in their master plan.

NOTARY Ambrish Kumar Advocate & Notary Tehsil Sadar, Lucknow Regd. No 34(86)2009

Sworn & Verified Before me A.4/12/14 AMBRISH KUMAR ADVOCATE & NOTARY Vill-Devi Ganj Anaiya Adampur Janubi, Lucknow

H. Provision in SEZs and Industrial Areas

15. That developers of Special Economic Zones (SEZs), Industrial Estates and Industrial Parks have been instructed to earmark at least five percent

of the total area or minimum five plots for recovery and recycling facilities, as mandated under Rule 11(h). Advisory instructions have been issued and are being implemented in coordination with industrial development authorities.

I. Establishment of Regional Sanitary Landfills

16. Urban Local Bodies are directed to develop their Sanitary Land Fill sites. Disposal of Inert Wastewill be only at designated sanitary landfill sites. Local body shall ensure that their landfill sites are incorporated in master plan prepared by Town and Country Planning Department.

J. Capacity Building of Local Bodies

17. That the department has organized regular capacity-building and training programmes for municipal officials, sanitation workers and related personnel under Swachh Bharat Mission, in collaboration with Regional Centres for Urban and Environmental Studies (RCUES) and other empanelled resource agencies. The training focuses on segregation at source, composting, plastic-waste management and legacy-waste remediation.

NOTARY Ambrish Kumar Advocate & Notary Tehsil Sadar, Lucknow Regd. No 34(86)2009 INDIA

Sworn & Verified Before me 2.04/12/25 AMBRISH KUMAR ADVOCATE & NOTARY Vill-Devi Ganj Anaiya Adampur Janubi, Lucknow

K. Notification of Buffer Zones

18. That in consultation with the Uttar Pradesh Pollution Control Board, the Department carries out the process of notifying buffer zones for all solid-waste processing and disposal facilities handling more than five tons per day. Technical guidance from UPPCB is being utilized to determine buffer-zone extent depending on local conditions.

L. Registration of Waste Pickers and Recyclers

19. That under the NAMASTE Scheme, the Ministry of Social Justice and Empowerment (MoSJE), Government of India, has developed a dedicated portal for registration of informal waste pickers.As per information received, 13 Resource Organizations have been empanelled by MoSJE to facilitate this process in the State.Profiling and registration of waste pickers have been initiated in all 75 districts, and the process is ongoing.A copy of the Standard Operating Procedure (SOP) issued jointly by MoSJE, MoHUA, Ministry of Panchayati Raj, and Department of Drinking Water and Sanitation is annexed herewith and marked as **Annexure-4**.

NOTARY
Ambrish Kumar
Advocate & Notary
Tehsil Sadar, Lucknow
Regd. No 34(86)2009
GOVT. OF

Sworn & Verified
Before me
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill-Devi Ganj, Amausi
Adampur Janubi, Lucknow

20. That the Urban Development Department, Government of Uttar Pradesh, is committed to ensuring full compliance with the directions issued by the Hon'ble Tribunal in O.A. No. 613/2022, Ram Milan Sahani v. State of U.P. &Ors., and to discharging all statutory obligations under the Solid

Waste Management Rules, 2016 in a time-bound and effective manner. It is further submitted that in case of any violation, the penalties as prescribed under the Uttar Pradesh Solid Waste Management Rules, 2021, shall be applicable.

21. That the Department continues to coordinate with all concerned agencies including the State Mission Directorate (SBM-Urban), Uttar Pradesh Pollution Control Board, Town and Country Planning Department, and Urban Local Bodies to ensure that the objectives of the Uttar Pradesh State Solid Waste Management Policy, 2018 and the U.P. Solid Waste Management Rules, 2021 are fully achieved.

NOTARY Ambrish Kumar Advocate & Notary Tehsil Sadar, Lucknow Regd. No 34(86)2009

22. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

I state that everything stated above has been stated by me in my official capacity on and derived from the official record and I state that nothing material has been concealed therefrom.

Sworn & Verified
Before me
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill-Devi Ganj Ande
Adampur Jandeli, Lucknow

DEPONENT

VERIFICATION

Verified at Lucknow on this 04 day of December 2025, that the contents of the above affidavit from paragraphs 1 to 23 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
Ambrish Kumar
Advocate & Notary
Tehsil Sadar, Lucknow
Regd. No 34(86)2009
GOVT. OF U.P. INDIA

Sworn & Verified
Before me
04/12/25
AMBRISH KUMAR
ADVOCATE & NOTARY
Vill-Devi Ganj Anaiya
Adampur Janubi, Lucknow

04/12/25
I identify the Deponent/Executant/ who has signed/Put T.I. before me.

ANNEXURE-1

ई–मेल
प्राथमिकता / महत्वपूर्ण

प्रेषक,

निदेशक / राज्य मिशन निदेशक,
स्वच्छ भारत मिशन–नगरीय,
राज्य मिशन निदेशालय, उ0प्र0
लखनऊ।

सेवा में,

उप सचिव,
नगर विकास अनुभाग–5,
उ0प्र0 शासन लखनऊ।

संख्या– PMU /822 /५-१(१५)/2023 लखनऊः दिनांक 03 दिसम्बर 2025

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Misc Application No. 57/2025 In ओ0ए0 संख्या–613 / 2022 Ram Milan Sahani Vs State of Uttar Pradesh व अन्य में पारित आदेश दिनांक 16.10.2025 एवं 26.07.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक नगर विकास अनुभाग–5, उ0प्र0 शासन के पत्र संख्या–एन0जी0टी0–323 / नौ–5–2025–06रिट / 2024, दिनांक 03 दिसम्बर 2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Misc Application No. 57/2025 In ओ0ए0 संख्या–613 / 2022 Ram Milan Sahani Vs State of Uttar Pradesh व अन्य में पारित आदेश दिनांक 16.10.2025 एवं 26.07.2025 के अनुपालन में समस्त वांछित कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही की आख्या शासन को तत्काल उपलब्ध कराये जाने की अपेक्षा की गयी है।

अतः उपरोक्त के क्रम में नगरीय निकाय निदेशालय से संबंधित आख्या / सूचना संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित ।

संलग्नक–उपरोक्तानुसार।

भवदीय,

(अनुज कुमार झा)
निदेशक / राज्य मिशन निदेशक

संख्या एवं दिनांक तदैव

प्रतिलिपिः–प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन, लखनऊ को कृपया सूचनार्थ प्रेषित।

(अनुज कुमार झा)
निदेशक / राज्य मिशन निदेशक

Action Taken Report: In Ram Milan Sahani Vs State of UP & Ors. In Misc Application in Disposed of Cases No. 57/2025 In Original Application No. 613/2022 in Compliance of Judgement dated 26.07.2024 and Order dated 28.08.2025

Compliance on Rule 11 of Solid Waste Management (SWM) Rules 2016: -

Sr. No.	**Rule 11** – Duties of the Secretary–in-charge, Urban Development in the States and Union territories as per SWM Rules 2016:	**Compliance made in Balarampur**
1.	The Secretary, Urban Development Department in the State or Union territory through the Commissioner or Director of Municipal Administration or Director of local bodies shall-	
	(a) prepare a state policy and solid waste management strategy for the state or the union territory in consultation with stakeholders including representative of waste pickers, self-help group and similar groups working in the field of waste management consistent with these rules, national policy on solid waste management and national urban sanitation policy of the Ministry of Housing and Urban Affairs, in a period not later than one year from the date of notification of these rules;	The State of Uttar Pradesh has adopted a comprehensive approach to solid waste management through the **UP State Solid Waste Management Policy, 2018**, and the **UP State Solid Waste Management Rules, 2021**, supported by city-level action plans under **Swachh Bharat Mission – Urban (SBM-U)**. State of Uttar Pradesh has prepared its own comprehensive waste management policy, the UP State Solid Waste Management Policy, 2018 **(Copy Attached),** and circulated the policy with all the concerned departments in the State which serves as a roadmap for managing all types of Solid waste. **This policy emphasizes:** • Collection, segregation, and processing of municipal solid waste including C&D waste at the source. • Recycling and reusing municipal solid waste and C&D waste, where feasible, to minimize environmental impact.
	(b) while preparing State policy and strategy on solid waste management, lay emphasis on waste reduction, reuse, recycling, recovery and optimum utilization of various components of solid waste to ensure minimization of waste going to the landfill and minimize impact of solid waste on human health and environment;	
	(c) state policies and strategies should acknowledge the primary role played by the informal sector of waste pickers, waste collectors and recycling industry in reducing waste and provide broad guidelines regarding integration of waste picker or informal waste collectors in the waste management system.	

	(d) ensure implementation of provisions of these rules by all local authorities	• Establishment of proper disposal channels for non-recyclable waste to prevent illegal dumping. In addition to the state policy, the **UP State Solid Waste Management Rules, 2021 (Copy Attached),** were formulated to give specific legal backing to the enforcement municipal solid waste management. **City Solid Waste Management Action Plan (CSWAP) –** Under Swachh Bharat Mission 2.0 – Urban (SBM-U), the City Solid Waste Management Action Plan (CSWAP) for 754 ULBs has been duly prepared and approved by both the State Level Technical Committee (SLTC) and the National Advisory and Review Committee (NARC), Ministry of Housing and Urban Affairs (MoHUA). These approved CSWAP documents serve as the foundational roadmap for integrated solid waste management practices within the Urban Local Body (ULB). The CSWAP comprehensively includes major waste management components such as: • Wet waste processing • Dry waste processing • Construction & Demolition (C&D) waste processing • Dumpsite remediation • Sanitary landfill • Transfer station • Mechanical Road Sweepers (MRSs) Each component is supported with detailed budgetary allocations.
	(e) direct the town planning department of the State to ensure that master plan of every city in the State or Union territory provisions for setting up of solid waste processing and disposal facilities except for the cities who are members of common waste processing facility or regional sanitary landfill for a group of cities; and	
	(f) ensure identification and allocation of suitable land to the local bodies within one year for setting up of processing and disposal facilities for solid wastes and incorporate them in the master plans (land use plan) of the State or as the case may be, cities through metropolitan and district planning committees or town and country planning department;	
	(g) direct the town planning department of the State and local bodies to ensure that a separate space for segregation, storage, decentralized processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 square meters.	
	(h) direct the developers of Special Economic Zone, Industrial Estate, Industrial Park to earmark at least five percent of the total area of the plot or minimum five plots or sheds for recovery and recycling facility.	
	(i) facilitate establishment of common regional sanitary land fill for a group of cities and towns falling within a distance of 50 km (or more) from the regional facility on a cost sharing basis and ensure professional management of such sanitary landfills;	

	(j) arrange for capacity building of local bodies in managing solid waste, segregation and transportation or processing of such waste at source;	**List of the approved City Solid Waste Management Action Plan (CSWAP) is attached for reference.**
	(k) notify buffer zone for the solid waste processing and disposal facilities of more than five tons per day in consultation with the State Pollution Control Board; and	
2.	(L) Start a scheme on registration of waste pickers and waste dealers.	Under the NAMASTE Scheme, the Ministry of Social Justice and Empowerment (MoSJE), Government of India, has developed a dedicated portal for the registration of informal waste pickers. As of now, 13 Resource Organizations (ROs) have been empaneled and finalized by MoSJE to facilitate this process. A Standard Operating Procedure (SOP) for Resource Organizations under the waste pickers component of the NAMASTE Scheme has been jointly prepared and circulated by MoSJE, the Ministry of Housing and Urban Affairs (MoHUA), the Ministry of Panchayati Raj, and the Department of Drinking Water and Sanitation. **(Copy Attached)** The profiling and registration process of waste pickers in the state was initiated by the Resource Organizations, and the process is currently ongoing. As of date, profiling of waste pickers has been started in 75 districts.

संख्याः 2221 /नौ–5–18–352सा/2016

प्रेषक,

मनोज कुमार सिंह
प्रमुख सचिव,
उत्तर प्रदेश शासन।

सेवा मे,

समस्त अपर मुख्य सचिव/प्रमुख सचिव/सचिव,
उत्तर प्रदेश शासन।

नगर विकास अनुभाग–5 लखनऊः दिनांकः 29 जून, 2018

विषयः– **उत्तर प्रदेश राज्य ठोस अपशिष्ट प्रबन्धन नीति का प्रख्यापन।**

महोदय,

1 भौगोलिक क्षेत्रफल की दृष्टि से उत्तर प्रदेश देश का चौथा सबसे बड़ा राज्य है जो देश के लगभग 9 प्रतिशत भौगोलिक क्षेत्र को आच्छादित करता है। उत्तर प्रदेश देश का सर्वाधिक जनसंख्या वाला प्रदेश भी है जहाँ 2011 की जनगणना के अनुसार 19.96 करोड़ लोग निवास कर रहे है, जिसमें से 15.51 करोड़ ग्रामीण क्षेत्रों में और 4.45 करोड़ लोग नगरीय क्षेत्रों में निवास करते हैं। इस प्रकार भारत की कुल जनसँख्या का लगभग 16.50% तथा भारत की कुल शहरी आबादी का लगभग 11.80% उत्तर प्रदेश में निवास करती है। वर्ष 2001–2011 के दौरान यहॉ की शहरी जनसंख्या में कुल 1.09 करोड़ की वृद्धि हुई है।

2 नीति के लक्ष्य एवं उद्देश्य

नीति के प्राथमिक उद्देश्य निम्नलिखित है :

(i) उत्तर प्रदेश के शहरों व कस्बों में स्वस्थ, स्वच्छ पर्यावरण हेतु स्वच्छता सम्बन्धी उच्च मानकों की प्राप्ति।

(ii) अपशिष्ट उत्पादन के न्यूनीकरण (Reduction), पुनरुपयोग (Reuse), पुनर्चक्रण (Recycling) तथा नगर निकायों में ठोस अपशिष्ट के विभिन्न घटकों के अधिकतम उपयोग व Resource Recovery पर बल दिया जायेगा, जिससे लैंडफिल स्थल पर भेजे जाने वाले अपशिष्ट की मात्रा के साथ–साथ मानव स्वास्थ्य तथा पर्यावरण पर पड़ने वाले इसके दुष्प्रभाव को न्यूनतम किया जा सके।

(iii) राज्य में एकीकृत, लागत प्रभावी ठोस अपशिष्ट प्रबंधन प्रणाली को तैयार करने, क्रियान्वित करने, तथा संचालित किए जाने तथा ठोस अपशिष्ट प्रबंधन शुल्क व अन्य स्रोतों के माध्यम से राजस्व प्राप्ति।

(iv) साझेदारी, बिक्री अथवा पुनरुपयोग के माध्यम से पुनर्प्राप्त किए गये अपशिष्ट स्रोतों यथा उच्च मूल्य वाले पुनर्चक्रित, निम्न मूल्य वाले पुनर्चक्रित, कम्पोस्ट, दहनशील पदार्थ

शहरी [illegible] एवं गरीबी उन्मूलन
उ० प्र० शासन।

(RDF) को अपशिष्ट ऊर्जा उपयोगकर्ताओं तक पहुंचाकर इनका अंतिम उपयोग अथवा शोधन सुनिश्चित करना।

(v) विकेन्द्रीत ठोस अपशिष्ट प्रबन्धन को बढ़ावा देना।

(vi) अनौपचारिक क्षेत्र में इस कार्य में लगे लोगों से प्रभावी समन्वय।

3 उत्तर प्रदेश में ठोस अपशिष्ट प्रबंधन नीति हेतु मार्गदर्शी सिद्धांत:

जनसंख्या वृद्धि और नगरीकरण के साथ ही ठोस अपशिष्ट प्रबंधन राज्य हेतु एक व्यापक चुनौती के रूप में उभरा है। समय के साथ–साथ न केवल अपशिष्ट की मात्रा में वृद्धि हुई है अपितु विभिन्न प्रकार के नए–नए उत्पादों, उपकरणों और संयंत्रों के आने से अपशिष्ट के अभिलक्षणों में भी व्यापक परिवर्तन हुए है।

पृथक्करण, संग्रहण, शोधन एवं निस्तारण के माध्यम से पर्यावरणीय रूप से उचित तरीके से ठोस अपशिष्ट का वैज्ञानिक निस्तारण पर्यावरण पर पड़ने वाले अपशिष्ट के दुष्प्रभाव को घटाता है। स्थानीय नगरीय प्राधिकारी नगरीय ठोस अपशिष्ट के पृथक्करण, संग्रहण, भंडारण, परिवहन, प्रसंसकरण तथा निस्तारण हेतु अवसंरचना के विकास हेतु उत्तरदायी है। उत्तर प्रदेश की ठोस अपशिष्ट प्रबंधन नीति निम्नलिखित सिद्धांतों पर आधारित है :

(a) **स्रोत स्तर पर न्यूनीकरण, पृथक्करण व पुनरुपयोग:**
ठोस अपशिष्ट प्रबंधन हेतु स्थानीय निकाय अपशिष्ट उत्पादन के न्यूनीकरण, स्रोत पर पृथक्करण एवं पुनरुपयोग के विकल्प को बढ़ावा देंगे। ये न केवल अपशिष्ट के प्रबंधन, शोधन व निस्तारण व्यय को कम करने में सहायक होगा अपितु पर्यावरण पर पड़ने वाले विभिन्न दुष्प्रभावों यथा लीचिंग, वायु प्रदूषण और ग्रीन हाउस गैसों के उत्सर्जन को कम करने में भी सहायक होगा |

(b) **अपशिष्ट पुनर्चक्रण :**
पृथक्करण, संग्रहण, और पुनर्प्रसंकरण की प्रक्रिया के माध्यम से प्राप्त पुनरूपयोगी पदार्थों द्वारा नए उत्पादों का निर्माण अगला प्रमुख विकल्प होगा | इस कार्य में लगे Informal sector को निकाय द्वारा पूरी प्रक्रिया से जोड़ा जायेगा।

(C) **अपशिष्ट का कम्पोस्टिंग :**
जहाँ तक संभव हो अपशिष्ट के जैविक अंश को कम्पोस्ट किया जाना चाहिये और इसका उपयोग मृदा की गुणवत्ता में सुधार तथा कृषि उत्पादन की वृद्धि हेतु किया जाना चाहिये | यह कार्य विकेन्द्रीत रूप से वार्डवार/जोनवार करने का प्रयास होना चाहिए।

(d) **अपशिष्ट से ऊर्जा :**
जहाँ अपशिष्ट से पदार्थ पुनर्प्राप्ति संभव नहीं है वहाँ ऊष्मा, विद्युत अथवा ईंधन उत्पादन के रूप में अपशिष्ट से ऊर्जा प्राप्ति को प्राथमिकता दी जा सकेगी| जैव–मिथेनेशन, प्लास्टिक से तेल, अपशिष्ट से पैलेटों, अपशिष्ट दहन, अवशिष्ट व्यत्पन्न ईंधन (RDF) का उत्पादन, तथा नगरीय ठोस अपशिष्ट से पृथक किए गये सूखे अवशिष्ट के सह–प्रसंस्करण को "अपशिष्ट से उर्जा" प्रौद्योगिकी के तहत सामान्य रूप से अपनाया जायेगा |

(e) **अपशिष्ट निस्तारण :**
शेष बचे हुए अपशिष्ट को जिसमें मुख्यतः निष्क्रिय अनुपयोगी पदार्थ शामिल होते हैं, ठोस अपशिष्ट प्रबंधन नियम, 2016 के अनुरूप निर्मित किए गये सैनिटरी लैंडफिलों में निस्तारित किया जाना चाहिए | लक्ष्य यह निर्धारित है कि लैंडफिल स्थलों तक न्यूनतम अपशिष्ट पहुंचे (अधिकतम 10%)।

4 **मार्गदर्शी सिद्धान्तों के क्रियान्वयन की रणनीति :**

(i) घरेलू स्तर के साथ ही प्रसंस्करण इकाईयों पर दो कूड़ेदान और पृथक्करण की व्यवस्था की जायेगी | घरेलू खतरनाक अपशिष्टों जैसे कि बैटरी, ब्लेड, रेजर आदि का पृथक रूप से एकत्रीकरण व निस्तारण किया जाना चाहिए |

(ii) 50 माइक्रोन से कम मोटाई वाले प्लास्टिक बैगों के उत्पादन, विक्रय और उपयोग पर रोक का प्रभावी क्रियान्वयन |

(iii) अनौपचारिक क्षेत्र जो अपशिष्ट प्रबन्धन से जुड़ा है, उनके साथ प्रभावी समन्वय|

(iv) विकेंद्रीकृत अपशिष्ट प्रबंधन प्रणाली को बढ़ावा दिया जायेगा |

(v) वर्ष के 365 दिन निश्चित समय पर अपशिष्ट का 100% संग्रहण और यह सुनिश्चित करना कि एक बार घरों से अपशिष्ट एकत्र हो जाने के पश्चात् यह पुनः जमीन पर न रखा जाय|

(vi) नियमित व निर्धारित रूटवार पृथक्कृत कूड़े के परिवहन की व्यवस्था |

(vii) अधिकतम संसाधनों की प्राप्ति हेतु वार्डों में सामग्री प्राप्ति केन्द्रों की स्थापना |

(viii) प्रदूषणकर्ता भुगतान करें – स्थानीय निकायों को दण्ड शुल्क में पर्याप्त वृद्धि करनी चाहिये यथा कूड़ा फैलाने पर 1000 रुपये और निषिद्ध किए गये पॉलिथीन बैगों के उत्पादन, विक्रय और उपयोग पर 50,000 रुपये का जुर्माना राशि नियत किया जाना।

(ix) दैनिक सड़क की सफाई – मुख्य सड़कों व बाजारों में मुख्यतः रात्रि में सफाई |

(x) कूड़ा बीनने वालों के लिए सामाजिक एवं स्वास्थ्य बीमा तथा निकाय द्वारा I-Card जारी करना व औपचारिक व्यवस्था के साथ समन्वय स्थापित करना।

(xi) प्रभावी आई.ई.सी. और क्षमता संवर्धन |

5 भागीदारों की भूमिका व उत्तरदायित्वः

(I) अपशिष्ट उत्पादकों की भूमिका व उत्तरदायित्व

(i) प्रत्येक अपशिष्ट उत्पादक को चाहिए कि स्वयं द्वारा उत्पादित अपशिष्ट को दो प्रकारों में यथा जैविक (बायोडिग्रेडेबल) तथा अजैव–अपशिष्ट (नॉन–बायोडिग्रेडेबल) में पृथक कर कूड़ेदानों में एकत्र करे और इस पृथक्कृत अपशिष्ट को समय पर स्थानीय प्राधिकारियों द्वारा जारी निर्देशानुसार या अधिसूचनानुसार अधिकृत कूड़ा उठानेवाले को सौंपे | इस हेतु स्थानीय नगरीय निकाय द्वारा कूड़ेदान रखने की व्यवस्था बनायी जानी चाहिए। Domestic Hazardous कूड़े को पृथक एकत्रित करना चाहिए तथा इसे नियत स्थान पर प्रत्येक पक्ष अथवा माह में एकत्र कर पहुँचाया जाना चाहिए। उपयोग किए जा चुके सेनेटरी अपशिष्ट जैसे कि डायपर, सेनेटरी पैड्स आदि को निर्माता द्वारा अथवा ब्राण्ड स्वामी द्वारा उपलब्ध कराए गये थैले में सुरक्षित रूप से लपेट कर अथवा स्थानीय प्राधिकारियों द्वारा जारी निर्देशानुसार सूखे कूड़े हेतु निर्धारित कूड़ेदान में अथवा अजैव–निम्नीकरणीय (नॉन–बायोडिग्रेडेबल) अपशिष्ट हेतु निर्धारित कूड़ेदान में रखे | दुकानों, व्यावसायिक प्रतिष्ठानों और व्यापरियों द्वारा उचित स्थल पर ही पृथक्कृत अपशिष्ट का भण्डारण किया जायेगा। निर्माण एवं ध्वन्स जनित (Construction and Demolition) अपशिष्ट स्वयं के परिसर में एकत्रित करे और स्थानीय निकाय इसका निस्तारण निर्माण एवं ध्वन्स जनित अपशिष्ट नियम, 2016 के अनुरूप करेंगे। घरों अथवा परिसरों से उत्पन्न होने वाले उद्यानीय अपशिष्ट तथा बाग–बगीचे वाले अपशिष्ट को स्वयं के परिसर में ही एकत्रित किया जाऐगा, निकाय द्वारा इनके समुचित निस्तारण के निर्देश निर्गत किए जाऐंगे |

(ii) व्यक्ति (अपशिष्ट उत्पादक व अन्य) ठोस अपशिष्ट को सड़कों पर, परिसर के बाहर, खुले सार्वजानिक स्थलों पर अथवा नालियों या (Water Bodies) जल निकायों में न तो फेंकेगा न गाड़ेगा | अपशिष्ट को जलाया नहीं जायेगा।

(iii) प्रत्येक अपशिष्ट उत्पादक, ठोस अपशिष्ट प्रबंधन हेतु ऐसे उपभोक्ता शुल्क का भुगतान करेगा जैसा कि स्थानीय निकाय की उपविधि में विनिर्दिष्ट किया जाए |

(iV) कोई भी व्यक्ति स्थानीय निकाय को सूचित किए बिना किसी भी अननुज्ञापित स्थल पर सौ से ज्यादा लोगों का न तो कोई समारोह आयोजित करेगा और न ही उन्हें एकत्र करेगा |

(V) प्रत्येक सड़क विक्रेता अपनी दैनिक गतिविधियों के दौरान उत्पन्न हुये अपशिष्ट के भण्डारण हेतु उपयुक्त कूड़ादान रखेगा यथा भोज्य–अपशिष्ट,डिस्पोजेबल प्लेट्स, कप्स, कैन्स, बचा हुआ भोजन, सब्जियां, फल आदि, और इन्हें स्थानीय नगरीय निकाय द्वारा अधिकृत स्थलों/डिपो में अथवा वाहनों में डालेगा |

(Vi) सभी आवास वेलफेयर समितियां तथा बाजार संघ स्थानीय निकाय के साथ भागीदारी करके नियमानुसार स्रोत स्तर पर ही उत्पादकों द्वारा जनित अपशिष्ट का पृथक्करण

सुनिश्चित करेंगे, पृथक्कृत अपशिष्ट को संग्रहित किए जाने में सहायता प्रदान करेंगे और पुनर्चक्रण योग्य पदार्थों को या तो अधिकृत अपशिष्ट संग्राहकों को अथवा अधिकृत पुनर्चक्रण कर्ता को सौंपेंगे। जहाँ तक संभव हो अपशिष्ट के जैव–निम्नीकरणीय (बायोडिग्रेडेबल) अंश को परिसर के अन्दर ही कम्पोस्टिंग अथवा जैव–मिथेनेशन के माध्यम से प्रसंस्करित, शोधित व निस्तारित किया जायेगा | अपशिष्ट के अवशिष्ट अंश को स्थानीय निकाय द्वारा निर्देशित अपशिष्ट संग्रहकों अथवा अभिकरण/संस्था को सौंपा जायेगा |

(II) <u>जिलाधिकारी की भूमिका एवं उत्तरदायित्व:</u>

(i) जिलाधिकारी, राज्य नगर विकास विभाग के सचिव के साथ गहन समन्वय स्थापित करते हुए अपने जिले में ठोस अपशिष्ट प्रबंधन नियम, 2016 के नियम 11 के उपनियम (एफ) के तहत ठोस अपशिष्ट प्रसंस्करण तथा निस्तारण इकाई सैनेटरी लैण्डफिल की स्थापना हेतु उपयुक्त भूमि उपलब्ध करायेंगे |

(ii) प्रत्येक स्थानीय निकाय में ठोस अपशिष्ट प्रसंस्करण अथवा निस्तारण हेतु भूमि की उपलब्धता शासनादेश संख्या: 4520/नौ–8–2017–153जे/2017 दिनांक 10 अक्टूबर, 2017 के अनुरूप अगले छः माह में करायी जानी होगी |

(iii) जिलाधिकारी तीन माह में कम से कम एक बार अपशिष्ट के पृथक्करण, प्रसंस्करण, शोधन और निस्तारण से सम्बंधित स्थानीय निकायों के कार्यों की समीक्षा करेंगे और निदेशक, स्थानीय निकाय तथा सचिव, राज्य नगर विकास विभाग के साथ परामर्श कर सुधारात्मक उपायों को अपनायेंगे|

(III) <u>स्थानीय निकायों की भूमिका एवं उत्तरदायित्व:</u>

(a) उपविधियों का निर्माण और संगठनात्मक ढांचे का सुदृढ़ीकरण :

(i) स्थानीय निकाय अपशिष्ट फैलाने और जलाने को दंड सहित निषिद्ध किए जाने हेतु उपविधि बनाएंगे। कूड़ा फैलाने पर कम से कम 1000 रुपये और निषिद्ध किए गये पॉलिथीन बैगों (50 माइक्रोन से कम मोटाई वाले) के उत्पादन, विक्रय और उपयोग हेतु न्यूनतम 50,000 रुपये दंड निर्धारित किया जायेगा।

(ii) स्थानीय निकाय अपशिष्ट के संग्रहण व पृथक्करण हेतु उपयोगकर्ता शुल्क को निर्दिष्ट करते हुए उपविधि बनायेंगे|

(iii) स्थानीय निकाय अपशिष्ट के संग्रहण और प्रसंस्करण हेतु निजी संचालकों को नियुक्त कर सकेंगे, जहाँ संचालक गृह स्वामियों अथवा प्रतिष्ठानों से उपयोगकर्ता शुल्क प्राप्त कर कार्य करेगा।

(iv) प्रत्येक निकाय वार्ड स्वच्छता प्रोत्साहन समिति का गठन करेंगे तथा इन्हें क्रियाशील रखेंगे।

(v) राज्य नीति की अधिसूचना की तारीख से छः माह के भीतर राज्य नीति के अनुरूप ठोस अपशिष्ट प्रबंधन योजना का निर्माण करेंगे और इसकी एक प्रतिलिपि सरकार को जमा करेंगे|

(vi) Informal Sector (समस्त कूड़ा) उठाने वालों का पंजीकरण कर उन्हें फोटो पहचान पत्र जारी करने का कार्य छः माह में पूरा किया जायेगा।

(IV) <u>आवास एवं नगर नियोजन विभाग की भूमिका और उत्तरदायित्व</u> :

(i) 200 से अधिक घरों अथवा 5000 वर्ग मी. से अधिक क्षेत्रफल वाले भूखंड के ग्रुप–हाउसिंग, अथवा व्यावसायिक प्रतिष्ठानों, संस्थानों अथवा किसी भी अन्य अनावासीय काम्प्लेक्स के लिए बनायी जाने वाली विकास योजना में ठोस अपशिष्ट के विकेंद्रीकृत प्रसंस्करण हेतु पृथक्करण व भण्डारण हेतु स्थान का सीमांकन निर्धारण सुनिश्चित करना |

(ii) यह सुनिश्चित करना कि राज्य के प्रत्येक शहर हेतु निर्मित महायोजना/मास्टर प्लान में ठोस अपशिष्ट के प्रसंस्करण व निस्तारण की सुविधा स्थापना हेतु स्पष्ट मानक प्रावधान किये गए हों |

(iii) स्थानीय नगरीय निकायों द्वारा निर्धारित/सीमांकित किये गये लैंडफिल स्थलों को अपनी महायोजना मास्टर प्लान में समाविष्ट करना |

(iv) शासनादेश संख्या 563/8–3–12–27 विविध/08 दिनांक 02.03.2012 का समुचित क्रियान्वयन सुनिश्चित करना |

(v). क्षेत्रीय योजनाओं में सैनेटरी लैंडफिल स्थल हेतु जगह उपलब्ध कराना |

(vi) स्थानीय नगरीय निकायों को आवश्यकतानुसार उनकी योजनाओं के तहत अपशिष्ट ऊर्जा संयंत्रों हेतु जगह उपलब्ध कराना |

(V) हाउसिंग बोर्ड, विकास प्राधिकरणों और निजी बिल्डरों की भूमिका व उत्तरदायित्व :

(i) व्यावसायिक अथवा आवासीय कॉलोनियों की योजना बनाये जाने के दौरान ही अपशिष्ट प्रबंधन हेतु स्थान का निर्धारण अवश्य किया जाए |

(ii) शून्य अपशिष्ट उत्पादक समुदाय बनाने का प्रयास करना |

(VI) उद्योग विभाग की भूमिका एवं उत्तरदायित्व :

(i) विस्तारित उत्पादक दायित्वों (Extended Producers Responsibilities) के तहत राज्य के समस्त उद्योगों को पुनर्चक्रण हेतु पैकेजिंग पदार्थ को वापस एकत्र किये जाने के लिए अधिसूचित करना|

(ii) राज्य के ऐसे उद्योगों को जहाँ अवशिष्ट व्युत्पन्न ईंधन (Refuse Designed Fule) का उपयोग होता है, निर्देशित करेगा कि वे निकटस्थ स्थानीय नगरीय निकाय से (100 किमी की परिधि) से अवशिष्ट व्युत्पन्न ईंधन (RDF) उठायें |

(VII) राज्य नगरीय विकास अभिकरण (सूडा) और जिला नगरीय विकास अभिकरण (डूडा) की भूमिका व उत्तरदायित्व :

(i) यह सुनिश्चित करेंगे कि समस्त स्वयं सहायता समूह, शहरी गरीब इलाके में ठोस अपशिष्ट प्रबंधन से सम्बंधित स्थानीय निकाय को सहयोग प्रदान करेंगे |

(ii) घर घर संग्रहण, पृथक्करण और वर्मी कम्पोस्टिंग प्लांट को चलाने हेतु स्वयं सहायता समूह गठित करने का प्रयत्न करेंगे | इस उद्देश्य हेतु प्रशिक्षण एवं ऋण उपलब्ध कराने हेतु एन0यू0एल0एम0 और अन्य योजनाओं के अंतर्गत धन का उपयोग कर सकेंगे |

(iii) अनौपचारिक क्षेत्र में कार्यरत कूड़ा उठाने वाले कार्मिकों (Rag Pickers) का निकाय द्वारा पंजीयन व पहचान पत्र निर्गत करने में सहयोग करेंगे।

(VIII) डिस्पोजेबल उत्पादों तथा सेनेटरी नैपकिन्स और डायपर के निर्मात अथवा ब्रांड स्वामियों की भूमिका एवं उत्तरदायित्व :

(i) समस्त ब्रांड स्वामी, जो अपने उत्पादों को ऐसे पैकेजिंग पदार्थ में बेचते अथवा प्रचारित करते हैं जो कि जैविक रूप से विघटनीय न हों, एक ऐसी व्यवस्था बनायेंगे जिसके

तहत उनके उत्पादों के कारण उत्पादित पैकेजिंग अपशिष्ट को वापस इकट्ठा किया जा सके |

(ii) सैनेटरी नैपकिन्स और डायपर्स के निर्माता अथवा ब्रांड स्वामी अथवा उनके विपणन की कम्पनियाँ उनके उत्पादों में पूर्णतः पुनर्चक्रण योग्य सामग्रियों के उपयोग की संभावनाओं का पता लगायेंगे अथवा अपने सेनेटरी उत्पाद के पैकेट के साथ प्रत्येक नैपकिन व डायपर के निस्तारण हेतु थैले अथवा रैपर उपलब्ध कराएंगे |

(iii) ऐसे समस्त निर्माता, ब्रांड स्वामी अथवा विपणन कम्पनियाँ अपने उत्पादों को उचित रूप से रैप कर निस्तारित किए जाने के प्रति जनता को शिक्षित जागरूक करेंगे |

(IX) <u>ठोस अपशिष्ट पर आधारित अवशिष्ट व्युत्पन्न ईंधन संयंत्र तथा अपशिष्ट उर्जा संयंत्रों की 100 किमी की परिधि में स्थित औद्योगिक इकाइयों की भूमिका एवं उत्तरदायित्व :</u>

(i) समस्त औद्योगिक इकाइयाँ जो कि ईंधन का उपयोग कर रही हों और ठोस अपशिष्ट पर आधारित अवशिष्ट व्युतपन्न ईंधन संयंत्र से 100 किमी की परिधि में अवस्थित हों इन नियमों की अधिसूचना के पश्चात छः माह के भीतर अपनी कुल ईंधन आवश्यकता के कम से कम 5% भाग को उत्पादित किए जा रहे अवशिष्ट व्युतपन्न ईंधन से RDF की उपलब्धता के दृष्टिगत बदलेंगे|

6 <u>स्वच्छ व सुन्दर शहर के लिए कार्यवाही:</u>

नगर विकास विभाग द्वारा स्थानीय निकायों को राज्य वित्त आयोग, 14वें वित्त आयोग तथा अवसंरचना मद के तहत धन अवमुक्त किया जाता है। स्थानीय निकायों के ठोस अपशिष्ट प्रबंधन और उनके राजस्व उत्पादन/संग्रह में सुधार के लिए उक्त योजनाओं के अन्तर्गत धनराशि की अवमुक्ति नियोजित करनी चाहिए। नगर विकास विभाग के निकायों द्वारा ठोस अपशिष्ट प्रबन्धन के कार्यों को प्रभावी बनाने के लिए सतत अनुश्रवण व मार्गदर्शन करने के साथ–साथ प्रोत्साहन हेतु पहल की जायेगी। सहायता/प्रोत्साहन निम्नलिखित क्षेत्र में की जायेगी:–

(i) अपशिष्ट न्यूनीकरण हेतु |
(ii) वार्ड तथा स्थानीय निकाय को खुले में शौच से मुक्त (ओ.डी.एफ) बनाने हेत|
(iii) द्वार–द्वार संग्रहण, पृथक्करण, कूड़ा फैलाने को निषिद्ध किए जाने और उपयोक्ता शुल्क लागू किये जाने सम्बंधी नियमों के निर्माण हेतु |
(iv) उपयोक्ता शुल्क के 100% संग्रहण हेतु प्रोत्साहन |
(v) वार्ड स्वच्छता प्रोत्साहन समिति की क्रियाशीलता।

(vi) "शून्य अपशिष्ट" उत्पादक स्थानीय निकाय का लक्ष्य प्राप्त किए जाने हेतु।

(vii) ठोस अपशिष्ट प्रबंधन की गतिविधियों से कबाड़ी वालों, कूड़ा उठाने वालों व स्वयं सहायता समूहों आदि जैसे अनौपचारिक वर्ग को एकीकृत करने वाले स्थानीय निकाय को

(viii) ठोस अपशिष्ट प्रबंधन यथा सफाई कर्मी की उपस्थिति, सफाई कार्यों के संचालन में GIS/जियो–टैगिंग, और जीपीएस आधारित अपशिष्ट का परिवहन आदि की निगरानी हेतु e-Governance शासन उपकरणों का उपयोग करने वाली स्थानीय नगरीय निकायों को |

(ix) स्वच्छता के क्षेत्र में राज्य स्तरीय पुरस्कार की व्यवस्था।

(x) तालाब, नदी व अन्य वाटर बाडी के संरक्षण व विकास हेतु।

(xi) भूगर्भ जल रिचार्ज हेतु।

7 ठोस अपशिष्ट प्रबंधन (पृथक्करण, संग्रहण, परिवहन, प्रसंस्करण और निस्तारण) में निजी भागीदारी और निवेश हेतु:

(क) ऐसे मामलों में जहाँ निजी निवेशकर्ता अथवा भागीदार द्वारा दीर्घावधि (25–30 वर्षों) लीज पर निकाय की भूमि एवं स्थानीय निकाय से ठोस अपशिष्ट की आवश्यकता हो :

किसी निजी इकाई/निवेशक/गैर सरकारी संगठन द्वारा बिना किसी वित्तीय सहायता की मांग के, ठोस अपशिष्ट प्रबंधन सम्बन्धी गतिविधियों हेतु राज्य के किसी भी स्थानीय निकाय अथवा स्थानीय निकायों के समूह–क्षेत्र हेतु कोई भी प्रस्ताव सरकार/निदेशालय/निकाय को विज्ञापन के सापेक्ष उपलब्ध कराया जा सकता है। राज्य स्तरीय समिति द्वारा प्रस्तावों पर विचार किया जायेगा। यह समिति अवस्थापना एवं औद्योगिक विकास विभाग द्वारा पी.पी.पी. प्रोजेक्ट के लिए निर्गत गाइडलाइन्स–2016 के अनुसार परियोजना लागत के अनुसार गठित होगी। समिति द्वारा परियोजना के कार्यान्वयन के लिए अनुमति हेतु संस्तुति दी जाएगी। स्थानीय निकाय की भूमि को दीर्घकालिक पट्टे पर देने के लिए सक्षम प्राधिकारी द्वारा ऐसी अनुमति के लिए निम्नलिखित शर्तों के साथ प्रदान की जायेगी :

(i) परियोजना के क्रियान्वयन हेतु स्थानीय निकाय के पास उपलब्ध आवश्यक भूमि को पट्टे पर 1 रूपये प्रति वर्गमीटर वार्षिक किराये पर दिया जायेगा |

(ii) विकासकर्ता को उपलब्ध करायी गयी भूमि का उपयोग स्वीकृत परियोजना के अतिरिक्त किसी अन्य गतिविधि हेतु नहीं किया जायेगा |

(iii) परियोजना प्रस्तावक द्वारा भूमि को बंधक नहीं रखा जायेगा |

(iv) नगर में जनित ठोस अपशिष्ट निःशुल्क परियोजना स्थल पर नगरीय निकाय द्वारा उपलब्ध कराया जायेगा।

(v) भूखंड तक पहुँच मार्ग/विद्युत/पानी/मार्ग प्रकाश/जल निकासी/सीवर आदि की सुविधा का विकास स्थानीय नगरीय निकाय द्वारा किया जायेगा। विकासकर्ता, ठोस अपशिष्ट प्रबंधन की प्रक्रिया द्वारा उत्पादित होने वाले उत्पादों अथवा समवर्ती उत्पादों को बेचने हेतु अधिकृत होगा |

(vi) योजना का कियान्वयन तीन वर्ष में न होने पर भूमि स्वतः निकाय को वापस हो जायेगी।

(ख) ऐसे मामलों में जहाँ निजी निवेशकों अथवा भागीदारों को 35% तक Viability Gap Funding की आवश्यक हो अथवा उपभोग होने वाले ठोस अपशिष्ट हेतु प्रति टन टीपिंग फीस की अथवा उत्पादित विद्युत ऊर्जा पर प्रति यूनिट शुल्क की अथवा उत्पादित कम्पोस्ट पर प्रति इकाई शुल्क की मांग हो |

अपशिष्ट ऊर्जा, अपशिष्ट से पैलेट, अपशिष्ट से कम्पोस्ट, प्लास्टिक से तेल आदि परियोजनायें सामान्यतः इस वर्ग में आती हैं। ऐसी सार्वजानिक –निजी–भागीदारी पर आधारित परियोजनाओं हेतु विकासकर्ता के चयन की प्रक्रिया शासन द्वारा पी.पी.पी. प्रोजेक्ट हेतु जारी आदेशों के अन्तर्गत किया जायेगा |

(ग) ऐसे मामलों में जहाँ ठोस अपशिष्ट के द्वार–द्वार संग्रहण की गतिविधि शामिल हो और आवेदक संगठन द्वारा इसके लिए स्थानीय निकाय से कोई धन की मांग न की जा रही हो |

ऐसे मामलों में जहाँ आवेदक संगठन ठोस अपशिष्ट का द्वार–द्वार संग्रहण हेतु इच्छुक हो और वह स्थानीय निकाय अथवा राज्य से बिना कोई धन लिये उपयोक्ता शुल्क भवन स्वामी से लेकर कार्य हेतु तैयार हो तो उसे वार्ड अथवा वार्डों अथवा पूरे शहर/कस्बे को अधिकतम पॉच वर्षों हेतु यह कार्य सौंपा जा सकता है| आपसी समझौते के आधार पर इसे आगामी तीन वर्षों हेतु पुनः नवीकृत किया जा सकता है| स्थानीय निकायें उपलब्ध पार्कों अथवा अन्य उपयुक्त जगहों को कम्पोस्टिंग, पृथक्करण और संग्रहित अपशिष्ट के प्रसंस्करण हेतु प्रति वर्ग मी0 वार्षिक किराया रूपये 1 पर पॉच वर्षों हेतु पट्टे दे सकेंगी। स्थानीय निकाय अपने क्षेत्र में ठोस अपशिष्ट प्रबंधन हेतु एक से अधिक संगठनों को नियुक्त कर सकेगी | चयनित संगठनों कों निकाय ठोस अपशिष्ट के परिवहन हेतु वाहन उपलब्ध करा सकतें है।

8 <u>डम्पींग/ड्रेजिंग ग्राउण्ड जिनका प्रयोग नहीं हो रहा, उनका प्रबंधन व विकासः</u>

स्थानीय निकाय के abondoned लैण्डफिल साइट की वैज्ञानिक कैपिंग व विकास के कार्य को वन एवं पर्यावरण विभाग,उत्तर प्रदेश की सहायता से सम्पन्न कराया जायेगा। ऐसे स्थलों की सूची नगर विकास विभाग, वन एवं पर्यावरण विभाग को उपलब्ध कराएगा जो इन स्थलों की वैज्ञानिक कैपिंग और Landscaping तथा पार्कों अथवा हरित क्षेत्र के रूप में

विकसित करने हेतु परियोजना का निर्माण करेंगे, परियोजना का निर्माण विकास व अन्य संस्था द्वारा भी किया जा सकता है| स्वच्छ भारत अभियान(शहरी) के अंतर्गत ऐसी परियोजनाओं को अनुमति प्रदान करने वाली राज्य स्तरीय समिति के अनुमोदन के पश्चात् वन विभाग को क्रियान्वयन हेतु धन उपलब्ध कराया जायेगा। इस कार्य हेतु CSR के अन्तर्गत भी धनराशि प्राप्त की जा सकती है।

9 अतएव इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 08.04.2016 द्वारा प्रख्यापित सालिड वेस्ट मैनेजमेंट रूल्स 2016 के नियम 11—1 में उल्लिखित प्रविधानों के अनुक्रम में "**उ0प्र0 राज्य ठोस अपशिष्ट प्रबन्धन नीति**"एतद्द्वारा प्राख्यापित किया जाता है।

उ0प्र0 राज्य ठोस अपशिष्ट प्रबन्धन नीति तत्कालिक प्रभाव से लागू होगें।

संलग्नकः
उ0प्र0 राज्य ठोस अपशिष्ट प्रबन्धन नीति की प्रति।

भवदीय,

28.6.18

(मनोज कुमार सिंह)
प्रमुख सचिव।

प्रतिलिपिः— निम्नलिखित को सूचनार्थ एव आवश्यक कार्यवाही हेतु प्रेषितः—

1— समस्त प्रमुख सचिव, मा0 मुख्यमंत्री, उत्तर प्रदेश शासन।
2— स्टाफ आफिसर, मुख्य सचिव, उत्तर प्रदेश शासन।
3— समस्त मण्डायुक्त, उत्तर प्रदेश।
4— समस्त जिलाधिकारी, उत्तर प्रदेश।
5— समस्त नगर आयुक्त, नगर निगम, उत्तर प्रदेश।
6— निदेशक, सूचना एवं जनसम्पर्क विभाग, उत्तर प्रदेश।
8— निदेशक, नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
9— मिशन निदेशक(एस0बी0एम0), नगरीय निकाय निदेशालय, उ0प्र0 लखनऊ।
10— प्रबन्ध निदेशक, उ0प्र0 जल निगम, लखनऊ।
11— निदेशक, सीएण्डडीएस, उ0प्र0 जल निगम, लखनऊ
12— निदेशक/अपर निदेशक, क्षेत्रीय नगर एवं पर्यावरण अध्ययन केन्द्र, लखनऊ।
13— अधिशासी अधिकारी, समस्त नगर पालिका परिषद/नगर पंचायत, उ0प्र0 (द्वारा जिलाधिकारी)।
14— राजकीय मुद्राणालय, ऐशबाग, लखनऊ को उपर्युक्त पॉलिसी की हिन्दी एव अंग्रेजी प्रति संहित प्रकाशनार्थ प्रेषित।
15— कम्प्यूटर सेल/गार्ड फाईल।

आज्ञा से,

28/6

(राधे कृष्ण)
संयुक्त सचिव।

653

उत्तर प्रदेश राज्य
ठोस अपशिष्ट प्रबंधन नीति

नगर विकास विभाग

उत्तर प्रदेश शासन

654

विषय सूची

उत्तर प्रदेश का संक्षिप्त परिचय 2

ठोस अपशिष्ट प्रबंधन की रणनीति पर एक नज़र 4

1. 100000 तक की जनसंख्या वाली स्थानीय नगरीय निकाय 4

2. 1,00,000 से 10,00,000 तक की जनसंख्या वाली स्थानीय नगरीय निकाय 4

3. 10,00,000 से अधिक की जनसंख्या वाली स्थानीय नगरीय निकाय 5

नीति की परिकल्पना 6

नीति के लक्ष्य एवं उद्देश्य 6

उत्तर प्रदेश में ठोस अपशिष्ट प्रबंधन नीति हेतु निदेशक/मार्गदर्शी सिद्वान्त 7

भागीदारों की भूमिका व उत्तरदायित्व 9

I. अपशिष्ट उत्पादक की भूमिका व उत्तरदायित्व 9

II. जिलाधिकारी की भूमिका एवं उत्तरदायित्व -: 10

III. स्थानीय नगरीय निकायों की भूमिका एवं उत्तरदायित्व -: 11

IV. राज्य प्रदूषण नियंत्रण बोर्ड की भूमिका एवं उत्तरदायित्व 17

V. आवास एवं नगर नियोजन विभाग की भूमिका और उत्तरदायित्व : 18

VI. हाउसिंग बोर्ड, विकास प्राधिकरणों और निजी बिल्डरों कि भूमिका व उत्तरदायित्व : 18

VII. उद्योग विभाग की भूमिका एवं उत्तरदायित्व : 18

VIII.राज्य नगरीय विकास अभिकरण और जिला नगरीय विकास अभिकरण की भूमिका व उत्तरदायित्व : . 19

IX. डिस्पोजेबल उत्पादों तथा सेनेटरी नैपकिन्स और डाइपर के निर्माता अथवा ब्रांड स्वामियों की भूमिका एवं उत्तरदायित्व : 19

X. ठोस अपशिष्ट पर आधारित अवशिष्ट व्युत्पन्न ईंधन संयंत्र तथा अपशिष्ट उर्जा संयंत्रों की 100 किमी की परिधि में स्थित औद्योगिक इकाइयों की भूमिका एवं उत्तरदायित्व 19

क्षमता संवर्धन एवं प्रशिक्षण : 20

आई.ई.सी. (सूचना, शिक्षण एवं संचार) 21

पुराने क्षेपणों का पुनरोद्धार 23

सुरक्षा उपकरणों का प्रावधान 24

कूड़ा उठाने वालों व कबाड़ी वालों की सहभागिता 25

गैर सरकारी संगठनों ,स्वयं सहायता समूहों की सहभागिता और सामुदायिक भागीदारी 26

राज्य सरकार द्वारा सहायता :नीति प्रपत्र 27

ठोस अपशिष्ट से सम्बंधित महत्वपूर्ण तथ्य 30

परिभाषाए 31

उत्तर प्रदेश का संक्षिप्त परिचय

भारत के अन्तस्थल में स्थित उत्तर प्रदेश ऐसी भूमि है जहाँ संस्कृतियों और धर्मों का विकास हुआ हैं। उत्तरप्रदेश की महानता न केवल इस तथ्य में निहित है कि यहाँ भारतीय उपमहाद्वीप की दो सबसे बड़ी नदियों गंगा और यमुना का संगम हुआ है बल्कि इसमें भी निहित है कि यहाँ विभिन्न सांस्कृतिक एवं धार्मिक परमपराओं का उद्भव भी हुआ है | प्रत्येक ऐतिहासिक काल में इन विशाल नदियों के किनारे महान नगरों का उद्भव होता रहा | गंगा और यमुना के इन मैदानों में विविध धार्मिक विश्वासों, संस्कारों, संस्कृतियों तथा बौद्धिक मतों का विकास हुआ |

- भौगोलिक क्षेत्रफल की दृष्टि से उत्तर प्रदेश देश का चौथा सबसे बड़ा राज्य है जो देश के लगभग 9 प्रतिशत भौगोलिक क्षेत्र को आच्छादित करता है |
- उत्तर प्रदेश देश का सर्वाधिक जनसँख्या वाला प्रदेश भी है जहाँ 2011 की जनगणना के अनुसार 19.96 करोड़ लोग निवास कर रहे हैं जिसमें से 15.51 करोड़ ग्रामीण क्षेत्रों में और 4.45 करोड़ लोग नगरीय क्षेत्रों में करते हैं।
- 2001-2011 के दौरान यहाँ की शहरी जनसँख्या में कुल 1.09 करोड़ की वृद्धि हुई है | इस प्रकार भारत की कुल जनसँख्या का लगभग 16.50% तथा भारत की कुल शहरी आबादी का लगभग 11.80% उत्तर प्रदेश में निवास करता है |
- भारत के कुल 4041 सांविधिक कस्बो में से 648 (अर्थात 16%) उत्तर प्रदेश में विद्यमान है|
- 2011 की जनगणना के अनुसार प्रदेश की कुल जनसँख्या का लगभग 22.28 प्रतिशत नगरीय जनसँख्या है जबकि 2001 की जनगणना के अनुसार यह प्रतिशत 20.78 था अर्थात उत्तर प्रदेश की नगरीय जनसँख्या महाराष्ट्र के बाद सर्वाधिक है |
- इस प्रकार 2001-2011 के दौरान शहरी जनसंख्या में 1.50 प्रतिशत अंकों की वृद्धि दर्ज की गई है।

- हालांकि, राज्य में शहरीकरण का स्तर (22.28 प्रतिशत) सम्पूर्ण भारत के (31.16 प्रतिशत) आंकड़ों की तुलना में काफी कम है।

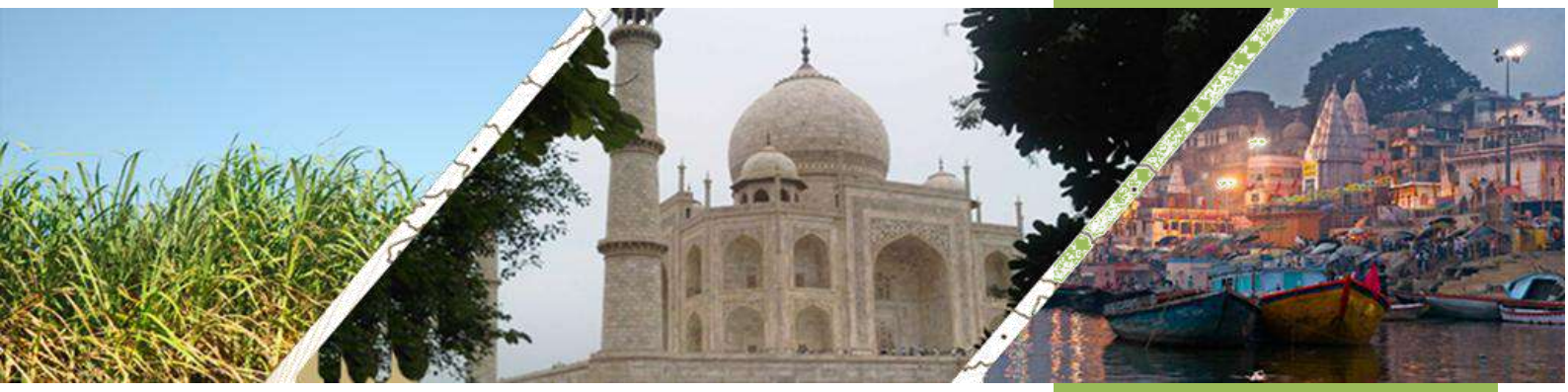
- 1991-2001 के दौरान शहरी जनसँख्या में हुई 31.80 प्रतिशत की दशकीय वृद्धि के विपरीत 2001-2011 के मध्य शहरी जनसँख्या की दशकीय वृद्धि दर 28.82 प्रतिशत रही।

- प्रशासकीय दृष्टि से उत्तर प्रदेश को 18 मंडलों के तहत 75 जिलों में बाँटा गया है | ये मण्डल आगरा, अलीगढ़, आजमगढ़, इलाहाबाद, कानपुर, गोरखपुर, चित्रकूटधाम, झाँसी, देवी-पाटन, फैजाबाद, बरेली, बस्ती, विन्ध्याचल(मिर्ज़ापुर), मुरादाबाद, मेरठ, लखनऊ, वाराणसी और सहारनपुर हैं |

- वर्तमान में राज्य के अन्तर्गत 653 स्थानीय नगरीय निकाय हैं जिनका कुल क्षेत्रफल 6264.57 वर्ग किमी. है | स्थानीय नगरीय निकायों के तहत 17 नगर निगम (NN), 198 नगर पालिका परिषद् (NNPs) और 438 नगर पंचायतें (NPs) हैं |

प्रमुख क्षेत्र

उत्तर प्रदेश की अर्थव्यवस्था का प्रमुख क्षेत्र कृषि है | यहाँ मुख्यतः गेंहूँ, चावल, दालें, तिलहन, गन्ना, और आलू जैसी फसलें उगाई जाती हैं | गन्ना यहाँ की मुख्य नकदी फसल है | पर्यटन, कंप्यूटर हार्डवेयर एवं सॉफ्टवेयर, सूचना प्रौधोगिकी उत्पाद तथा हस्तशिल्प राज्य की अर्थव्यवस्था के अन्य प्रमुख अंश हैं |



ठोस अपशिष्ट प्रबंधन की रणनीति पर एक नज़र

1. 1,00,000 तक की जनसँख्या वाली स्थानीय नगरीय निकाय

- दो बिन व्यवस्था के तहत घरेलू स्तर / प्रतिष्ठान स्तर पर अपशिष्ट का पृथक्करण (जैविक तथा पुनर्चक्रण योग्य) |
- घर-घर संग्रहण - निजी संस्था अथवा स्थानीय नगरीय निकाय के द्वारा, संग्राहक वाहनों / गाड़ियों में दो बिन की व्यवस्था द्वारा |
- द्वितीयक संग्रहण स्थल पर भी दो बिन व्यवस्था अपना कर |
- भिन्न वाहनों के माध्यम से परिवहन |
- जैविक रूप से नष्ट होने वाले अपशिष्ट को वार्ड स्तर पर स्थापित और स्थानीय गैर सरकारी संगठनों द्वारा अथवा आवासीय कल्याण संगठनों द्वारा प्रबंधित वर्मी-कम्पोस्टिंग इकाई में भेजा जाना चाहिए |
- स्थानीय कूड़ा उठानेवालों और कबाड़ीवालों को पृथक्करण की प्रक्रिया से जोड़ना तथा उनके द्वारा पुनर्चक्रित किए जा सकने वाले सामानों को बेचने पर उनका मूल्य चुकाना |
- यदि निकट में कोई औद्योगिक इकाई न हो तो दहनशील पदार्थ (RDF) सामग्री को निकटस्थ किसी बड़े स्थानीय नगरीय निकाय में भेज दिया जायेगा जहाँ से इस सामग्री को आगे किसी औद्योगिक इकाई को भेजा जायेगा |
- निष्क्रिय अपशिष्ट अवशेष को निकटस्थ लैंडफिल स्थल पर भेजा जायेगा (जोकि 10% से अधिक नहीं होगा) |

2. 1,00,000 से 10,00,000 तक की जनसँख्या वाली स्थानीय नगरीय निकाय

- दो बिन व्यवस्था के तहत घरेलू स्तर / प्रतिष्ठान स्तर पर अपशिष्ट का पृथक्करण (जैविक तथा पुनर्चक्रण योग्य) |
- घर-घर संग्रहण - निजी संस्था अथवा स्थानीय नगरीय निकाय के द्वारा, संग्राहक वाहनों / गाड़ियों में भी दो बिन की व्यवस्था द्वारा |
- द्वितीयक संग्रहण स्थल पर भी दो बिन व्यवस्था अपना कर |
- भिन्न वाहनों के माध्यम से परिवहन |
- जैविक रूप से नष्ट होने वाले अपशिष्ट को नगर स्तर पर स्थापित और निजी संस्था अथवा नागरिक संगठनों द्वारा प्रबंधित वर्मी-कम्पोस्टिंग इकाई में भेजा जायेगा |

- स्थानीय कूड़ा उठानेवालों और कबाड़ीवालों को पृथक्करण की प्रक्रिया से जोड़ना तथा उनके द्वारा पुनर्चक्रित किए जा सकने वाले सामानों को बेचने पर उनका मूल्य चुकाना |
- RDF सामग्री को निकटस्थ औद्योगिक इकाई में भेजा जायेगा |
- निष्क्रिय अपशिष्ट अवशेष को निकटस्थ लैंडफिल स्थल पर भेजा जायेगा (जोकि 10% से अधिक नहीं होगा) |

3. 10,00,000 से अधिक की जनसँख्या वाली स्थानीय नगरीय निकाय

- तीन बिन व्यवस्था के तहत घरेलू स्तर / प्रतिष्ठान स्तर पर अपशिष्ट का पृथक्करण|
- घर-घर संग्रहण - निजी संस्था अथवा स्थानीय नगरीय निकाय के द्वारा, संग्राहक वाहनों / गाड़ियों में भी तीन बिन की व्यवस्था होगी |
- द्वितीयक संग्रहण स्थल पर भी दो बिन व्यवस्था अपना कर |
- भिन्न वाहनों के माध्यम से परिवहन |
- जैविक रूप से नष्ट होने वाले अपशिष्ट को नगर स्तर पर स्थापित और निजी संस्था अथवा नागरिक संगठनों अथवा आवासीय कल्याण संगठनों द्वारा प्रबंधित कम्पोस्टिंग इकाई में भेजा जायेगा |
- स्थानीय कूड़ा उठानेवालों और कबाड़ीवालों को पृथक्करण की प्रक्रिया से जोड़ना तथा उनके द्वारा पुनर्चक्रित किए जा सकने वाले सामानों को बेचने पर उनका मूल्य चुकाना |
- RDF सामग्री को (पीपीपी मोड पर) अपशिष्ट ऊर्जा परियोजना हेतु भेजा जायेगा |
- निष्क्रिय अपशिष्ट अवशेष को निकटस्थ लैंडफिल स्थल पर भेजा जायेगा (जोकि 10% से अधिक नहीं होगा) |

समस्त स्थानीय नगरीय निकायों को निम्नलिखित से सम्बंधित नियम बनाने चाहिये :

- स्रोत स्तर पर अपशिष्ट के पृथक्करण और उपभोक्ता शुल्क लगाये जाने हेतु |
- कूड़ा फ़ैलाने को प्रतिबंधित किये जाने हेतु |
- अपशिष्ट को जलाने सम्बन्धी |
- खुले में शौच सम्बन्धी |

नीति की परिकल्पना

यह नीति जिस दृष्टिकोण को अग्रसर करती है वह है :

एक ऐसे स्वस्थ, समृद्ध एवं संसाधन संपन्न समाज का निर्माण जिसमें जहाँ तक संभव एवं हितकर हो अपशिष्ट का प्रतिषेध, न्यूनीकरण, पुनरुपयोग, एवं पुनर्चक्रीकरण किया जाये और पर्यावरणीय रूप से सुरक्षित तरीके से उसका निपटान किया जाये

नीति के लक्ष्य एवं उद्देश्य

इस नीति के प्राथमिक उद्देश्य निम्नलिखित हैं :

1. उत्तर प्रदेश के शहरों व कस्बों में स्वस्थ, स्वच्छ और रहने योग्य पर्यावरण हेतु स्वच्छता सम्बन्धी उच्च मानकों की प्राप्ति |
2. अपशिष्ट उत्पादन के न्यूनीकरण, पुनरुपयोग, पुनर्चक्रण तथा नगर पालिकीय ठोस अपशिष्ट के विभिन्न घटकों के अधिकतम उपयोग व पुनर्प्राप्ति पर बल दिया जायेगा जिससे लैंडफिल स्थल पर भेजे जाने वाले अपशिष्ट की मात्रा के साथ-साथ मानव स्वास्थ्य तथा पर्यावरण पर पड़ने वाले इसके दुष्प्रभाव को न्यूनतम करना सुनिश्चित हो सके |
3. ठोस अपशिष्ट प्रबंधन हेतु नीति का विकास राज्य में एक विकेंद्रीकृत/एकीकृत एवं लागत प्रभावी ठोस अपशिष्ट प्रबंधन प्रणाली को तैयार करने, क्रियान्वित करने तथा संचालित किए जाने के साथ ही ठोस अपशिष्ट प्रबंधन शुल्क व अन्य स्रोतों के माध्यम से पर्याप्त राजस्व प्रवाह हेतु किया गया है |
4. साझेदारी, बिक्री अथवा पुनरुपयोग के माध्यम से पुनर्प्राप्त किए गये अपशिष्ट स्रोतों यथा उच्च मूल्य वाले पुनर्चक्रित, निम्न मूल्य वाले पुनर्चक्रित, कम्पोस्ट, दहनशील पदार्थ (RDF)

इस नीति का समग्र लक्ष्य यह सुनिश्चित करना है

"उत्तर प्रदेश की अपशिष्ट प्रबंधन व्यवस्था को आर्थिक एवं पर्यावरण की दृष्टि से स्थायी होने के साथ साथ जीवन की गुणवत्ता को बेहतर बनाने में योगदान देने वाला होना चाहिये |"

को अपशिष्ट ऊर्जा उपयोगकर्ताओं तक पहुंचाकर इनका अनंतिम उपयोग अथवा शोधन सुनिश्चित करना |

5. अपशिष्ट के स्रोतों, प्रकृति, मात्रा और स्थिति तथा ठोस अपशिष्ट प्रबंधन सम्बन्धी उपलब्ध आंकड़े व सूचनायें अपशिष्ट संबंधी नियमन व प्रबंधन में पर्याप्त रूप से व्यापक और विश्वसनीय हैं विशेषतः अपशिष्ट उत्पादन की रोकथाम, पुनर्प्राप्ति एवं पुनर्चक्रण में प्रभावी रूप से सहायक हैं |
6. एक विकेंद्रीकृत/एकीकृत एवं लागत प्रभावी ठोस अपशिष्ट प्रबंधन प्रणाली के इष्टतम विकास व संचालन की प्राप्ति हेतु अंशधारकों, संस्थानों और संगठनों में उनकी भूमिका, कर्तव्यों और उत्तरदायित्वों के प्रति पर्याप्त जागरूकता व समझ अवश्य होनी चाहिए |

उत्तर प्रदेश में ठोस अपशिष्ट प्रबंधन नीति हेतु निर्देशक/मार्गदर्शी सिद्धांत

जनसँख्या वृद्धि और नगरीकरण के साथ ही अपशिष्ट प्रबंधन राज्य हेतु एक व्यापक चुनौती के रूप में उभरा है | समय के साथ-साथ न केवल अपशिष्ट की मात्रा में वृद्धि हुई है अपितु विभिन्न प्रकार के नए-नए उत्पादों, उपकरणों और संयंत्रों के आने से अपशिष्ट के अभिलक्षणों में भी व्यापक परिवर्तन हुए हैं |

पृथक्करण, संग्रहण, शोधन एवं निस्तारण के माध्यम से पर्यावरणीय रूप से उचित तरीके से ठोस अपशिष्ट का वैज्ञानिक निस्तारण पर्यावरण पर पड़ने वाले अपशिष्ट के दुष्प्रभाव को न्यूनतम बना देता है | स्थानीय नगरीय प्राधिकारी नगरीय ठोस अपशिष्ट के संग्रहण, भंडारण, पृथक्करण, परिवहन, प्रसंकरण तथा निस्तारण हेतु अवसंरचना के विकास हेतु उत्तरदायी हैं | उत्तर प्रदेश की ठोस अपशिष्ट प्रबंधन नीति निम्नलिखित सिद्धांतों पर आधारित है :

- **स्रोत स्तर पर न्यूनीकरण व पुनरुपयोग** : ठोस अपशिष्ट प्रबंधन हेतु स्थानीय नगरीय निकाय अपशिष्ट उत्पादन के प्रतिषेध एवं पुनरुपयोग के विकल्प को बढ़ावा देंगे | ये न केवल अपशिष्ट के प्रबंधन, शोधन व निस्तारण व्यय को कम करने में सहायक होगा अपितु पर्यावरण पर पड़ने वाले विभिन्न दुष्प्रभावों यथा लीचिंग, वायु प्रदूषण और ग्रीन हाउस गैसों के उत्सर्जन को कम करने में भी सहायक होगा |

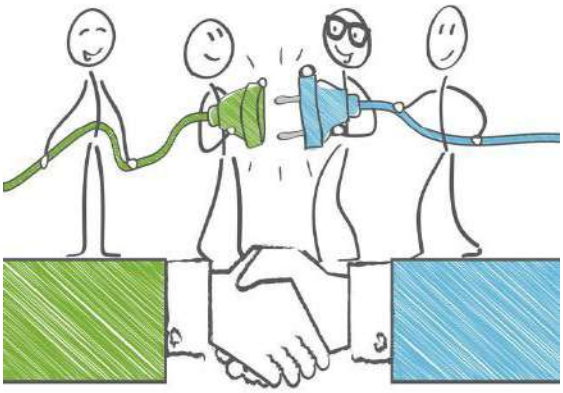
- **अपशिष्ट पुनर्चक्रण :** पृथक्करण, संग्रहण, और पुनर्प्रसंकरण की प्रक्रिया के माध्यम से प्राप्त पुनरूपयोगी पदार्थों द्वारा नए उत्पादों का निर्माण अगला प्रमुख विकल्प होगा |

- **अपशिष्ट द्वारा कम्पोस्टिंग :** जहाँ तक संभव हो अपशिष्ट के जैविक अंश को कम्पोस्ट किया जाना चाहिये और इसका उपयोग मृदा की गुणवत्ता में सुधार तथा कृषि उत्पादन की वृद्धि हेतु किया जाना चाहिये |

- **अपशिष्ट ऊर्जा :** जहाँ अपशिष्ट से पदार्थ पुनर्प्राप्ति संभव नहीं है वहाँ ऊष्मा, विद्युत अथवा ईंधन उत्पादन के रूप में अपशिष्ट से ऊर्जा प्राप्ति को प्राथमिकता दी जा सकेगी | जैव- मिथेनेशन, प्लास्टिक से तेल, अपशिष्ट से पैलेटों, अपशिष्ट दहन, अवशिष्ट व्यत्पन्न ईंधन (RDF) का उत्पादन, तथा नगरीय ठोस अपशिष्ट से पृथक किए गये सूखे अवशिष्ट के सह-प्रसंस्करण को "अपशिष्ट से उर्जा" प्रौद्योगिकी के तहत सामान्य रूप से अपनाया जायेगा |
- **अपशिष्ट निस्तारण :** शेष बचे हुए अपशिष्ट को जिसमें मुख्यतः निष्क्रिय अनुपयोगी पदार्थ शामिल होते हैं, ठोस अपशिष्ट प्रबंधन नियम, 2016 के अनुरूप निर्मित किए गये सैनिटरी लैंडफिलों में निस्तारित किया जाना चाहिए | लक्ष्य यह निर्धारित किया जाना चाहिये कि लैंडफिल स्थलों तक न्यूनतम अपशिष्ट पहुंचे (अधिकतम 10%)

- **स्रोत स्तर पर प्रभावी पृथक्करण :** स्रोत स्तर के साथ ही प्रसंस्करण इकाईयों पर दो कूड़ेदान और पृथक्करण की व्यवस्था | घरेलू खतरनाक अपशिष्टों जैसे कि बैटरी, ब्लेड, रेजर आदि का पृथक रूप से एकत्रीकरण व देखरेख की जानी चाहिए |
  - 50 माइक्रोन से कम मोटाई वाले प्लास्टिक बैगों के उत्पादन, विक्रय और उपयोग पर रोक का प्रभावी क्रियान्वयन |
  - अनौपचारिक क्षेत्र का एकीकरण |
  - एकीकृत ठोस अपशिष्ट प्रबंधन प्रणाली को पर्यावरण के अनुकूल होना चाहिये | अपशिष्ट न्यूनीकरण, अपशिष्ट पुनर्चक्रण, अपशिष्ट से ऊर्जा सम्बंधी रणनीतियाँ तथा लैंडफिल गैस का नियंत्रण व उपयोग जिन्हें ठोस अपशिष्ट प्रबंधन नियम, 2016 के अन्तर्गत प्रोत्साहन दिया गया है, ग्रीन हाउस गैसों के उत्पादन को घटाने की प्रमुख रणनीतियां हैं |
  - समुचित विकेंद्रीकृत अपशिष्ट प्रबंधन प्रणाली को बढ़ावा दिया जायेगा |
  - वर्ष के 365 दिन निश्चित समय पर अपशिष्ट का 100% संग्रहण और यह सुनिश्चित करना कि एक बार घरों से एकत्र हो जाने के पश्चात् यह पुनः जमीन पर न पहुंचे |
  - नियत परिवहन |
  - अधिकतम संसाधनों की प्राप्ति - वार्डों में सामग्री प्राप्ति केन्द्रों की स्थापना |
  - प्रदूषणकर्ता भुगतान करे- स्थानीय नगरीय निकायों को दण्ड शुल्क में पर्याप्त वृद्धि करनी चाहिये यथा कूड़ा फैलाने हेतु 1000 रुपये और निषिद्ध किए गये पॉलिथीन बैगों के उत्पादन, विक्रय और उपयोग हेतु 50,000 रुपये |
  - दैनिक सड़क की सफाई - मुख्य सड़कों व बाज़ारों में मुख्यतः रात्रि में सफाई |
  - कूड़ा बीनने वालों के लिए सामाजिक एवं स्वास्थ्य बीमा |
  - प्रभावी आई.ई.सी. और क्षमता संवर्धन |

भागीदारों की भूमिका व उत्तरदायित्व



I. अपशिष्ट उत्पादकों की भूमिका व उत्तरदायित्व

1. प्रत्येक अपशिष्ट उत्पादक को चाहिए कि :

- स्वयं द्वारा उत्पादित अपशिष्ट को तीन विभिन्न प्रकारों में यथा जैवनिम्नीकरणीय (बायोडिग्रेडेबल), अजैव-निम्नीकरणीय (नॉन-बायोडिग्रेडेबल), खतरनाक घरेलू अपशिष्ट में पृथक कर उचित प्रकार के कूड़ेदानों में एकत्र करे और इस पृथक्कृत अपशिष्ट को समय-समय पर स्थानीय प्राधिकारियों द्वारा जारी निर्देशानुसार या अधिसूचनानुसार अधिकृत कूड़ा उठानेवाले को अथवा अपशिष्ट संग्राहक को सौंपे | इस हेतु स्थानीय नगरीय निकाय द्वारा कूड़ेदानों के लिए तीन रंगों वाली योजना की सूचना जारी की जानी चाहिये |
- उपयोग किए जा चुके सेनेटरी अपशिष्ट जैसे कि डायपर, सेनेटरी पैड्स आदि को निर्माता द्वारा अथवा ब्राण्ड स्वामी द्वारा उपलब्ध कराए गये थैले में सुरक्षित रूप से लपेट कर अथवा स्थानीय प्राधिकारियों द्वारा जारी निर्देशानुसार उपयुक्त पदार्थ में लपेट कर सूखे कूड़े हेतु निर्धारित कूड़ेदान में अथवा अजैव-निम्नीकरणीय (नॉन-बायोडिग्रेडेबल) अपशिष्ट हेतु निर्धारित कूड़ेदान में रखे |
- दुकानों, व्यावसायिक प्रतिष्ठानों और व्यापरियों द्वारा उक्त स्थल पर ही पृथक्कृत अपशिष्ट का भण्डारण |
- जब और जैसे भी निर्माण एवं ध्वन्स जनित अपशिष्ट उत्पन्न हो उसे स्वयं के परिसर में पृथक रूप से एकत्रित करे और स्थानीय नगरीय निकाय इसका निस्तारण निर्माण एवं ध्वन्स जनित अपशिष्ट नियम, 2016 के अनुरूप करे, और
- समय-समय पर स्थानीय निकाय द्वारा जारी निर्देशानुसार घरों अथवा परिसरों से उत्पन्न होने वाले उद्यानीय अपशिष्ट तथा बाग़-बगीचे वाले अपशिष्ट को स्वयं के परिसर में ही पृथक रूप से एकत्रित व निस्तारित करे |

2. कोई भी अपशिष्ट उत्पादक स्वयं द्वारा उत्पादित किए गये ठोस अपशिष्ट को सड़कों पर, अपने परिसर के बाहर खुले सार्वजानिक स्थलों पर अथवा नालियों या जल निकायों में न तो फेंकेगा न ही जलाएगा अथवा गाड़ेगा |

3. प्रत्येक अपशिष्ट उत्पादक, ठोस अपशिष्ट प्रबंधन हेतु ऐसे उपभोक्ता शुल्क का भुगतान करेगा जैसा कि स्थानीय निकाय की उपविधि में विनिर्दिष्ट किया जाए |

4. कोई भी व्यक्ति स्थानीय निकाय को सूचित किए बिना किसी भी अननुज्ञापित स्थल पर सौ से ज्यादा लोगों का न तो कोई समारोह आयोजित करेगा और न ही उन्हें एकत्र करेगा |
5. प्रत्येक सड़क विक्रेता अपनी दैनिक गतिविधियों के दौरान उत्पन्न हुये अपशिष्ट के भण्डारण हेतु उपयुक्त कूड़ादान रखेगा यथा भोज्य-अपशिष्ट,डिस्पोजेबल प्लेट्स, कप्स, कैन्स, बचा हुआ भोजन, सब्जियां, फल आदि, और इन्हें स्थानीय नगरीय निकाय द्वारा अधिकृत स्थलों/डिपो में अथवा वाहनों में डालेगा |
6. सभी आवास कल्याण तथा बाज़ार संघ स्थानीय निकाय के साथ भागीदारी करके नियमानुसार स्रोत स्तर पर ही उत्पादकों द्वारा जनित अपशिष्ट का पृथक्करण सुनिश्चित करेंगे, पृथक्कृत अपशिष्ट को भिन्न रूप में संग्रहित किए जाने में सहायता प्रदान करेंगे और पुनर्चक्रण योग्य पदार्थों को या तो अधिकृत अपशिष्ट संग्राहकों को अथवा अधिकृत पुनर्चक्रण कर्त्ता को सौंपेंगे | जहाँ तक संभव हो अपशिष्ट के जैव-निम्नीकरणीय (बायोडिग्रेडेबल) अंश को परिसर के अन्दर ही कम्पोस्टिंग अथवा जैव-मिथेनेशन के माध्यम से प्रसंस्करित, शोधित व निस्तारित किया जायेगा | अपशिष्ट के अवशिष्ट अंश को स्थानीय निकाय द्वारा निर्देशित अपशिष्ट संग्राहकों अथवा अभिकरण/संस्था को सौंपा जायेगा |

7. समस्त निवासी समुदाय, संस्थान, होटल एवं रेस्टोरेंट्स जिनके पास 5000 वर्ग मी. का क्षेत्र है स्थानीय निकाय के साथ भागीदारी करके नियमानुसार स्रोत स्तर पर ही उत्पादकों द्वारा जनित अपशिष्ट का पृथक्करण सुनिश्चित करेंगे, पृथक्कृत अपशिष्ट को भिन्न रूप में संग्रहित किए जाने में सहायता प्रदान करेंगे और पुनर्चक्रण योग्य पदार्थों को या तो अधिकृत अपशिष्ट संग्राहकों को अथवा अधिकृत पुनर्चक्रण कर्त्ता को सौंपेंगे | जहाँ तक संभव हो अपशिष्ट के जैव-निम्नीकरणीय (बायोडिग्रेडेबल) अंश को परिसर के अन्दर ही कम्पोस्टिंग अथवा जैव- मिथेनेशन के माध्यम से प्रसंस्करित, शोधित व निस्तारित किया जायेगा | अपशिष्ट के अवशिष्ट अंश को स्थानीय निकाय द्वारा निर्देशित अपशिष्ट संग्राहकों अथवा अभिकरण/संस्था को सौंपा जायेगा |

II. जिलाधिकारी की भूमिका एवं उत्तरदायित्व:-

1. जिलाधिकारी, राज्य नगर विकास विभाग के सचिव के साथ गहन समन्वय स्थापित करते हुए अपने जिले में ठोस अपशिष्ट प्रबंधन नियम, 2016 के नियम 11 के उपनियम (एफ) के तहत ठोस अपशिष्ट प्रसंस्करण तथा निस्तारण इकाई की स्थापना हेतु उपयुक्त भूमि के अभिनिर्धारण व आवंटन को सुलभ बनाकर स्थानीय प्राधिकरणों को सुविधा एवं सहायता उपलब्ध करायेगा |
2. प्रत्येक स्थानीय निकाय में ठोस अपशिष्ट प्रसंस्करण अथवा निस्तारण हेतु भूमि की उपलब्धता शासनादेश संख्या : 4520/नौ-8-2017-153जे/2017 दिनांक 10 अक्टूबर,2017 के अनुरूप अगले छः माह में करायी जानी होगी |

3. जिलाधिकारी तिमाही कम से कम एक बार अपशिष्ट के पृथक्करण, प्रसंस्करण, शोधन और निस्तारण से सम्बंधित स्थानीय निकायों के प्रदर्शन की समीक्षा करेगा और आयुक्त अथवा निदेशक, स्थानीय निकाय तथा सचिव, राज्य नगर विकास विभाग के साथ परामर्श कर सुधारात्मक उपायों को अपनायेगा |

III. स्थानीय नगरीय निकायों की भूमिका एवं उत्तरदायित्व:-

➢ उपविधियों का निर्माण और संगठनात्मक ढांचे का सुदृढ़ीकरण :

1. स्थानीय नगरीय निकाय अपशिष्ट फैलाने और जलाने को दंड सहित निषिद्ध किए जाने हेतु उपविधि का निर्माण करेंगे | कूड़ा फैलाने हेतु कम से कम 1000 रुपये और निषिद्ध किए गये पॉलिथीन बैगों (50 माइक्रोन से कम मोटाई वाले) के उत्पादन, विक्रय और उपयोग हेतु न्यूनतम 50,000 रुपये दंड निर्धारित किया जाना चाहिए |
2. स्थानीय नगरीय निकाय अपशिष्ट के संग्रहण व पृथक्करण हेतु उपयोगकर्त्ता शुल्क को निर्दिष्ट करते हुए उपविधि का निर्माण करेंगे |
3. स्थानीय नगरीय निकाय अपशिष्ट के संग्रहण और प्रसंस्करण हेतु निजी संचालकों को नियुक्त कर सकेंगे, जहाँ संचालक गृह स्वामियों अथवा प्रतिष्ठानों से उपयोगकर्त्ता शुल्क हेतु मोल-भाव कर सकेगा |
4. प्रत्येक नगर निगम और नगर पालिका परिषद वार्ड स्वच्छता प्रोत्साहन समिति का गठन करेंगे |
5. राज्य नीति की अधिसूचना की तारीख से छः माह के भीतर राज्य, नीति के अनुरूप ठोस अपशिष्ट प्रबंधन योजना का निर्माण करेगा और इसकी एक प्रतिलिपि सरकार को जमा करेगा |
6. समस्त कूड़ा उठाने वालों का पंजीकरण कर उन्हें फोटो पहचान पत्र जारी किये जाएगे।

➢ प्राथमिक संग्रहण :

1. स्रोत स्तर पर ही अपशिष्ट के पृथक्करण को सुनिश्चित करना, पुनर्प्राप्ति, पुनरुपयोग व पुनर्चक्रण द्वारा अपशिष्ट से द्रव्य/धन की प्रक्रिया को दिशा प्रदान करना | तीन बिन (कूड़ेदान) प्रणाली का अनुसरण (हरित अपशिष्ट, सूखा अपशिष्ट, खतरनाक अपशिष्ट) |

2. मलिन बस्तियों व अनौपचारिक बसावों, व्यापारिक, संस्थानिक तथा अन्य अनावासीय परिसरों सहित समस्त घरों से पृथक्कृत ठोस अपशिष्ट के द्वार-द्वार एकत्रण की व्यवस्था करना | बहुमंजिली इमारतों, वृहद् व्यावसायिक कॉम्प्लेक्सों, मॉलों, हाउसिंग कॉम्प्लेक्सों आदि से सम्बंधित मामलों में इस अपशिष्ट का संग्रहण प्रवेश-द्वार से अथवा किसी अन्य निर्धारित स्थान से किया जा सकता है |

3. अपशिष्ट उठानेवालों अथवा अनौपचारिक अपशिष्ट संग्राहकों के संगठनों की पहचान की व्यवस्था विकसित करना तथा एक ऐसी प्रणाली विकसित एवं प्रोत्साहित करना जिसके माध्यम से इन अनौपचारिक अपशिष्ट संग्राहकों को ठोस अपशिष्ट के प्रबंधन सहित अपशिष्ट के द्वार-द्वार एकत्रण की प्रणाली में भागीदारी निभाने हेतु एकीकृत किया जा सके|

4. स्वयं सहायता समूहों के गठन में सहयोग प्रदान करना तत्पश्चात इन्हें अपशिष्ट के द्वार-द्वार एकत्रण सहित ठोस अपशिष्ट के प्रबंधन की व्यवस्था से एकीकृत करने हेतु प्रोत्साहित करना |

5. सफाई कर्मियों व अन्य लोगों को निर्देशों के साथ-साथ इस बात की शिक्षा प्रदान करना कि वे ठोस अपशिष्ट, सड़क सफाई के दौरान एकत्र हुई पेड़ की पत्तियों को न जलायें तथा इन्हें पृथक रूप से भंडारित कर स्थानीय निकाय द्वारा अधिकृत संस्था/अभिकरण को अथवा अपशिष्ट संग्राहक को सौंपे |

6. सब्जी, फल, फूल, मीट, मछली और मुर्गा/पोल्ट्री बाजारों से दैनिक रूप से अपशिष्ट का एकत्रण किया जाना और बाजारों में उपयुक्त स्थल पर अथवा उनके निकट स्वच्छता को ध्यान में रखते हुए विकेन्द्रित कम्पोस्ट प्लांट अथवा जैव- मिथेनेशन प्लांट स्थापित किए जाने को प्रोत्साहित करना |

7. एक ऐसी व्यवस्था स्थापित करना जिसके द्वारा मंडियों, सब्जी एवं फल बाजारों से अपशिष्ट को एकत्र कर कान्हा गौशाला के लिए भेजा जा सके | भारत सरकार और राज्य सरकार के कृषि तथा उद्यान संस्थानों से कान्हा गौशाला का लिंक स्थापित करना जिससे कि इन संस्थानों को जानवरों के चारे व खाने के बदले में खाद की आपूर्ति की जा सके |

8. उद्यानों, पार्कों तथा बगीचों के अपशिष्ट का पृथक् रूप से एकत्रण और जहाँ तक संभव हो इनका पार्कों अथवा बगीचों में ही निस्तारण करना |

9. उपयोग किए जा चुके सेनेटरी अपशिष्ट जैसे कि डायपर, सेनेटरी पैड्स आदि को निर्माता द्वारा अथवा ब्राण्ड स्वामी द्वारा उपलब्ध कराए गये थैले में सुरक्षित रूप से लपेट कर अथवा उपयुक्त पदार्थ में लपेट कर खतरनाक अपशिष्ट हेतु निर्धारित कूड़ेदान में डाला जाना चाहिए |

10. अपशिष्ट के थोक व संस्थानिक उत्पादकों, बाजार संगठनों, समारोह आयोजकों तथा होटलों व रेस्टोरेंटों को अपशिष्ट के पृथक्करण व वर्गीकरण हेतु सीधे तौर पर उत्तरदायी बनाया जायेगा और स्थानीय निकाय के साथ भागीदारी के माध्यम से वे इसका प्रबंधन करेंगे |

11. समस्त होटल व रेस्टोरेंट्स जैव-विघटनीय अपशिष्ट का पृथक्करण करेंगे और संग्रहण की ऐसी प्रणाली स्थापित करेंगे अथवा स्थानीय निकाय दवारा स्थापित संग्रहण की व्यवस्था का पालन करेंगे जिससे कि ऐसे खाद्य अपशिष्ट का उपयोग कम्पोस्टिंग/बायो- मिथेनेशन सुनिश्चित हो सके |

12. समस्त आवास कल्याण, बाजार संगठन, निवासी समुदाय व संस्थान, जिनके पास 5000 वर्ग मी. से ज्यादा का क्षेत्र है, स्रोत स्तर पर ही मूल्यवान सूखे अपशिष्ट यथा प्लास्टिक, टिन, काँच, पेपर, आदि का पृथक्करण सुनिश्चित करेंगे, और पुनर्चक्रण योग्य पदार्थों को या तो अधिकृत अपशिष्ट संग्राहकों को अथवा अधिकृत पुनर्चक्रण कर्त्ता अथवा स्थानीय नगरीय निकाय को सौंपेंगे | जहाँ तक संभव हो अपशिष्ट के जैव-विघटनीय (बायोडिग्रेडेबल) अंश को परिसर के अन्दर ही कम्पोस्टिंग अथवा जैव- मिथेनेशन के माध्यम से प्रसंस्करित, शोधित व निस्तारित किया जायेगा | अपशिष्ट के अवशिष्ट अंश को स्थानीय निकाय द्वारा निर्देशित अपशिष्ट संग्राहकों अथवा अभिकरण/संस्था को सौंपा जायेगा |

13. नई टाउनशिपों और ग्रुप हाउसिंग सोसाइटियों को जैव-विघटनीय (बायोडिग्रेडेबल) अपशिष्ट के प्रबंधन व प्रसंस्करण की आन्तरिक व्यवस्था विकसित करने हेतु उत्तरदायी बनाया जाना चाहिये |

14. प्रत्येक सड़क विक्रेता अपनी दैनिक गतिविधियों के दौरान उत्पन्न हुये अपशिष्ट के भण्डारण हेतु उपयुक्त कूड़ादान रखेगा यथा भोज्य-अपशिष्ट, डिस्पोजेबल प्लेट्स, कप्स, कैन्स, बचा हुआ भोजन, सब्जियां, फल आदि, और इन्हें स्थानीय नगरीय निकाय द्वारा अधिकृत स्थलों/डिपो में अथवा वाहनों में डालेगा |

15. स्थानीय निकाय द्वारा ऐसे घरो, एकीकृत टाउनशिपों और अत्याधुनिक टाउनशिपों को सम्पत्ति कर में छूट प्रदान करनी चाहिए जो शून्य अपशिष्ट उत्पादित करते हों |

16. एक ऐसी प्रक्रिया का विकास किया जाना चाहिये जिसके तहत अपशिष्ट का संग्रहण करने वाले सफाई कर्मचारी अपशिष्ट को पुनः घरेलू स्तर पर ही पृथक कर सकें इसके साथ ही उन्हें पुनर्चक्रित किए जा सकने वाले सामानों को बेचने तथा इससे प्राप्त आय को अपने पास रखने की अनुमति दी जानी चाहिये | यह उचित पृथक्करण को सुनिश्चित करेगा |

17. सफाई कर्मचारियों की निगरानी व उपस्थिति सुनिश्चित करने हेतु आई.सी.टी. प्रौद्योगिकी का उपयोग किया जाना चाहिये |

➢ द्वितीयक संग्रहण स्थल

1. प्रत्येक द्वितीयक संग्रहण स्थल पर दो कूड़ेदानों की व्यवस्था को सुनिश्चित करना |
2. वार्डों में पर्याप्त स्थानयुक्त सामग्री पुनर्प्राप्ति सुविधा स्थलों अथवा द्वितीयक भण्डारण सुविधा स्थलों की स्थापना करेंगे जिससे कि अनौपचारिक अथवा अधिकृत कूड़ा उठाने वाले व अपशिष्ट संग्राहक अपशिष्ट से पुनर्चक्रणयोग्य सामग्रियों को पृथक करने में सक्षम हो सकें | पृथक्कृत पुनर्चक्रणयोग्य अपशिष्ट यथा पेपर, प्लास्टिक, धातुओं, ग्लास, कपड़ों आदि के स्रोत स्थल अथवा सामग्री पुनर्प्राप्ति सुविधा स्थल से एकत्रण हेतु कूड़ा उठाने वालों व पुनर्चक्रणकर्त्ताओं की पहुँच को सुगम बनाना |
3. घरेलू परिसंकटमय अपशिष्ट हेतु अपशिष्ट निक्षेपण केन्द्रों की स्थापना करना तथा अपशिष्ट उत्पादकों को निर्देश जारी करना कि वे घरेलू परिसंकटमय अपशिष्ट के सुरक्षित निस्तारण हेतु उसे इन केन्द्रों में निक्षेपित/जमा करें | इस तरह के सुविधा केंद्र प्रत्येक शहर अथवा कस्बे में बीस वर्ग किलोमीटर या उसके हिस्से के लिए स्थापित किये जायेंगे और इन केंद्रों पर घरेलू परिसंकटमय अपशिष्ट को प्राप्त करने के समय को सूचित किया जायेगा
4. जहाँ पर सीधे परिवहन वाहन में सीधे संग्रहण किया जाना असुविधाजनक हो वहाँ पर सड़क सफाई व नालियों से निकली गाद/कचड़े के अस्थायी भण्डारण हेतु बंद द्वितीयक सुविधा केंद्र स्थापित किये जायेंगे |

➢ अपशिष्ट का परिवहन

1. पृथक्कृत जैव-विघटनीय अपशिष्ट का परिवहन प्रसंस्करण सुविधा स्थलों यथा कम्पोस्ट संयंत्र, जैव-मिथेनेसन प्लांट, अथवा ऐसी किसी अन्य सुविधा स्थल को किया जायेगा | ऐसे अपशिष्ट के ऑन-साईट प्रसंस्करण को प्राथमिकता दी जानी चाहिये |
2. गैर-जैव-अपघटनीय अपशिष्ट का संबंधित प्रसंस्करण सुविधा स्थल अथवा सामग्री पुनर्प्राप्ति सुविधा स्थलों अथवा द्वितीयक संग्रहण सुविधा स्थल में परिवहन किया जायेगा |
3. समस्त अपशिष्ट का पृथक्कृत रूप में बंद वाहनों के माध्यम से परिवहन किया जायेगा |
4. ठोस अपशिष्ट के प्रबंधन में लगे हुए वाहनों की निगरानी हेतु आई.सी.टी. तकनीकी का प्रयोग किया जाना चाहिए जैसे कि ग्लोबल पोजिशनिंग सिस्टम तकनीकी |

➢ अपशिष्ट का प्रसंस्करण

1. आवासन और शहरी कार्य मंत्रालय, भारत सरकार द्वारा समय-समय पर जारी दिशानिर्देशों तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड के मानकों के अनुरूप ठोस अपशिष्ट के विभिन्न अंशों के अधिकतम उपयोग हेतु स्वयं आवास कल्याण समितियों द्वारा अथवा निजी क्षेत्र की भागीदारी के माध्यम से अथवा किसी अभिकरण/एजेंसी के माध्यम से उपयुक्त प्रौद्योगिकी आधारित ठोस अपशिष्ट के प्रसंस्करण व उससे सम्बंधित अवसंरचनाओं के निर्माण, संचालन व अनुरक्षण हेतु सुविधा उपलब्ध कराना | परिवहन व्यय तथा पर्यावरणीय प्रभावों को न्यूनतम रखने हेतु विकेंद्रीकृत प्रसंस्करण को प्राथमिकता दी जानी चाहिये यथा -

   क) जैव- मिथेनेशन, सूक्ष्मजैवीय-कम्पोस्टिंग, वर्मी कम्पोस्टिंग, अवयवीय विघटन अथवा जैव-विघटनीय अपशिष्ट के जैव-स्थिरीकरण हेतु कोई अन्य उपयुक्त प्रक्रिया |

   ख) अपशिष्ट के दहनशील अंश हेतु अवशिष्ट व्युत्पन्न ईंधन सहित अपशिष्ट से उर्जा प्रक्रिया अथवा ठोस अपशिष्ट आधारित ऊर्जा संयंत्रों य सीमेंट भट्ठों हेतु फीडस्टॉक के रूप में आपूर्ति |

2. अपशिष्ट- ऊर्जा परियोजनाओं, प्लास्टिक से तेल निर्माण की परियोजनाओं की स्थापना हेतु सुविधा उपलब्ध कराना |

➢ अक्रिय अपशिष्ट का निस्तारण :

1. मिश्रित अपशिष्ट के क्षेपण (डंपिंग) को रोकना | निस्तारण केवल निर्दिष्ट सेनेटरी लैंडफिल स्थल पर करना |

2. लैंडफिल स्थल पर मात्र अनुपयोगी, पुनर्चक्रण-अयोग्य, जैव-अविघटनीय, अ-दहनशील और अक्रियाशील अक्रिय अपशिष्ट तथा अपशिष्ट प्रसंस्करण इकाई द्वारा पूर्व-प्रसंस्करण त्यक्त व अवशिष्ट अंशों को ही ले जाने की अनुमति दी जानी चाहिये | तथापि लैंडफिल स्थल तक शून्य अपशिष्ट भेजे जाने के वांछित उद्देश्य की पूर्ति हेतु अवशिष्ट के पुनर्चक्रण व पुनरुपयोग के हर संभव प्रयत्न किए जाने चाहिये|

3. समस्त पुराने खुले क्षेपण स्थलों (डंप साइट) और मौजूदा संचालित क्षेपण स्थलों की जैव-खुदाई (बायो-माइनिंग) व जैव-उपचारण (बायो-रेमेडिएशन) क्षमता का निरीक्षण एवं विश्लेषण किया जाना चाहिए और जहाँ कहीं संभव हो इन स्थलों की जैव-खुदाई एवं जैव-उपचार हेतु आवश्यक कार्यवाई की जानी चाहिये |

4. क्षेपण स्थलों में जैव- खुदाई (बायो-माइनिंग) व जैव-उपचारण (बायो-रेमेडिएशन) क्षमता न होने की स्थिति में इन स्थलों को लैंडफिल कैपिंग मानकों के अनुसार वैज्ञानिक तरीके से ढक दिया जाना चाहिये जिससे कि इसके द्वारा पर्यावरण को हो सकने वाली किसी भी क्षति को रोका जा सके |
5. स्थानीय निकाय यह सुनिश्चित करेंगे कि उनके लैंडफिल स्थलों को नगर एवं देश नियोजन विभाग द्वारा तैयार किए गये मास्टर प्लान में अवश्य समाहित किया गया हो |
6. स्थानीय नगरीय निकाय अपने सेनेटरी लैंडफिल स्थलों का विकास करेंगे |

➢ अन्य गतिवधियां :

1. आई.ई.सी. गतिविधियों हेतु वार्षिक योजना तैयार करना और शैक्षिक संस्थानों में आई.ई.सी. गतिविधियों को बढ़ावा देना |
2. दैनिक क्रियाकलापों में निषिद्ध प्लास्टिक के उपयोग पर प्रतिबन्ध लगाना और जितना भी प्लास्टिक अपशिष्ट उत्पादित हो उसका उपयोग सड़क निर्माण हेतु किया जाये |
3. निर्माण एवं ध्वंस जनित अपशिष्ट को पृथक रूप से भंडारित किया जाना चाहिये और निर्माण एवं ध्वंस जनित अपशिष्ट प्रबंधन नियम, 2016 के अनुसार इसका पृथक रूप से निस्तारण किया जाना चाहिये |
4. जैव-चिकत्सकीय अपशिष्ट का निस्तारण जैव चिकित्सा नियम के अनुरूप किया जाना चाहिए | स्थानीय नगरीय निकाय यह सुनिश्चित करेंगे कि जैव-चिकत्सकीय अपशिष्ट नगरीय अपशिष्ट के साथ मिश्रित न होने पाये |
5. विशेष आर्थिक जोन, औद्योगिक इकाई व औद्योगिक पार्क के विकासकर्त्ताओं हेतु कुल क्षेत्रफल का कम से कम 5% भाग अथवा न्यूनतम 5 प्लाट/शेड को पुनर्प्राप्ति व पुनर्चक्रण की सुविधा स्थापित करने हेतु छोड़े जाने का मानक नियत किया जाना चाहिये |
6. डिस्पोजेबल उत्पादों जैसे कि टिन, ग्लास, प्लास्टिक, पैकेजिंग आदि को बाजार में प्रस्तुत करने वाले समस्त निर्माता अथवा ब्रांड स्वामी अपशिष्ट प्रबंधन प्रणाली की स्थापना हेतु स्थानीय निकायों को आवश्यक वित्तीय सहायता उपलब्ध करायेंगे |
7. स्थानीय निकायों द्वारा अनुरक्षित सभी पार्कों व बगीचों में और इसके क्षेत्राधिकार के अंदर जहाँ कहीं भी संभव हो दो वर्षों के भीतर रासायनिक खाद के उपयोग को समाप्त कर कम्पोस्ट का प्रयोग किया जायेगा | अनौपचारिक अपशिष्ट पुनर्चक्रण सेक्टर के माध्यम से पुनर्चक्रण सम्बन्धी पहलों को सहयोग उपलब्ध कराया जा सकता है | कृषि संस्थानों व पार्कों में स्थापित कम्पोस्ट प्लांटों द्वारा उत्पादित खाद के प्रयोग को बढ़ावा देना |
8. ठोस अपशिष्ट प्रबंधन की निगरानी हेतु स्थानीय नगरीय निकाय ई-दखल को अधिकाधिक बढ़ाने का प्रयास करेंगे |

IV. राज्य प्रदूषण नियंत्रण बोर्ड की भूमिका एवं उत्तरदायित्व

1. राज्य प्रदूषण नियंत्रण बोर्ड :

क) राज्य के भीतर, स्थानीय निकायों के माध्यम से उनके क्षेत्राधिकारों में इन नियमों का प्रवर्तन करवायेगा और निदेशालय, नगरपालिका प्रशासन अथवा राज्य के नगर विकास विभाग के सचिव के साथ निकटस्थ समन्वय से वर्ष में कम से कम दो बार इन नियमों को कार्यान्वित किए जाने की समीक्षा करेगा |

ख) पर्यावरणीय मानकों और अपशिष्ट प्रसंस्करण तथा निस्तारण स्थलों हेतु अनुसूची-I व अनुसूची-II में नियत विशिष्ट शर्तों के अनुपालन की निगरानी करेगा |

ग) अपशिष्ट प्रसंस्करण तथा निस्तारण स्थलों की स्थापना हेतु स्थानीय निकाय द्वारा अथवा स्थानीय निकाय द्वारा अधिकृत किसी अन्य अभिकरण/एजेंसी द्वारा फॉर्म-I के तहत आवेदन प्राप्त होने के पश्चात् अनुज्ञप्ति सम्बन्धी प्रस्तावों का परीक्षण कर जैसा भी उचित हो वैसी जांच करेगा |

घ) अनुज्ञप्ति सम्बन्धी प्रस्तावों के परीक्षण के दौरान अन्य अभिकरणों यथा राज्य नगर विकास विभाग, जिला विकास विभाग, नगर एवं ग्राम नियोजन विभाग, जिला नियोजन समिति अथवा महानगरीय क्षेत्र नियोजन समिति, हवाई अड्डा अथवा एयरबेस प्राधिकरण, भू-जल बोर्ड, रेलवे, विद्युत वितरण कम्पनीज़, राजमार्ग विभाग व अन्य सम्बद्ध अभिकरणों के सम्बंधित अधिनियमों के तहत आवश्यक सहमति और विचारों को ध्यान में रखा जायेगा और इन्हें अपना मंतव्य, यदि कोई हो तो, प्रस्तुत करने हेतु चार सप्ताह का समय दिया जायेगा |

ङ) स्थानीय निकाय या किसी सुविधा प्रचालक या स्थानीय प्राधिकरण द्वारा प्राधिकृत किसी अन्य अभिकरण को प्रारूप 2 में साठ दिन की अवधि के भीतर प्राधिकार जारी किया जाएगा। जिसमें यथाआवश्यक अन्य शर्तों सहित अनुसूची 1 और 2 में यथाविनिर्दिष्ट अनुपालन मापदंड और पर्यावरण मानक अधिकथित हों।

च) ऐसे प्राधिकार की विधिमान्यता सहमतियों की विधिमान्यता के साथ समकालिक होगी।

छ) यदि स्थानीय प्राधिकरण या सुविधा प्रचालक सुविधा का प्रचालक विहित शर्तों के अनुसार करने में असफल रहता है तो राज्य प्रदूषण नियंत्रण बोर्ड द्वारा खंड (क) के अधीन जारी उक्त प्राधिकार को निलंबित या रद्द किया जा सकेगा।

परन्तु यथास्थिति, स्थानीय निकाय या प्रचालक को सूचना दिये बिना ऐसे कोई प्राविधान निलंबित या रद्द नहीं किया जाएगा और

ज) नवीनीकरण के लिए आवेदन की प्राप्ति पर, प्रत्येक आवेदन की गुणागुण के आधार पर परीक्षण करने के पश्चात और इस शर्त के अधीन रहते हुए कि सुविधा के प्रचालन में नियमों के सभी उपबन्धों, प्राधिकार, सहमति या पर्यावरण अनापत्ति में विनिर्दिष्ट मानकों या शर्तों को पूर्ण कर दिया है, अगले पॉच वर्षों के लिए प्राधिकार का नवीनीकरण करेगा।''

2. राज्य प्रदूषण नियंत्रण बोर्ड आवेदक को सुने जाने का युक्तियुक्त अवसर देने के पश्चात और लिखित में कारणों को लेखबद्ध करने के पश्चात प्राधिकार अनुदत्त करने या नवीनीकरण करने से इंकार कर सकेगा।
3. नई प्राद्योगिकियों के मामले में, जहॉ सथास्थिति, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति द्वारा कोई मानक विहित नहीं किया गया है, मानक विनिर्दिष्ट करने के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड से निवेदन करेगा।
4. यथा निर्दिष्ट राज्य प्रदूषण नियंत्रण बोर्ड अथवा प्रदूषण नियंत्रण समिति जब कभी उचित समझे किन्तु वर्ष में कम से कम से एक बार, यथाअभिहित अथवा अधिकथित मानकों तथा यथानुमोदित उपचार प्रौद्योगिकी तथा प्राधिकार में निर्दिष्ट शर्तों व नियमों के अधीन अनुसूची-1 और अनुसूची-2 में विनिर्दिष्ट मानकों के अनुपालन की निगरानी करेगा |
5. खतरनाक अपशिष्ट निक्षेपण स्थल पर अपशिष्ट उत्पादकों द्वारा निक्षेपित खतरनाक घरेलू अपशिष्ट के सुरक्षित देखरेख व निस्तारण हेतु राज्य प्रदूषण नियंत्रण बोर्ड स्थानीय निकायों को निर्देश जारी कर सकेगा |
6. राज्य प्रदूषण नियंत्रण बोर्ड अपशिष्ट के अंतर राज्यीय संचालन को विनियमित कर सकेगा |

V. आवास एवं नगर नियोजन विभाग की भूमिका और उत्तरदायित्व :

1. 200 से अधिक घरों अथवा 5000 वर्ग मी. से अधिक क्षेत्रफल वाले भूखंड के ग्रुप-हाउसिंग, अथवा व्यावसायिक प्रतिष्ठानों, संस्थानों अथवा किसी भी अन्य अनावासीय काम्प्लेक्स के लिए बनायी जाने वाली विकास योजना में ठोस अपशिष्ट के विकेंद्रीकृत प्रसंस्करण हेतु पृथक्करण व भण्डारण हेतु पृथक स्थान का सीमांकन/निर्धारण सुनिश्चित करना |
2. यह सुनिश्चित करना कि राज्य के प्रत्येक शहर हेतु निर्मित महायोजना/मास्टर प्लान में ठोस अपशिष्ट के प्रसंस्करण व निस्तारण की सुविधा स्थापना हेतु स्पष्ट मानक प्रावधान किये गए हों |
3. स्थानीय नगरीय निकायों द्वारा निर्धारित/सीमांकित किये गये लैंडफिल स्थलों को अपनी महायोजना/मास्टर प्लान में समाविष्ट करना |
4. शासनादेश संख्या 563/8-3-12-27 विविध/08 दिनांक 02.03.2012 के समुचित क्रियान्वयन को सुनिश्चित करेगा |
5. क्षेत्रीय योजनाओं में सेनेटरी लैंडफिल स्थल हेतु जगह उपलब्ध करायेगा |
6. स्थानीय नगरीय निकायों को आवश्यकतानुसार उनकी योजनाओं के तहत अपशिष्ट ऊर्जा संयंत्रों हेतु जगह उपलब्ध करवायेगा |

VI. हाउसिंग बोर्ड, विकास प्राधिकरणों और निजी बिल्डरों कि भूमिका व उत्तरदायित्व:

1. सभी यह सुनिश्चित करेंगे कि व्यावसायिक अथवा आवासीय कॉलोनियों की योजना बनाये जाने के दौरान ही अपशिष्ट प्रबंधन हेतु स्थान का निर्धारण अवश्य कर दिया गया हो |
2. सभी शून्य अपशिष्ट उत्पादक समुदाय बनाने का प्रयास करेंगे |

VII. उद्योग विभाग की भूमिका एवं उत्तरदायित्व :

1. विस्तारित उत्पादक दायित्वों के तहत राज्य के समस्त उद्योगों को जहाँ तक संभव हो पुनर्चक्रण हेतु पैकेजिंग पदार्थ को वापस एकत्र किये जाने के लिए अधिसूचित करेगा |
2. राज्य के ऐसे समस्त उद्योगों को जहाँ अवशिष्ट व्युत्पन्न ईंधन(RDF) का उपयोग होता है, निर्देशित करेगा कि वे निकटस्थ स्थानीय नगरीय निकाय से (100 किमी की परिधि) अवशिष्ट व्युत्पन्न ईंधन (RDF) उठायें |

VIII. राज्य नगरीय विकास अभिकरण (सूडा)और जिला नगरीय विकास अभिकरण (डूडा) की भूमिका व उत्तरदायित्व :

1. यह सुनिश्चित करेंगे कि समस्त स्वयं सहायता समूह, शहरी गरीब इलाके और शहरी गरीब ठोस अपशिष्ट प्रबंधन से सम्बंधित स्थानीय नगरीय निकाय की नवपहल को सहयोग प्रदान करें |
2. घर घर संग्रहण, पृथक्करण और वर्मी कम्पोस्टिंग प्लांट को चलाने हेतु गरीबों के समूह गठित करने का प्रयत्न करेंगे | इस उद्देश्य हेतु ये गरीबों को प्रशिक्षण एवं ऋण उपलब्ध कराने हेतु एन0यू0एल0एम0 और अन्य योजनाओं के अंतर्गत धन का उपयोग कर सकेंगे |

IX. डिस्पोजेबल उत्पादों तथा सेनेटरी नैपकिन्स और डायपर के निर्माता अथवा ब्रांड स्वामियों की भूमिका एवं उत्तरदायित्व :

1. समस्त ब्रांड स्वामी, जो अपने उत्पादों को ऐसे पैकेजिंग पदार्थ में बेचते अथवा प्रचारित करते हैं जो कि जैविक रूप से विघटनीय न हों, एक ऐसी व्यवस्था बनायेंगे जिसके तहत उनके उत्पादों के कारण उत्पादित पैकेजिंग अपशिष्ट को वापस इकट्ठा किया जा सके |
2. सेनेटरी नैपकिन्स और डायपर्स के निर्माता अथवा ब्रांड स्वामी अथवा उनके विपणन की कम्पनियाँ उनके उत्पादों में पूर्णतः पुनर्चक्रण योग्य सामग्रियों के उपयोग की संभावनाओं का पता लगायेंगे अथवा अपने सेनेटरी उत्पाद के पैकेट के साथ प्रत्येक नैपकिन व डायपर के निस्तारण हेतु थैले अथवा रैपर उपलब्ध कराएंगे |
3. ऐसे समस्त निर्माता, ब्रांड स्वामी अथवा विपणन कम्पनियाँ उनके उत्पादों को उचित रूप से रैप कर निस्तारित किए जाने के प्रति जनता को शिक्षित/जागरूक करेंगे |

X. ठोस अपशिष्ट पर आधारित अवशिष्ट व्युत्पन्न ईंधन संयंत्र तथा अपशिष्ट उर्जा संयंत्रों की 100 किमी की परिधि में स्थित औद्योगिक इकाइयों की भूमिका एवं उत्तरदायित्व :

1. समस्त औद्योगिक इकाइयाँ जो कि ईंधन का उपयोग कर रही हों और ठोस अपशिष्ट पर आधारित अवशिष्ट व्युतपन्न ईंधन संयंत्र से 100 किमी की परिधि में अवस्थित हों इन नियमों की अधिसूचना के पश्चात छः माह के भीतर अपनी कुल ईंधन आवश्यकता के कम से कम 5% भाग को उत्पादित किए जा रहे अवशिष्ट व्युतपन्न ईंधन से बदल देगा |

क्षमता संवर्धन एवं प्रशिक्षण :

इस नीति के सन्दर्भ में, यह स्वीकृत तथ्य है कि प्रदेश भर में स्थानीय नगरीय निकायों और विभागों की दक्षता में एक व्यवस्थित दृष्टिकोण के माध्यम से सुधार की आवश्यकता है, जिस हेतु प्रशिक्षण एक महतवपूर्ण घटक है | यह सर्वज्ञात है कि क्षमता संवर्धन एक दीर्घ कालिक प्रक्रिया है और मांग तथा आपूर्ति से संबन्धित सेवा प्रदायता हेतु जिसके लिए राज्य व स्थानीय नगरीय निकायों के स्तर पर निरंतर व्यवस्थित प्रयत्नों की आवश्यकता है |

ठोस अपशिष्ट प्रबंधन के तहत क्षमता संवर्धन सम्बंधित दृष्टिकोण में न केवल तकनीकी और आर्थिक पक्ष समाहित होने चाहिए अपितु निम्न को भी आच्छादित किया जाना चाहिये :

- अपशिष्ट प्रबंधन और उससे सम्बंधित क्रिया-कलापों हेतु प्रशासनिक प्रणाली को समझना (बहुआयामी तथा अंतर-क्षेत्रीय)
- ठोस अपशिष्ट प्रबंधन के बेहतर परिणामों हेतु मानव संसाधन विकास की आवश्यकता को समझाना |
- उन्नत ठोस अपशिष्ट प्रबंधन की प्राप्ति हेतु सुदृढ़ संस्थानों के निर्माण सहित अच्छी प्रणालियों व सुशासन को बढ़ावा दिए जाने पर ध्यान केन्द्रित करना |
- उपलब्धियों को बनाये रखने हेतु रणनीतियों का निरूपण करना |

आई.ई.सी. (सूचना, शिक्षण एवं संचार)

ठोस अपशिष्ट प्रबन्धन एक ऐसी गतिविधि है जिसमें जन भागीदारी ही सफलता की कुंजी है | बेहतर ठोस अपशिष्ट प्रबंधन के मानक तभी प्राप्त किए जा सकते हैं जबकि इसमें समुदाय की व्यापक एवं प्रभावी भागीदारी हो | सूचना, शिक्षण और संचार (आई.ई.सी) आधुनिक ठोस अपशिष्ट प्रबंधन के सफल क्रियान्वयन में प्रमुख भूमिका निभाते हैं | स्वच्छ पर्यावरण हेतु नवीन प्रणाली की मांग को पूर्ण किये जाने हेतु समुदायों तथा विभिन्न भागीदारों के मध्य जागरूकता के लिये प्रत्येक स्तर पर विस्तृत समझ का होना आवश्यक है | इस योजना के अन्तर्गत मुख्य जोर सामुदायिक भागीदारी पर होने वाला है | जागरूकता एवं शिक्षण अभियान के माध्यम से नगर निगम के प्राधिकारियों, जनप्रतिनिधियों, स्कूलों, गैर सरकारी संगठनों, मीडिया, व्यापार संघों, परिवारों और सामान्य जन को वृहद् स्तर पर लक्षित किया जाना चाहिए |

आई.ई.सी का प्रमुख उद्देश्य लोगों को यह समझाना है कि :

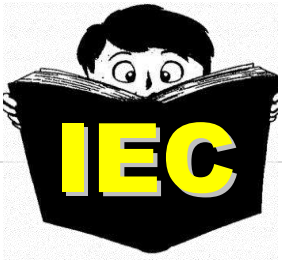
- स्रोत स्तर पर पृथक्करण की अवधारणा व आवश्यकता क्यों है,
- स्रोत स्थल पर ही अपशिष्ट को दो पृथक ग्राहियों में भंडारित किए जाने की आवश्यकता है एक जैव अपशिष्ट हेतु और दूसरा पुनर्चक्रण योग्य अपशिष्ट के लिए,
- घरों में अपशिष्ट के प्राथमिक संग्रहण में तथा उसे अपशिष्ट संग्राहक को सौंपे जाने में नागरिकों की भूमिका,
- अपशिष्ट संग्रह और निपटान सेवाओं के लिए भुगतान करने की आवश्यकता,
- सड़कों और सार्वजनिक स्थलों पर कूड़ेदानों के प्रयोग करने की आवश्यकता,
- सार्वजनिक स्वास्थ्य एवं पर्यावरण पर ठोस अपशिष्ट का प्रभाव |

लोगों के बीच जागरूकता उत्पन्न करने हेतु निम्नलिखित विधियों का उपयोग किया जा सकता है :

- घर-घर जा कर पर्चों, ब्रोशर, होर्डिंग, बैनर, हैंडबिल, पोस्टर इत्यादि के माध्यम से जागरूकता व अभिप्रेरक कार्यक्रमों के संचालन द्वारा |
- रैलियाँ आयोजित करके |
- प्रमुख अवसरों पर उत्सव आयोजित करके (जैसे पर्यावरण दिवस),
- नुक्कड़ नाटकों के आयोजन द्वारा |
- सामूहिक सफाई -स्वच्छता अभियान द्वारा |
- स्कूल कार्यक्रमों को आयोजित करके

  - स्कूलों में इको-क्लबों का गठन तथा प्रतियोगिताओं का आयोजन |
  - एनसीसी, एनएसएस, स्काउटस की भागीदारी के साथ साथ सिने कलाकारों, राजनैतिक एवं धार्मिक नेताओं की भागीदारी |
- प्रतियोगिताओं के माध्यम से पुरस्कार प्रदान करना)यथा सर्वश्रेष्ठ प्रदर्शन करने वाले वार्ड स्तर की स्वच्छता प्रोत्साहन समिति, इको हाउस, क्लीन हाउस (
- घरों, वाणिज्यिक प्रतिष्ठानों को प्रोत्साहन राशि प्रदान करना |
- जन संचार के माध्यमों द्वारा
  - प्रिंट मीडिया (नियमित अंतराल पर विज्ञापन)
  - टेलीविजन, केबल टीवी, रेडियो और वेबसाइट
- सिनेमा हॉल "स्लाइड्स का प्रदर्शन"
- ठोस अपशिष्ट प्रबंधन पर सामुदायिक स्वयंसेवकों हेतु व्यवहार परिवर्तन सम्प्रेषण (बीसीसी) सम्बन्धी जागरूकता कार्यशाला |
- पारस्परिक सम्प्रेषण(आईपीसी) , सामुदायिक स्वयंसेवकों और सहायक संगठनों के माध्यम से प्रत्येक घर से संपर्क स्थापित करना, इन स्वयंसेवकों द्वारा प्रत्येक व्यक्ति एवं परिवार को संदेश सुनाया जायेगा और उस पर उनकी राय भी ली जाएगी । संदेशों के प्रसार और व्यवहार परिवर्तन सम्प्रेषण (बीसीसी)हेतु अभिसरण सिद्धांत को अपनाते हुए इसमें धार्मिक नेताओं, स्वयं सहायता समूहों, युवा संगठनों, महिला मंडलों, आवास कल्याण समितियों, और पूर्व-रिकॉर्ड किए हुये धार्मिक व सांस्कृतिक कार्यक्रमों को सम्मिलित किया जायेगा |
- स्रोत पर पृथक्करण की सफलता सुनिश्चित करने हेतु आवास कल्याण समितियों (RWAs), समुदाय आधारित संगठनों(CBOs), गैर सरकारी संगठनों(NGOs) / स्वयं सहायता समूहों (SHGs) और बाजार संगठनों की भागीदारी आवश्यक है । स्थानीय नगरीय निकाय के कर्मचारियों और आवास कल्याण समितियों(RWAs) के प्रतिनिधियों, बाजार संगठनों, गैर-सरकारी संगठनों(NGOs)/स्वयं सहायता समूहों (SHGs) तथा अन्य भागीदारों के बीच नियमित बैठकों का आयोजन किया जाएगा ताकि समुदाय इस व्यवस्था का अभ्यस्त हो सके |
- प्रत्येक वार्ड में स्वयंसेवकों अथवा प्राकृतिक नेताओं से युक्त वार्ड स्वच्छता प्रोत्साहन समिति की भागीदारी सुनिश्चित करना जो ठोस अपशिष्ट प्रबंधन हेतु अग्रणी प्रचारकों के रूप में कार्य करेंगे और अपशिष्ट मुक्त उत्तर प्रदेश हेतु शपथ लेंगे | प्रत्येक समिति में न्यूनतम 10 सदस्य होंगे |

अग्रणी गैर-सरकारी संगठनों / विज्ञापन एजेंसियों की भागीदारी के साथ आईईसी गतिविधियों को प्रारम्भ किया जाएगा। इन एजेंसियों द्वारा आई.ई.सी. अभियान हेतु नियम-पुस्तिका, फ्लिपचार्ट्स व अन्य मीडिया संचार जैसी आवश्यक सामग्रियों को तैयार किया जा सकता है |



पुराने क्षेपणों का पुनरूद्धार

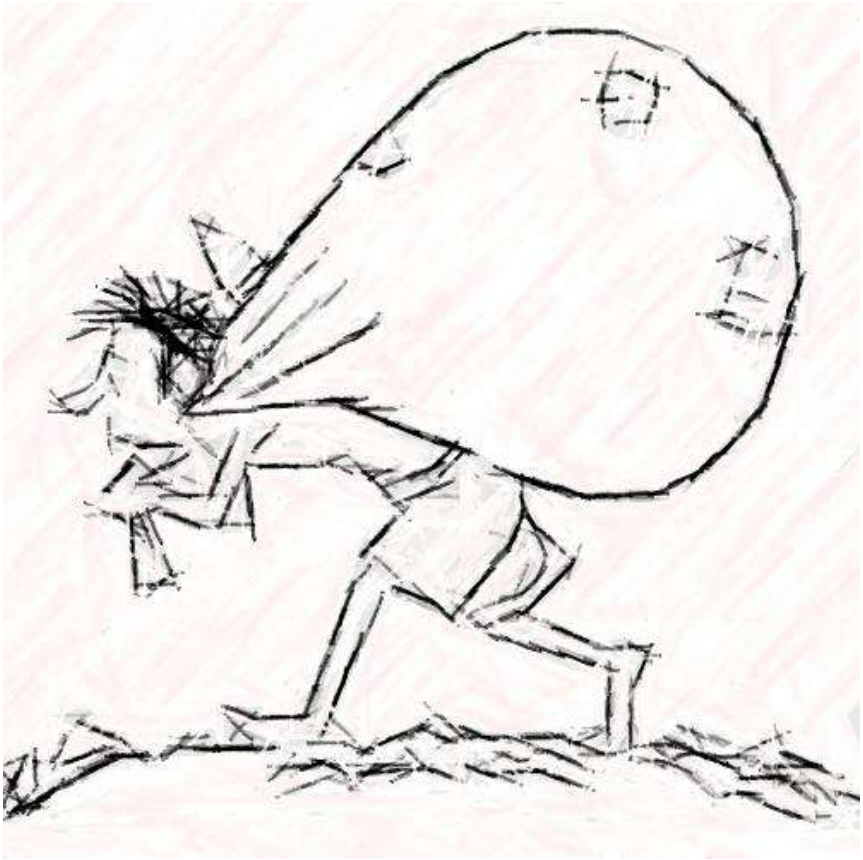
स्थानीय नगरीय निकायों द्वारा वर्षों से नगरपालिकीय ठोस अपशिष्ट को क्षेपण स्थल (डंप यार्ड) पर प्रसंस्करण के बिना ही क्षेपित किया जा रहा है । अतः प्रसंस्करण संयंत्र व वैज्ञानिक भुमिभरण(लैंडफिल) सुविधा की स्थापना के अलावा स्थानीय नगरीय निकायों द्वारा क्षेपण स्थलों का समयबद्ध तरीके से उद्धार किया जाना चाहिए | क्षेपणों के पुनरूद्धार को ठोस अपशिष्ट प्रबंधन योजना के अन्तर्गत एक मुख्य घटक बनाया गया है | पुराने क्षेपण स्थलों में दबे हुए पुराने अपशिष्ट को ट्रैक्टर-हैरो द्वारा कई बार जुताई कर ढीला किया जाता है | फिर इस पर एक टैंकर-ट्रक द्वारा उच्च दबाव वाले पंप से कम्पोस्टिंग जैव-कल्चर का छिडकाव किया जाता है | इसे वयुपंक्तियों (विन्ड्रोज़) के रूप में निर्मित कर प्रत्येक सप्ताह जेसीबी द्वारा पलटा जाना चाहिये | पलटने के प्रत्येक चरण पर किराये के कूड़ा बीनने वालों द्वारा दबे हुए पुनर्चक्रण योग्य सामानों को पृथक किया जायेगा जिसके उनके पारिश्रमिक की आंशिक प्रतिपूर्ति हो सकेगी | तीन-चार सप्ताह तक पलटने के पश्चात अपशिष्ट सूख जायेगा तथा उसका परिमाण घट जायेगा और अब यह हस्तचालित अथवा मशीन चालित सामान्य छलनी द्वारा छाने जाने हेतु तैयार होगा | प्रसंस्करण संयंत्र व वैज्ञानिक भूमिभरण सुविधा की स्थापना के एक वर्ष के भीतर क्षेपण पुनरूद्धार की प्रक्रिया को पूर्ण कर लिया जाना चाहिए |

कई मामलों में जैव खनन की यह प्रक्रिया आर्थिक रूप से लाभप्रद नहीं भी हो सकती है | अतः ऐसे त्यक्त क्षेपण स्थलों पर वैज्ञानिक कैपिंग तथा भूदृश्यों, उद्यानों व हरित क्षेत्रों का विकास राज्य के वन और पर्यावरण विभाग की मदद से किया जायेगा |

सुरक्षा उपकरणों का प्रावधान

नगरपालिकीय ठोस अपशिष्ट परियोजना के अन्तर्गत सेनेटरी श्रमिकों हेतु आवश्यक औजारों व सामान सहित पर्याप्त सुरक्षात्मक वस्त्र एवं सुरक्षा उपकरणों के प्रावधान शामिल होंगे | इसके अतिरिक्त स्थानीय नगरीय निकाय अपने सफाई कर्मियों को पर्याप्त सुरक्षा और स्वास्थ्य सुविधाएं उपलब्ध करायेंगे |

कूड़ा उठाने वालों व कबाड़ी वालों की सहभागिता

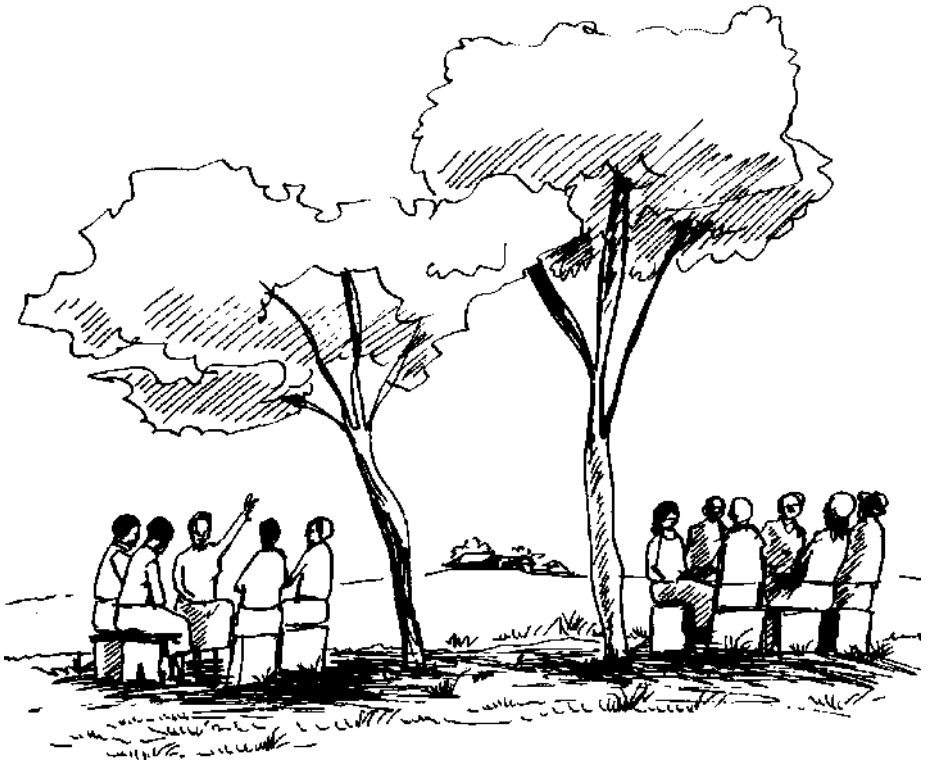


भारत में कूड़ा उठाने वाले अपशिष्ट के संग्रहण और पृथक्करण में बहुत ही महत्वपूर्ण भूमिका निभाते हैं । भारत में, स्थानीय नगरीय निकायों द्वारा मात्र **30-60%** तक ही अपशिष्ट का संग्रहण किया जाता है जबकि कूड़ा उठाने वालों द्वारा **15-25%** तक अपशिष्ट संग्रहण का अनुमान है । लगभग **10** लाख शहरी गरीब अनौपचारिक अपशिष्ट प्रबंधन क्षेत्र में लगे हुए हैं । तथापि देश की अधिकांश ठोस अपशिष्ट प्रबंधन से जुड़ी योजनाओं ने किसी न किसी तरह से ठोस अपशिष्ट प्रबंधन से जुड़े इस अनौपचारिक क्षेत्र को पृथक रखा हुआ है । यह परिदृश्य इस तथ्य के बावजूद है कि यदि इस वर्ग को शहरों और कस्बों की ठोस अपशिष्ट प्रबंधन व्यवस्था की मुख्यधारा से एकीकृत कर दिया जाए तो शहरी गरीबों को सुरक्षित आजीविका प्रदान करने के साथ-साथ उच्च लागत वाले गहन ऊर्जा प्रसंस्करण संयंत्रों को स्थापित करने के व्यय को कम करने हेतु एक सुविधाजनक स्थिति को सरलता से प्राप्त किया जा सकता है |

इसके अलावा, उत्तर प्रदेश जैसे राज्यों में, जहां छोटे आकार के स्थानीय नगरीय निकाय राज्य भर में फैले हुए हैं और शहरी आबादी का घनत्व बहुत अधिक है, वहाँ कूड़ा उठाने वालों के माध्यम से जैव-विघटनीय अपशिष्ट के विकेंद्रीकृत कम्पोस्टीकरण और जैव-अविघटनीय अपशिष्ट के पुनर्चक्रण को अपनाये जाने की आवश्यकता है | अतः राज्य की नगरपालिकीय अपशिष्ट प्रबंधन प्रणाली में कूड़ा उठाने वालों और कबाड़ी वालों की नेटवर्किंग अनिवार्य हो जाती है | इसलिए उन्हें पहचान पत्र और स्वास्थ्य बीमा उपलब्ध कराये जाने को प्राथमिकता पर लिया जाना चाहिए |

गैर सरकारी संगठनों स्वयं सहायता समूहों की सहभागिता और सामुदायिक भागीदारी

ठोस अपशिष्ट प्रबंधन पर्याप्त सामुदायिक भागीदारी की कमी से जूझ रहा है । नगर पालिका के मौजूदा कानून अपशिष्ट फैला कर स्थानीय पर्यावरण को प्रभावित करने वाली गतिविधियों हेतु घरों / भवन स्वामियों के विरुद्ध दंडात्मक कार्यवाई के प्रावधान करते हैं जैसे कि कूड़ा आदि फ़ैलाने जैसे उल्लंघनों हेतु जुर्माना। राष्ट्रीय हरित अधिकरण और माननीय न्यायालयों ने भी नियमों के उल्लंघन और पर्यावरणीय क्षति सम्बन्धी मामलों में पर्यावरणीय मुआवजे को वसूले जाने के सिद्धांत निर्धारित किये हैं | तथापि, दंडात्मक कार्रवाई अब तक प्रमुख निवारक साबित नहीं हो सकी है | जिसका कारण प्रवर्तन में कमी और अत्यंत कम जुर्माने हैं | साथ ही, जनता द्वारा अक्सर आने वाले स्थानों में प्रावधानों का प्रचार किया जाना चाहिये (खाने-पीने के स्थान, खरीदारी स्थल) |



नगर पालिकीय ठोस अपशिष्ट का सफल क्रियान्वयन और प्रबंधन बहुत हद तक कूड़ा फ़ैलाने और ठोस अपशिष्ट प्रबंधन के नियमों के कठोर प्रवर्तन से सम्बंधित है | स्थानीय नगरीय निकायों द्वारा अपनी उप-विधियों में जुर्माने की राशि का पर्याप्त मात्रा में संशोधन कर इसे निवारक बनाते हुये तत्काल इसका क्रियान्वयन सुनिश्चित किया जाना चाहिये |

राज्य सरकार द्वारा सहायता नीति प्रपत्र :

1. राज्य सरकार को उन स्थानीय नगरीय निकायों की सहायता बढ़ा देनी चाहिए जिनके द्वारा इस नीति के उद्देश्यों की पूर्ति हेतु ठोस अपशिष्ट सम्बन्धी समस्याओं के समाधान के लिए समयोचित एवं प्रभावी कदम उठाये गये गये हों | राज्य सरकार द्वारा स्थानीय नगरीय निकायों को राज्य वित्त आयोग, 14वें वित्त आयोग तथा अवसंरचना के तहत धन अवमुक्त किया जायेगा जो कि स्थानीय नगरीय निकायों के ठोस अपशिष्ट प्रबंधन और उनके राजस्व उत्पादन/संग्रह की प्रदर्शन क्षमता पर निर्भर करेगा |

सहायता/प्रोत्साहन राशि निम्नलिखित रूपों में हो सकेगी :

(i) अपशिष्ट न्यूनीकरण हेतु प्रोत्साहन |
(ii) वार्ड तथा स्थानीय नगरीय निकाय को खुले में शौच से मुक्त (ओ.डी.एफ) बनाने हेतु |
(iii) द्वार-द्वार संग्रहण, पृथक्करण, कूड़ा फ़ैलाने को निषिद्ध किए जाने और उपयोक्ता शुल्क लागू किये जाने सम्बंधी नियमों के निर्माण हेतु प्रोत्साहन |
(iv) उपयोक्ता शुल्क के 100% संग्रहण हेतु प्रोत्साहन |
(v) "शून्य अपशिष्ट" उत्पादक स्थानीय नगरीय निकाय का लक्ष्य प्राप्त किए जाने हेतु प्रोत्साहन
(vi) ठोस अपशिष्ट प्रबंधन की गतिविधियों से कबाड़ी वालों, कूड़ा उठाने वालों व स्वयं सहायता समूहों आदि जैसे अनौपचारिक वर्ग को एकीकृत करने वाले स्थानीय नगरीय निकाय को प्रोत्साहन |
(vii) ठोस अपशिष्ट प्रबंधन यथा उपस्थिति, सफाई कार्यों के संचालन जियो-टैगिंग, और जीपीएस आधारित अपशिष्ट का परिवहन आदि की निगरानी हेतु ई-शासन उपकरणों का उपयोग करने वाली स्थानीय नगरीय निकायों को प्रोत्साहन |

2. ठोस अपशिष्ट प्रबंधन (संग्रहण, पृथक्करण, परिवहन, प्रसंस्करण और निस्तारण) में निजी भागीदारी और निवेश को प्रोत्साहन दिया जाना चाहिये |

   क) ऐसे मामलों में जहाँ निजी निवेशकर्ता अथवा भागीदार की आवश्यकता मात्र दीर्घावधि (25-30 वर्षों) लीज पर भूमि और स्थानीय नगरीय निकाय से ठोस अपशिष्ट की हो :

किसी निजी इकाई/निवेशक/गैर सरकारी संगठन/संगठन द्वारा बिना किसी वित्तीय सहायता की मांग के, ठोस अपशिष्ट प्रबंधन सम्बन्धी गतिविधियों हेतु राज्य के किसी भी स्थानीय नगरीय निकाय अथवा स्थानीय नगरीय निकायों के समूह-क्षेत्र हेतु कोई भी प्रस्ताव एक बार अथवा अनेकों बार सरकार/निदेशालय को उपलब्ध कराया गया हो तो ऐसे प्रस्ताव को इस उद्देश्य के लिए गठित

राज्य स्तरीय समिति द्वारा जांचा जायेगा और परियोजना के कार्यान्वयन के लिए अनुमतियां ऐसी समिति की सिफारिशों के आधार पर दी जाएगी, जो कि स्थानीय नगरीय निकाय की भूमि को दीर्घकालिक पट्टे पर देने के लिए सक्षम प्राधिकारी हो | ऐसी अनुमति निम्नलिखित शर्तों के साथ प्रदान की जायेगी :

i. परियोजना के क्रियान्वयन हेतु स्थानीय नगरीय निकाय के पास उपलब्ध आवश्यक भूमि को पट्टे पर 1 रूपये / वर्ग मी वार्षिक किराये पर दिया जायेगा |
ii. विकासकर्त्ता को उपलब्ध करायी गयी भूमि का उपयोग अनुमत परियोजना के अतिरिक्त किसी अन्य गतिविधि हेतु नहीं किया जायेगा |
iii. परियोजना प्रस्तावक द्वारा भूमि को बंधक नहीं रखा जायेगा |
iv. भूखंड तक पहुँच मार्ग/विद्युत/पानी/मार्ग प्रकाश/जल निकासी/सीवर आदि की सुविधा का विकास स्थानीय नगरीय निकाय द्वारा किया जायेगा | विकासकर्त्ता, ठोस अपशिष्ट प्रबंधन की प्रक्रिया द्वारा उत्पादित होने वाले उत्पादों अथवा समवर्ती उत्पादों को बेचने हेतु अधिकृत होगा |

ख) ऐसे मामलों में जहाँ निजी निवेशकों अथवा भागीदारों को 35% तक व्यवहार्यता अंतर राशि की सुरक्षा आवश्यक हो अथवा उपभोग होने वाले ठोस अपशिष्ट हेतु प्रति टन बख्शीश/टिप की अथवा उत्पादित विद्युत उर्जा पर प्रति यूनिट शुल्क की अथवा उत्पादित कम्पोस्ट पर प्रति इकाई शुल्क की आवश्यकता हो |

अपशिष्ट ऊर्जा, अपशिष्ट से पेलेट, अपशिष्ट से कम्पोस्ट,प्लास्टिक से तेल आदि परियोजनायें सामान्यतः इस वर्ग में आती हैं | ऐसी सार्वजानिक-निजी भागीदारी परियोजनाओं हेतु विकासकर्त्ता के चयन की प्रक्रिया में शासन द्वारा जारी आदेशों का अनुपालन किया जायेगा |

ग) ऐसे मामलों में जहाँ नगरपालिकीय अपशिष्ट के द्वार-द्वार संग्रहण की गतिविधि भी शामिल हो और आवेदक संगठन द्वारा इसके लिए स्थानीय नगरीय निकाय से कोई धन न लिया जा रहा हो |

ऐसे मामलों में जहाँ आवेदक संगठन ठोस अपशिष्ट के द्वारा-द्वार संग्रहण को किए जाने हेतु इच्छुक हो और वह स्थानीय नगरीय निकाय अथवा राज्य से बिना कोई धन लिये मोलभाव के आधार पर उपयोक्ता शुल्क को घरों अथवा भवन स्वामी से लिए जाने हेतु तैयार हो तो उसे वार्ड अथवा वार्डों अथवा पूरे शहर / कस्बे को अधिकतम पॉच वर्षों हेतु सौंपा जा सकता है | आपसी समझौते के आधार पर इसे आगामी तीन वर्षों हेतु पुनः नवीकृत किया जा सकता है | उपर्युक्त पैरा 2 के खंड (अ) के अनुसार गठित राज्य स्तरीय समिति ऐसे मामलों में अंतिम निर्णय देगी | स्थानीय नगरीय निकायें उपलब्ध

पार्कों, भूमिभरण स्थलों अथवा अन्य उपयुक्त जगहों को कम्पोस्टिंग, पृथक्करण और संग्रहित अपशिष्ट के प्रसंस्करण हेतु प्रति वर्ग मी0 वार्षिक किराया रूपये 1 पर तीन वर्षों हेतु पट्टे पर देगी। स्थानीय नगरीय निकाय अपने क्षेत्र में ठोस अपशिष्ट प्रबंधन हेतु एक से अधिक अभिकरणों को नियुक्त कर सकेगी |

3. त्यक्त भूमि भरण स्थलों का प्रबंधन

विभाग अथवा स्थानीय नगरीय निकाय त्यक्त भूमि भरण स्थलों की वैज्ञानिक कैपिंग के कार्य को वन एवं पर्यावरण विभाग की सहायता से संपन्न करेंगे | ऐसे भूमि भरण स्थलों की सूची नगर विकास विभाग वन एवं पर्यावरण विभाग को उपलब्ध कराएयेगा जो ऐसे स्थलों की वैज्ञानिक कैपिंग और विकास भूदृश्यों अथवा पार्कों अथवा हरित क्षेत्र के रूप में करने हेतु परियोजना का निर्माण करेंगे | स्वच्छ भारत अभियान(शहरी) के अंतर्गत ऐसी परियोजनाओं को अनुमति प्रदान करने वाली समिति के अनुमोदन के पश्चात् इन्हें क्रियान्वयन हेतु धन उपलब्ध कराया जायेगा |

ठोस अपशिष्ट के बारे में महत्वपूर्ण तथ्य:

क्रं0सं0	अपशिष्ट के श्रेणी	भारत में प्रतिवर्ष उत्पन्न अपशिष्ट	उत्तर प्रदेश में प्रतिवर्ष उत्पन्न अपशिष्ट
1	ठोस अपशिष्ट	6.2 करोड टन	5.47 लाख टन
2	प्लास्टिक अपशिष्ट	56 लाख टन	
3	जैव–चिकित्सा अपशिष्ट	1.7 लाख टन	
4	हानिकारक अपशिष्ट	79 लाख टन	
5	ई– कचरा	15 लाख टन	

भारत में एकत्रित एवं उपचारित अपशिष्ट की स्थिति

क्रं0सं0	कचरे के श्रेणी	वार्षिक राशि
1	एजेन्सियों द्वारा एकत्रित अपशिष्ट	4.3 करोड टन
2	उपचारित	1.19 करोड टन
3	निचले क्षेत्रों में फेका गया अपशिष्ट	3.10 करोड टन
4	अपशिष्ट के संग्रहण में शहरी स्थानीय निकायों के अंश	75–80 प्रतिशत
5	शहरी स्थानीय निकायों द्वारा कुल संग्रहण में उपचारित अपशिष्ट	22–28 प्रतिशत

विविध अपशिष्टों के विघटन में लिया गया समय–

क्रं0सं0	अपशिष्ट के श्रेणी	वर्षो में समय
1	प्लास्टिक का थैला	20–1000
2	प्लास्टिक की बोतल	400
3	पॉलिस्टीन कप	50
4	प्लास्टिक कोटेड पेपर कप	30
5	कॉच की बोतल	1000000
6	डिस्पोज़ल योग्य नैपकिन	450
7	एल्युमिनियम के डिब्बे	80–200
8	सिगरेट का टुकड़ा	1–5
9	मोम की परत वाला दूध का डिब्बा	3 महीने
10	कागज की तौलिया	2–4 सप्ताह

संलग्नक–1

परिभाषाएँ–

ठोस अपशिष्ट प्रबंधन नियम–2016 में उल्लिखित कुछ प्रमुख परिभाषाएँ निम्नलिखित है:

1. **वातजीवी कम्पोस्टीकरण (Aerobic Composting)**: से आक्सीजन की विद्यमानता में जैविक पदार्थ का सूक्ष्म जैवकीय विघटन अन्तवर्लित कोई नियंत्रित प्रक्रिया अभिप्रेत हैं।
2. **अवायुजीवी उपचारण (Anaerobic Digestion)**: से आक्सीजन के अभाव में जैविक पदार्थ का सूक्ष्म जैवकीय विघटन अन्तवर्लित कोई नियंत्रित प्रक्रिया अभिप्रेत है।
3. **प्राधिकार (Authorisation)** से यथास्थिति राज्य प्रदूषण बोर्ड द्वारा किसी प्रसुविधा के प्रचालक या शहरी स्थानीय प्राधिकरण या ठोस अपशिष्ट के प्रसंस्करण और निपटान के उत्तर दायित्व किसी और अन्य अभिकरण को दी गयी अनुज्ञा अभिप्रेत है।
4. **जैविक रूप से अपघटित अपशिष्ट (Biodegradable Waste)** से कोई कार्बनिक सामग्री अभिप्रेत है जिसे सूक्ष्म जीव द्वारा सरलतर टिकाऊ सम्मिश्रण में निम्नीकृत किया जा सकता है।
5. **जैविक मिथेनीकरण (Biomethanation)**से ऐसी प्रक्रिया अभिप्रेत है जिसमें जैव गैस का उत्पादन करने के लिए सूक्ष्मजीवी क्रिया द्वारा कार्बनिक पदार्थ इंजाइमी अपघटन को अपरिहार्य बनाता है।
6. **ब्रांड स्वामी (Brand Owner)** से कोई व्यक्ति या कम्पनी अभिप्रेत है जो किसी रजिस्टीकृत ब्राण्ड लेवल के अधीन कोई वाणिज्यिक विक्रय करता है।
7. **मध्यवर्ती परिक्षेत्र (Buffer Zone)** से ऐसा विकास रहित परिक्षेत्र अभिप्रेत है जिसमें 5 टीपीडी से अधिक की संस्थापित क्षमता वाली ठोस अपशिष्ट प्रसंस्करण तथा निपटान सुविधा के चारों ओर अनुरक्षित किया जायेगा। इसे ठोस अपशिष्ट के प्रसंस्करण एवं निपटान संबंधी सुविधा के लिए आवंटित कुल क्षेत्र के भीतर अनुरक्षित किया जायेगा।
8. **भारी मात्रा में अपशिष्ट उत्पादक (Bulk Waste Generator) इ**सके अन्तर्गत औसतन 100 किलोग्राम प्रतिदिन की दर से अधिक अपशिष्ट उत्पादित करते हैं तथा इनसे केन्द्रीय सरकार के विभागों अथवा उपक्रमों, राज्य सरकार के विभागों या उपक्रमों, स्थानीय निकायों, सार्वजनिक या प्राईवेट सेक्टर की कम्पनियों, अस्पतालों, नर्सिंग होम, स्कूलों, कालेजों, विश्वविद्यालयों, अन्य शैक्षिक संस्थाओं, छात्रावासों, होटलों, वाणिज्यिक स्थापनाओं, बाजारों, पूजा स्थलों, स्टेडियमों और खेल परिसरों द्वारा अधिकृत भवन भी हैं।
9. **उपविधि (Bye-laws)** से स्थानीय निकाय, जनगणना शहर और अधिसूचित क्षेत्र टाउनशिप द्वारा अपने अधिकारिता वाले क्षेत्र में इन नियमों को प्रभावी ढंग से कार्यान्वित करने के लिए सुविधाजनक बनाने के लिए नियामक ढॉचा अभिप्रेत है।
10. **जनगणना नगर (Census Town)** से भारत के महारजिस्ट्रार और जनगणना आयुक्त द्वारा यथा परिभाषित शहरी क्षेत्र अभिप्रेत है।
11. **ज्वलनशील अपशिष्ट (Combustible Waste)** से प्लास्टिक, काष्ठ लुग्दी आदि जैसे क्लोरोनीकृत सामग्री को छोड़कर गैर–जैव अवक्रमणीय, गैर पुनर्चक्रणीय, गैर–पुनः उपभोज्य–गैर परिसंकटमय ठोस अपशिष्ट अभिप्रेत हैं जिनका 1500 किलो कैलोरी प्रति किलोग्राम से न्यूनतम कैलोरिफिक मान हो।
12. **कम्पोस्टीकरण (Composting)** से जैविक पदार्थ का सूक्ष्मजीवी अपघटन अन्तवर्लित की एक ऐसी नियंत्रित प्रक्रिया अभिप्रेत है।

13. **ठेकेदार (Contarctor)** से ऐसा व्यक्ति या फर्म अभिप्रेत है जो कोई सेवा करने के लिए या सेवा प्रदाता प्राधिकारी के लिए कार्य करने के लिए सामग्री या श्रम प्रदान करने की संविदा करता है या करती है।
14. **सह प्रसंस्करण (Co-processing)** से प्राकृतिक खनिज संसाधनों और औद्योगिक प्रक्रियाओं में जीवाश्म ईधनों को प्रतिष्ठापित करने या उन्हें अनुपूरित करने, दोनों को करने के लिए कच्ची सामग्री के रूप में या ऊर्जा के स्त्रोत के रूप में 1500 किलो कैलोरी से अधिक कैलोरीफिक मूल्य वाले गैर–जैव अवक्रमणीय या गैर–पुनर्चक्रणीय ठोस अपशिष्ट का उपयोग अभिप्रेत है।
15. **विकेन्द्रित प्रसंस्करण (Decentralized Processing)** से जैव अवक्रमणीय अपशिष्ट के प्रसंस्करण को अधिकतम करने के लिए बिखरी हुई सुविधाओं की स्थापना और उत्पादन के स्त्रोत से निकटतम पुनर्चक्रण योग्य सामग्रियों की प्रति प्राप्ति करना अभिप्रेत है ताकि प्रसंस्करण या निपटान के लिए अपशिष्ट का न्यूनतम परिवहन करना पड़े।
16. **निपटान (Disposal)**– से भूजल, सतही जल, परिवेशी वायु के संदूषण तथा पशुओं या पक्षियों के आकर्षण को रोकने के लिए अनूसुची 1 में यथा विनिर्दिष्ट भूमि पर प्रसंकरण के उपरान्त अवशिष्ट ठोस अपशिष्ट और निष्क्रिय गली का कूड़ा, करकट और सतही नाले की गाद का अंतिम तथा सुरक्षित निपटान अभिप्रेत हैं।
17. **घरेलू परिसंकटमय अपशिष्ट (Domestic Hazardous Waste)** – से घरेलू स्तर पर उत्पन्न संक्रामक अपशिष्टों जैसे फैके हुए पेन्ट के ड्रम, कीटनाशी के डिब्बे, सी0एफ0एल0 बल्ब, ट्यूबलाइटें, अवधि समाप्त औषधियों, टूटे हुए पारा वाले थर्मामीटर, प्रयुक्त बैटरियॉ, प्रयुक्त सुइया तथा सिरिन्ज और संदूषित पट्टियॉ आदि अभिप्रेत हैं।
18. **द्वार– द्वार संग्रहण (Door to Door Collection)**– से घरों, दुकानों, वाणिज्यिक प्रतिष्ठानों, कार्यालयों, संस्थागत या किसी अन्य गैर आवासीय परिसरों से द्वार तक जाकर ठोस अपशिष्ट का संग्रहण करना और जिसके अन्तर्गत किसी आवासीय सोसाइटी, बहुमंजिले भवन या अपार्टमेन्ट, बड़े आवासीय, वाणिज्य या संस्थागत काम्प्लेक्स या परिसरो में भूतल पर प्रवेश द्वारा या किसी अभिहित स्थल से ठोस अपशिष्ट का संग्रहण करना भी अभिप्रेत हैं।
19. **शुष्क अपशिष्ट (Dry Waste)** – से जैव– निम्नीकरण अपशिष्ट और निष्क्रिय गली का कूड़ा – करकट से भिन्न अपशिष्ट अभिप्रेत हैं और जिसके अन्तर्गत पुनर्चक्रणीय अपशिष्ट, गैस पुनर्चक्रणीय अपशिष्ट, दाहा अपशिष्ट और स्वास्थ्यकर नैपकिन और डायपर आदि अपशिष्ट भी हैं।
20. **क्षेपण स्थल (Dump Sites)** – से जिसका स्वास्थ्यकर भूमिभरण के लिए सिद्धांतों को पालन किए बिना ठोस अपशिष्ट के निपटान के लिए शहरी स्थानीय निकाय द्वारा उपयोग की गई कोई भूमि अभिप्रेत हैं।
21. **विस्तारित उत्पादक दायित्व (Extended Producer Responsibility)** – से पैकेजिंग उत्पादों के जीवन काल के अंत तक पर्यावरण की दृष्टि से अनुकूल प्रबंधन के लिए, पैकेजिंग उत्पादों जैसे प्लास्टिक, टिन, कांच और कॉरूगेटेड बक्सों इत्यादि के किसी उत्पादक के उत्तरदायित्व अभिप्रेत हैं।
22. **सुविधा (Facility)** – में ऐसा कोई स्थापन अभिप्रेत है जिसमें ठोस अपशिष्ट प्रबंध प्रक्रियाऍं अर्थात पृथक्करण पुनःप्राप्ति, भंडारण, संग्रहण, पुनर्चक्रण, प्रसंस्करण, उपचार या सुरक्षित निपटान किया जाता है।
23. **जुर्माना (Fine)** – से इन नियमों तथा/अथवा उप–विधियों के निर्देशों के अनुपालन के लिए उपविधियों के अधीन अपशिष्ट जनित्रों या अपशिष्ट प्रसंस्करण के प्रचालकों और निपटान सुविधाओं पर लगाए गए जुर्माना अभिप्रेत हैं।
24. **प्ररूप (Form)** – से इन नियमों से उपबद्ध प्ररूप अभिप्रेत हैं।
25. **प्रहस्तन (Handling)** – के अन्तर्गत ठोस अपशिष्टों की छंटाई, पृथक्करण, सामग्री की पुनःप्राप्ति, संग्रहण, गौण भंडारण, काटना, गढ़ा बनाना, दलन, लदाई, उतराई, परिवहन, प्रसंस्करण तथा निपटान से संबंधित सभी क्रियाकलाप भी हैं।

26. **निष्क्रिय (Inert)** – से ऐसा अपशिष्ट अभिप्रेत है जो जैव अपघटनीय, पुनःचक्रणीय या दाह नहीं है, गली की सफाई तथा सतही नालियों से निकली गई धूल तथा गाद भी हैं।
27. **भस्मीकरण (Incineration)** – से उच्च तापमान पर अपशिष्ट सामग्रियों को तापीय रूप से निम्नीकृत करने के लिए ठोस अपशिष्ट का जलाना या दहन अंतर्वलित इंजीनियरीकृत प्रक्रिया अभिप्रेत हैं।
28. **अनौपचारिक अपशिष्ट संग्राहक (Informal Waste Collector)** – के अन्तर्गत व्यष्टि, संगम ऐसे या अपशिष्ट व्यापारी सम्मिलित है जो पुनर्चक्रणीय सामग्रियों की छंटाई, विक्रय और खरीद से अंतर्वलित हैं।
29. **निक्षालितक (Leachate)** – से ऐसा द्रव अभिप्रेत है जो ठोस अपशिष्ट के माध्यम से या अन्य माध्यम से रिसता है जिसमें उसमें घुली हुई या निलंबित सामग्री का सत्व हैं।
30. **स्थानीय निकाय (Local Body)** – से अभिप्रेत इन नियमों के प्रयोजन के लिए और जिसके अंतर्गत म्यूनिसिपल कॉरपोरेशन, नगर निगम, म्यूनिसिपल कौंसिल, नगर पालिका, नगर पालिका परिषद, म्युनिसपल बोर्ड, नगर पंचायत, और टाउन पंचायत, जनगणना नगर, अधिसूचित क्षेत्र और भारत के विभिन्न राज्यों और संघ राज्य क्षेत्रों में औद्योगिक नगरी चाहे उसका कोई भी नाम से पुकारा जाए, भी हैं।
31. **सामग्री पुनर्प्राप्ति सुविधा (Material Recovery Facility-MRF)** – से ऐसी सुविधा अभिप्रेत है जहॉ गैर कंपोस्टीय ठोस अपशिष्ट को स्थानीय निकाय या नियम 2 में वर्णित कोई अन्य अस्तित्व या इसमें से किसी के द्वारा प्राधिकृत कोई व्यक्ति या अभिकरण जो अपशिष्ट को प्रसंस्करण या निपटान के लिए उसे परिदान या देने के पूर्व इस प्रयोजन के लिए स्थानीय निकाय या नियम 2 में वर्णित अस्तित्व द्वारा नियोजित अपशिष्ट चुनने वाले, अनौपचारिक पुनर्चक्रणकर्ता या कोई अन्य नियोजित कार्यबल को प्राधिकृत अनौपचारिक सेक्टर द्वारा अपशिष्ट के विभिन्न संघटकों से पृथक्करण, छंटाई या पुनर्चक्रण योग्य की पुनप्राप्ति की प्रसुविधा हैं।
32. **अजैविक निम्नीकरण योग्य अपशिष्ट (Non-Biodegradable Waste)** – से कोई ऐसा अपशिष्ट अभिप्रेत है जिसका सूक्ष्म जीव द्वारा सरलतर स्थाई यौगिक में निम्नीकरण नहीं किया जा सकता हैं।
33. **सुविधा का प्रचालक (Operator of a Facility)** – से ऐसा व्यक्ति या अस्तित्व अभिप्रेत है जो ऐसे ठोस अपशिष्ट के प्रहस्तन के लिए सुविधा का स्वामी है या प्रचलित करता है जिसके अंतर्गत स्थानीय निकाय द्वारा नियुक्त कोई अन्य अस्तित्व या अभिकरण भी हैं।
34. **प्राथमिक संग्रहण (Primary Collection)** – से पृथक्कृत ठोस अपशिष्ट को उसके उत्पादन के स्त्रोत जिसके अन्तर्गत घर, दुकानें, कार्यालय और कोई अन्य गैर आवासीय परिसर भी है से या किसी संग्रहण बिन्दु या शहरी स्थानीय निकाय द्वारा विर्निदिष्ट किसी अन्य अवस्थान से संगृहीत करना, उठाना या हटाना अभिप्रेत हैं।
35. **प्रसंस्करण (Processing)** – से कोई वैज्ञानिक प्रक्रिया जिसके द्वारा ठोस अपशिष्ट को पुनः उपयोग, पुनः चक्रित या नए उत्पादों में परिवर्तित करने के प्रयोजन के लिए हथालित करना अभिप्रेत है।
36. **पुनर्चक्रण (Recycling)** – से पृथक्कृत ठोस अपशिष्ट को अजैव निम्नीकृत नए पदार्थ या उत्पाद या नए उत्पादों का उत्पादन करने के लिए कच्ची सामग्री के रूप में परिवर्तित करने की प्रक्रिया अभिप्रेत हैं, जिसमें मूल उत्पादों को समरूप किया जा सकेगा या नहीं किया जा सकेगा।
37. **पुनर्विकास (Redevelopment)** – से जहॉ विद्यमान भवन और अन्य अवसंरचनाएँ जीर्णशीर्ण हो गई है वहॉ उसी स्थल पर पुरानी आवासीय या वाणिज्यिक भवनों का पुननिर्माण अभिप्रेत हैं।
38. **कचरा व्युत्पन्न ईंधन (Refused Derived Fuel –RDF)** – से ठोस अपशिष्ट, जैसे प्लास्टिक, काष्ठ, लुगदी या कार्बनिक अपशिष्ट, क्लोरीनीकृत पदार्थों से भिन्न ठोस अपशिष्ट को सुखाकर कतरन, निर्जलीकरण और सहंनन द्वारा गुटिका या रोएं के कप में उत्पादित वाह्य अपशिष्ट प्रभाजी से व्युत्पन्न ईंधन अभिप्रेत हैं।

39. **अवशिष्ट ठोस अपशिष्ट (Residual Solid Waste)** – से और उसके अंतर्गत ऐसी ठोस अपशिष्ट प्रसंस्करण सुविधाओं, जो पुनर्चक्रण या अतिरिक्त प्रसंस्करण के लिए उपयुक्त नहीं है, से प्राप्त अपशिष्ट और अस्वीकृत भी अभिप्रेत है।
40. **स्वास्थ्यकर भूमिभरण (Sanitary Land Filling)** –से अवशिष्ट ठोस अपशिष्ट के अंतिम और सुरक्षित निपटान और भूजल, सतही जल या क्षणभंगुर वायु धूल, हवा से उड़ा हुआ कूड़ाकरकट, दुर्गन्ध, अग्नि परिसंकट, पशुओं का खतरा, पक्षियों का खतरा, नाशकजीव, कृंतकनाशी, ग्रीनहाउस गैस उत्सर्जन, सतत जैव प्रदूषणकारी तत्व प्रावण्य अस्थिरता तथा अपरदन के प्रदूषण के प्रति संरक्षात्मक उपयों सहित प्रकल्पित सुविधा में भूमि पर निष्क्रिय अपशिष्ट अभिप्रेत है।
41. **स्वास्थ्यकर अपशिष्ट (Sanitary Waste)** – से प्रयोग किए गए डायपर, स्वास्थ्यकर तौलिए या नैपकिन, टैम्पोन, कन्डोम, इनकंटीनेंस शीट और कोई अन्य समरूप अपशिष्ट से मिलकर बना अपशिष्ट अभिप्रेत है।
42. **अनुसूची (Schedule)** –से इन नियमों से उपाबद्ध अनुसूची अभिप्रेत है।
43. **गौण भंडारण (Secondary Storage)** –से प्रसंस्करण या निपटान सुविधा को अपशिष्ट के आगे परिवहन के लिए गौण भंडारण डिपो या एमआरएफ या आधानों पर संग्रहण के पश्चात् ठोस अपशिष्ट का अस्थायी संदूषक अभिप्रेत है।
44. **पृथक्करण (Segregation)** –से ठोस अपशिष्ट के विभिन्न संघटकों अर्थात जैविक निम्नीकरण अपशिष्ट जिसके अंतर्गत कृषि और दुग्धपालन अपशिष्ट जिसके अंतर्गत पुनःचक्रणयोग्य अपशिष्ट, गैर पुनःचक्रणयोग्य दाह्य योग्य अपशिष्ट, स्वास्थ्यकर अपशिष्ट और गैर चक्रण योग्य कूड़ाकरकट अपशिष्ट, घरेलू परिसंकटमय अपशिष्ट तथा संनिर्माण और विध्वंस अपशिष्ट भी है, की छंटाई और पृथक भंडारण अभिप्रेत है।
45. **सेवा प्रदाता (Service Provider)** –से जल, मलवहन, विद्युत, टेलीफोन, सड़क, जल निकास आदि अभिप्रेत हैं।
46. **ठोस अपशिष्ट (Solid Waste)** – से ठोस या अर्द्धठोस घरेलू अपशिष्ट अभिप्रेत है और इसके अंतर्गत स्थानीय प्राधिकरण और नियम 2 में वर्णित अन्य अस्तित्व के अधीन क्षेत्र में उत्पन्न स्वास्थ्यकर अपशिष्ट, वाणिज्यिक अपशिष्ट, सांस्थानिक अपशिष्ट, खानपान और बाजार अपशिष्ट तथा अन्य गैर–आवासीय अपशिष्ट, गली की सफाई, सतह नालियों से हटाई गई या एकत्रित गाद, उद्यान कृषि अपशिष्ट, कृषि और डेयरी अपशिष्ट, औद्योगिक अपशिष्ट को छोड़कर उपचारित जैव चिकित्सक अपशिष्ट और ई–अपशिष्ट, बैटरी अपशिष्ट, रेडियों सक्रिय अपशिष्ट भी अभिप्रेत है।
47. **छंटाई करना (Sorting)** –से मिश्रित अपशिष्ट से पुनःचक्रणयोग्य विभिन्न संघटकों और प्रवर्गो जैसे कागज, प्लास्टिक, गत्ता, धातु, कांच आदि को समुचित पुनःचक्रण सुविधा में पृथक करना अभिप्रेत है।
48. **स्थिरीकरण (Stabilising)** – से जैव निम्नीकरण अपशिष्ट को जैवीय अपघटन को स्थायी अवस्था में परिवर्तित करना अभिप्रेत है जहां वह निक्षलन या अरूचिकर सुगंध उत्पन्न नहीं करता है और कृषि भूमि, भू कटाव नियंत्रण तथा भूमि उपचार के लिए उपयुक्त है।
49. **मार्गविक्रेता (Street Vendor)** –से किसी गली, लेन, पार्श्व पथ, पैदल पथ, खडंजा, सार्वजनिक उद्यान या किसी अन्य सार्वजनिक स्थान या प्राइवेट क्षेत्र, अस्थायी रूप से निर्मित संरचना या स्थान से स्थान घूमकर साधारण जनता को दैनिक उपयोग के वस्तु, माल, सौदा, खाद्य मद या वाणिज्यिक वस्तु के विक्रय करने या उन्हें एक स्थान से दूसरे स्थान तक स्थानांतरित करने में लगे व्यक्ति अभिप्रेत हैं, जिसके अंतर्गत फेरीवाला, पैकार, आबादकर तथा ऐसी सभी अन्य समानार्थी पद जो स्थानीय या विनिर्दिष्ट क्षेत्र में हो सकते हैं, भी हैं और मार्ग विक्रय शब्दों को उनके व्याकरणिक रूप भेदों और सजातीय पदों का अर्थ तद्नुकूल किया जाएगा।
50. **बख्शीश फीस (Tipping Fee)** – से स्थानीय प्राधिकरण या राज्य सरकार द्वारा प्राधिकृत कोई राज्य अभिकरण द्वारा कोई फीस या समर्थन मूल्य अभिप्रेत है जो ठोस अपशिष्ट प्रसंस्करण सुविधा के ग्राही या प्रचालक या भूमिभरण पर ठोस अपशिष्ट के निपटान के लिए अवधारित संदत्त है।

51. **अंतरण स्थल (Transfer Station)** – से संग्रह क्षेत्रों से ठोस अपशिष्ट प्राप्त करने को सृजित सुविधा और अपशिष्ट प्रसंस्करण और, या निपटान सुविधा को आच्छादित यानों या आधानों में बड़ी मात्रा में परिवहन अभिप्रेत है।
52. **परिवहन (Transportation)** – से ठोस अपशिष्ट जो वह या तो उपचारित आंशिक उपचारित या अनुपचारित को एक स्थान से दूसरे स्थान पर किसी पर्यावरणीय रूप से युक्ति युक्त रीति में विशिष्ट रूप से अभिहित और आच्छादित परिवहन प्रणाली जैसे दुर्गन्ध, कूड़ा कचरा और घृणित दशा को रोकने के लिए प्रवहन अभिप्रेत है।
53. **उपचार (Treatment)** –से किसी अपशिष्ट के भौतिक, रसायनिक या जैविक लक्षणों या संघटन में रूपांतरण की अभिहित पद्धति, तकनीक या प्रक्रिया अभिप्रेत है जिससे उसके आयतन और क्षितिकारक क्षमता को कम करता है।
54. **उपयोक्ता फीस (User Fee)** – से ठोस अपशिष्ट संग्रहण, परिवहन प्रसंस्करण और निपटान सेवाओं को उपलब्ध कराने की कुल या आंशिक लागत को प्राप्त करने में अपशिष्ट जनित पर स्थानीय निकाय और नियम–2 में वर्णित किसी अस्तित्व द्वारा अधिरोपित फीस अभिप्रेत है।
55. **कृमि कम्पोस्ट बनाना (Vermi -Composting)** – से केचुओं का प्रयोग करते हुए कम्पोस्ट में सपंरिवर्तित करने की जैव निम्नीकरण प्रक्रिया अभिप्रेत है।
56. **अपशिष्ट जनित्र (Waste Generator)** – से और इसके अंतर्गत सम्मिलित से, रेल तथा रक्षा स्थापनाओं सहित प्रत्येक व्यक्ति या व्यक्तियों का समूह या प्रत्येक आवासीय परिसर तथा गैर आवासीय स्थापनाएं भी है, जो ठोस अपशिष्ट उत्पन्न करते हैं, अभिप्रेत है।
57. **अपशिष्ट की क्रमबद्धता (Waste Hierarchy)** – से ऐसा प्राथमिकता क्रम अभिप्रेत है जिसके अनुसार ठोस अपशिष्ट का प्रबंधन निवारण, कटौती, पुनः उपयोग, पुनर्चक्रण, पुनः प्राप्ति और निपटान पर बल देकर किया जाना चाहिए जिसमें निवारण को सर्वाधिक प्राथमिकता और भू–भरण में निपटान को न्यूनतम वरीयता का विकल्प होगा।
58. **अपशिष्ट चुनने वाला (Waste Picker/Rag Picker)** – से ऐसा व्यक्ति या व्यक्तियों का समूह अभिप्रेत है जो अपशिष्ट उत्पादन के स्त्रोत से पुनः उपयोजनीय तथा पुनर्चक्रण योग्य ठोस अपशिष्ट के संग्रहण और साथ ही पुनर्चक्रकों को उनकी आजीविका अर्जित करने के लिए सीधे या उनके मध्यवर्तियों के माध्यम से विक्रय के लिए गलियों, डिब्बों, प्रसंस्करण तथा अपशिष्ट निपटान सुविधाओं से अपशिष्ट को उठाने में औपचारिक रूप से लगे हुए हैं।

689

UTTAR PRADESH STATE
SOLID WASTE MANAGEMENT POLICY

URBAN DEVELOPMENT DEPARTMENT
GOVERNMENT OF UTTAR PRADESH

Contents

BRIEF PROFILE OF UTTAR PRADESH 2
AT A GLANCE STRATEGY OF SOLID WASTE MANAGEMENT 4
1. Urban Local Bodies up to 100000 Population 4
2. Urban Local Bodies from 100000 Population to 1000000 Population 4
3. Urban Local Bodies above 1000000 Population 4
VISION OF THE POLICY 5
GOALS & OBJECTIVES OF THE POLICY 5
GUIDING PRINCIPLES FOR SOLID WASTE MANAGEMENT APPROACH IN UTTAR PRADESH 6
ROLES & RESPONSIBILITIES OF STAKE HOLDERS 7
I. Roles & Responsibilities of Waste Generator: - 7
II. Roles & Responsibilities of District Magistrate:- 8
III. Roles & Responsibilities of Urban Local Bodies:- 8
IV. Roles & Responsibilities of State Pollution Control Board 12
V. Roles & Responsibilities of Housing & Urban Planning Department:- 13
VI. Roles & Responsibilities of Housing Board, Development Authorities and Private Builders:- 13
VII. Roles & Responsibilities of the Department of Industry 13
VIII. Roles & Responsibilities of State Urban Development Agency (SUDA) and District Urban Development Agency's (DUDA):- 13
IX. Roles & Responsibilities of manufacturers or brand owners of disposable products and sanitary napkins and diapers 13
X. Roles & Responsibilities of the industrial units located within one hundred km from the refused derived fuel and waste to energy plants based on solid waste 14
CAPACITY BUILDING AND TRAINING 15
IEC (INFORMATION, EDUCATION AND COMMUNICATION) 16
RECLAMATION OF OLD DUMPS 18
PROVISION OF SAFETY EQUIPMENT 19
INVOLVEMENT OF RAG PICKERS AND KHABADI WALLAHS 20
INVOLVEMENT OF NGOS, SELF HELP GROUPS AND COMMUNITY PARTICIPATION 21
SUPPORT BY STATE GOVERNMENT: POLICY INSTRUMENTS 22
IMPORTANT FACTS ABOUT SOLID WASTE: 24
ANNEXURE-1 25
Definitions 25

BRIEF PROFILE OF UTTAR PRADESH

Embedded in the heart of India, Uttar Pradesh is the land where cultures and religions have evolved. The greatness of Uttar Pradesh lies not only in this confluence, but also in the emergence of cultural and religious traditions along some of the greatest rivers in the Indian sub-continent – the Ganga and the Yamuna. Throughout history, great cities have emerged and established along great rivers. The plains of Ganga and the Yamuna have nurtured diverse religious faith, rituals, culture and intellectual enlightenment.

Uttar Pradesh is the 4th largest state in terms of geographical area covering 9.0 per cent of the country's geographical area.

It is also the most populous state in India consisting of 19.96 crore (199.6 million) inhabitants as per 2011 Census, out of which 15.51 crore live in rural areas and 4.45 crore in urban areas.

There has been a net addition of about 1.09 crore persons in the urban areas during 2001-2011. Thus, about 16.50% of the total population and 11.80% of the urban population of India reside in Uttar Pradesh. Out of 4041 statutory towns of India 648 (i.e. 16%) exist in Uttar Pradesh.

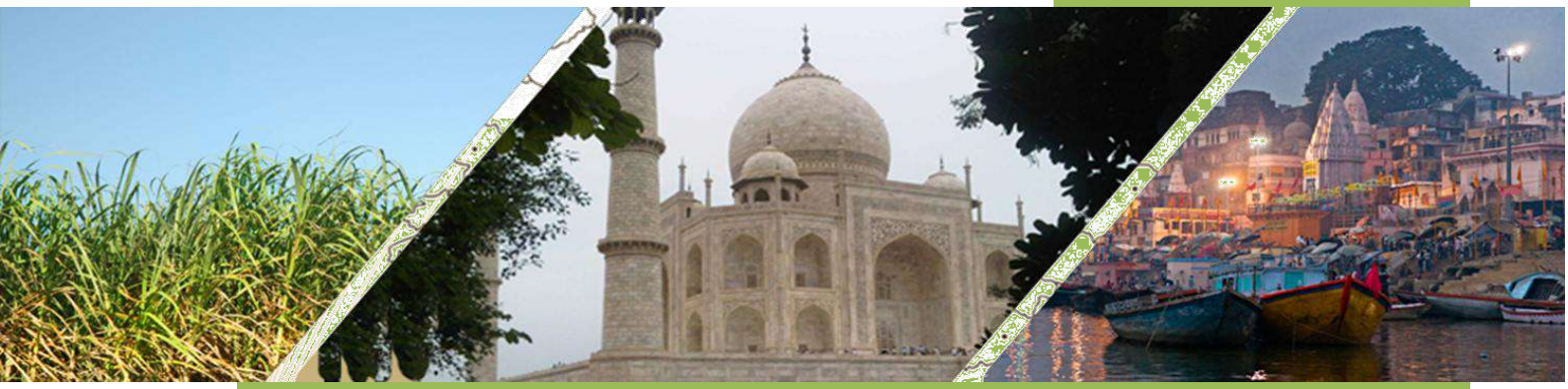
- Percentage of urban population to total population of the State stands at 22.28 as per 2011 Census whereas; this percentage was 20.78 in 2001. In absolute terms the urban population of Uttar Pradesh is second highest only next to Maharashtra.
- Thus, an increase of 1.50 percentage points has been recorded in the urban population during 2001-2011.

- However, the level of urbanization (22.28%) in the State is quite low as compared to all India figures of 31.16%.
- The decadal growth of urban population during 2001-2011 has been 28.82 per cent as against 31.80 per cent during 1991-2001.

- AdministrativelyUttar Pradesh is divided into 75 districts under 18 divisions which are Agra, Aligarh, Azamgarh, Allahabad, Kanpur, Gorakhpur, ChitrakootDham, Jhansi, Devi Patan, Faizabad, Bareilly, Basti, Vindhyachal (Mirzapur), Moradabad, Meerut, Lucknow, Varanasi and Saharanpur.
- **At present there are 653 Urban Local Bodies in the state with total area of 6264.57 sq km.** Urban Local Bodies consists of 17 Nagar Nigams (NN), 198 Nagar PalikaParishads (NPPs) and 438 Nagar Panchayats (NPs).

MAJOR SECTOR

The major sector of Uttar Pradesheconomy is agriculture. Wheat, pulses, oilseeds, rice, sugarcane, and potatoes are the main crops grown here. Sugarcane is an important cash crop grown here. Tourism, computer hardware and software, information technology products and handicraft are other major contributors to the state's economy.



AT A GLANCE STRATEGY OF SOLID WASTE MANAGEMENT

1. Urban Local Bodies up to 100000 Population

- Segregation of waste at household level/ establishment level- two bin system (organic and recyclable).
- Door to door collection- by private party or the ULB; collection vehicles/ carts to have two bin systems.
- At secondary collection point two bins to be kept.
- Transportation to be in different vehicles.
- Bio-degradable waste to be sent to vermi-composting unit- to be established at ward level and managed by local NGO's or RWAs.
- Local rag-pickers and kabariwalas to be roped-in for segregation and paid out of the sale of recyclables.
- If no nearby Industry is available than RDF material to be sent to nearest big ULB to be further sent to Industry.
- Balance inert waste to be sent to nearest Landfill site (Not more than 10%).

2. Urban Local Bodies from 100000 Population to 1000000 Population

- Segregation of waste at household level/ establishment level- two bin system
- Door to door collection- by private party or the ULB; collection vehicles/ carts to have two bin systems.
- At secondary collection point two bins to be kept.
- Transportation to be in different vehicles.
- Bio-degradable waste to be sent to composting unit- to be established at City level and managed by Private Party/ Civil Society Organizations (CSO).
- Local rag-pickers and kabariwalas to be roped-in for segregation and paid out of the sale of recyclables.
- RDF material to be sent to nearest Industry.
- Balance inert waste to be sent to Landfill site (Not more than 10%).

3. Urban Local Bodies above 1000000 Population

- Segregation of waste at household level/ establishment level- three bin system
- Door to door collection- by private party or the ULB; collection vehicles/ carts to have three bin systems.
- At secondary collection point two bins to be kept.
- Transportation to be in different vehicles.
- Bio-degradable waste to be sent to composting unit - to be established at City level and managed by Private Party or CSOs or RWAs.
- Local rag-pickers and kabariwalas to be roped-in for segregation and paid out of the sale of recyclables.
- RDF material to be sent to Waste to Energy Project.(PPP Mode)
- Balance inert waste to be sent to Landfill site (Not more than 10%).

All Urban Local Bodies should make By Laws regarding:

- Segregation of Waste at Source and imposition of User Charges.

- Prohibiting Littering of Waste.
- Burning of Waste.
- Open Defecation.

VISION OF THE POLICY

The vision which this Policy seeks to pursue is:

A healthy, prosperous and resource-efficient society, in which wastes are prevented, reduced, reused and recycled wherever feasible and beneficial, and disposed-off in environmentally safe manner.

GOALS & OBJECTIVES OF THE POLICY

THE OVERALL GOAL OF THIS POLICY IS TO ENSURE

The primary objectives of this Policy are to:

1. Achieve high standards of cleanliness in the towns and cities of Uttar Pradesh for healthy, hygienic and liveable environment.
2. Emphasis will be on waste reduction, reuse, recycling, recovery and optimum utilization of various components of Municipal Solid Waste (MSW) to ensure minimization of waste going to the landfill and its impact on human health and environment. The strategy will inter alia include technology options for waste to compost and waste to energy.
3. The Policy for managing solid wastes is developed to facilitate preparation, implementation and operation of a decentralized / integrated and cost-effective Solid Waste Management System in the state with adequate revenue flow from SWM fee and other sources.

"The system for Managing Solid Wastes in Uttar Pradesh should be financially and environmentally sustainable, and contributes to improved quality of life."

4. Ensuring end-use or treatment of recovered waste resources (high value recyclables, low value recyclables, compost, combustible material (RDF) to waste to energy users, either through partnerships, sale or reuse.
5. Available data and information on the sources, nature, quantities and fate of wastes, and SWM facilities, is sufficiently comprehensive and reliable

to be able to regulate and manage wastes effectively helping in waste prevention, recovery and recycling.

6. Stakeholders, institutions and organisations must have a sufficient awareness and understanding of their roles, duties and responsibilities in achieving an optimal development and operation of a decentralized/ integrated and cost-effective solid waste management system.

GUIDING PRINCIPLES FOR SOLID WASTE MANAGEMENT APPROACH IN UTTAR PRADESH

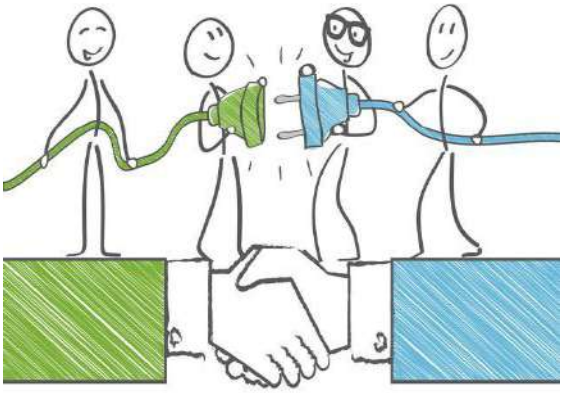
With increasing population and urbanization, the waste management has emerged as a huge challenge in the State. Not only the waste has increased in quantity, but the characteristics of waste have also changed tremendously over the period with the introduction of new products, gadgets and equipments.

Scientific disposal of solid waste through segregation, collection, treatment and disposal in an environmentally sound manner minimises the adverse impact of waste on the environment. The urban local authorities are responsible for development of infrastructure for collection, storage, segregation, transportation, processing and disposal of MSW. The Uttar Pradesh Solid Waste Management Policy is based on following principles:

- **Reduction and reuse at source**: Urban Local Bodies will promote the options for Solid Waste Management for prevention of waste generation and promoting reuse. It will be helpful in reducing the handling, treatment, and disposal costs and specially reduce various environmental impacts such as leachate, air emissions and generation of greenhouse gases.
- **Waste recycling**: Recovery of recyclable material resources through a process of segregation, collection and re-processing to create new products shall be the next preferred alternative.
- **Waste to composting**: As far as possible the organic portion of waste shall be composted and used to improve soil health and agricultural production.
- **Waste-to-Energy**: Where material recovery from waste is not possible, energy recovery from waste through production of heat, electricity or fuel may be preferred. Bio-methanation, plastics to oil, waste to pellets, waste incineration, production of Refuse Derived Fuel (RDF) and co-processing of the sorted dry rejects from municipal solid waste are to be commonly adopted “Waste to Energy” technology.
- **Waste disposal**: Remaining residual waste, which are ideally comprised of inerts, shall be disposed in sanitary landfills constructed in accordance with stipulations of the Solid Waste Management Rules, 2016. It should be targeted that minimal waste reaches to Landfill site (not more than 10%).
- **Effective segregation at source**- Two bin and segregation at sources and also at the processing units. The domestic hazardous wastes like battery, blade, razors etc. should be collected and handled separately.
- Implementation of effective ban on production, sale and use of plastic carry bags with thickness less than 50 microns.
- Integration of informal sector.
- The integrated Solid Waste Management system shall be environment friendly. Waste minimization, waste recycling, waste-to-energy strategies and landfill gas capture and

use which are promoted in the Solid Waste Management Rules, 2016 are strategies for reduction of greenhouse gases.

- Adequate decentralized waste management system to be promoted.
- 100% collection at fixed time 365 days in a year and ensuring that it does not touches the ground once it is collected from the household.
- Timely transportation.
- Maximum resources recovery – establishing material recovery centres in wards.
- Polluters to pay – the ULBs should sufficiently raise the fine amount say for littering Rs. 1000 and for manufacturing, sale and use of banned polythene bags Rs. 50,000.
- Daily Road sweeping-preferably night sweeping on main roads and market areas.
- Social and health insurance for rag pickers.
- Effective IEC and Capacity Building.



ROLES & RESPONSIBILITIES OF STAKE HOLDERS

I. Roles & Responsibilities of Waste Generator: -

1. Every waste generator shall:
   - Segregate and store the waste generated by them in three separate streams namely biodegradable, non-bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorised waste pickers or waste collectors as per the directions or notification by the local authorities from time to time. For this purpose ULB shall notify three colour schemes for the dust bins.
   - Wrap securely the used sanitary waste like diapers, sanitary pads etc., in the pouches provided by the manufacturers or brand owners of these products or in a suitable wrapping material as instructed by the local authorities and shall place the same in the bin meant for dry waste or non-bio-degradable waste;
   - Shops, commercial establishments and businesses should store segregated waste onsite.
   - Store separately construction and demolition waste, as and when generated, in own premises and ULB shall dispose-off as per the Construction and Demolition Waste Management Rules, 2016 ; and
   - Store horticulture waste and garden waste generated from premises separately in own premises and dispose of as per the directions of the local body from time to time.
2. No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.
3. All waste generators shall pay such user fee for solid waste management, as specified in the bye-laws of the local bodies.
4. No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the local body, at least three working days in advance and such person or the organiser of such event shall ensure segregation of waste at source and handling over of waste to waste collector or agency as specified by the local body.

5. Every street vendor shall keep suitable containers for storage of waste generated during the course of his / her activity such as food waste, disposable plates, cups, cans,wrappers, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the local body.
6. All resident welfare and market associations shall in partnership with the local body ensure segregation of waste at source by the generators as prescribed in rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed-off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.
7. All gated communities, institutions, hotels and restaurants with more than 5,000 sq. mt. area shall in partnership with the local body, ensure segregation of waste at source by the generators as prescribed in rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed-off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

II. Roles & Responsibilities of District Magistrate:-

1. Facilitate identification and allocation of suitable land as per clause (f) of rules 11 of Solid Waste Management Rules, 2016 for setting up solid waste processing and disposal facilities to local authorities in his district in close coordination with the Secretary-in-charge of State Urban Development Department.
2. The arrangement for land for processing or disposal of solid waste in every local body should be arranged as per the provisions of the Government Order No: 4520 / Nau-8-2017-153 J / 2017 dated 10th October, 2017 in next six months.
3. Review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or Director of local bodies and Secretary-in-charge of the State Urban Development.

III. Roles & Responsibilities of Urban Local Bodies:-

- **By Laws to be made and strengthening of the organisational structure:**

1. ULB should prepare a byelaw to prohibit littering and burning of waste with penalty. This penalty for littering should be minimum Rs.1000 and for manufacturing, sale and use of prohibited polythene bags (thickness less than 50 micron) to Rs. 50.000.
2. ULB should prepare a byelaw for collection and segregation of waste, specifying user charges.
3. The ULBs can also engage private operators for waste collection and processing, where the operator can negotiate the user charges with the household owners or establishments.
4. Constitute Ward Swachhata Protsahan Committee in all Nagar Nigam and Nagar Palika Parishad.

5. Prepare a solid waste management plan as per State policy within six months from the date of notification of State policy and submit a copy to the State Government.
6. Register and issue photo I-cards to all rag pickers.

- **Primary Collection:**

1. Will ensure source segregation of waste, to channelize the waste to wealth by recovery, reuse and recycle. Three bin System shall be followed (Green Waste, Dry Waste, Hazardous Waste).
2. Arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. In case of multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;
3. Establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these informal waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;
4. Facilitate formation of Self Help Groups, and thereafter encourage integration in solid waste management including door to door collection of waste;
5. Directions and education to safai karmi and others not to burn solid waste, tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;
6. Collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;
7. Establish a system to collect waste from mandis, vegetable and fruit market for taking it to kanha gaushalas. Develop a linkage with agricultural and horticultural institutes of Government of India or State Government with kanha gaushals for supply of manure to these institutions in lieu of fodder and feed for animals.
8. Collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;
9. Used sanitary waste like diapers, sanitary pads should be wrapped securely in pouches provided by manufacturers or brand owners of these products or in a suitable wrapping material and shall place the same in the bin meant for domestic hazardous waste
10. Bulk and institutional generators, market associations, event organizers and hotels and restaurants will be made directly responsible for segregation and sorting the waste and manage the same in partnership with local bodies.
11. All hotels and restaurants should segregate biodegradable waste and set up a system of collection or follow the system of collection set up by local body to ensure that such food waste is utilized for composting / bio-methanation.
12. All Resident Welfare and market associations, gated communities and institution with an area >5,000 sq. mt. should segregate waste at source in to valuable dry waste like plastic, tin, glass, paper, etc. and handover recyclable material to either the authorized waste pickers or the authorized recyclers, or to the urban local body. The bio-degradable waste should be processed, treated and disposed of through composting or biomethanation within the premises as far as possible. The residual

waste shall be given to the waste collectors or agency as directed by the local authority.

13. New townships and Group Housing societies should be made responsible to develop in-house waste handling, and processing arrangements for bio-degradable waste.
14. Every street vendor should keep suitable containers for storage of waste generated during the course of his activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits etc. and deposit such waste at waste storage depot or container or vehicle as notified by the local authority.
15. Relaxation should be given by local body on property tax if zero waste is executed by any households, integrated township and hi-tech township.
16. Develop a mechanism that Safai karamchari collecting waste should again segregate at household level, they should be allowed to sell the recyclables and keep the amount with them. This will ensure proper segregation.
17. ICT technologies should be used for monitoring and maintaining attendance of Safai Karamcharis.

- **Secondary Collection:**

1. Will ensure two bins at every Secondary Collection Point.
2. Setup material recovery facilities or secondary storage facilities in wards with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste. Provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, and textile from the source of generation or from material recovery facilities.
3. Establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometres or part thereof and notify the timings of receiving domestic hazardous waste at such centres;
4. Set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;

- **Transportation of Waste:**

1. Transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on-site processing of such waste.
2. Transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;
3. All waste to be transported in segregated form in covered vehicles.
4. ICT technologies should be used for monitoring of vehicle being used in solid waste management like Global Positioning System Technology.

- **Processing of Waste:**

1. Facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own by RWAs or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to

time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-

a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;

b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;

2. Facilitate setting up of waste to energy projects; plastic to oil projects.

- **Disposal of Inert Waste:**

1. Stop dumping of mixed waste. Disposal only at designated sanitary landfill site;
2. Allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill. However, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;
3. Investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites;
4. In absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment. Abandoned landfills to be developed in to green areas or parks.
5. Local body shall ensure that their landfill sites are incorporated in master plan prepared by Town and Country Planning Department.
6. ULBs to develop their Sanitary Land Fill sites.

- **Other Activities:**

1. Annual action plan made for IEC activities and promote IEC in educational institutions.
2. Ban on use of prohibited plastics in daily activities and whatever Plastic wastes generate will be utilized in road construction.
3. Construction and demolition waste should be stored, separately disposed-off as per the Construction and Demolition Waste Management Rules, 2016.
4. Bio Medical waste to be disposed as per Bio Medical Rules. The ULB shall ensure that no bio medical waste is mixed in municipal waste.
5. The developers of Special Economic Zone, industrial estate, industrial park to earmark at least 5% of the total area of the plot or minimum 5 plots / sheds for recovery and recycling facility.
6. All manufacturers of disposable products such as tin, glass, plastics packaging etc. or brand owners who introduce such products in the market shall provide necessary financial assistance to local authorities for the establishment of waste management system.
7. Phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector. Encouraging the utilization of compost generated from compost plant in agriculture and parks.

8. ULBs will try to maximize E-Intervention in Monitoring of Solid Waste Management activities.

IV. Roles & Responsibilities of State Pollution Control Board

1. State pollution control board shall:
   a) Enforce these rules in their state through Local Bodies in their respective jurisdiction and review implementation of these rules at least twice a year in close coordination with the Directorate of Municipal Administration or Secretary-in-charge of State Urban Development Department;
   b) Monitor environmental standards and adherence to conditions as specified under the Schedule -I and Schedule- II for waste processing and disposal sites;
   c) Examine the proposal for authorization and make such inquiries as deemed fit, after the receipt of the application for the same in Form -I from the local body or any other agency authorized by the local body;
   d) While examining the proposal for authorization, the requirement of consents under respective enactments and views of other agencies like the State Urban Development Department, the Town and Country Planning Department, District Planning Committee or Metropolitan Area Planning Committee, Airport or Airbase Authority, the Ground Water Board, Railways, power distribution companies, highway department and other relevant agencies shall be taken into consideration and they shall be given four week time to give their views, if any;
   e) Issue authorization within a period of sixty days in Form -II to the local body or an operator of a facility or any other agency authorized by local body stipulating compliance criteria and environmental standards as specified in Schedules -I and II including other conditions, as may be necessary;
   f) Synchronize the validity of said authorization with the validity of the consents;
   g) Suspend or cancel the authorization issued under clause (a) any time, if the local body or operator of the facility fails to operate the facility as per the conditions stipulated; provided that no such authorization shall be suspended or cancelled without giving notice to the local body or operator, as the case may be;
   h) On receipt of application for renewal, renew the authorization for next five years, after examining every application on merit and subject to the condition that the operator of the facility has fulfilled all the provisions of the rules, standards or conditions specified in the authorization, consents or environment clearance.
2. The State Pollution Control Board shall, after giving reasonable opportunity of being heard to the applicant and for reasons thereof to be recorded in writing, refuse to grant or renew an authorization.
3. In case of new technologies, where no standards have been prescribed by the Central Pollution Control Board, State Pollution Control Board, as the case may be, shall approach Central Pollution Control Board for getting standards specified.
4. The State Pollution Control Board, as the case may be, shall monitor the compliance of the standards as prescribed or laid down and treatment technology as approved and the conditions stipulated in the authorization and the standards specified in Schedules -I and II under these rules as and when deemed appropriate but not less than once in a year.
5. The State Pollution Control Board may give directions to local bodies for safe handling and disposal of domestic hazardous waste deposited by the waste generators at hazardous waste deposition facilities.

6. The State Pollution Control Board shall regulate Inter-State movement of waste.

V. Roles & Responsibilities of Housing & Urban Planning Department:-

1. To ensure that a separate space for segregation, storage, decentralized processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 square meters;
2. ensure that master plan of every city in the State provides for setting up of solid waste processing and disposal facilities and are clearly earmarked;
3. Shall incorporate landfill sites demarcated by the ULBs in their master plan;
4. Will ensure proper implementation of Government Order No. 563/8-3-12-27 Misc./08 dated 02.03.2012;
5. Will provide space for sanitary landfill site in Regional Plans;
6. Will provide space for waste to energy plants in their plans as per requirement of ULB.

VI. Roles & Responsibilities of Housing Board, Development Authorities and Private Builders:-

1. All will ensure that while planning for commercial and residential colonies a place is marked for waste management.
2. And they should try to become "0" waste producing communities.

VII. Roles & Responsibilities of the Department of Industry

1. Will notify all the Industries of the State to take back the packing material as far as possible, for re use by enforcing extended producers responsibility.
2. Will also direct the Industries of the state, where RDF can be used, to collect RDF material from the nearest ULBs.(100 km radius)

VIII. Roles & Responsibilities of State Urban Development Agency (SUDA) and District Urban Development Agency's (DUDA):-

1. Shall ensure that all the SHG's, urban poor localities & urban poor are supporting the initiative of the ULB for Solid Waste Management.
2. Shall try and form groups of poor for door to door collection, segregation and running vermi composting plants. For the purpose they shall use the funds under NULM and other schemes for training and loan to the poor.

IX. Roles & Responsibilities of manufacturers or brand owners of disposable products and sanitary napkins and diapers

1. All such brand owners who sell or market their products in such packaging material which are non-biodegradable shall put in place a system to collect back the packaging waste generated due to their production.

2. Manufacturers or brand owners or marketing companies of sanitary napkins and diapers shall explore the possibility of using all recyclable materials in their products or they shall provide a pouch or wrapper for disposal of each napkin or diapers along with the packet of their sanitary products.
3. All such manufacturers, brand owners or marketing companies shall educate the masses for wrapping and disposal of their products.

X. Roles & Responsibilities of the industrial units located within one hundred km from the refused derived fuel and waste to energy plants based on solid waste

1. All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced.

CAPACITY BUILDING AND TRAINING

In context of this policy, it is recognized that there is a need to improve the efficiency of the State departments and the ULBs across the state through a systematic approach, of which training is an important component. It is understood that capacity development is a long-term process that requires systematic and continuous effort at State as well as ULB level, both from the demand and supply perspective of service delivery.

The approach to capacity building in SWM shall not only be about technology and economics but also should cover:

- Understanding the administrative systems for waste management and related activities (multidisciplinary and cross-sectoral).
- Understanding the need for human resource development to achieve better results in SWM.
- Focus on building sound institutions, promoting good practices and good governance for attaining improved SWM.
- Delineating strategies for sustenance of achievements.

IEC (INFORMATION, EDUCATION AND COMMUNICATION)

Solid Waste Management is an activity in which public participation holds the key to success. Implementation of better solid waste management can be achieved only if there is active and effective community participation. Information, Education and Communication (IEC) activities play major role in achieving the success of the implementation of modern SWM. Awareness amongst the community and different stakeholders to meet the demands of the new system for a cleaner environment requires a detailed and thorough understanding at every stage. Involvement of community is going to be the main thrust of the programme. Awareness and education campaigns should target municipal authorities, elected representatives, schools, non-governmental organizations (NGOs), media, trade associations, families and the public at large.

The main objectives of IEC are to make people understand:

- The concept of and need for source segregation,
- The need to store waste at source in two separate receptacles - one for bio degradable and another for recyclable,
- The role of citizens in primary collection of waste from the household and handing over to waste collectors,
- The need to pay for waste collection and disposal services,
- The need to use litter bins on road sides and public places,
- The impact of solid waste on public health and the environment.

The following methods can be used to generate awareness among the public.

- Door to Door awareness and motivation programmes using Pamphlets, brochures, hoardings, banners, handbills, posters etc.,

- Organising rallies,
- Celebration of major occasions (e.g. Environment day),
- Conducting Street plays,
- Mass cleaning-'Clean up drive,
- School Programmes
  - Formation of 'eco clubs' in schools, organization of competitions
  - Involvement of NCC, NSS, Scouts Involvement of cine artists, political and religious leaders
- Presenting Awards through Competitions (e.g. Best performing Ward level Swachhata Protsahan Samiti, Eco house, Clean house)
- Incentives to households, commercial establishments
- Mass communication methods
  - Print media (advertisements at regular intervals)
  - Television, Cable TV, Radio and Websites
  - Cinema theatres (display of slides)
- Sensitization Workshop of Community Volunteers for Behaviour Change Communication (BCC) on SWM.
- Interpersonal Communication (IPC), contacting every household through Community Volunteers and supporting organizations Volunteers. These volunteers shall tale the message to each and every household and take their feedback as well. Convergence theory for the message dissemination and BCC by involving religious leaders, SHGs, Youth Clubs, Mahila Mandals, RWA and with pre-recorded religious & Cultural programme.
- Involvement of RWAs, CBOs, NGOs/SHGs and Market Associations is imperative to ensure the success of segregation at source. Regular meetings between the ULB staff and representatives of RWAs, Market associations, NGOs/ SHGs and other stakeholders would be conducted so that the community becomes used to this practice.
- Involvement of Ward Swachhata Protsahan Committee comprising of Volunteers or Natural Leaders in each ward who will act as SBM ambassadors and take oath for Waste free Uttar Pradesh and each committee shall have minimum 10 members.

IEC activities shall be taken up, with the involvement of leading NGOs/advertising agencies. Materials required for the IEC campaign like manuals, flipcharts and other media communication could be designed by these agencies.

RECLAMATION OF OLD DUMPS

The MSW is being dumped at the dump yard without any processing over many years by the ULBs. Hence, apart from setting up of processing plant and scientific landfill facility, the ULBs shall reclaim the dump yard in a time bound manner. The SWM project also includes reclamation of dump yard as a key component.

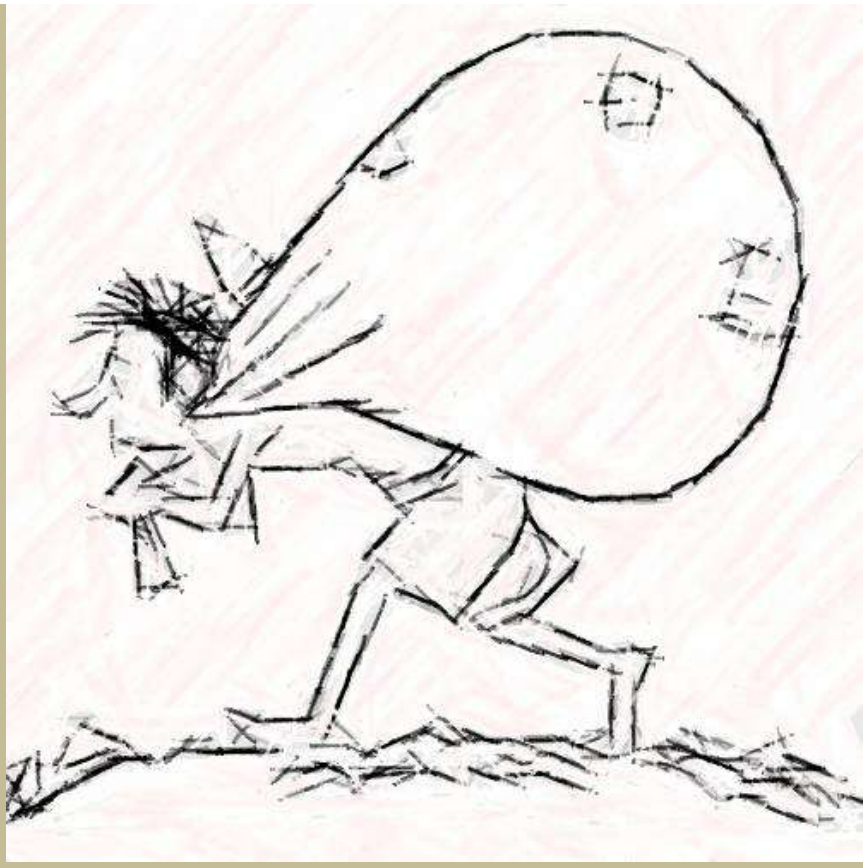
In old dump sites compacted old waste is loosened and scraped off in layers by a tractor-harrow. Composting bio-culture is sprayed from a tanker-truck with high-pressure pump. It is formed into windrows & turned weekly by JCB.At each turning, hired rag-pickers retrieve buried recyclables, which partly cover their labour cost. After 3-4 weekly turnings, the waste is dry, volume-reduced & ready to sieve by either manual or motorized simple portable sieves. The reclamation process shall be completed within one year from setting up of processing plant and scientific land fill facility.

This process of bio-mining may not be economical in many cases. So, in such abandoned waste dump sites its scientific capping and development of landscape, gardens and green areas will be taken up with the help of the Forest and Environment Department of the State.

PROVISION OF SAFETY EQUIPMENT

The MSW project shall also include provision of necessary tools and tackles, adequate protective clothing and safety gears to sanitary workers. Further, ULBs should provide adequate protection and health care facilities to its sanitation workers.

INVOLVEMENT OF RAG PICKERS AND KHABADI WALLAHS

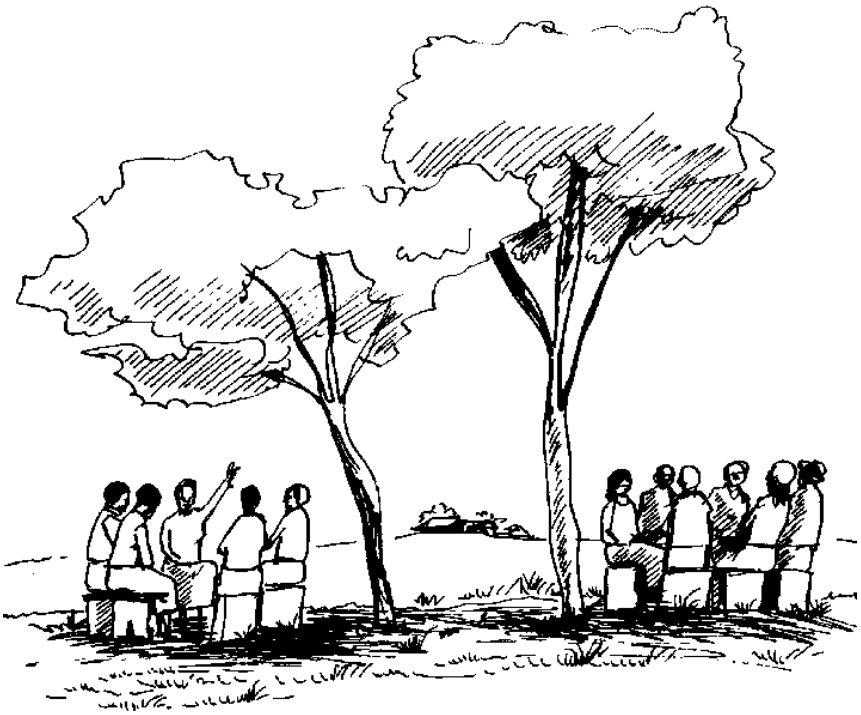


The rag picker plays a very important part in collection and segregation of waste. In India, only 30-60% waste is collected by the ULBs, whereas waste collection by the rag pickers is estimated at 15-25%. About 1 million urban poor are engaged in informal waste management sector. However, majority SWM initiatives in the country somehow side-line the informal sector in solid waste management. This is in spite of the fact that this sector, if integrated in to the mainstream SWM system of cities and towns can lead to a win-win situation of providing secured livelihoods to the urban poor and reducing expenditure on setting-up high cost energy intensive processing plants.

Moreover, in states like Uttar Pradesh where large numbers of small sized ULBs are dispersed across the state and density of urban population is very high there is a need to go for decentralized composting of bio-degradable waste and recycling of the non-biodegradable waste through the network of rag pickers. Thus networking Rag Pickers and Kabadiwalas in to the municipal solid waste management system in the state becomes imperative. Issuance of I-card and their health insurance should be taken up on priority.

INVOLVEMENT OF NGOS, SELF HELP GROUPS AND COMMUNITY PARTICIPATION

Solid Waste management suffers from lack of adequate community involvement. Existing Municipal laws provide for punitive action against house / building owner in case of letting out waste impacting local environment. The provisions are there for fines for violations like littering etc. The Nationa Green Tribunals and Hon'ble Courts have also laid down the principles of charging environmental compensation in case of violations and environmental damages. However, punitive action so far has not proven a major deterrent. The reasons are laxity in enforcement and very small amounts of fines. Also, publicity of provisions should be made in places frequented by public (eating places, shopping areas).



The successful implementation and management of MSW is dependent to a large extent on strict enforcement of laws related to littering and SWM. The ULBs should revise the amount of fines in their bye-laws adequately to make it deterrent and ensure its implementation immediately

SUPPORT BY STATE GOVERNMENT: POLICY INSTRUMENTS

1. The State Government shall extend support to those Urban Local Bodies who take timely and effective measures to solve the problem of Solid Waste resulting in achieving the objectives of this policy. The State will make the releases of funds to ULBs under State Finance Commission, XIVth Finance Commission, and Infrastructure dependent on performance of ULBs in dealing with solid waste and their revenue generation / collection:

The support/Incentive could be in the following forms:

(i) Incentive for waste reduction.
(ii) Making the wards and ULB ODF.
(iii) Incentive for making rules on Door to Door collection, Segregation, Prohibition of Littering, and introduction of User Charges.
(iv) Incentive for 100% collection of user charges.
(v) Incentive for achieving "0 waste" producing ULB.
(vi) Incentive to ULB for formalizing the informal sector like Kabadiwala, rag pickers & SHGs etc. into SWM activities.
(vii) Incentive to ULBs for use of E-Governance tools in Monitoring of Solid Waste Management i.e. attendance and geo-tagging of cleaning operations, GPS enabled transportation of waste.

2. Promotion of Private participation and investment in Solid Waste Management (collection, segregation, transportation, processing and disposal).

    (a) In cases where the private investor or partner's requirement is only the land on long term lease (25-30 years) and the solid waste from the Urban Local Body:

    Any proposal from Private Entity / Investor / NGO / Organization received in the Government / Directorate or Urban Local Body for Solid Waste Management activities in any ULB area or group of ULBs in the State, without asking for any financial assistance, whether one time or recurring, the proposal will be scrutinized by the State Level Committee constituted for the purpose, and permissions for implementation of the project will be granted based on the recommendations of the Committee by the authority competent to approve the grant of long term lease of the ULB land. The approval will be with the following conditions: (i) The land required for the implementation of the project available with the ULB will

be given on lease with lease rent @Rs. 1 per sq. mt. /year; (ii) the land assigned to the developer would not be used for any other activity expect for approved project activities; (iii) the project proponent is not allowed to mortgage the land; (iv) access road / electricity / water / street light / drainage / sewer will be provided by the ULB up to the Plot. The developer will be entitled to sale or charge for the products and by-products produced in the process of solid waste management.

(b) In cases where the private investor or partner's requirement is of Viability Gap Funding up to 35% of CAPEX or tipping fee per ton of solid waste consumed or charges per unit of electricity produced or charges per unit of compost produced.

The projects of waste to energy, waste to pellets, waste to compost, plastic to oil etc. will generally fall in this category. The process for selection of developers for a public-private-partnership projects as laid down in the Government orders will be followed. The Department will facilitate clearances from the other departments and power purchase agreement with the Power Department.

(c) In cases where door to door collection of municipal waste is involved and the applicant organization is not charging any fund from the ULB.

In cases where the applicant organization is willing to undertake the door to door collection of solid waste and negotiate the user charge with the house or establishment owner without charging any fund from the ULB or the State, the ward or a number of wards or entire town / city can be assigned to the applicant for a period of maximum five years. This can be further renewed with mutual agreement of the parties for another three years. The Committee constituted at State level as in Para 2 (a) above will take final decision in the matter. For taking a decision at ULB level a Committee will be constituted for the purpose. The ULBs will make available land in parks, landfills or any other suitable site for composting, segregation, and processing of collected waste on lease rental of Rs. 1 per square meter for a period of three years. The ULB may have more than one agency in its area for working on Solid Waste Management.

3. Management of abandoned landfill sites

The Department or the ULB can take up this work of scientific capping and development of abandoned landfill sites with the help of the Forest and Environment Department. The list of such landfills will be made available by the Urban Development Department to the Department of Forest and Environment, who will develop a project for scientific capping and development of the area as landscape, garden or green areas. The project after approval of State Level Committee competent to approve such projects under Swacchh Bharat Mission (Urban) will be financed for implementation.

IMPORTANT FACTS ABOUT SOLID WASTE:

S.N	Category of waste	Amount generated per annum in India	Amount generated per annum in Uttar Pradesh
1	Solid Waste	6.2 crore tons	5.47 lac tons
2	Plastic Waste	56 lac tons	
3	Bio-Medical Waste	1.7 lac tons	
4	Hazardous Waste	79 lac tons	
5	e- waste	15 lac ton	

Status of Waste Collected and Treated in India

S.N	Category of Waste	Annual Amount
1	Waste Collected by Agencies	4.3 crore tons
2	Treated	1.19 crore tons
3	Being dumped in low lying areas	3.10 crore tons
4	Share of Urban Local Bodies in collection of waste	75-80%
5	Treated waste out of total collected by ULBs	22-28%

Time taken in decomposition of different wastes

S.N	Category of Waste	Time in Years
1	Plastic bag	20-1000
2	Plastic Bottles	400
3	Polystyrene cup	50
4	Plastic coated paper cup	30
5	Glass Bottle	1000000
6	Disposable Napkins	450
7	Aluminium cans	80-200
8	Cigarette but	1-5
9	Milk carton with wax coating	3 months
10	Paper towel	2-4 weeks

ANNEXURE-1

Definitions

Some important definitions which are mentioned in Solid Waste Management Rules, 2016are as follows:

1. **Aerobic composting -** means a controlled process involving microbial decomposition of organic matter in the presence of oxygen;
2. **Anaerobic digestion** - means a controlled process involving microbial decomposition of organic matter in absence of oxygen;
3. **Authorisation** - means the permission given by the State Pollution Control Board or Pollution Control Committee, as the case may be, to the operator of a facility or urban local authority, or any other agency responsible for processing and disposal of solid waste;
4. **Biodegradable waste** - means any organic material that can be degraded by micro-organisms into simpler stable compounds;
5. **Bio-methanation** - means a process which entails enzymatic decomposition of the organic matter by microbial action to produce methane rich biogas;
6. **Brand owner** - means a person or company who sells any commodity under a registered brand label.
7. **Buffer zone**- means zone of no development to be maintained around solid waste processing and disposal facility, exceeding 5 TPD of installed capacity. This will be maintained within total and area allotted for the solid waste processing and disposal facility.
8. **Bulk waste generator** - means and includes buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100kg per day.
9. **Bye-laws** - means regulatory framework notified by local body, census town and notified area townships for facilitating the implementation of these rules effectively in their jurisdiction.
10. **Census town** - means an urban area as defined by the Registrar General and Census Commissioner of India.
11. **Combustible Waste**- means non-biodegradable, non-recyclable, non-reusable, non hazardous solid waste having minimum calorific value exceeding 1500 kcal/kg and excluding chlorinated materials like plastic, wood pulp, etc.
12. **Composting** - means a controlled process involving microbial decomposition of organic matter.
13. **Contractor** - means a person or firm that undertakes a contract to provide materials or labour to perform a service or do a job for service providing authority;

14. **Co-processing** - means use of non-biodegradable and non-recyclable solid waste having calorific value exceeding 1500k/cal as raw material or as a source of energy or both to replace or supplement the natural mineral resources and fossil fuels in industrial processes.
15. **Decentralised processing** - means establishment of dispersed facilities for maximizing the processing of biodegradable waste and recovery of recyclables closest to the source of generation so as to minimize transportation of waste for processing or disposal;
16. **Disposal**- means the final and safe disposal of post processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule I to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;
17. **Domestic Hazardous Waste** - means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;
18. **Door to door collection** - means collection of solid waste from the door step of households, shops, commercial establishments , offices , institutional or any other non-residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society , multi storied building or apartments , large residential, commercial or institutional complex or premises;.
19. **Dry waste** - means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non-recyclable waste, combustible waste and sanitary napkin and diapers, etc;
20. **Dump sites** - means a land utilised by local body for disposal of solid waste without following the principles of sanitary land filling;
21. **Extended Producer Responsibility (EPR)** - means responsibility of any producer of packaging products such as plastic, tin, glass and corrugated boxes, etc., for environmentally sound management, till end-of-life of the packaging products;
22. **Facility** - means any establishment wherein the solid waste management processes namely segregation, recovery, storage, collection, recycling, processing, treatment or safe disposal are carried out;
23. **Fine** - means penalty imposed on waste generators or operators of waste processing and disposal facilities under the bye-laws for non-compliance of the directions contained in these rules and/or bye- laws.
24. **Form** - means a F8orm appended to these rules;
25. **Handling** - includes all activities relating to sorting, segregation, material recovery, collection, secondary storage, shredding, baling, crushing, loading, unloading, transportation, processing and disposal of solid wastes.
26. **Inert** - means wastes which are not bio-degradable, recyclable or combustible street sweeping or dust and silt removed from the surface drains;

27. **Incineration**- means an engineered process involving burning or combustion of solid waste to thermally degrade waste materials at high temperatures.
28. **Informalwastecollector** - includes individuals, associations or waste traders who are involved in sorting, sale and purchase of recyclable materials.
29. **Leachate** - means the liquid that seeps through solid waste or other medium and has extracts of dissolved or suspended material from it.
30. **Local body** - for the purpose of these rules means and includes the municipal corporation, Nagar Nigam, municipal council, Nagarpalika, Nagar PalikaParishad, Municipal board, Nagar Panchayatand town panchayat, census towns, notified areas and notified industrial townships with whatever name they are called in different States and union territories in India.
31. **Materials Recovery Facility (MRF)** - means a facility where non-compostable solid waste can be temporarily stored by the local body or any other entity mentioned in rule 2 or any person or agency authorised by any of them to facilitate segregation, sorting and recovery of recyclables from various components of waste by authorised informal sector of waste pickers, informal recyclers or any other work force engaged by the local body or entity mentioned in rule 2for the purpose before the waste is delivered or taken up for its processing or disposal.
32. **Non-biodegradable waste** - means any waste that cannot be degraded by microorganisms into simpler stable compounds;
33. **Operator of a facility** - means a person or entity, who owns or operates a facility for handling solid waste which includes the local body and any other entity or agency appointed by the local body.
34. **Primary collection** - means collecting, lifting and removal of segregated solid waste from source of its generation including households, shops, offices and any other non-residential premises or from any collection points or any other location specified by the local body.
35. **Processing** - means any scientific process by which segregated solid waste is handled for the purpose of reuse, recycling or transformation into new products.
36. **Recycling**- means the process of transforming segregated non-biodegradable solid waste into new material or product or as raw material for producing new products which may or may not be similar to the original products.
37. **Redevelopment** - means rebuilding of old residential or commercial buildings at the same site, where the existing buildings and other infrastructures have become dilapidated;
38. **Refused Derived Fuel (RDF)** - means fuel derived from combustible waste fraction of solid waste like plastic, wood, pulp or organic waste, other than chlorinated materials, in the form of pellets or fluff produced by drying, shredding, dehydrating and compacting of solid waste ;
39. **Residual solid waste** - means and includes the waste and rejects from the solid waste processing facilities which are not suitable for recycling or further processing;

40. **Sanitary land filling** - means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;
41. **Sanitary waste** - means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;
42. **Schedule** - means the Schedule appended to these rules;
43. **Secondary storage** - means the temporary containment of solid waste after collection at secondary waste storage depots or MRFs or bins for onward transportation of the waste to the processing or disposal facility.
44. **Segregation** - means sorting and separate storage of various components of solid waste namely biodegradable wastes including agriculture and dairy waste, non-biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non-recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;
45. **Service provider** - means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc.
46. **Solid waste** - means and includes solid or semi-solid domestic waste, sanitary waste, commercial waste, institutional waste, catering and market waste and other non-residential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste, treated bio-medical waste excluding industrial waste, bio-medical waste and e-waste, battery waste, radio-active waste generated in the area under the local authorities and other entities mentioned in rule 2.
47. **Sorting** - means separating various components and categories of recyclables such as paper, plastic, cardboards, metal, glass, etc., from mixed waste as may be appropriate to facilitate recycling.
48. **Stabilising**- means the biological decomposition of biodegradable wastes to a stable state where it generates no leachate or offensive odours and is fit for application to farm land ,soil erosion control and soil remediation.
49. **Street vendor** - means any person engaged in vending of articles, goods, wares, food items or merchandise of everyday use or offering services to the general public, in a street, lane, side walk, footpath, pavement, public park or any other public place or private area, from a temporary built up structure or by moving from place to place and includes hawker, peddler, squatter and all other synonymous terms which may be local or region specific; and the words “street vending” with their grammatical variations and cognate expressions, shall be construed accordingly.
50. **Tipping fee** - means a fee or support price determined by the local authorities or any state agency authorised by the State government to be paid to the concessionaire or operator of waste processing facility or for disposal of residual solid waste at the landfill.

51. **Transfer station** - means a facility created to receive solid waste from collection areas and transport in bulk in covered vehicles or containers to waste processing and, or, disposal facilities;
52. **Transportation** - means conveyance of solid waste, either treated, partly treated or untreated from a location to another location in an environmentally soundmanner through specially designed and covered transport system so as to prevent the foul odour, littering and unsightly conditions.
53. **Treatment** - means the method, technique or process designed to modify physical, chemical or biological characteristics or composition of any waste so as to reduce its volume and potential to cause harm.
54. **User fee** - means a fee imposed by the local body and any entity mentioned in rule 2 on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services.
55. **Vermin-composting** - means the process of conversion of bio-degradable waste into compost using earth worms.
56. **Waste generator** - means and includes every person or group of persons, every residential premises and non-residential establishments including Indian Railways, defence establishments, which generate solid waste.
57. **Waste hierarchy** - means the priority order in which the solid waste is to should be managed by giving emphasis to prevention, reduction, reuse, recycling, recovery and disposal, with prevention being the most preferred option and the disposal at the landfill being the least.
58. **Waste picker (Rag picker)** - means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.

ANNEXURE-2

संख्या–11016/नौ–5–2021–162सा/2019

प्रेषक,

कल्याण बनर्जी
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा में

1–समस्त अपर मुख्य सचिव/प्रमुख सचिव/सचिव, उत्तर प्रदेश शासन।
2–समस्त मण्डलायुक्त, उत्तर प्रदेश।
3–समस्त जिलाधिकारी, उत्तर प्रदेश।
4–समस्त नगर आयुक्त, नगर निगम, उत्तर प्रदेश।
5–निदेशक, नगरीय निकाय निदेशालय, उत्तर प्रदेश, लखनऊ।
6–अपर मिशन निदेशक (एस0बी0एम0), नगरीय निकाय निदेशालय, उत्तर प्रदेश।
7–निदेशक, सी0एण्डडी0एस0, उ0प्र0 जल निगम, लखनऊ।
8–समस्त अधिशासी अधिकारी, नगर पालिका परिषद/नगर पंचायत, उत्तर प्रदेश।

नगर विकास अनुभाग–5 **लखनऊः दिनांक 20 अक्टूबर, 2021**

विषयः उत्तर प्रदेश ठोस अपशिष्ट (प्रबन्धन, संचालन एवं स्वच्छता) नियमावली, 2021 का प्रख्यापन।

महोदय,

अवगत कराना है कि केन्द्र सरकार द्वारा वर्ष 2016 में ठोस अपशिष्ट प्रबन्धन नियम अधिसूचित किया गया है, जिसके नियम–15(ङ) में यह प्राविधानित है कि निकायों द्वारा उपरोक्त नियमावली के उपबन्धों को समाविष्ट करते हुए उसके अनुरूप उपविधि बनाकर कार्यान्वयन सुनिश्चित किया जायेगा। परन्तु प्रदेश के अधिकांश निकायों में उपरोक्त ठोस अपशिष्ट प्रबन्धन नियम, 2016 के प्राविधानों के अनुरूप समुचित प्रकार से उपविधि लागू नहीं किये जाने के कारण निकाय स्तर पर ठोस अपशिष्ट के प्रबन्धन एवं स्वच्छता हेतु किये जाने वाले कार्यों के विषयगत आशानुरूप कार्य न होने के कारण स्वास्थ्य, स्वच्छता एवं पर्यावरण प्रभावित होता है।

2– उपरोक्त परिप्रेक्ष्य में ठोस अपशिष्ट प्रबन्धन एवं स्वच्छता को निकाय स्तर पर प्रभावी रूप से सुनिश्चित किये जाने हेतु राज्य सरकार द्वारा उत्तर प्रदेश नगर निगम अधिनियम, 1959 (उत्तर प्रदेश अधिनियम संख्या 2 सन् 1959) की धारा 114, 124, 420 तथा 573 और उत्तर प्रदेश नगर पालिका अधिनियम, 1916 (उत्तर प्रदेश अधिनियम संख्या 2 सन् 1916) की धारा 153 और 296 के अधीन शक्तियों का प्रयोग करके उत्तर प्रदेश ठोस अपशिष्ट (प्रबंधन, संचालन एवं स्वच्छता) नियमावली, 2021 को लागू किये जाने हेतु सक्षम स्तर से अनुमोदनोपरान्त प्रभावी किया गया है।

3– अतएव उक्त नियमावली की एक प्रति इस पत्र के साथ संलग्न कर प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया उपरोक्त उत्तर प्रदेश ठोस अपशिष्ट (प्रबंधन, संचालन एवं स्वच्छता) नियमावली, 2021 का अनुपालन सुनिश्चित कराने का कष्ट करें।

संलग्नकःउत्तर प्रदेश ठोस अपशिष्ट (प्रबन्धन, संचालन एवं स्वच्छता) नियमावली, 2021 की प्रति।

भवदीय,
20.10.2021
(कल्याण बनर्जी)
संयुक्त सचिव

रजिस्ट्रेशन नम्बर–एस०एस०पी० / एल०–
डब्लू० / एन०पी०–91 / 2014–16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–4, खण्ड (क)

(सामान्य परिनियम नियम)

उत्तर प्रदेश शासन

नगर विकास अनुभाग–5

संख्याः–257 / नौ–2021–162सा / 2021

लखनऊ, दिनांकः 20 अक्टूबर, 2021

अधिसूचना

सा0प0नि0–70

उत्तर प्रदेश नगर निगम अधिनियम, 1959 (उत्तर प्रदेश अधिनियम संख्या 2 सन् 1959) की धारा 114, 124, 420 और 573 और उत्तर प्रदेश नगर पालिका अधिनियम, 1916 (उत्तर प्रदेश अधिनियम संख्या 2 सन् 1916) की धारा 153 और 296 के अधीन शक्तियों का प्रयोग करके राज्यपाल जिस नियमावली को बनाने का प्रस्ताव करती हैं, उसका निम्नलिखित प्रारूप, अधिनियम, सन् 1916 की धारा 300 की उपधारा (1) की अपेक्षानुसार सर्वसाधारण की सूचना के लिये और उसके संबंध में आपत्तियाँ और सुझााव आमंत्रित करने की दृष्टि से एतद्द्वारा प्रकाशित किया जाता है।

इस प्रस्तावित नियमावली के संबंध में आपत्तियाँ व सुझाव, यदि कोई हों, लिखित रूप से प्रमुख सचिव, नगर विकास विभाग, उत्तर प्रदेश शासन, कक्ष संख्या–824, बापू भवन, लखनऊ 226001 को प्रेषित किये जाने चाहिए। केवल ऐसी आपत्तियों व सुझावों पर विचार किया जाएगा, जो इस अधिसूचना के गजट में प्रकाशित किये जाने के दिनांक से पन्द्रह दिन के भीतर प्राप्त होंगे।

नियमावली

उत्तर प्रदेश नगर निगम अधिनियम, 1959 (उत्तर प्रदेश अधिनियम संख्या 2 सन् 1959) की धारा 114, 124, 420 तथा 573 और उत्तर प्रदेश नगर पालिका अधिनियम, 1916 (उत्तर प्रदेश अधिनियम संख्या 2 सन् 1916) की धारा 153 और 296 के अधीन प्रदत्त शक्तियों का प्रयोग करके राज्यपाल, उत्तर प्रदेश राज्य के नगरीय स्थानीय निकायों में ठोस अपशिष्ट प्रबंधन तथा उसके संचालन को विनियमित करने और स्वच्छता सुनिश्चित करने की दृष्टि से निम्नलिखित नियमावली बनाती हैंः–

उत्तर प्रदेश ठोस अपशिष्ट (प्रबंधन, संचालन एवं स्वच्छता) नियमावली, 2021

प्रस्तावना

समुचित स्वच्छता बनाये रखने के उद्देश्य से अपशिष्ट प्रबंधन और अपशिष्ट का वैज्ञानिक निस्तारण नगरीय स्थानीय निकायों का मूलभूत उत्तरदायित्व है। अपशिष्ट प्रबंधन में अपशिष्ट को घटाने, उसका पुनर्उपयोग करने, पुनर्चक्रण करने और निस्तारण करने की क्रमबद्धता को प्रोत्साहित किया जाना चाहिए। अपशिष्ट के स्रोत पर

ही पृथक्करण और उसके मूल उद्गम पर पृथक्करण के समय ही उसे प्रसंस्कृत किया जाना अपशिष्ट प्रबंधन का सर्वाधिक लागत परक और व्यवहारिक तरीका है।

अपशिष्ट प्रसंस्करण और निस्तारण एक वैज्ञानिक समस्या है और इसे प्रौद्योगिकीय समाधानों का प्रयोग करके वैज्ञानिक रूप से संचालित किया जाना चाहिए।

अध्याय–एक

सामान्य

1–संक्षिप्त नाम, विस्तार एवं प्रारंभः–

(1) यह नियमावली उत्तर प्रदेश ठोस अपशिष्ट (प्रबंधन, संचालन एवं स्वच्छता) नियमावली, 2021 कही जायेगी। यह गजट में प्रकाशित किये जाने के दिनांक से प्रवृत्त होगी।

(2) राज्य के किसी नगरीय स्थानीय निकाय द्वारा उक्त संबंध में बनायी गयी नियमावली या दिशा–निर्देशों पर इस नियमावली का प्रतिकूलता की सीमा तक अध्यारोही प्रभाव होगा।

(3) नगरीय स्थानीय निकाय के किन्हीं नियमों के प्रतिकूल होते हुए भी यह नियमावली अभिभावी होगी।

2–परिभाषायेंः–

(1) जब तक संदर्भ से अन्यथा अपेक्षित न हो, इस नियमावली में;

(क) ''अभिकरण'' का तात्पर्य उस इकाई/फर्म/कंपनी/स्वयं सेवी संस्था/सिविल सोसाइटी समूह से है, जिसे नगरीय स्थानीय निकाय द्वारा सौंपे गये कार्यों का दायित्व ग्रहण करने के लिए नियुक्त अथवा प्राधिकृत किया गया है;

(ख) ''वातजीवी कम्पोस्टीकरण'' का तात्पर्य ऑक्सीजन की विद्यमानता में जैविक पदार्थ का सूक्ष्म जीवी अपघटन/कार्बनिक विघटन से अंतर्वलित किसी नियंत्रित प्रक्रिया से है;

(ग) ''अवातजीवी कम्पोस्टिंग'' का तात्पर्य आक्सीजन के अभाव में जैविक पदार्थ के सूक्ष्म जीवी अपघटन/विघटन से अंतर्वलित किसी नियंत्रित प्रक्रिया से है;

(घ) ''प्राधिकार'' का तात्पर्य, राज्य प्रदूषण नियंत्रण बोर्ड द्वारा किसी सुविधा के प्रचालक या नगरीय स्थानीय प्राधिकरण या ठोस अपशिष्ट के प्रसंस्करण और निपटान के लिए उत्तरदायी किसी अन्य अभिकरण को दी गयी अनुज्ञा से है;

(ङ) ''जैव नाशित अपशिष्ट'' का तात्पर्य किसी ऐसी कार्बनिक सामग्री से है, जिसे सूक्ष्म जीव द्वारा सरलतर टिकाऊ सम्मिश्रण में नाशित किया जा सकता है;

(च) ''जैविक मिथेनीकरण'' का तात्पर्य ऐसी प्रक्रिया से है जो मिथेन से भरपूर जैव गैस का उत्पादन करने के लिए सूक्ष्मजीवी क्रिया द्वारा कार्बनिक पदार्थ का एंजाइमी अपघटन/विघटन को अपरिहार्य बनाता है;

(छ) ''ब्रांड स्वामी'' का तात्पर्य ऐसे किसी व्यक्ति या कंपनी से है जो किसी रजिस्ट्रीकृत ब्रांड लेबल के अधीन कोई वाणिज्यिक विक्रय करता है;

(ज) ''मध्यवर्ती परिक्षेत्र'' का तात्पर्य ऐसे विकास रहित परिक्षेत्र से है जिसे कि 5 टीपीडी से अधिक की संस्थापित क्षमता वाली ठोस अपशिष्ट प्रसंस्करण तथा निपटान सुविधा के चारों ओर अनुरक्षित किया जायेगा। इसे ठोस अपशिष्ट प्रसंस्करण तथा निपटान संबंधी सुविधा के लिए आवंटित कुल क्षेत्र के भीतर अनुरक्षित किया जाएगा;

(झ) ''थोक अपशिष्ट उत्सर्जक'' का तात्पर्य ऐसे किसी स्वामी अधिभोगी या किसी अन्य व्यक्ति से है जो 100 कि0ग्रा0 प्रतिदिन से अधिक के औसत अपशिष्ट उत्पादन दर वाले केन्द्रीय सरकार के मंत्रालयों, विभागों अथवा उपक्रमों, राज्य सरकार के विभागों या उपक्रमों स्थानीय निकायों, सार्वजनिक क्षेत्र के उपक्रमों या निजी कंपनियों, अस्पतालों, नर्सिंग होम (नर्सिंग होमों), विद्यालय (विद्यालयों) कॉलेजों, विश्वविद्यालय (विश्वविद्यालयों) अन्य शैक्षिक संस्थाओं, छात्रावास (छात्रावासों), होटलों, वाणिज्यिक अधिष्ठान (अधिष्ठानों), पूजा स्थलों, स्टेडियमों और खेल परिसरों द्वारा अधिग्रहीत भवनों सहित भवनों/फ्लैटों, सामूहिक भवनों/फ्लैटों, आवास समितियों/कॉम्प्लेक्सेज, रेस्टोरेन्ट्स, होटलों, बाजारों, औद्योगिक सम्पत्तियों तथा शापिंग काम्प्लेक्सेज/मॉलों अथवा नगरीय स्थानीय निकायों के पदाधिकारियों द्वारा चिन्हित तथा अधिसूचित अन्य अधिष्ठान संबंधी स्रोतों/परिसरों का प्रतिनिधित्व करता हो;

(ञ) ''जनगणना नगर'' का तात्पर्य भारत के महारजिस्ट्रार और जनगणना आयुक्त द्वारा परिभाषित नगरीय क्षेत्र से है;

(ट) ''ज्वलनशील अपशिष्ट'' का तात्पर्य प्लास्टिक, काष्ठ लुगदी आदि जैसी क्लोरोनीकृत सामग्रियों को छोड़कर गैर–जैव अवक्रमणीय, गैर–पुनर्चक्रणीय, गैर पुनः उपयोज्य, गैर–परिसंकटमय ठोस अपशिष्ट से है जिनका 1500 किलो कैलोरी प्रति कि0ग्रा0 से न्यूनतम कैलोरीफिक मान हो;

(ठ) ''कम्पोस्टीकरण'' का तात्पर्य जैविक पदार्थ का सूक्ष्मीजीवी अपघटन अंतर्वलित की एक ऐसी नियंत्रित प्रक्रिया अभिप्रेत है;

(ड) ''ठेकेदार'' का तात्पर्य ऐसे किसी व्यक्ति या फर्म से है जो कोई सेवा करने के लिए या सेवा प्रदाता प्राधिकारी के लिए कार्य करने हेतु सामग्री या श्रम प्रदान करने के लिए ठेका ग्रहण करता है;

(ढ) ''सह–प्रसंस्करण'' का तात्पर्य प्राकृतिक खनिज संसाधनों और औद्योगिक प्रक्रियाओं में जीवाश्म ईंधनों को दोनों प्रतिस्थापित या अनुपूरित करने के लिए कच्ची सामग्री के रूप में या ऊर्जा के स्रोत के रूप में 1500 किलो कैलोरी से अधिक कैलोरीफिक मूल्य वाले गैर जैव अपघटनीय और गैर–पुनर्चक्रणीय ठोस अपशिष्ट के उपयोग से है;

(ण) ''विकेन्द्रीयकृत प्रसंस्करण'' का तात्पर्य जैव अपघटनीय अपशिष्ट का स्थानीयकृत प्रसंस्करण करने के लिए बिखरी हुई सुविधाओं की स्थापना और उत्पादन के स्रोत से निकटतम पुनर्चक्रण योग्य सामग्रियों को प्राप्त करने से है ताकि प्रसंस्करण या निपटान के लिए अपशिष्ट का न्यूनतम परिवहन करना पड़े;

(त) ''निपटान'' का तात्पर्य भूगर्भ जल, भू–पृष्ठ जल, परिवेश वायु के संदूषण तथा पशुओं या पक्षियों के आकर्षण को रोकने के लिए भूमि पर पश्च प्रसंस्कृत अवशिष्ट ठोस अपशिष्ट और निष्क्रिय गली का कूड़ा–करकट और भू–पृष्ठ नालों की गाद का अंतिम तथा सुरक्षित निपटान करने से है;

(थ) ''घरेलू परिसंकटमय अपशिष्ट'' का तात्पर्य घरेलू स्तर पर उत्सर्जित फेंके हुये पेंट के ड्रम, कीटनाशी के डिब्बे, सीएफएल बल्ब, ट्यूब लाइटें, अवधि समाप्त औषधियों सहित औषधियों, टूटे हुए पारा वाले थर्मामीटर, प्रयुक्त बैटरियों, प्रयुक्त सुइयों तथा सिरिन्ज और संदूषित पट्टियों आदि से है;

(द) ''द्वार–द्वार संग्रहण'' का तात्पर्य घरों, दुकानों, वाणिज्यिक प्रतिष्ठानों, कार्यालयों, संस्थागत या किसी अन्य गैर आवासीय परिसरों से द्वार तक जाकर ठोस अपशिष्ट का संग्रहण करने से है और जिसके अन्तर्गत किसी आवासीय सोसाइटी, बहुमंजिले भवन या अपार्टमेंट, बड़े आवासीय, वाणिज्यिक या संस्थागत कॉम्प्लेक्स या परिसरों में भूतल या प्रवेश द्वार या किसी अभिहित स्थल से ठोस अपशिष्ट का संग्रहण करना सम्मिलित है;

(ध) ''शुष्क अपशिष्ट'' का तात्पर्य जैव अपघटनीय अपशिष्ट और निष्क्रिय गली के कूड़ा–करकट से भिन्न अपशिष्ट से है और जिसके अंतर्गत पुनर्चक्रणीय अपशिष्ट गैर पुनर्चक्रणीय अपशिष्ट, दाह्य अपशिष्ट, और स्वास्थ्यकर नैपकीन, डाइपर आदि अपशिष्ट भी सम्मिलित है;

(न) ''क्षेपण स्थल'' का तात्पर्य किसी नगरीय स्थानीय निकाय द्वारा ठोस अपशिष्ट का निपटान बिना सेनेटरी लैंडफिल के सिद्धान्त का पालन किये उसका ढेर लगाने के लिये उपयोग की गयी भूमि से है;

(प) ''विस्तारित उत्पादक उत्तरदायित्व'' का तात्पर्य पैकेजिंग उत्पादों जैसे कि प्लास्टिक, टिन, कॉच और सिकुड़े हुये बक्सों इत्यादि के अस्तित्व में रहने के अंत तक पर्यावरणीय रूप से समुचित प्रबंधन के लिए किसी उत्पादक के उत्तरदायित्व से है;

(फ) ''सुविधा'' का तात्पर्य ऐसे किसी अधिष्ठान से है जिसमें ठोस अपशिष्ट प्रबंधन प्रक्रियाएं अर्थात् पृथक्करण पुनः प्राप्ति, भण्डारण, संग्रहण, पुनर्चक्रण, प्रसंस्करण, उपचार या सुरक्षित निपटान किये जाते हैं;

(ब) ''संचालन'' के अन्तर्गत ठोस अपशिष्टों की छटाई, पृथक्करण, सामग्री की पुनः प्राप्ति, संग्रहण, गौड़ भंडारण, काटना, गट्ठा बनाना, दलन, लदाई, उतराई, परिवहन, प्रसंस्करण तथा निपटान से संबंधित समस्त क्रियाकलाप सम्मिलित है;

(भ) ''भस्मीकरण'' का तात्पर्य ऐसी अभियांत्रिकीकृत प्रक्रिया से है जिसमें उच्च तापमान पर अपशिष्ट सामग्रियों को तापीय रूप से अपघटित करने के लिए ठोस अपशिष्ट को जलाया जाना या उसका दहन किया जाना सम्मिलित है;

(म) ''अक्रिय'' का तात्पर्य ऐसे अपशिष्ट से है जो जैव अपघटनीय, पुनः चक्रणीय या दाह्य न हो, और गली की सफाई तथा भू–पृष्ठीय नालियों से निकाली गयी धूल या गाद से है;

(य) ''अनौपचारिक अपशिष्ट संग्राहक'' के अन्तर्गत व्यक्ति, समूह, एसे अपशिष्ट व्यापारी सम्मिलित हैं जो पुनर्चक्रणीय सामग्रियों की छंटाई, विक्रय और खरीद में लगे हों;

(क क) ''निक्षालितक'' का तात्पर्य ऐसा द्रव से है जो ठोस अपशिष्ट के माध्यम से या अन्य माध्यमसे रिसता है और जिसमें उसमें घुली हुई या स्थगित सामग्री का सत्व है;

(क ख) ''सामग्री पुनर्प्राप्ति सुविधा'' का तात्पर्य ऐसी सुविधा से है जहाँ गैर कम्पोस्टीय ठोसअपशिष्ट, नगरीय स्थानीय निकाय या किसी अन्य इकाई या व्यक्ति या अभिकरण, जो उनमें से किसी के

द्वारा प्राधिकृत हो, द्वारा अपशिष्ट के प्रसंस्करण या निपटान हेतु प्रदत्त किये जाने या उठाये जाने से पूर्व अपशिष्ट उत्थापकों, अनौपचारिक पुनः चक्रण करने वाले प्राधिकृत अनौपचारिक सेक्टर या उक्त प्रयोजनार्थ नगरीय स्थानीय निकाय या अभिकरण द्वारा लगाये गये किसी अन्य कार्यबल द्वारा विभिन्न अपशिष्ट संघटकों से पुनर्चक्रित अपशिष्टों का पृथक्करण करने, छटाई करने तथा पुनर्प्राप्ति करने को सुगम बनाने के लिये अस्थायी रूप से भण्डारित किया जा सकता है;

(क ग) ''नगर निगम/नगर पालिका परिषद/नगर पंचायत/नगरीय स्थानीय निकाय'' का तात्पर्य उत्तर प्रदेश नगर निगम अधिनियम, 1959 (उत्तर प्रदेश अधिनियम संख्या 2 सन् 1959) या उत्तर प्रदेश नगर पालिका अधिनियम, 1916 (उत्तर प्रदेश अधिनियम संख्या 2 सन् 1916) के अधीन स्थापित नगर निगम/नगर पालिका परिषद/नगर पंचायत/नगरीय स्थानीय निकाय से है;

(क घ) ''जैव अनाशित अपशिष्ट'' का तात्पर्य ऐसे किसी अपशिष्ट से है जिसका सूक्ष्म जीवों द्वारा सरलतर स्थायी यौगिकों में नाशित नहीं किया जा सकता है;

(क ङ) ''अधिभोगी'' में निम्नलिखित सम्मिलित है''

(क) ऐसे किसी प्रयोजन जो भी हो, के लिये किसी भूमि या भवन या उसके आंशिक भाग का अधिभोग करते हुए या अन्यथा रूप में उसका उपयोग करते हुये ऐसा कोई व्यक्ति, जो ऐसी भूमि या भवन, जिसके सम्बन्ध में किराया संदत्त हो या संदेय हो, का किराया या आंशिक किराया तत्समय स्वामी को संदत्त कर रहा हो या संदाय किये जाने का दायी हो;

(ख) किसी भूमि या भवन का अधिभोगी स्वामी, जो उक्त भूमि या भवन का अन्यथा उपयोग कर रहा हो;

(ग) किसी भूमि या भवन का किरायामुक्त किरायेदार;

(घ) किसी भूमि या भवन का अधिभोगी लाईसेंसधारी, और;

(ङ) ऐसा कोई व्यक्ति, जो किसी भूमि या भवन के उपयोग तथा अधिभोग के निमित्त स्वामी को क्षतियों का भुगतान करने के लिये दायी हो;

(च) नगरीय स्थानीय निकाय की भौगोलिक सीमा की अधिकारिता के भीतर अवस्थित किसी अधिष्ठान/कार्यालय का प्रभारी;

(क च) ''प्रचालक'' का तात्पर्य ऐसे किसी व्यक्ति या इकाई से है जो नगर पालिका ठोस अपशिष्ट का संचालन, संग्रहण, छँटाई, भण्डारण, परिवहन प्रसंस्करण तथा निपटान की सुविधा को नियंत्रित करताहै या प्रचालित करता है और इसमें अपने क्षेत्र में नगर पालिका ठोस अपशिष्ट के प्रबंधन एवं संचालन हेतु स्थानीय निकाय/नगर पालिका प्राधिकरण द्वारा नियुक्त कोई अन्य अभिकरण और नगरीय स्थानीय निकाय द्वारा नियुक्त कोई अन्य इकाई या अभिकरण सम्मिलित है;

(क छ) ''प्राथमिक संग्रहण'' का तात्पर्य पृथक्कृत ठोस अपशिष्ट को उसके उत्सर्जन के स्रोत, जिसके अन्तर्गत घर, दुकाने, कार्यालय और कोई अन्य गैर–आवासीय परिसर सम्मिलित हैं, से या किसी संग्रहण स्थल से या नगरीय स्थानीय निकाय द्वारा विनिर्दिष्ट किसी अन्य अवस्थान से पृथक्कृत ठोस अपशिष्ट का संग्रहण करने, उसे उठाने या हटाने से है;

(क ज) ''प्रसंस्कृत करना'' का तात्पर्य ऐसी किसी वैज्ञानिक प्रक्रिया से है जिसके द्वारा ठोस अपशिष्ट को पुनः उपयोग करने, पुनः चक्रित करने या नवीन उत्पादों में परिवर्तित करने के प्रयोजन के लिए प्रसंस्कृत किये जाने हेतु निरूपित किया जाता है;

(क झ) ''पुनर्चक्रण'' का तात्पर्य पृथक्कृत जैव–अनाशित ठोस अपशिष्ट को ऐसे नये उत्पादों का उत्पादन करने के लिए पृथक्कृत जैव अनाशित ठोस अपशिष्ट को कच्ची सामग्री के रूप में परिवर्तित करने की प्रक्रिया से है, जो मूल उत्पादों के समान हो सकते हैं या नहीं हो सकते हैं;

(क ञ) ''पुनर्विकास'' का तात्पर्य जहाँ विद्यमान भवन और अवसंरचनाएं जीर्ण–शीर्ण हो गयी हैं वहां उसी स्थल पर पुराने आवासीय या वाणिज्यिक भवनों के पुनर्निमाण से है;

(क ट) ''कचरा से व्युत्पन्न ईंधन'' का तात्पर्य ठोस अपशिष्ट जैसे प्लास्टिक, काष्ठ, लुगदी या कार्बनिक अपशिष्ट, क्लोरोनीकृत पदार्थों से भिन्न ठोस अपशिष्ट को सुखाकर कतरन, निर्जलीकरण और संघनन द्वारा गुटिकाओं या रोएँ के कप में उत्पादित ज्वलनशील अपशिष्ट प्रभाज से व्युत्पन्न ईंधन से है;

(क ठ) ''अवशिष्ट ठोस अपशिष्ट'' में ऐसे ठोस अपशिष्ट प्रसंस्करण सुविधाओं से प्राप्त अपशिष्ट और क्षिप्तक सम्मिलित है, जो पुनर्चक्रण या अग्रेतर प्रसंस्करण के लिए उपयुक्त नहीं हैं;

(क ड) ''सेनेटरी लैंडफिल'' का तात्पर्य भू–गर्भ जल, भू–पृष्ठ जल या पलायक वात धूल, वात वाहित कूड़ा–कचरा, दुर्गंध, अग्नि परिसंकट, पशुओं – खतरा, पक्षी खतरा, पीड़क जन्तु, कृंतक, ग्री नहाउस गैस उत्सर्जन, सतत् जैव प्रदूषणकारी तत्व प्रावण्य अस्थिरता तथा अपरदन के प्रदूाण के प्रति संरक्षात्मक उपायों से अभिकल्पित सुविधा में भूमि पर अवशिष्ट ठोस अपशिष्ट तथा अक्रिय अपशिष्ट के अन्तिम एवं सुरक्षित निपटान से है;

(क ढ) ''सेनेटरी अपशिष्ट'' का तात्पर्य प्रयुक्त डाइपर, सेनेटरी तौलिये या नैपकीन, टैम्पोन, कंडोम, अनाचार चादरों और किसी अन्य समरूप अपशिष्ट से मिलकर बने अपशिष्ट से है;

(क ण) ''अनुसूची'' का तात्पर्य इस नियमावली से उपाबद्ध अनुसूची से है;

(क त) ''द्वितीयक भंडारण'' का तात्पर्य प्रसंस्करण या निपटान सुविधा स्थल तक अपशिष्ट को आगे परिवहन के लिए द्वितीयक अपशिष्ट भंडारण डिपों या एमआरएफ या आधानों में संग्रह ण के पश्चात ठोस अपशिष्ट के अस्थायी संरोधन से है;

(क थ) ''पृथक्करण'' का तात्पर्य ठोस अपशिष्ट के विभिन्न संघटनों अर्थात् जैव नाशित अपशिष्ट, जिसके अन्तर्गत कृषि और दुग्धशाला अपशिष्ट जैव अनाशित अपशिष्ट है, जिसमें पुनः–चक्रण योग्य अपशिष्ट, गैर–चक्रण योग्य, दाह्य अपशिष्ट, मल अपशिष्ट और गैर–चक्रण योग्य अक्रिय अपशिष्ट, घरेलू परिसंकटमय अपशिष्ट तथा सन्निर्माण और विध्वंश अपशिष्ट सम्मिलित है, की छंटाई और पृथक भंडारण से है;

(क द) ''सेवा–प्रदाता'' का तात्पर्य जल, मलवहन, विद्युत, टेलीफोन, सड़क, जल निकास आदि जैसी लोक उपयोगिता की सेवायें प्रदान करने वाले प्राधिकरण से है;

(क ध) ''ठोस अपशिष्ट'' का तात्पर्य नगरीय स्थानीय निकाय के अधीन उत्सर्जित ठोस या अर्द्धठोस घरेलू अपशिष्ट, मल अपशिष्ट, वाणिज्यिक अपशिष्ट, संस्थानिक अपशिष्ट, खानपान और बाजार अपशिष्ट तथा अन्य गैर आवासीय अपशिष्ट, गली की सफाई, भू–पृष्ठ की नालियों से हटाई गयी या एकत्रित गाद, उद्यान कृषि अपशिष्ट, कृषि और दुग्धशाला अपशिष्ट, औद्योगिक अपशिष्ट को छोड़कर उपचारित जैव चिकित्सीय अपशिष्ट, जैव चिकित्सीय अपशिष्ट और ई–अपशिष्ट, बैटरी अपशिष्ट और रेडियों सक्रिय अपशिष्ट से है;

(क न) ''छंटाई करना'' का तात्पर्य मिश्रित अपशिष्ट से पुनः चक्रणयोग्य विभिन्न संघटकों और प्रवर्गों जैसे कागज, प्लास्टिक, गत्ता, धातु, कांच आदि जो पुनः चक्रण की सुविधा हेतु उपयुक्त हो, को पृथक करने से है और कार्बनिक, अकार्बनिक, पुनःचक्रण योग्य तथा जोखिम पूर्ण अपशिष्ट को पुनः चक्रण सुविधा की श्रेणी में पृथक करने से है;

(क प) ''स्थिरीकरण'' का तात्पर्य जैव अपघटनीय अपशिष्टों का ऐसी स्थायी अवस्था में जैवीयअपघटन से है, जहाँ वह कोई निक्षालन या बदबू उत्पन्न न करता हो और कृषि भूमि, भू कटाव नियन्त्रणतथा भूमि उपचार के लिए उपयुक्त हो;

(क फ)''पथ विक्रेता'' का तात्पर्य किसी पथ, गली, पार्श्व पथ, पैदल पथ, खड़ंजा, सार्वजनिक पार्क या किसी अन्य सार्वजनिक स्थान या निजी क्षेत्र में, अस्थायी रूप से निर्मित संरचना से या स्थान–स्थान घूमकर साधारण जनता को दैनिक उपयोग की वस्तुओं, मॉल, सौदा, खाद्य–सामग्री या वाणिज्यिक वस्तु का विक्रय करने में लगे किसी व्यक्ति से है जिसके अंतर्गत फेरीवाला, ठेलेवाला, खोमचा वाला तथा ऐसे

सभी अन्य समानार्थी पद जो स्थानीय या विनिर्दिष्ट क्षेत्र में हो सकते हैं, और अपने व्याकरणिक रूप भेदों सहित शब्द ''पथ विक्रय'' सम्मिलित हैं;

(क ब) ''अंतरण स्थल'' का तात्पर्य ढके हुए यानों या आधानों में भारी मात्रा में संग्रहण एवं परिवहन कृत सुविधा से अपशिष्ट प्रसंस्करण और या निपटान सुविधा स्थलों तक ले जाने हेतु ठोस अपशिष्ट प्राप्त करने के लिये सृजित सुविधा स्थल से है;

(क भ) ''परिवहन'' का तात्पर्य विशेष रूप से अभिकल्पित तथा ढकी हुई परिवहन प्रणाली के माध्यम से पर्यावरणीय रूप से उपयुक्त रीति से एक स्थान से दूसरे स्थान तक उपचारित, आंशिक उपचारित या अनुपचारित ठोस अपशिष्ट को ले जाने वाले वाहन से है, जिससे कि बदबू, कूड़ा–कचरा तथा न देखने योग्य स्थितियों और रोगवाहकों, पशुओं तथा पक्षियों तक अधिगम्यता को रोका जा सके;

(क म) ''उपचार'' का तात्पर्य किसी अपशिष्ट के भौतिक, रासायनिक या जैविक लक्षणों या उसकी संविरचना का उपान्तरण करने हेतु अभिकल्पित पद्धति, तकनीक या प्रक्रिया से है जिससे कि नुकसान पहुँचाने की उसकी मात्रा तथा क्षमता को कम किया जा सके;

(क य) ''प्रयोक्ता शुल्क'' का तात्पर्य ठोस अपशिष्ट संग्रहण, परिवहन, प्रसंस्करण और निपटान सेवाएं उपलब्ध कराने की कुल या आंशिक लागत को प्राप्त करने हेतु अपशिष्ट उत्सर्जक परअधिरोपित शुल्क से है;

(ख क) ''कृमि कम्पोस्ट बनाना'' का तात्पर्य केंचुओं का प्रयोग करते हुए जैव नाशित अपशिष्ट को कम्पोस्ट में संपरिवर्तित करने की प्रक्रिया से है;

(ख ख) ''अपशिष्ट उत्सर्जक'' का तात्पर्य नगरीय स्थानीय निकाय की सीमाओं के भीतर नगरपालिका ठोस अपशिष्ट को उत्सर्जित करने वाले किसी व्यक्ति अथवा व्यक्तियों के समूह से है और इसमें

ठोस अपशिष्ट उत्सर्जित करने वाले प्रत्येक व्यक्ति, व्यक्ति समूह, प्रत्येक आवासीय परिसर तथा गैर आवासीय अधिष्ठान राज्य या केन्द्री य अधिष्ठान सम्मिलित हैं;

(ख ग) ''अपशिष्ट की क्रमबद्धता'' का तात्पर्य ऐसे प्राथमिकता क्रम से है जिस क्रम में ठोस अपशिष्ट का प्रबंधन, निवारण, कटौती, पुनः उपयोग, पुनः चक्रण, पुनः प्राप्ति और निपटान पर बल देकर किया जाना चाहिए जिसमें निवारण सर्वाधिक अधिमानित विकल्प और भू–भरण निपटान न्यूनतम अधिमानित विकल्प होगा;

(ख घ) ''अपशिष्ट उत्थापक'' का तात्पर्य ऐसे व्यक्ति या व्यक्ति समूह से है जो अपशिष्ट उत्सर्जन स्रोत, गलियों, डिब्बों, सामग्री पुनः प्राप्ति सुविधाओं, प्रसंस्करण तथा अपशिष्ट निपटान सुविधाओं से पुनर्प्रयोज्य तथा पुनः चक्रण योग्य ठोस अपशिष्ट के संग्रहण और उसकी प्राप्ति से पुनः चक्रकों को उनकी आजीविका अर्जित करने के लिए सीधे या उनके मध्यमवर्तियों के माध्यम से विक्रय के लिए औपचारिक या अनौपचारिक रूप से लगे हुए हैं;

(2) इस नियमावली में प्रयुक्त किन्तु अपरिभाषित शब्दों और पदों के वही अर्थ होंगे जो क्रमशः जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974, जल (प्रदूषण निवारण और नियंत्रण) उपकर अधिनियम, 1977, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 और पर्यावरण (संरक्षण) अधिनियम, 1986 और तद्धीन बनायी गयी नियमावली जैसे–ठोस अपशिष्ट प्रबन्धन नियम, 2016, जैव चिकित्सा अपशिष्ट प्रबन्धन नियम, 2016, प्लास्टिक अपशिष्ट प्रबन्धन नियम, 2016, निर्माण एवं विध्वंस अपशिष्ट प्रबन्धन नियम, 2016, परिसंकटमय और अन्य अपशिष्ट (प्रबंधन और अन्तरसीमा संचलन) नियम, 2016 और ई–कचरा प्रबन्धन नियम, 2016 आदि में उसके लिये समनुदेशित है।

अध्याय दो
पणधारियों के कर्तव्य
क–पृथक्करण

3–अपशिष्ट उत्सर्जकों के कर्तव्य

(क) थोक अपशिष्ट उत्सर्जकों सहित प्रत्येक अपशिष्ट उत्सर्जक अपने द्वारा उत्सर्जित अपशिष्ट को तीन श्रेणियों अर्थात् जैव नाशित, जैव अनाशित (पुनर्चक्रणीय) और परिसंकटमय (घरेलू या वाणिज्यिक) अपशिष्टों (गैरपुनर्चक्रणीय) में पृथक्कृत करेंगे और यथोचित कचरे के डिब्बों में भंडारित करेगे और समय–समय पर यथा अधिसूचित निदेशानुसार पृथक किये गये अपशिष्टों को प्राधिकृत अपशिष्ट उत्थापकों या अपशिष्ट संग्रहकर्ताओं को सौंपेंगे;

(ख) उपयोग किये गये मल अपशिष्ट जैसे डायपरों और सेनेटरी पैडों आदि को इन उत्पादों के विनिर्माणकर्ताओं या ब्रांड स्वामियों द्वारा उपलब्ध कराई गयी थैलियों में या स्थानीय प्राधिकारियों द्वारा यथा अनुदेशित उपयुक्त वेष्टन (रैपर) सामग्री में सुरक्षा पूर्वक वेष्टित करेगा और उसे शुष्क अपशिष्ट या जैव अनाशित अपशिष्ट हेतु तात्पर्यित कचरे के डिब्बे में डालेगा;

(ग) समस्त दुकानों, वाणिज्यिक अधिष्ठानों, बाजार संघों और व्यावसायिक प्रतिष्ठानों को पृथक्कृत अपशिष्टों का भण्डाण स्वयं के परिसर में समुचित स्थलों (आन साइट) पर करना होगा;

(घ) सन्निर्माण और विध्वंस अपशिष्ट, जैसा और जब उत्सर्जित हों, निजी परिसर में पृथक रूप से भण्डारित किये जायेंगे और नगरीय स्थानीय निकाय उनका निस्तारण, निर्माण एवं विध्वंस अपशिष्ट प्रबंधन नियम, 2016 के अनुसार करेगा;

(ङ) परिसरों से उत्सर्जित उद्यान–कृषि अपशिष्ट और उद्यान अपशिष्ट, निजी परिसरों में पृथक रूप से भंडारित किये जायेंगे और समय–समय पर नगरीय स्थानीय निकाय के निदश े ाें के अनुसार निस्तारित किये जायेंगे और जैव नाशित कचरे के रूप में भंडारित किये जायेंगे और उन्हें नगरीय स्थानीय निकाय द्वारा निकटस्थ कम्पोस्टीकरण संयंत्रों में ले जाया जायेगा;

(च) प्रत्येक पथ–विक्रता अपने क्रिया–कलाप के प्रक्रम के दौरान उत्सर्जित अपशिष्ट यथा खाद्य अपशिष्ट, अपघटनीय (डिस्पोजेबल) प्लेटों, कपों, कैनों, रैपरों, शेष बचे खाद्य पदार्थ, सब्जियों, फलों इत्यादि का भंडारण करने के लिये अपेक्षानुसार दो अथवा तीन पात्र रखेगा और ऐसे अपशिष्ट को नगरीय स्थानीय निकाय द्वारा यथा अधिसूचित अपशिष्ट भंडारण डिपो, या पात्र या यान में डालेगा;

(छ) समस्त थोक अपशिष्ट उत्सर्जकों, आवासीय कल्याण संघों, द्वारबंद समुदायों और 5000 वर्ग मीटर क्षेत्रफल से अधिक क्षेत्रफल वाली संस्थाओं को नगरीय स्थानीय निकाय की भागीदारी में नियमावली में यथा विहित रूप में उत्सर्जकों द्वारा स्रोत पर किये जाने वाले अपशिष्ट पृथक्करण को सुनिश्चित करेंगे, पृथक्कृत अपशिष्ट संग्रहण को पृथक रूप में सुगम बनायेंगे और पुनर्चक्रणीय सामग्री को या तो प्राधिकृत अपशिष्ट उत्थापकगण को या प्राधिकृत पुनर्चक्रणकर्ताओं को सौपेंगे; जैव नाशित अपशिष्ट का प्रसंस्करण, उपचारीकरण तथा निस्तारण, कम्पोस्टीकरण या जैव मिथेनीकरण के माध्यम से यथा सम्भव परिसर केभीतर किया जायेगा;

(ज) अपशिष्ट उत्सर्जक को यह सुनिश्चित करना होगा कि जैव अनाशित अपशिष्ट यथा पैकेट, खाद्य–पदार्थ के पात्र, डिब्बे, बोतल, टेट्रापैक, पेटियाँ, गत्ते, कागज के कप प्लेट और अन्य निपटान योग्य वस्तुएं साफ किये जायं, सुखाये जाये और तब उन्हें प्रभावी पुनर्चक्रण हेतु नगरीय स्थानीय निकाय को सौप दिये जायं;

(झ) अपशिष्ट उत्सर्जन के स्रोत से प्रसंस्करण सुविधा तक ठोस अपशिष्ट प्रबंधन श्रृंखला के किसी व्यक्ति द्वारा ठोस अपशिष्ट के साथ जैव चिकित्सीय अपशिष्ट, ई–अपशिष्ट, परिसंकटमय अपशिष्ट अथवा औद्योगिक अपशिष्ट का मिश्रण नहीं किया जायेगा;

(ञ) अवशिष्ट अपशिष्ट को अपशिष्ट संग्राहक, अथवा नगरीय स्थानीय निकाय द्वारा यथा निर्देशित अभिकरण को दिया जायेगा;

(ट) विक्रेताओं दुकानों वाणिज्यिक अधिष्ठानों को उत्तर प्रदेश प्लास्टिक और अन्य जीव अनाशित कूड़ा–कचरा (उपयोग और निस्तारण का विनियमन) अधिनियम, 2000 यथा संशेधित 2018, के अधीन प्रतिषिद्ध डिस्पोजबल सामग्री का प्रयोग नहीं करना चाहिए;

4–कुक्कुट पालन, मत्स्य पालन, वधशाला अभिहित वधशालाओं/गृहों/बाजारों से भिन्न अपशिष्ट उत्सर्जनकर्ताओं के कर्तव्य–

अभिहित वधशालाओं और बाजार से भिन्न ऐसे किसी परिसर, जिसमें किसी वाणिज्यिक क्रियाकलाप के फलस्वरूप कुक्कुट पालन, मत्स्य और वधशाला अपशिष्ट उत्सर्जित होता हो, के प्रत्येक स्वामी/अध्यासी को उसे पृथक रूप से बंद पात्र में अच्छी स्थिति में भण्डारित करेगा, और इसे दैनिक आधार पर विनिर्दिष्ट समय में इस प्रयोजनार्थ उपलब्ध कराये गये नगरीय स्थानीय निकाय के संग्रहण यान को प्रदान करेगा। ऐसे अपशिष्ट का किसी सामुदायिक कचरा पात्र में जमा किया जाना प्रतिषिद्ध है और ऐसा करने पर जुर्माना अनुसूची (अनुसूची दो) में यथा सूचित जुर्माना लगाया जायेगा;

5–विक्रेताओं/फेरीवालों के कर्तव्य :–

समस्त विक्रेता/फेरीवाले, विक्रय स्थल पर ही अपने–अपने जैव नाशित अपशिष्ट और अन्य अपशिष्ट को पृथक–पृथक डिब्बे में रखेंगे। अपशिष्ट उत्सर्जक/विक्रेता का यह उत्तरदायित्व होगा कि वह सम्यक रूप से पृथक्कृत (अलग–अलग) किये हुए अपशिष्ट को नगरीय स्थानीय निकाय के संग्रहण यान में अथवा निकटतम अभिहित सामुदायिक कचरे के डिब्बा में डालेगा। प्रत्येक विक्रेता/फेरीवाले का यह उत्तरदायित्व होगा कि वह अपना आंगन स्वच्छ रखे। यदि स्वामी अथवा विक्रेता नियमावली के उपबन्धों का अनुपालन करने में विफल रहता है तो जुर्माना, जुर्माना अनुसूची के अनुसार अधिरोपित किया जायेगा;

6–झंझा–जल नालियों/गलियों के सम्बन्ध में कर्तव्य–

(एक) ऐसे परिसर, जिसके पास झंझा–जल नाली/गली स्थित हो, का प्रत्येक स्वामी या अधिभोगी, यह सुनिश्चित करने के लिये उत्तरदायी होगा कि इसमें कोई अपशिष्ट क्षेपित न किया जाय या फेंका न जाय और इसे साफ रख जाय। परिसर के स्वामी अथवा अधिभोगी का कर्तव्य होगा कि वह किसी ठोस अपशिष्ट को पदाधिकारी/प्राधिकारी द्वारा यथा अधिसूचित स्थानों पर और समयों में नगरीय स्थानीय निकाय द्वारा उपबंधित किये गये अपशिष्ट संग्रहण यान तक पृथक्कृत करके ले जाय। अधिभोगी परिसर के अन्दर की नालियों/गली को स्वच्छ रखेगा। परिसर के अन्दर की गली में अपशष्टि के संचय होने की स्थिति में अधिभोगी उसकी सफाई करेगा, अपशिष्ट को पृथक्कृत करेगा और इसे नगरीय स्थानीय निकाय को सौंप देगा या इसे नगरीय स्थानीय निकाय द्वारा चिन्हित स्थल पर परिदत्त कर देगा;

(दो) जहाँ ऐसे परिसर के स्वामी/अधिभोगी भवन की गली की सफाई के लिये नगरीय स्थानीय निकाय की सेवाओं का उपभोग करना चाहें वहाँ उन्हें नगरीय स्थानीय निकाय के सम्बन्धित कार्यालय में आवेदन करना होगा और समय–समय पर नगरीय स्थानीय निकाय द्वारा यथा अधिसूचित समुचित प्रभारों का भुगतान करना होगा। स्वामियों/अधिभोगियों का यह उत्तर दायित्व होगा कि वे सफाई करने के प्रयोजनार्थ भवन गली तक पहुँचने का उपाय करे;

(तीन) नगरीय स्थानीय निकाय का यह उत्तर दायित्व होगा कि वह नगर के झंझा जल नालियों/गलियों को अपशिष्ट तथा मलवहन से स्वच्छ रखे;

7–भण्डारा/लंगर आयोजकों के कर्तव्यः–

किसी भण्डारा या लंगर को आयोजित करने वाले प्रत्येक व्यक्ति या व्यक्ति समूह को स्थल पर पृथक्कृत अपशिष्ट हेतु डिब्बों का उपबंध करना होगा;

8–सरकार की स्वामित्वाधीन एवं नियंत्रणाधीन संस्थाओं का उत्तरदायित्वः–

(1) सरकारी/अर्द्ध सरकारी, सांविधिक निकाय, अपने स्वामित्वाधीन या कब्जाधीन लोक परिसर केभीतर इस नियमावली को लागू करने हेतु उत्तरदायी होंगे;

(2) नगरीय स्थानीय निकाय और/या नगर विकास विभाग, अधिसूचना द्वारा, किसी भी श्रेणी के उत्सर्जनकर्ताओं से अपने ठोस अपशिष्ट को अतिरिक्त श्रेणियों में पृथक्कृत करने की अपेक्षा कर सकता है;

(3) इस नियमावली की किसी बात से उत्सर्जनकर्ता के लिये लागू तत्समय प्रवृत्त किसी अन्य विधि के अधीन अपशिष्ट को अतिरक्त श्रेणियों में पृथक्कृत करने के किसी उत्सर्जनकर्ता के कर्तव्य पर प्रभाव नहीं पड़ेगा;

(ख) प्राथमिक ठोस अपशिष्ट का भण्डारण

9–ठोस अपशिष्ट का भण्डारण निम्नानुसार किया जायेगाः–

(क) निजी सम्पत्ति के प्रत्येक स्वामी या अधिभोगी को अपने परिसर में पर्याप्त संख्या में कचरा आधानों को इस रूप में अनुरक्षित करना होगा कि कूड़ा–करकट सार्वजनिक पथ/मार्गों तथा पार्श्वमार्गों से दृष्टव्य न हो और न ही पशुओं के पहुँच में हो;

(ख) थोक अपशिष्ट उत्सर्जनकर्ताओं या किसी व्यक्तिगत उत्सर्जनकर्ता समूह, जिसमें बहु मंजिले भवन, अपार्टमेंट, गली में स्थित गृह, वासगृह, नगर क्षेत्र, होटल, पार्क मॉल, सरकारी या निजी आवासीय कालोनियाँ या समितियाँ, दुकानें, कार्यालय, वाणिज्यिक अधिष्ठान, विमानपत्तन, रेलवे, लोक उपयोगिताएं, उद्योग और घरेलू उद्योग आदि सम्मिलित हैं, को अपने परिसर के भीतर प्रत्येक श्रेणी के पृथक्कृत अपशिष्ट हेतु समुचित आकार, रंग और विशिष्टता के पृथक–पृथक आधानों को उपलब्ध कराना होगा और उन्हें अनुरक्षित करना होगा;

(ग) स्थायी या अस्थायी रूप में स्थित फेरीवालों, विक्रेताओं, छतरी स्टाल, खाद्य पदार्थ स्टाल तथा खाद्य पदार्थ ट्रक वालों को अपने–अपने व्यवसाय स्थल पर किसी कूड़ा–कचरा से बचने के लिये शुष्क तथा आर्द्र अपशिष्ट हेतु कम से कम दो आधान उपलब्ध रखना होगा और अनुरक्षित रखना होगा;

10–विशिष्ट श्रेणी के अपशिष्ट भण्डारण निम्नानुसार किये जायेंगेः–

(क) खाद्य अपशिष्ट की अनुज्ञेय पैकेजिंग सामग्री से उन्हें पृथक्कृत किये जाने से पूर्व खाद्य पदार्थोंको खाली कर लिया जायेगा। अग्रतर यह कि गैर प्लास्टिक नाशित अपशिष्ट (जिसमें खाद्य अपशिष्ट सम्मिलित हैं) का निस्तारण प्रतिषिद्ध प्लास्टिक थैलों में नहीं किया जायेगा। और इसका निस्तारण गैर प्लास्टिक नाशित अपशिष्ट के निस्तारणार्थ विनिर्दिष्ट रूप से विनिर्मित उपयुक्त कूड़ा–कचरा थैलियों/स्तर युक्त थैलियों में किया जायेगा;

(ख) समस्त सेनेटरी अपशिष्ट, जैसा और जब उत्सर्जित किये जायें, सुरक्षित रूप से नगरीय स्थानीय निकाय द्वारा अनुदेशित या ऐसे उत्पादों के विनिर्माणकर्ताओं या ब्रॉंड स्वामियों द्वारा उपबंधित किये गये समाचार पत्रों या उपयुक्त लपेटने वाली वस्तुओं या थैलों में विशिष्ट रूप से चिन्हांकित थैलों में (उदाहरणार्थ लाल '**X**' चिन्ह से या डाइपरों/नैपकिन हेतु मानकीकृत लेविलों से) किसी सम्भावित रिसाव या बहाव को रोकने हेतु लपेटे जायेंगे और नगरीय स्थानीय निकाय द्वारा यथा अधिसूचित रीति से शुष्कअपशिष्ट हेतु तात्पर्यित आधान में रखें जायेंगे;

(ग) घरेलू/वाणिज्यिक परिसंकटमय अपशिष्ट के संबंध मेंः–

(एक) समस्त घरेलू/वाणिज्यिक परिसंकटमय अपशिष्ट, नगरीय स्थानीय निकाय द्वारा यथा अधिसूचित पृथक थैलों/आधानों में विहित रूप में भण्डारित तथा लेबिलकृत किये जायेंगे;

(दो) ऐसे समस्त नुकीले अपशिष्ट जो घरेलू परिसंकटमय अपशिष्टों के अंग हों, किसी पृथक नुकीले अपशिष्ट वाले पात्र में भण्डारित किये जायेंगे, जैसाकि नगरीय स्थानीय निकाय द्वारा अधिसूचित किया जाय;

(घ) निर्माण एवं विध्वंस अपशिष्ट के संबंध में:–समस्त उत्सर्जनकर्ताओं को निर्माण एवं विध्वंस अपशिष्ट नियम, 2016 के अधीन विहित और नगरीय स्थानीय निकाय द्वारा अधिसूचित रीति से अपने परिसर के भीतर पृथक्कृत निर्माण एवं विध्वंस अपशिष्ट को परिदान एवं संग्रहण हेतु सुविधाजनक अवस्थान पर भण्डारित करना होगा;

(ङ) उद्यान एवं उद्यानकृषि थोक अपशिष्ट के संबंध मेः– ऐसे समस्त अपशिष्ट, उत्सर्जनकर्ताओं द्वारा अपने–अपने परिसर/नगरीय स्थानीय निकाय द्वारा विनिर्दिष्ट उठान स्थलों/अवस्थानों के भीतर बिखरने के पर्याप्त संरक्षण और नगरीय स्थानीय निकाय या नगरीय स्थानीय निकाय द्वारा नियुक्त किसी व्यक्ति द्वारा भण्डारण, परिदान तथा संग्रहण किये जाने की सुविधा सहित बड़े–बड़े थैलों, डिब्बों या ढरे ों में भण्डारित किये जायेंगे;

ग–द्वितीयक ठोस अपशिष्ट भण्डारण

11–द्वितीयक भण्डारण स्थलों पर ठोस अपशिष्ट का भण्डारण निम्नानुसार किया जायेगाः–

(1) दहलीजों से संग्रहीत पृथक्कृत ठोस अपशिष्ट, अपशिष्ट भण्डारण डिपो, सामुदायिक भण्डारण डिब्बों या स्थिर या गतिशील अन्तरण केन्द्रों अथवा नगरीय स्थानीय निकाय और/या द्वितीयक अपशिष्ट भण्डारण अभिकर्ता द्वारा विहित अवस्थानों तक ले जाये जायेंगे।

(2) किसी नियत क्षेत्र में अपशिष्ट उत्सर्जन की मात्रा तथा जनसंख्या घनत्व को दृष्टिगत रखते हुये भण्डारण सुविधाएं सृजित एवं स्थापित की जायेंगी। ऐसे द्वितीयक भण्डारण स्थलों पर विनिर्दिष्ट रंगों के ढके हुये पात्र निम्नलिखित के पृथक–पृथक भण्डारण के लिये होंगे–

क– जैव नाशित या आर्द्र अपशिष्ट

ख– जैव अनाशित या शुष्क अपशिष्ट

ग– घरेलू परिसंकटमय अपशिष्ट

(3) जैव अनाशित अपशिष्ट हेतु शुष्क अपशिष्ट छंटाई केन्द्र/सामग्री पुनर्प्राप्ति सुविधायें/पुनर्चक्रण केन्द्र–

क–पुनर्चक्रण योग्य और गैर पुनर्चक्रण योग्य अपशिष्ट की छंटाई को विनियमित करने तथा सुगम बनाने के उद्देश्य से नगरीय स्थानीय निकाय को उतने शुष्क अपशिष्ट छंटाई केन्द्रों/एम0आर0एफ0 या पुनर्चक्रण केन्द्रों का उपबंध करना होगा जैसा कि सम्भव एवं अपेक्षित हों। पथ/द्वार–द्वार संग्रहण प्रणाली से और वाणिज्यिक अधिष्ठानों से शुष्क (जैव अनाशित) अपशिष्ट, इन अभिहित केन्द्रों तक अन्तरित किये जायेंगे। इन अभिहित केन्द्रों को केवल शुष्क अपशिष्ट ग्रहण करना होगा। ऐसे केन्द्र चहारदीवारी/बंद स्थान में इस रूप में होंगे कि अपशिष्ट निकट से गुजरने वाले लोगों को दृष्टव्य न हो।

ख–इन शुष्क अपशिष्ट छंटाई केन्द्रों को रजिस्ट्रीकृत/लाईसेंस प्राप्त पुनर्चक्रणकर्ताओं या नगरीय स्थानीय निकाय द्वारा प्राधिकृत/नियुक्त किन्हीं अन्य अभिकर्ताओं द्वारा संचालित किया जायेगा।

ग–परिवारों के लिये यह भी उपबंध होगा कि वे अपना पुनर्चक्रीय शुष्क अपशिष्ट सीधे नगरीय स्थानीय निकायों के प्राधिकृत अभिकर्ताओं और/या प्राधिकृत अपशिष्ट व्यवहारियों को इन पुनर्चक्रण केन्द्रों पर पूर्व अधिसूचित दरों, पर जमा करें या विक्रीत करें। प्राधिकृत अभिकर्ताओं और/या प्राधिकृत अपशिष्ट व्यवहारियों को द्वितीयक बाजार या पुनर्चक्रण इकाईयों को एस0डब्ल्यू0एम0 नियमावली के उपबंधों के अनुसार पुनर्चक्रण अपशिष्ट का निस्तारण या विक्रय करने की अनुज्ञा प्रदान की जायेगी।

(4) विनिर्दिष्ट घरेलू परिसंकटमय अपशिष्ट जमा केन्द्र–

क–घरेलू परिसंकटमय अपशिष्ट का संग्रहण करने हेतु विनिर्दिष्ट घरेलू परिसंकटमय अपशिष्ट प्राप्त करने के लिए उपयुक्त अवस्थानों पर निक्षेप केन्द्र स्थापित किये जायेंगे। ऐसे सुविधा स्थलों का, सीधे परिसंकटमय अपशिष्ट को निक्षेपित करने हेतु जनता को तत्संबंध में जागरूक करने के लिये व्यापक प्रचार–प्रसार किया जायेगा। नगरीय स्थानीय निकाय और/या अभिकर्ता समस्त अपशिष्ट उत्सर्जनकर्ताओं से पृथक्कृत रीति से घरेलू परिसंकटमय अपशिष्ट संग्रहीत कर सकता है;

ख–ऐसे अपशिष्ट नगरीय स्थानीय निकाय द्वारा स्थापित परिसंकटमय अपशिष्ट निस्तारण सुविधा स्थल तक पृथक रूप से परिवहनकृत किये जायेंगे;

ग–मल अपशिष्ट, द्वितीयक भण्डारण सुविधा स्थलों और/या निक्षेप केन्द्रों पर घरेलू परिसंकटमय अपशिष्ट से पृथक्कृत किये जायेंगे और भस्मीरण के माध्यम से प्रसंस्कृत किये जायेंगे;

(5) द्वितीय भण्डारण सुविधा स्थलों की विशिष्टतायें–

क–नगरीय स्थानीय निकाय और/या अभिकर्ता या पूर्ण वाह्य स्रोतित अभिकरण, ठोस अपशिष्ट भण्डारण सुविधा स्थलों को इस रीति से अनुरक्षित करेंगे कि उससे उसके चारों ओर अस्वास्थ्यकर तथा अस्वच्छ स्थिति उत्पन्न न हो;

ख–भण्डारण सुविधा स्थल सहज उपयोगिता के रूप में होंगे और वे इस प्रकार अभिकल्पित किये जायेंगे कि अपशिष्ट की सघनता को सुनिश्चित किया जा सके और यह कि भण्डारित अपशिष्ट खुले वातावरण में परिलक्षित न हो;

ग– द्वितीयक भण्डारण सुविधा स्थल, जनसंख्या घनत्व और क्षेत्र में ठोस अपशिष्ट उत्सर्जन के अनुसार नियत क्षेत्र या वार्ड में ठोस अपशिष्ट उत्सर्जन की मात्राओं को दृष्टिगत रखते हुए सृजित और स्थापित किये जायेंगे;

अध्याय–तीन

क–ठोस अपशिष्ट संग्रहण और परिदान (डिलीवरी)

12–शुष्क तथा आर्द्र अपशिष्ट का संग्रहण तथा परिदान (डिलीवरी) निम्नानुसार किया जायेगाः–

(1) द्वार–द्वार संग्रहण के मामले में–अधिसूचित समयों पर नगरीय स्थानीय निकाय की क्षेत्रीय सीमाओं के भीतर द्वार–द्वार पृथक्कृत आर्द्र (गीला) तथा शुष्क अपशिष्ट संग्रहण, यथा स्थिति, नगरीय स्थानीय निकाय/या नगरीय स्थानीय निकाय द्वारा प्राधिकृत अभिकर्ता द्वारा लागू किया जायेगा और अधिसूचित किया जायेगा;

(2) स्थल–स्थल पर संग्रहण के मामले में– यदि द्वार–द्वार तक सेवायें विनिर्दिष्ट अवधि तक नहीं प्रदान की जा सकती हैं अथवा सेवायें किसी अन्य अदृश्य कारण से नहीं प्रदान की जा सकती हैं अथवा जबतक द्वार–द्वार तक सेवायें उपलब्ध नहीं करायी जाती हैं तब तक नगरीय स्थानीय निकाय वास्तविक क्षेपण स्थलों के रूपमें प्रयुक्त किये जा चुके अवस्थानों सहित अपनी अधिकारिता के भीतर प्रत्येक वार्ड में

बहु अवस्थानों को अधिसूचित कर सकता है और वहाँ पर विस्तृत सुसंहत डिब्बे प्रतिष्ठापित कर सकता है जहाँ नागरिक अपना–अपना पृथक्कृत ठोस अपशिष्ट जमा कर सकते हैं। संग्रहण स्थल बिन्दुओं पर प्रतिदिन अपशिष्ट की सफाई की जायेगी। उक्त स्थल के चारों ओर के क्षेत्रों की भी सफाई की जायेगी जहाँ डिब्बे या पात्र या संहृतकर्ता पात्र रखे जाते हैं;

(3) स्वस्थाने (ऑन साइट) प्रसंस्करण इकाइयों से अवशिष्ट अपशिष्ट के संग्रहण के मामले में–नगरीय स्थानीय निकाय और/या अभिकरण स्वस्थाने (आन साइट) अपशिष्ट प्रसंस्करण कर्ता इकाईयों/स्थानों से अपशिष्ट संग्रहण की समय सारिणी नियत करेगा और उक्त को उस क्षेत्र के प्रमुख स्थानों पर और साथ ही साथ नगरीय स्थानीय निकाय के वेबसाइट/जिला एन0आई0सी0 के वेबसाइट पर प्रकाशित करायेगा। नगरीय स्थानीय निकाय अपने क्षेत्रीय अधिकरिता की सीमान्तर्गत ऐसे समस्त इकाईयों/स्थानों की अद्यतन सूची अनुरक्षित करेगा जो ठोस अपशिष्ट उत्सर्जक होते है और स्वस्थाने (ऑन साइट) अपशिष्ट का प्रसंस्करण करते है यथा होटल, रेस्टोरेंट, कार्यालय परिसर, शैक्षिक संस्थायें, विवाह गृह, जैव अनाशिष्ट अपशिष्ट उत्सर्जक चिकित्सालय, वाणिज्यक क्षेत्र, आदि। उक्त सूची का प्रकाशन वेबसाइट पर भी किया जायेगा;

(4) थोक अपशिष्ट उत्सर्जकों से संग्रहण के मामले में– ऐसी स्थिति में जब प्रतिदिन 10 टन या उससे अधिक ठोस अपशिष्ट किसी उत्सर्जक द्वारा उत्सर्जित हो रहा हो तब नगरीय स्थानीय निकायों/या अभिकर्ताओं को ऐसे थोक ठोस अपशिष्ट उत्सर्जकों के लिये ऐसी पृथक संग्रहण प्रणाली स्थापित करनी होगी जिसमें संग्रहण हेतु पृथक परिवहन/संग्रहण वाहन सम्मिलित होंगे;

(5) भारी/बड़े आकार के अपशिष्ट के मामले में– नगरीय स्थानीय निकाय और/या अभिकर्ता माह में एक दिन द्वार–द्वार भारी/बड़े आकार के अपशिष्ट संग्रहण के लिये विनिर्दिष्ट करेगा और उस क्षेत्र के प्रमुख स्थलों पर और साथ ही साथ नगरीय स्थानीय निकाय की वेबसाइट/जिला एन0आई0सी0 के वेबसाइट पर संग्रहण हेतु उक्त समय सारणी को प्रकाशित करेगा;

ख–विभिन्न अन्य विनिर्दिष्ट प्रकार के अपशिष्टों का संग्रहण तथा परिदान (डिलीवरी)

13–विभिन्न अन्य विनिर्दिष्ट प्रकार के अपशिष्टों के संग्रहण और परिदान (डिलीवरी) निम्नानुसार किया जायेगा :

(क) परिसंकटमय (वाणिज्यिक/घरेलू) अपशिष्ट : ऐसा अपशिष्ट, नगरीय स्थानीय निकाय द्वारा अधिसूचित निक्षेप केन्द्रों पर उत्सर्जकों द्वारा जमा किया जायेगा अथवा इसे अधिसूचित संग्रहण प्रणाली को प्रतिदिन परिदत्त किया जायेगा या उसके द्वारा संग्रहीत किया जायेगा, जहाँ संग्रहण वाहन के पास परिसंकटमय अपशिष्ट हेतु पृथक आधान हो, अथवा यदि संग्रहण वाहन के पास परिसंकटमय अपशिष्ट हेतु पृथक आधान न हो तो नगरीय स्थानीय निकाय को यह सुनिश्चित करना होगा कि उस क्षेत्र के नागरिकों के लिये ऐसे विनिर्दिष्ट दिवस अधिसूचित किये जायें जब ऐसे अपशिष्ट संग्रहीत किये जाये;

(ख) ई–अपशिष्ट : उत्सर्जकों द्वारा इस हेतु निर्दिष्ट संग्रहण केन्द्र/वितरक या उत्पादक/विध्वंशकर्ता/ ई–अपशिष्ट पुनर्चक्रणकर्ता के माध्यम से अथवा उत्पादक के अभिहित वापसी सेवा प्रदाता के माध्यम से प्राधिकृत विध्वंशकर्ता या ई–अपशिष्ट पुनर्चक्रणकर्ता के माध्यम से ई–अपशिष्ट का पुनर्चक्रण सुनिश्चित करना होगा;

(ग) निर्माण एवं विध्वंस अपशिष्ट : उत्सर्जनकर्ता, निर्माण एवं विध्वंस अपशिष्ट प्रबन्धन नियम, 2016 के उपबंधों के अनुसार और जैसा कि नगरीय स्थानीय निकाय द्वारा निदेशित किया जाये या अधिसूचित किया जाय, उत्सर्जित निर्माण एवं विध्वंस अपशिष्ट के संग्रहण, पृथक्करण, भण्डारण तथा परिदान (डिलीवरी) के लिये उत्तरदायी होंगे;

(घ) थोक उद्यान या उद्यान कृषि अपशिष्ट : उत्सर्जनकर्ता थोक उद्यान और उद्यान कृषि अपशिष्ट के संग्रहण, पृथक्करण, भण्डारण, परिदान (डिलीवरी) तथा प्रबंधन के लिये उत्तरदायी होंगे, जैसा कि नगरीय स्थानीय निकाय द्वारा निर्देशित या अधिसूचित किया जाये;

(ड.) अन्य अपशिष्ट : जैव चिकित्सीय अपशिष्ट, शव–द्रव बहिःस्राव, बैटरी अपशिष्ट और नगरीय स्थानीय निकाय के ऐसे अन्य अपशिष्ट, जिनके लिये नगरीय स्थानीय निकाय ने पृथक प्राथमिक संग्रहण प्रणाली अधिसूचित किया हो, अधिसूचित आर्द्र (गीले) और शुष्क अपशिष्ट संग्रहण प्रणाली को नहीं परिदत्त, किये जायेंगे या उसके द्वारा संग्रहीत नहीं किये जायेंगे और उन्हें उत्सर्जनकर्ताओं द्वारा समुचित फीस दिये जाने या जैसा कि इस नियमावली में विहित किया जाय। उक्तानुसार फीस का संदाय किये जाने पर नगरीय स्थानीय निकाय द्वारा अधिसूचित ऐसे अपशिष्टों के संग्राहकों या अभिकरणों को परिदत्त किया जायेगा;

(च) फेरीकर्ताओं, बिक्रेताओं, छतरी स्टालों, खाद्य स्टालों तथा खाद्यान्न ट्रकों, जो अपने कारोबार स्थल पर कूड़ा–कचरा डिब्बों को अनुरक्षित करते हुये स्थायी या अस्थायी रूप में स्थित हों, को पृथक्कृत अपशिष्ट का परिदान (डिलीवरी), संग्रहण स्थलों, सामूहिक डिब्बों, सामूहिक पात्रों या नगरीय स्थानीय निकाय द्वारा इस निमित्त अधिसूचित अपशिष्ट संग्राहकों/वाहन तक सुनिश्चित करना होगा;

14–प्रकाशन व घोषणा के उपबंधः –

(1) क्षेत्र या वार्ड वार विनिर्दिष्ट समय सारणी, जिनमें विभिन्न श्रेणी के ठोस अपशिष्टों के लिये सप्ताह का सुसंगत दिवस सम्मिलित है, नगरीय स्थानीय निकाय द्वारा अधिसूचित किये जायेंगे और उन्हें उस क्षेत्र के प्रमुख स्थानों पर और साथ ही साथ जिला एन0आई0सी0 के वेबसाइट/यथास्थिति नगरीय स्थानीय निकाय और/या अभिकर्ता के वेबसाइट पर प्रकाशित किया जायेगा, सामान्यतः द्वार–द्वार कूड़ा–कचरा संग्रहण का समय प्रातः 6 बजे से पूर्वान्ह 11 बजे तक निर्धारित किया जायेगा। वाणिज्यिक क्षेत्रों में व्यावसायिक प्रतिष्ठानों एवं दुकानों या किन्हीं अन्य संस्थागत अपशिष्ट उत्सर्जकों से संग्रहण हेतु नगरीय स्थानीय निकाय पृथक–पृथक समय सारणी अधिसूचित कर सकता है;

(2) संग्रहण हेतु ठहराव के स्थल सहित मार्ग मानचित्र, आंरम्भिक समय एवं समापन समय और अन्य सुसंगत विवरण समय–सारिणी के साथ–साथ प्रकाशित किये जायेंगे;

(3) जहाँ नगरीय स्थानीय निकाय ने द्वार–द्वार संग्रहण प्रणाली अधिसूचित किया हो वहाँ प्रत्येक उत्सर्जक को पृथक्कृत ठोस अपशिष्ट का परिदान (डिलीवरी) सार्वजनिक मार्ग या सामूहिक डिब्बा, जैसा कि विहित किया जाय या अधिसूचित किया जाय, से प्राथमिक संग्रहण केन्द्र अर्थात् दहलीज/द्वार/प्रवेश बिन्दु तक सुनिश्चित करना होगा;

(4) जहाँ नगरीय स्थानीय निकाय ने स्थल–स्थल संग्रहण प्रणाली अधिसूचित किया हो वहाँ प्रत्येक उत्सर्जनकर्ता को पृथक्कृत ठोस अपशिष्ट का परिदान (डिलीवरी), सामूहिक आधानों में अथवा सीधे अपशिष्ट संग्राहकों/वाहनों जैसा कि विहित या अधिसूचित किया जाय, को करने के लिये सुनिश्चित करना होगा;

(5) अनुज्ञेय ध्वनि स्तरों के अन्तर्गत स्वचालित आवाज अभिलेखन युक्ति, घंटी, हार्न, अपशिष्ट संग्राहकों द्वारा प्रयुक्त प्रत्येक कूड़ा–कचरा संग्रहण यान में लगाये जायेंगे। संकीर्ण तथा संघनित गलियों में तथा पथों पर अपशिष्ट संग्राहक/चालक/सहायक को सीटी का उपयोग करना होगा और ऐसी गलियों तथा पथों से चलना होगा जिससे कि वह आगमन की घोषणा कर सके और संग्रहण को सुनिश्चित कर सके;

15–संग्रहण एवं परिदान (डिलीवरी) हेतु अन्य कार्यवाहीः–

(1) नगरीय स्थानीय निकाय को यह सुनिश्चित करना होगा कि जैव चिकित्सीय अपशिष्ट, सन्निर्माण एवं विध्वंश अपशिष्ट, उद्यान या उद्यान कृषि थोक अपशिष्ट, पथ सफाई अपशिष्ट, कूड़ा–कचरा अपशिष्ट और मृत पशुओं (पालतू पशुओं और बड़े पशुओं) हेतु पृथक प्राथमिक संग्रहण प्रणालियां प्रतिष्ठापित की जाय, जैसा कि नगरीय स्थानीय निकाय हेतु लागू केन्द्र सरकार के सम्बन्धित अपशिष्ट प्रबंधन नियमों के अधीन आवश्यक हों;

(2) नगरीय स्थानीय निकाय विशिष्ट श्रेणी के उत्सर्जकों यथा होटलों तथा आहारगृहों, वध शालाओं, दुग्धशालाओं आदि अथवा विशिष्ट श्रेणी के अपशिष्ट यथा ई–अपशिष्ट आदि के लिये पृथक प्राथमिक संग्रहण प्रणाली अधिसूचित करेगा;

(3) कोई अपशिष्ट, संग्रहण के दौरान इस रीति से नहीं सौपा जायेगा जिससे अपशिष्ट उत्सर्जक या अपशिष्ट संग्राहक या सामान्य जनता का स्वास्थ्य खतरे में पड़ जाय अथवा यातायात के लिये खतरा उत्पन्न हो जाये या पर्यावरण के लिये क्षतिकारक हो जाय या उपताप सृजित करे/बदबू उत्पन्न हो या फलस्वरूप कूड़ा–कचरा उत्पन्न हो जाय;

(4) आवासीय और अन्य क्षेत्रों से संग्रहण किये गये पृथक्कृत जैव नाशित अपशिष्ट, आवृत्त/ढक करके प्रसंस्करण संयंत्रों यथा कम्पोस्ट संयंत्र, जैव मिथेनीकरण संयंत्रों या ऐसे किन्हीं अन्य सुविधा वाले स्थानों तक अन्तरित किये जायेंगे;

(5) संग्रहण किये गये जैव अनाशित अपशिष्ट सम्बन्धित प्रसंस्करण सुविधा स्थलों या पुनर्चक्रण हेतु सृजित द्वितीयक भण्डारण सुविधा स्थलों तक परिवहन किये जायेंगे;

अध्याय–चार

ठोस अपशिष्ट का संग्रहण तथा परिवहन

16–ठोस अपशिष्ट संग्रहण तथा परिवहन निम्नानुसार किया जायेगाः–

(क) ठोस अपशिष्ट का संग्रहण तथा परिवहन करने हेतु नगरीय स्थानीय निकाय और/या अभिकर्ता को वाहन अभिनियोजन योजना इस रीति से तैयार करनी होगी कि पृथक्कृत शुष्क अपशिष्ट, आर्द्र (गीले) अपशिष्ट और परिसंकटमय अपशिष्ट परिवहन किये जाने के दौरान अंतर्मिश्रित न हो जाय;

(ख) जहाँ तक सम्भव हो नगरीय स्थानीय निकाय को अपशिष्ट संग्रहीत करने और क्षेपित करने हेतु स्वचालित तंत्रों का उपयोग करने वाले स्वचालित अपशिष्ट संग्रहण वाहन उपाप्त कराना होगा जिससे कि अन्तर्वस्तुओं को हाथ से उठाने तथा क्षेपित करने की आवश्यकता न हो। प्राथमिक और द्वितीयक परिवहन वाहन का अभिकल्प इस रूप में होगा कि ठोस अपशिष्ट को अन्तिम प्रसंस्करण/निस्तारण स्थल तक पहुँचाने में अपशिष्ट भूमि पर एकत्रित न हो और इस प्रकार अपशिष्ट के मैनुअल हैंडलिंग से बचा जा सके;

(ग) अपशिष्ट परिवहन हेतु प्रयुक्त वाहन इस रीति से आवृत्त किये जायेंगे कि परिवहन किये जाने के दौरान संग्रहीत अपशिष्ट खुले वातावरण में दृष्टव्य न हो या जनता के लिये दृष्टव्य न हो या मार्ग में न बिखरे। उक्त वाहनों में ऐसे संहृतकर्ता तथा गतिशील अंतरण केन्द्र (मोबाईल ट्रांसफर स्टेशन) भी सम्मिलित हो सकते हैं जो नगरीय स्थानीय निकाय की इस विषयगत अपनाये गये तकनीकी विकल्प पर आधारित होंगे;

(घ) नगरीय स्थानीय निकाय प्रत्येक चिन्हित वार्ड के लिये आवटित अपशिष्ट संग्रहण यानों की संख्या निर्धारित करेगा। अपशिष्ट उत्सर्जकों की संख्या से अपशिष्ट संग्रहण यानों की संख्या के अनुपात की संगणना प्रत्येक छः माह में और नगरीय स्थानीय निकाय द्वारा समय–समय पर विनिर्दि ट किये जाने वाले सिद्धान्तों के अनुसार की जायेगी;

(ड.) नगरीय स्थानीय निकाय के क्षेत्र के भीतर उत्सर्जित अपशिष्ट की मात्रा के आधार पर समर्पित गतिशील अंतरण केन्द्र (मोबाईल ट्रांसफर स्टेशन) या नियत संहृतकर्ता अंतरण केन्द्र (फिक्सड ट्रांसफर स्टेशन) को अभिनियोजित किये जाने की संभाव्यता, अनुमोदित मार्ग योजनाओं के अनुसार परिवारों और वाणिज्यिक अधिष्ठानों से मार्गवार और द्वार–द्वार ठोस अपशिष्ट संग्रहण में संलग्न स्वतः उतारने वाले वाहनों; थ्री ह्वीलरों और रिक्शों आदि से अपशिष्ट प्राप्त करने हेतु विनिर्दिष्ट अवस्थानों पर नगरीय स्थानीय निकाय द्वारा सुनिश्चित की जायेगी। गतिशील अंतरण केन्द्र और नियत संहृतकर्ता अंतरण केन्द्र को इस प्रकार अभिकल्पित किया जायेगा कि अपशिष्ट को बिखेरे बिना प्राथमिक संग्रहण वाहनों से अपशिष्ट न्यूनतम समय में अन्तरित हो जाये। ऐसे नगर निगमों में जहाँ के वार्ड आकार में बड़े हो और उस वार्ड के क्षेत्र के भीतर प्रतिदिन दस से अधिक मीट्रिक टन अपशिष्ट उत्सर्जन होता हो वहाँ नगर निगम वार्ड में द्वितीयक संग्रहण हेतु एक संहृतकर्ता उपलब्ध करा सकता है;

(च) संग्रहण और परिवहन उपकरणों तथा यानों के चयन हेतु प्रौद्योगिकी में परिवर्तनशील आवश्यकताओं और उसकी अभिवृद्धियों पर विचार किया जायेगा। नगरीय स्थानीय निकाय द्वारा अपशिष्ट संग्रहण हेतु अभिनियोजित किये गये समस्त वाहनों में वाहन ट्रैकिंग प्रणाली/जी0पी0एस0 प्रतिष्ठापित की जायेगी।

अध्याय–पाँच

ठोस अपशिष्ट का प्रसंस्करण

17–जैव नाशित अपशिष्ट या आर्द्र अपशिष्ट का प्रसंस्करणः–

(1) परिवहन/संग्रह लागत और पर्यावरणीय प्रभावों को कम करने के लिये विकेन्द्रीकृत प्रसंस्करण यथा कम्पोस्टीकरण, जैव मिथेनीकरण, सूक्ष्मजीवी कम्पोस्टीकरण, कृमि कम्पोस्टीकरण, अवायवीय संग्रहण

या जैव नाशित अपशिष्टों के जैव स्थिरीकरण हेतु किसी अन्य समुचित प्रसंस्करण के लिये अधिमान प्रदान किया जायेगा। जहां कहीं प्रयोज्य हो, जैव नाशित अपशिष्ट हेतु ऐसे अपशिष्ट का स्वस्थाने प्रसंस्करण किये जाने के लिये अधिमान प्रदान किया जायेगा;

(2) नगरीय स्थानीय निकाय को यह प्रवर्तित करना होगा कि जैव नाशित अपशिष्ट का प्रसंस्करण किये जाने के दौरान सब्जियों, फलों, फूलों, माँस, कुक्कुट और मत्स्य का लेन–देन करने वाले बाजारों में स्वास्थ्यकर स्थितियां सुनिश्चित रहें;

(3) **स्वस्थाने (ऑनसाइट) प्रसंस्करण :** जैव नाशित अपशिष्ट के थोक उत्सर्जकों को इस नियमावली की अधिसूचना के 90 दिन के भीतर नगरीय स्थानीय निकाय से प्राप्त लाइसेंस/ अनुज्ञा में निर्धारित शर्तों के अनुसार अपना–अपना आर्द्र (गीले) अपशिष्ट प्रसंस्करण सुविधा केन्द्र स्थापित और अनुरक्षित करनाहोगा;

(4) नगरीय स्थानीय निकाय से प्राप्त लाइसेंस/प्राधिकार में निर्धारित शर्तों के अनुसार नीचे सारणी में उल्लिखित अपशिष्ट उत्सर्जकों के लिये अपना–अपना आर्द्र (गीले) अपशिष्ट प्रसंस्करण सुविधा केन्द्र स्थापित करना तथा उन्हें अनुरक्षित रखना अनिवार्य होगा;

सारणी

क्र0 सं0	उत्सर्जक के प्रकार	उत्सर्जित अपशिष्ट की मात्रा
1	होटल, रेस्टोरेंट और अन्य भोजनालय	प्रतिदिन 100 किग्रा0 से अधिक अपशिष्ट उत्सर्जक होटल या समस्त तीन स्टार और उच्चतर श्रेणी के होटल।
2	मैरिज हॉल, व्यापार मेला, प्रीतिभोज स्थल, सामुदायिक हाल, क्लब	प्रतिदिन 100 किग्रा0 से अधिक या समारोहों के दौरान।
3	वधशालायें, चिकन, मछली और मटन की दुकानें	प्रतिदिन 50 किग्र 0 से अधिक (या तो एकल प्रतिष्ठान से या एकल स्वामित्वाधीन बहु प्रतिष्ठानों से)
4	चिकित्सालय और अन्य स्वास्थ्य देखभाल संस्थायें	20 शैय्याओं से अधिक का संचालन या प्रतिदिन 100 कि0ग्राम से अधिक आर्द्र अपशिष्ट का उत्सर्जन।
5	औद्योगिक क्षेत्र	प्रतिदिन 50 किग्रा0 से अधिक का उत्सर्जन
6	निजी उद्यान/सार्वजनिक पार्क	प्रतिदिन 50 किग्रा0 से अधिक उद्यान उपशिष्ट
7	दुग्धशालायें और पशुशालायें	समस्त दुग्धशालायें और पशुशालाये
8	5000 वर्ग मीटर से अधिक क्षेत्रफल के समस्त द्वार बंद समूह और संस्थायें	परिसर के भीतर उत्सर्जित समस्त अपशिष्ट।

(5) जहाँ ऐसे उत्सर्जक भूमि की कमी के कारण ऐसे सुविधा केन्द्र स्थापित करने की स्थिति में न हों वहाँ वे जैव नाशित अपशिष्ट नगरीय स्थानीय निकाय और/या अभिकरण को परिदत्त कर सकते हैं, उत्सर्जकों द्वारा उत्सर्जित एवं परिदत्त अपशिष्ट की मात्रा के आधार पर प्रयोज्य और अतिरिक्त प्रयोक्ता फीस का संदाय किया जाएगा;

(6) नगरीय स्थानीय निकाय में अपने क्षेत्राधिकार अन्तर्गत नगर आयुक्त/अधिशासी अधिकारी स्वविवेक से जैव नाशित अपशिष्ट के प्रसंस्करण किये जाने की आवश्यकता के विषयगत किसी अन्य श्रेणी के उत्सर्जक को भी उक्त हेतु निर्दिष्ट कर सकेंगे;

(7) यथा निर्दिष्ट उत्सर्जकों द्वारा स्वस्थाने (ऑनसाइट) प्रसंस्करण सुविधा विकसित होने के विषयगत नगरीय स्थानीय निकाय यह सुनिश्चित करने के लिये समय–समय पर जाँच और निरीक्षण करेगा कि ऐसी स्थलीय प्रसंस्करण सुविधा केन्द्र स्थापित किये जाये, संचालित किये जायं और वे इस निमित्त निर्धारित किन्हीं मानकों के अनुसार उत्सर्जक द्वारा जनित सम्पूर्ण आर्द्र (गीले) अपशिष्ट को

प्रसंस्कृत करें। मानकों को स्थापित करने, समुचित रूप से संचालित करने या अनुपालन करने में विफल रहने की स्थिति में आर्द्र (गीले) अपशिष्ट प्रसंस्करण से सम्बन्धित किन्हीं प्रोत्साहनों को विखण्डित और प्रत्युधृत कर दिया जायेगा और नगरीय स्थानीय निकाय यथा विहित प्रशासनिक शुल्क और प्रशमन शुल्क ऐसे समय तक के लिये उत्सर्जक पर अधिरोपित करेगा जब तक कि उत्सर्जक द्वारा आर्द्र (गीले)–अपशिष्ट प्रसंस्करण सुविधा केन्द्रसंचालित नहीं हो जाते हैं और उक्त का अनुपालन सुनिश्चित नही होता है;

(8) नगरीय स्थानीय निकाय निम्न अधिसूचित करेगा और उन्हें नियमित रूप से अद्यतनकृत करेगाः–

(क) स्वस्थाने (आनसाइट)/स्थलीय अपशिष्ट प्रसंस्करण (निर्माण, संचालन, प्रबन्धन, अवशेष एवं उत्पाद सहित) की गुणवत्ता के मानक, जोकि समस्त उत्सर्जकों के लिये बाध्यकारी होगा और भवन योजनायें तथा अनुज्ञा ऐसे मानकों का अनुपालन करने के अध्यधीन होंगे;

(ख) इस नियमावली के सरलीकरण और क्रियान्वयन के लिये, बाजार में उपलब्ध विभिन्न पर्यावरण, परिचालन, और आर्थिक रूप से व्यवहार्य तकनीकों और प्रौद्योगिकियों को ध्यान में रखते हुये स्वस्थाने (आनसाइट) आर्द्र (गीले) अपशिष्ट प्रसंस्करण के लिये अनुमोदित प्रौद्योगिकियां और विस्तृत अभिकल्प से भिज्ञ कराया जाएगा, परन्तु यह कि नगरीय स्थानीय निकाय द्वारा अधिसूचित ऐसी किसी भी प्रौद्योगिकी या विक्रेता को अपनाया जाना, उत्सर्जकों के लिये अनिवार्य नहीं होगा;

(9) अपशिष्ट प्रबन्धन सुविधा केन्द्र या थोक कम्पोस्ट अपशिष्ट उत्सर्जनकर्ताओं को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा समय–समय पर जारी किये गये दिशा–निर्देशों का सख्ती से पालन करना होगा;

(10) नगरीय स्थानीय निकाय को दो वर्ष में रासायनिक उर्वरक के उपयोग को चरणबद्ध तरीके से हटाना होगा और स्थानीय निकाय द्वारा अनुरक्षित समस्त पार्कों, उद्यानों, में और उसकी अधिकारिता के अधीन जहाँ कहीं सम्भव हो, अन्य स्थानों पर कम्पोस्ट खाद का उपयोग किया जाएगा।

(11) नगरीय स्थानीय निकाय प्रौद्योगिकी से सम्बन्धित सूचना का प्रसार करने, अपशिष्ट उत्थापकों को लगाये जाने तथा उन्हें संयोजित किये जाने, जागरूक किये जाने, अभियान चलाये जाने, उत्सर्जकों को शिक्षित किये जाने या कार्यशालाओं आदि के माध्यम से आर्द्र (गीले) अपशिष्ट प्रसंस्करण को सरलीकृत करेगा;

(12) नगरीय स्थानीय निकाय को अपशिष्ट प्रबंधन में जन समुदायों को सम्मिलित करना होगा और सुविधा केन्द्र के चारों ओर बदबू को नियंत्रित करने और स्वास्थ्यप्रद स्थितियाँ बनाये रखने के अध्यधीन घरेलू कम्पोस्टीकरण, जैव गैस उत्सर्जन और विकेन्द्रीयकृत सामुदायिक अपशिष्ट प्रसंस्करण को प्रोत्साहित करना होगा;

(13) संस्थागत कम्पोस्ट वितरण प्रबंध;

(क) नगरीय स्थानीय निकाय और/या नगर विकास विभाग को उत्सर्जित कम्पोस्ट और उसका कृषकों और कम्पनियों आदि को वितरण के लिये विभिन्न दर अनुसूची के लिये तंत्र स्थापित करने हेतु उर्वरकों के वितरण करने वाले सम्बन्धित विभाग के साथ समन्वय करना होगा;

(ख) कम्पोस्ट विनिर्माणकर्ता अपशिष्ट प्रसंस्करण सुविधा केन्द्र, समुचित गुणवत्ता परक जाँच सुनिश्चित करने के पश्चात् नगरीय स्थानीय निकाय और/या अभिकर्ता यथा विनिश्चित कम्पोस्ट का अंश, उर्वरक का वितरण करने वाले सम्बंधित विभागों से समय–समय पर परामर्श करने के पश्चात् नगरीय स्थानीय निकाय और/या नगर विकास विभाग द्वारा यथा निर्धारित रियायती दरों पर समीपवर्ती क्षेत्रों के कृषकों को प्रदान करेगा। नगरीय स्थानीय निकाय और/या अभिकर्ता को यह सुनिश्चित करना होगा कि रियायती दरों पर कम्पोस्ट उपलब्ध कराये जाने की जानकारी क्षेत्र के कृषकों तक सहज रूप में उपलबध करायी जाय।

(14) स्वस्थानें (आनसाइट) /स्थलीय आर्द्र (गीले) अपशिष्ट प्रसंस्करण सुविधाकेन्द्रों का विनिर्दिष्टीकरण –

(क) सुविधाकेन्द्र केवल पृथककृत आर्द्र (गीले) अपशिष्ट को ग्रहण करेंगे, भण्डारित करेंगे और उपचारित करेंगे;

(ख) सुविधाकेन्द्रों पर उत्सर्जकों से संग्रहीत किये जाने वाले मिश्रित ठोस अपशिष्ट के अस्थायी भण्डारण स्थल हेतु एक पृथक रिक्त स्थान रखना होगा;

(ग) समस्त अवशिष्ट आर्द्र (गीले) अपशिष्ट को संग्रहण परिदान (डिलीवरी) हेतु अधिसूचित प्रणाली के अधीन सौपें जाने में सुरक्षित एवं बन्द कचरा पात्रों में इस प्रकार अस्थायी रूप से भण्डारित किया जायेगा कि उपरोक्त को कूडा–कचरा होकर छितरने, बिखरने, जनसामान्य को उपतापित करने, दुर्गन्धयुक्त होने आदि से बचा जा सके;

(घ) सुविधाकेन्द्रों पर यह सुनिश्चित करने के पर्याप्त अवसंरचनाएं तथा उपयोगी सेवायें होंगी कि कोई अस्वच्छ तथा अस्वास्थकर स्थितियां न हों तथा जनता और सुविधा केन्द्र संचालित करने वाले कर्मकारों को कोई उपताप न हो;

(ङ) समस्त सुविधा केन्द्रों को प्राप्त आर्द्र (गीले) अपशिष्ट और कूड़ा–करकट एवं अवशिष्ट को रूपांतरित करने हेतु जनित उत्पाद (कम्पोस्ट/गैस) की गुणवत्ता तथा मात्रा और अप्रसंस्कृत अपशिष्ट के परिमाण का अनुश्रवण करने के समुचित उपाय करने होंगे।

18–जैव अनाशित अपशिष्ट या शुष्क अपशिष्ट का प्रसंस्करण–

(1) जैव अनाशित अपशिष्ट के थोक उत्सर्जकों को अपना–अपना स्वयं का सामग्री पुनर्प्राप्ति सुविधा केन्द्र (अर्थात् छंटाई शेड) स्थापित करना होगा और अनुरक्षित करना होगा या अवशिष्ट अपशिष्ट को नगरीय स्थानीय निकाय द्वारा निर्धारित किन्हीं शर्तों के अनुसार अपशिष्ट संग्राहकों या अभिकरण को देना होगा;

(2) विद्यमान सुविधाकेन्द्रों का एकीकरण–

(क) नगरीय स्थानीय निकाय रजिस्ट्रीकृत अनौपचारिक अपशिष्ट व्यापारियों द्वारा संचालित विद्यमान अनौपचारिक अपशिष्ट संग्रहण/एकत्रीकरण/व्यापारिक सुविधा केन्द्रों को एतद्धीन ऐसे सुविधा केन्द्रों से संबधित उपबंधों, मानकों तथा विनिर्दशे ाों का अनुपालन करने के अध्यधीन सामग्री पुनर्प्राप्ति सुविधा केन्द्रों के रूप में रजिस्ट्रीकृत या प्राधिकृत करने का प्रयास करेगा;

(ख) सामग्री पुनर्प्राप्ति सुविधा केन्द्रों को घरेलू वाणिज्यिक परिसंकटमय अपशिष्ट निक्षेप केन्द्रों के रूप में अभिहित करने का प्रयास करेगा; परन्तु यह कि ऐसी सामग्री पुनर्प्राप्ति सुविधा केन्द्रों के भीतर एक पृथक्कृत सुरक्षित भण्डारण क्षेत्र उपबंधित किया जाय और ऐसे सामग्री पुनर्प्राप्ति सुविधा केन्द्रों में प्रबंधरत/संचालन रत/कार्यरत अपशिष्ट उत्थापकों/संग्रहण अभिकरणों को ऐसे अपशिष्ट को सुरक्षापूर्वक संभालने हेतु नगरीय स्थानीय निकाय द्वारा संभालने के लिये पर्याप्त प्रशिक्षण और उपकरण दिये जायं;

(3) समस्त सामग्री प्राप्ति सुविधा केन्द्रों के प्राधिकृत आपरेटरों को निम्नलिखित का अनुपालन करना होगा;

(क) सामग्री प्राप्ति सुविधा केन्द्रों को पृथक्कृत जैव अनाशित अपशिष्ट/शुष्क अपशिष्ट को ही ग्रहण करना होगा;

(ख) सामग्री प्राप्ति सुविधा केन्द्र कोई मिश्रित अपशिष्ट, जैव नाशित अपशिष्ट, तरल अपशिष्ट, ई–अपशिष्ट, निर्माण एवं विध्वंस अपशिष्ट, घरेलू/वाणिज्यिक परिसंकटमय अपशिष्ट आदि को तब तक ग्रहण नहीं करेंगे जबतक इस नियमावली और अन्य लागू नियमावली के अधीन उपबंधों, मानकों और विनिर्दिष्टीकरणों के अनुसार ऐसी श्रेणियों के अपशिष्ट के लिये, पृथक–पृथक पर्याप्त सुविधा कन्द्रों का उपबंध करने के पश्चात् नगरीय स्थानीय निकाय द्वारा विनिर्दिष्ट रूप से अधिसूचित न किया जाये;

(ग) सामग्री प्राप्ति सुविधा केन्द्रों के पास तद्निमित्त पर्याप्त स्थल और सुविधायें होंगी :–

(एक) संग्रहण वाहनों/अपशिष्ट संग्राहकों/अभिकर्ताओं से शुष्क अपशिष्ट ग्रहण किया जाना;

(दो) शुष्क अपशिष्ट की छंटाई, गट्ठरकरण और अस्थाई भंडारण किया जाना;

(तीन) अक्रिय अपशिष्ट, गैर पुनर्चक्रणीय अपशिष्ट, गैर–पुनर्प्रयोज्य अपशिष्ट का अस्थायी भंडारण करने के लिये और अन्य श्रेणी के अपशिष्टों, जिनके लिये सुविधायें उपबंधित की गयी हों, के लिये समुचित और पृथक–पृथक पात्रों का उपबंध किया जाना;

(चार) अक्रिय, गैर पुनर्चक्रणीय, गैर पुनर्प्रयोज्य शुष्क अपशिष्ट और अन्य श्रेणियों के अपशिष्ट, जिनके लिये सुविधाएँ उपबंधित की गई हों, के द्वितीयक संग्रहण के लिये अंतरण किया जाना;

(घ) सामग्री प्राप्ति सुविधा केन्द्रों के पास सुगम कार्य प्रणाली को सुनिश्चित करने और अस्वास्थ्यकर स्थितियों से बचने की पर्याप्त सुविधाएँ होंगी;

(ङ) सामग्री प्राप्ति सुविधा केन्द्रों, विशेष रूप से ऐसे खंडों में, जहां घरेलू/वाणिज्यिक परिसंकटमय अपशिष्ट अस्थायी रूप से भंडारित किया जाता हो, की सफाई/विसंक्रमण और स्वच्छता सहित सुविधा को सुनिश्चित करना, जिससे जनसामान्य या अपशिष्ट उत्थापकों/कर्मकारों के प्रति कोई उपताप स्थिति न हों;

(च) सामग्री प्राप्ति सुविधा केन्द्र इस रीति से चिन्हित परिसरों के भीतर निर्मित किये जायेंगे जिससे कि आवारा पशुओं या पक्षियों द्वारा अपशिष्ट को बिखेरे जाने से रोका जा सके और वहां पर रजिस्ट्रीकृत अपशिष्ट उत्थापकों/प्राधिकृत व्यक्तियों के प्रवेश को नियत्रिंत रूप से सुनिश्चित किया जा सके;

(छ) अपशिष्ट उत्थापकों, अनौपचारिक अपशिष्ट व्यापारियों या किसी सामग्री प्राप्त सुविधा केन्द्र के आपरेटरों को यह सुनिश्चित करना होगा कि समस्त पुनर्चक्रीय अपशिष्ट पुनर्चक्रण धारा में डाल दिये जायं और यह कि केवल अक्रिय, गैर पुनर्चक्रीय, घरेलू/वाणिज्यिक परिसंकटमय तथा गैर पुनर्प्रयोज्य अपशिष्ट उक्त सुविधा से अस्वीकृत किये जाये और अग्रतर प्रसंस्करण या निपटान हेतु द्वितीयक संग्रहण प्रणाली को अंतरित कर दिये जायें;

19–जैव–अनाशित पुनर्चक्रणीय अपशिष्ट का प्रसंस्करण :

जैव–अनाशित पुनर्चक्रणीय अपशिष्ट, शुष्क अपशिष्ट छंटाई केन्द्रों/सामग्री प्राप्ति सुविधा केन्द्रों पर और तत्पश्चात् प्राधिकृत पुनर्चक्र ण इकाईयों तक प्रेषित किये जायेंगे। यथा संभाव्य रूप में नगरीय स्थानीय निकाय को अपशिष्ट उत्सर्जनकर्ताओं या नगरीय स्थानीय निकायों और/या अभिकर्ताओं द्वारा सीधे प्राधिकृत पुनर्चक्रण ईकाइयों तक प्रेषित किये जाने हेतु पृथक्कृत जैव अनाशित पुनर्चक्रीय अपशिष्टों के लिये संस्थागत तंत्र सृजित करना होगा;

20–जैव–अनाशित गैर–पुनर्चक्रणीय अपशिष्ट का प्रसंस्करण :–

(1) इस नियमावली के अनुसार गैर पुनर्चक्रीय जैव अनाशित अपशिष्ट, जिनका कैलोरिक मान मूल्य 1500 किलो कैलोरी/किलो ग्राम से अधिक हो, ऐसे अपशिष्ट होंगे, जो ऊर्जा प्रसंस्करण, जिसमें दाह्य अपशिष्ट अंश हेतु अग्रहीत व्युत्पन्न ईधन सम्मिलित है, हेतु अथवा ठोस अपशिष्ट आधारित ऊर्जा संयंत्रों या सीमेंट भट्ठों के लियेपोषक स्टॉक के रूप में आपूर्ति हेतु प्रयुक्त किये जायेंगे;

(2) प्रत्येक नगरीय स्थानीय निकाय को यह सुनिश्चित करना होगा कि अपनी अधिकारिता की क्षेत्रीय सीमाओं के अन्तर्गत मेंस्ट्रुअल और अन्य सेनेटरी अपशिष्टों का निस्तारण और प्रसंस्करण, भस्मीकरण के माध्यम से किया जाये;

21–परिसंकटमय (घरेलू और वाणिज्यिक) अपशिष्टों का प्रसंस्करण :–

परिवारों, थोक अपशिष्ट उत्सर्जनकर्ताओं, वाणिज्यिक अधिष्ठानों और/या उद्योगों से संग्रहीत किये गये परिसंकटमय अपशिष्ट, टीएसडीएफ (उपचार अपशिष्ट भंडारण निपटान सुविधा केन्द्र) , भस्मीकरण के माध्यम से और/या नगरीय स्थानीय निकाय अथवा नगर विकास विभाग द्वारा यथा प्राधिकृत किसी अन्य उपयुक्त रीति से प्रसंस्कृत किये जायेंगे;

22–निर्माण एवं विध्वंस अपशिष्ट का प्रसंस्करण :–

निर्माण एवं विध्वंस अपशिष्ट, निर्माण एवं विध्वंस अपशिष्ट प्रबन्धन नियम, के अनुसार प्रसंस्कृत किये जायेंगे और वे समुचित प्रसंस्करण संयंत्रों, सेनेटरी लैंडफिल और/या अन्य अभिहित अवस्थानों तक परिवहनकृत किये जायेंगे;

23–वधशाला अपशिष्टों का प्रसंस्करण :–

वधशालाओं, कुक्कुट पालन स्थलों और मत्स्य बाजारों से उत्सर्जित अपशिष्ट विरूपण, कम्पोस्टीकरण, जैव मीथेनीकरण, नियंत्रित भस्मीकरण और दाह–संस्कार स्थल, जहां निर्धारित वैज्ञानिक मानकों का अनुश्रवण किया जाता हो, के माध्यम से प्रसंस्कृत या निस्तारित किये जायेंगे;

24–ठोस अपशिष्ट प्रसंस्करण तथा उपचार और अपशिष्ट भराई स्थलों के मानक :–

यह सुनिश्चित करना नगरीय स्थानीय निकाय का कर्तव्य होगा कि समस्त अपशिष्ट प्रसंस्करण सुविधा केन्द्र और अपशिष्ट भराई स्थल ठोस अपशिष्ट प्रबंधन नियम, 2016 के अधीन विहित उपबंधों और मानकों और इस संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शी सिद्धान्तों के अनुसार अभिकल्पित और अनुरक्षित किये जाय। यदि वैज्ञानिक प्रसंस्करण और निस्तारण किया जाना, प्रत्येक नगरीय स्थानीय निकाय के स्तर पर संभव न हो तो उस दशा में वैज्ञानिक प्रसंस्करण और निस्तारण की व्यवस्थाएँ परिक्षेत्रीय या राज्य स्तर पर की जा सकती हैं। इस नियमावली के अधीन संग्रहीत प्रयोक्ता शुल्कों का प्रयोग ऐसी राज्य स्तरीय परियोजनाओं के वित्तपोषण और उनकी जनसंख्या के अनुपात में उनके संचालन और अनुरक्षण लागत के लिये भी किया जा सकेगा;

अध्याय–छः

नगरीय स्थानीय निकायों के अन्य बाध्यकारी कर्तव्य

25–बाध्यकारी कर्तव्यों के अतिरिक्त, प्रत्येक नगरीय स्थानीय निकाय :–

(क) नागरिकों को समर्थ बनाने हेतु पर्याप्त अवसंरचनात्मक सुविधायें उपलब्ध करायेगा जिससे कि वे इस नियमावली के उपबंधों का अनुपालन कर सकें। अपशिष्ट संग्रहण सेवाओं के अतिरिक्त स्थानीय नागरिकों के परामर्श से कूड़ा–कचरा के डिब्बे, शुष्क अपशिष्ट छंटाई केन्द्र और कम्पोस्टीकरण केन्द्र, जहां कहीं संभव और आवश्यक होंगे, स्थापित किये जायेंगे;

(ख) नगरीय स्थानीय निकाय द्वारा अपेक्षित रूप में स्रोत पर संग्रहण या स्थल संग्रहण किये जाने का उपबंध किये जाने तक स्वयं या किसी अभिकर्ता के माध्यम से अन्तरिम व्यवस्था के रूप में यथा अवधारित सार्वजनिक मार्गों अथवा अन्य सार्वजनिक स्थानों पर समुचित सामूहिक कचरे को संग्रहित करने हेतु पात्र उपलब्ध कराये जायेंगे और अनुरक्षित किये जायेंगे। पृथक्कृत अपशिष्ट संबंधित उत्सर्जकों द्वारा ऐसे सामुदायिक कचरे को संग्रहित करने हेतु पात्र से परिदत्त किये जायेंगे और तत्पश्चात् नगरीय स्थानीय निकाय द्वारा संग्रहीत किये जायेंगे। नगरीय स्थानीय निकाय और/या अभिकर्ता को इन सामुदायिक कचरा पात्र से लोक उपताप या स्वास्थ्यगत संकटों से बचाव और पृथक्करण का अनुपालन सुनिश्चित करना होगा। प्रत्येक सामुदायिक कचरा पात्र जैव नाशित और जैव अनाशित अपशिष्ट के लिये पृथक्कृत रखा जायेगा। समस्त ऐसे स्थानों के विवरण, जिनमें ऐसे स्थानों से अपशिष्ट संग्रहण की व्यवस्थायें और अपशिष्ट संग्रहण समय–सारणी सम्मिलित हैं, नगरीय स्थानीय निकाय के कार्यालय के सूचना पट्ट और जिला एन.आई.सी. के वेबसाइट पर उपलब्ध रहेंगे। नगरीय स्थानीय निकाय और/या अभिकर्ता को यह सुनिश्चित करना होगा कि किसी भी समय सामुदायिक कचरा पात्र अधिप्रवाहित (ओवरफ्लो) न हो या खुले वातावरण में उपदर्शित न हों जिससे कि कूड़ा बिनने वालों द्वारा उसके अपशिष्ट के बिखरे जाने को रोका जा सके;

(ग) जन सामान्य की जानकारी के लिये कम्पोस्टीकरण केन्द्रों और शुष्क अपशिष्ट छंटाई केन्द्रों के माध्यम से शुष्क अपशिष्ट के कम्पोस्टीकरण और पुनर्चक्रण के सम्बंध में सुविधा की सूचना जिला एन.आई.सी. के वेबसाइट पर सूचीबद्ध करके प्रदर्षित की जायेगी;

(घ) अपशिष्ट उत्थापक/अनौपचारिक अपशिष्ट संग्राहक संगठनों को मान्यता प्रदान करने की प्रणाली स्थापित करेगा और द्वार द्वार अपशिष्ट संग्रहण सहित ठोस अपशिष्ट प्रबंधन में सहभागिता को सुगम बनाने हेतु इन प्राधिकृत अपशिष्ट उत्थापकों और अपशिष्ट संग्राहकों की एकीकरण प्रणाली संप्रवर्तित करेगा। उक्त प्रणाली स्थापित करने हेतु नगरीय स्थानीय निकाय अनौपचारिक अपशिष्ट संग्राहक और अपशिष्ट उत्थापक के स्वयं सहायता समूह बनाने पर विचार कर सकते हैं और उन्हें ठोस अपशिष्ट प्रबंधन में एकीकृत करने का पहचानपत्र जारी कर सकते हैं। नगरीय स्थानीय निकाय को ऐसे लोगों/समूहों को प्रोत्साहित करने के लिये भी प्रयास करना होगा जो स्थानीय स्तर पर स्वच्छता और सफाई अभियान में संलग्न हों और ऐसे व्यक्तियों/समूहों को एकीकृत किया जाना चाहिए जब वे पर्यावरण को स्वच्छ करने हेतु प्रयासरत हों;

(ङ) नगरीय स्थानीय निकाय के परिवहन ठेकेदार और/या अभिकर्ताओं/कर्मचारियों के विरुद्ध कार्यवाही करेगा, यदि ठेकेदार का या नगरीय स्थानीय निकाय का कोई कर्मचारी किसी संग्रहण स्थल पर पृथक्कृत अपशिष्ट को मिश्रित करता है या विनिर्दिष्ट समय अनुसूची के अनुसार अपशिष्ट को उठाने में विफल रहता है;

(च) भिन्न–भिन्न भरण–स्थलों और अपशिष्ट प्रसंस्करण स्थलों पर डाले जाने वाले अपशिष्ट की मात्रा के सम्बंध में मासिक आंकड़ा सार्वजनिक रूप से जारी करेगा। ऐसी सूचना कार्यालय में यानगरीय स्थानीय निकाय के वेबसाइट/जिला एन.आई.सी. वेबसाईट पर उपलब्ध करायी जायेगी;

(छ) जैव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 की अनुसूची तीन के पैरा–7 के अनुसार समुचित कदम उठायेगा और अपने सांविधिक उत्तरदायित्व का निवर्हन करेगा;

(ज) नगरीय स्थानीय निकाय द्वारा उसे सौंपे गये किसी कृत्य का निष्पादन करने के प्रयोजनार्थ किसी स्थान पर ऐसी सहायता, जैसा कि वह आवश्यक समझे, के साथ समस्त युक्तियुक्त समयों में प्रवेश करने का अधिकार होगा अथवा (ii) यह अवधारित करेगा कि क्या और यदि ऐसा है, किस रीति से ऐसे किन्हीं कृत्यों का निष्पादन किया जाना है अथवा क्या इस नियमावली या अधिसूचित की गयी अन्य अपशिष्ट प्रबंधन नियमावली के उपबंधों का अनुपालन किया गया है;

(झ) समुचित तकनीकी सहायता प्रदान करके उपताप संसूचक प्रणाली उपबंधित करेगा और उसे सशक्त बनायेगा;

(ञ) अपने नियंत्रणाधीन ऐसे अधिकारियों को अभिहित करेगा जो क्रियान्वयन हेतु योजनाओं और समय अनुसूचियों के अनुसार इस नियमावली के अधीन विनिर्दिष्ट नगरीय स्थानीय निकाय के बाध्यकारी उत्तरदायित्वों के क्रियान्वयन के लिये उत्तरदायी होंगे। कमियों, यदि कोई हों, के कारणों सहित उक्त के सापेक्ष विनिर्दिष्ट योजनायें, समय अनुसूचियां और उपलब्धियां भी नगरीय स्थानीय निकायों के पदाधिकारी/प्राधिकारी द्वारा सार्वजनिक रूप से साझा की जायेंगी। पर्यवेक्षकों और सफाई निरीक्षकों के पास कार्य हेतु सम्पर्क करने और उसका समन्वय करने हेतु वर्दी और वाकी–टाकी अथवा मोबाइल आधारित यंत्र होना चाहिए;

(ट) नगरीय स्थानीय निकायों या उसके प्राधिकृत अभिकरण द्वारा द्वार-द्वार संग्रहण हेतु अभिनियोजित सफाई कर्मियों/अपशिष्ट उत्थापकों को कूड़ा–कचरा संग्रहकर्ता या द्वितीयक संग्रहण स्थल (जो प्राथमिक संग्रहण स्थल से 2 से 3 किलोमीटर के भीतर होने चाहिए) तक ले जाने के लिये समुचित प्रकार के यथा आवश्यक वाहन/हैंडकार्ट गाड़ी/ट्राइसाइकिल उपलब्ध कराया जायेगा;

(ठ) अधिकाधिक पारदर्शिता और सार्वजनिक पहुंच को सुनिश्चित करते हुए, नगरीय स्थानीय निकायों द्वारा ऐसी समस्त आवश्यक सूचनायें उपलब्ध करानी होंगी जो जिला एन0आई0सी0 के माध्यम से प्रचारित की जानी अपेक्षित हैं। प्रत्येक परिवार या अधिष्ठान को उस क्षेत्र के सफाई कर्मी और पर्यवेक्षक का नाम और नम्बर उपलब्ध कराया जायेगा;

(ड) चिन्हों, पर्चियों, वाहनों द्वारा घोषणा के माध्यम से/या किसी अन्य समुचित माध्यम से नियमावली के उपबंधों को प्रचारित करेगा ताकि समस्त नागरिक इस नियमावली के विभिन्न उपबंधों यथा प्रयोक्ता प्रभारों, सांविधिक कर्तव्यों (अर्थात् अपशिष्ट पृथक्करण और पुनर्चक्रण) कूड़ा–कचरा रोधी तथा उपताप रोधी, शास्तियों तथा जुर्माना और अन्य प्रतिषेधों से अवगत हो सकें;

(ढ) इस नियमावली का अनुपालन सुनिश्चित करने हेतु अन्य सरकारी अभिकरणों तथा प्राधिकरणों के साथ समन्वय स्थापित करेगा;

(ण) नगरीय स्थानीय निकाय के समस्त सार्वजनिक मार्गों, स्थानों, कॉलोनियों, झोपड़ियों, बाजारों और पर्यटन स्थलों तथा पार्कों और शमशान स्थलों (घाटों) आदि की नियमित सफाई की व्यवस्था सुनिश्चित करेगा और नगरीय स्थानीय निकाय, कूड़ा–कचरा को इन स्थानों से द्वार-द्वार से या निकटतम कूड़ा–कचरा डिब्बा/पात्र/सुविधा स्थल से संग्रहीत करने तथा ले जाने के लिये और वहाँ से बंद यानों में अन्तिम निस्तारण स्थल तक परिवहनकृत करने के लिये प्रतिबद्ध होगा;

(त) पूर्ण या आंशिक दैनिक सफाई कार्य हेतु स्वच्छता और ठोस अपशिष्ट प्रबंधन कार्यों को करने में अपने स्वयं के/बाह्य स्रोतित/ठेका सफाई कर्मकारों तथा वाहनों का उपयोग करेगा ताकि नगरीय निकाय लोकहित में अपने क्षेत्र को साफ और स्वच्छ रख सके;

(थ) इस नियमावली के अधिसूचित किये जाने के दिनांक से एक वर्ष की अवधि के भीतर वैज्ञानिक रूप से सृजित पशु शव संचालन संयंत्र भस्मन सुविधा/संयंत्र में उस जिला में उक्त प्रयोजनार्थ मृत पशु निपटान प्रणाली स्वयं सृजित करने या समन्वय के माध्यम से सृजित करने का प्रयास करेगा;

(द) संदूषित माध्यमों, जिनमें नालों, तालाबों, झीलों का जल, मृदा तथा भू–पृष्ठ सामग्री सम्मिलित हैं, को उपचारित करने हेतु जैव उपचार/वानस्पतिक उपचार प्रक्रिया/किसी अन्य प्रौद्योगिकी, जहां कही आवश्यक हो, का उपयोग करेगा;

(ध) राज्य की बढ़ती हुई नगरीय जनसंख्या विकास दर को दृष्टिगत रखते हुए अपनी क्षेत्रीय सीमाओं के अन्तर्गत उपाप्तियां करेगा, प्राथमिक/द्वितीयक भण्डारण सुविधायें स्थापित करेगा, अपेक्षित अवसंरचना सृजित करेगा और ठोस अपशिष्ट प्रबंधन हेतु कार्यबल नियोजित करेगा;

(न) वार्षिक बजट में ठोस अपशिष्ट प्रबंधन सेवाओं हेतु आवश्यक पूंजीगत निवेशों के साथ ही साथ इनके संचालन और अनुरक्षण हेतु धन की पर्याप्त व्यवस्था करने संबंधी प्रावधान का कड़ाई से पालन करते हुए यह भी सुनिश्चित किया जाएगा कि वार्षिक बजट अन्तर्गत स्थानीय निकाय के विवेकाधीन कार्यकलापों हेतु वित्तीय आवंटन इन नियमों के अधीन ठोस अपशिष्ट प्रबंधन और अन्य अनिवार्य कार्यों के लिए आवश्यक धन की आवश्यकता पूरी होने के बाद ही किया जाएगा। इस उपबन्ध के अनुपालन में असफल होने के परिणाम स्वरूप असंतोषजनक ठोस अपशिष्ट प्रबंधन और निम्न स्तरीय स्वच्छता की आवांछनीय स्थिति में को सम्बन्धित नगरीय स्थानीय निकाय के पदाधिकारियों/प्राधिकारियों द्वारा कर्तव्यों के निर्वहन

में गंभीर कदाचार/अवचार की श्रेणी में माना जाएगा उनके विरुद्ध सुसंगत नियमों के अधीन सक्षम प्राधिकारी द्वारा दाण्डिक कार्यवाही प्रारम्भ की जाएगी;

(प) नगर के संपूर्ण दैनिक सफाई प्रणाली का प्रबंध करने के उद्देश्य से अपना स्वयं का शिकायत निवारण तंत्र स्थापित करेगा और जनसामान्य में इसका व्यापक प्रचार–प्रसार करेगा;

(फ) प्रोत्साहनों तथा सर्वोत्तम प्रथाओं का बढ़ावा देने के उद्देश्य से एक उपयुक्त मान्यता तंत्र स्थापित करेगा और सफाई तथा उत्तम अपशिष्ट प्रबंधन प्रथाओं को प्रोत्साहित करने वाले पणधारियों सहित इन कर्मचारियों/कर्मकारों/व्यक्तियों/समूहों/संघों को पुरस्कृत करेगा;

(ब) कर्मचारियों के मध्य स्वस्थ प्रतिस्पर्धा को बढ़ावा देने हेतु प्रदर्शन–आधारित गतिविधि के संकेतक को अपनाये जाने की प्रक्रिया अपनाई जाएगी, और एक अंतर–वार्ड प्रतियोगिता के माध्यम से एक सर्वश्रेष्ठ वार्ड और वार्ड के सबसे अच्छे कर्मचारी/कर्मकार को पुरस्कृत कर उनके कार्य को समुचित रूप से सम्मानित किया जा सकेगा;

(भ) प्रत्येक माह सर्वोत्तम वार्ड और माह के सर्वोत्तम वार्ड कर्मचारी/कर्मकार हेतु अन्तरवार्ड स्पर्द्धा अपनाकर अपने कर्मचारियों के मध्य स्वस्थ स्पर्द्धा के लिये सुचारू रूप से मान्यता प्रदान करेगा।

अध्याय–सात

मार्ग सफाई और सार्वजनिक कचरा पात्र

26–पथ सफाई –

नगरीय स्थानीय निकाय यह सुनिश्चित करेंगे कि –

(क) मार्ग पर प्रतिदिन एक बार सफाई और वाणिज्यिक क्षेत्रों में दो बार सफाई उस व्यक्ति द्वारा की जाएगी जिसे मार्ग पर सफाई करने, गली की सफाई, कूड़ा–करकट, नालियों से निकाली गई धूल तथा गाद से संबंधित सफाई कार्य दिया गया;

(ख) ठोस अपशिष्ट संचालित करने वाले समस्त कर्मकारों/सफाई कर्मियों को इस नियमावली की अधिसूचना के प्रारंभ होने के दिनांक से 90 दिवसों के भीतर आवश्यकतानुसार हेल्मेट, वर्दी, फ्लोरेसेन्ट जकैटों, दस्तानों, रेनकोटों, समुचित जूतों और मास्कसेट आदि व्यक्तिगत सुरक्षा उपकरण उपलब्ध कराये जायेंगे;

(ग) अपने द्वारा नियोजित किये गये समस्त सफाई कर्मियों को स्वयं निकाय द्वारा और संविदा तथा सेवा प्रदाताओं के माध्यम से अभिनियोजित किये गये कर्मचारियों को सेवा प्रदाता द्वारा वर्ष में दो सेट वर्दियां उपलब्ध करायी जायेंगी। नगरीय स्थानीय निकायों को अपने वार्षिक आय–व्ययक में ऐसे प्रति कर्मचारी के लिये कम से कम रूपये 2000/– (दो हजार रूपये) का उपबंध करना होगा और वह अपशिष्ट सफाई/संचालन हेतु संविदात्मक/वाह्य स्रोतित जनशक्ति कर्मकारों को उपलब्ध कराने हेतुसंलग्न अपने अभिकर्ता /सेवा प्रदाता के साथ ऐसा उपबंध भी करेगा;

(घ) जैव नाशित, जैव अनाशित और अक्रिय अपशिष्ट के रूप में मार्ग सफाई के अपशिष्ट पृथक्कृत किये जायं और ऐसे पृथक्कृत अपशिष्टों का भण्डारण नियमावली के अनुसार मार्ग सफाई में संलग्न व्यक्तियों द्वारा सुनिश्चित किया जायेगा;

(ङ) सफाईकर्मी मार्ग सफाई से संग्रहीत हुए ठोस अपशिष्टों तथा वृक्ष की पत्तियों को नहीं जलायेंगे और उन्हें पृथक-पृथक भण्डारित करेंगे तथा प्राधिकृत व्यक्ति/अभिकरण को सौंप देंगे।

27–कूड़ा–कचरा के डिब्बे/पात्र–

नगरीय स्थानीय निकाय–

(क) सभी सार्वजनिक मार्गों पर और सार्वजनिक स्थानों पर अस्थायी रूप से कूड़ा–कचरा निक्षेपित करने हेतु समुचित व सुविधाजनक अवस्थानों पर कूड़ा–कचरा डिब्बों को स्थापित करेंगा;

(ख) उत्प्रवाह को रोकने हेतु किसी सार्वजनिक पथ या सार्वजनिक स्थान की स्थानीय स्थिति तथा आवासीय जनसंख्या घनत्व एवं वाणिज्यिक क्रिया-कलापों की सीमा को दृष्टिगत रखते हुए कूड़ा–कचरा डिब्बों का रखा जाना अवधारित करेगा;

(ग) यह सुनिश्चित करेगा कि कूड़ा–कचरा के डिब्बे प्रयोज्य दशा में समुचित रूप में अनुरक्षित किये जायं और उत्प्रवाहित न हों या खुले पर्यावरण में उपदर्शित न हों जिससे जनता के लिये उपताप कारित करना या होना सम्भाव्य हो और उन्हें पशुओं या पक्षियों द्वारा बिखेरे जाने से रोका जा सके;

(घ) यह सुनिश्चित करते हुए कि कूड़ा–कचरा अपशिष्ट, प्राथमिक संग्रहण प्रणाली के माध्यम से संग्रहीत अपशिष्ट के साथ अपमिश्रित न हो, अपने द्वार-द्वार संग्रहण प्रणाली या स्थल-स्थल संग्रहण प्रणाली या अन्यथा के माध्यम से कूड़ा–कचरा के डिब्बों में संग्रहीत किये गये ठोस अपशिष्ट की नियमित सफाई करने और उसे हटाये जाने के लिए दैनिक आधार पर उपयुक्त तंत्र की व्यवस्था करेगा;

(ङ) कूड़ा–कचरा के डिब्बों या पथ सफाई पात्रों में संग्रहीत किये गये अपशिष्ट का परिवहन किया जाना सुनिश्चित करेगा और निम्नलिखित का परिवहन करने का उपबंध करेगा;

(एक) सुविधाजनक आर्द्र अपशिष्ट प्रसंस्करण सुविधा स्थल तक जैव नाशित अपशिष्ट;

(दो) सुविधाजनक सामग्री प्राप्ति सुविधास्थल तक जैव अनाशित अपशिष्ट;

(तीन) परिवहन, निपटान या प्रसंस्करण हेतु निकटतम अपशिष्ट प्रबंधन सुविधा स्थल, अंतरण स्थल या सन्निर्माण तथा विध्वंस अपशिष्ट निपटान या प्रसंस्करण सुविधा स्थल तक गाद, धूल, बालू और अन्य अक्रीय अपशिष्ट;

(च) अतिरिक्त कूड़ा–कचरा के डिब्बों, जागरूकता अभियानों, प्रवर्तन अभियानों और गैर सरकारी संगठनों आदि की संलग्नता का उपबंध करने सहित कूड़ा–कचराकरण की घटनाओं को कम करने के लिये इस नियमावली या प्रवृत्त किसी अन्य विधि के अधीन समस्त आवश्यक और समुचित उपाय करेगा–

अध्याय–आठ

अपशिष्ट उत्थापकगण–मान्यता और अधिकार

28–नगर विकास विभाग, श्रम विभाग और राज्य सरकार के चिकित्सा स्वास्थ्य और परिवार कल्याण विभाग की सहायता से संबंधित नगरीय स्थानीय निकाय को इस नियमावली को अधिसूचित किये जाने के छः माह के भीतर यह सुनिश्चित करना होगा कि–

(क) ठोस अपशिष्ट प्रबंधन क्रिया–कलापों में औपचारिक या अनौपचारिक रूप से संलग्न अपशिष्ट उत्थापकों के लिये पहचान–पत्र जारी किये जायें;

(ख) समस्त अपशिष्ट उत्थापकों को विभिन्न सामाजिक सुरक्षा योजनाओं और निजी आपरेटरों के माध्यम से उन्हें शिक्षित किये जाने और सुविधा प्रदान किये जाने के दौरान ऐसे उपयुक्त व्यक्तिगत सुरक्षा उपकरण उपलब्ध कराये जायं जिनमें हेलमेट, वर्दी, फ्लोरेसेंट जैकेट, दस्तानें, रेनकोट समुचित प्रकार के जूते और मास्क सम्मिलित हैं;

(ग) औपचारिक तंत्र सृजित करने के उद्देश्य से कमजोर वर्ग के संबंध में विभिन्न योजनायें क्रियान्वित करने के उद्देश्य से अन्य सरकारी विभागों के साथ समन्वय करके विभिन्न सरकारी योजनाओं की ऐसी प्रसुविधा उपबंधित की जाय जिसमें अपशिष्ट उत्थापक सम्मिलित हो सकते हैं किन्तु वह उन्हीं तक सीमित नहीं होगी;

(घ) कमजोर वर्ग के संबंध में विभिन्न योजनाएं क्रियान्वित की जायं जिनमें अपशिष्ट उत्थापकों की सुविधा और कल्याण सम्मिलित हो किन्तु वे उन्हीं तक सीमित न हों;

(एक) नियमित अंतरालों पर और प्रत्येक छः माह में आवश्यक रूप से एक बार निःशुल्क चिकित्सीय जाचें की जायं और टीके लगाये जायं और अपशिष्ट उत्थापकों तथा उनके बच्चों के स्वास्थ्यगत परिसंकटों को कम करने तथा उन्हें दूर करने के लिये कोई अन्य उपाय किया जाय;

(दो) अपशिष्ट उत्थापकों और उनके बच्चों को मूलभूत स्वास्थ्य बीमा से आच्छादित किया जाय;

(तीन) अपशिष्ट उत्थापकों के कार्य-स्थल पर उच्च स्तरीय स्वास्थ्य व्यवस्था अनुरक्षित की जाय;

(चार) कूड़ा निक्षेप स्थलों पर कार्यरत युवा लोगों को लक्ष्य करके सामाजिक सुरक्षा और शैक्षिक योजनाएं उपबंधित की जाये;

(पांच) नियमानुसार ऋण सुविधा की प्रसुविधा कर वित्तीय समावेशन से आच्छादित करने हेतु प्रयास किया जाये;

(ङ) अपशिष्ट उत्थापकों के प्रति अधिकाधिक सकारात्मक लोक भावना को प्रोत्साहित करने और पुनर्चक्रण योग्य अपशिष्टों के पृथक्करण को प्रोत्साहित करने के लिये जागरूकता अभियान संचालन किये जाये;

(च) अपशिष्ट उत्थापकों के कार्य की पर्यावरणीय और आर्थिक गुणवत्ता को दृष्टिगत रखते हुए उनकी सामाजिक–आर्थिक प्रास्थिति तथा शारीरिक एवं मानसिक भलाई के समुत्थान के लिये कोई क्रिया–कलाप या योजना उपक्रमित की जायेगी, अपनायी जायेगी और क्रियान्वित की जायेगी ;

अध्याय–नौ

प्रयोक्ता शुल्क

29–प्रयोक्ता शुल्क,–

(1) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा निर्गत अधिसूचना दिनांक 08 अप्रैल, 2016 के अन्तर्गत ठोस अपशिष्ट प्रबंधन नियम, 2016 को प्रभावी रुप से लागू किये जाने के विषय में स्थानीय निकायों हेतु ठोस अपशिष्ट प्रबंधन नियम, 2016 के नियम 15 (च) में वर्णित है कि ''उपयोक्ता फीस, जो समुचित समझी जाए, समय–समय पर विहित करना और स्वयं यह प्राधिकृत अभिकरण के माध्यम से ठोस अपषिष्ट उत्पन्नकर्ताओं से फीस का संग्रह करना''; तद्नुसार उपरोक्त प्राविधानों के अन्तर्गत स्थानीय निकाय द्वारा नियमों के अनुपालन विषयक कार्यवाही की जाएगी;

राज्य सरकार के स्तर से कोई प्रयोक्ता शुल्क निर्धारित नहीं किये जा रहे है, इस बिंदु पर यथासमय निर्णय लिया जाएगा;

(2) उपर्युक्त द्वार–द्वार या स्थलीय अपशिष्ट संग्रहण शुल्क, नगरीय स्थानीय निकाय के प्राधिकृत अभिकर्ताओं/व्यक्तियों द्वारा ही संग्रहीत किये जायेंगे। उपर्युक्त दर, नगरीय स्थानीय निकाय/संस्था/व्यक्ति द्वारा समुचित रूप में विज्ञापित किये जायेंगे और उक्त दरें अपशिष्ट प्रबंधन वाहनों पर भी प्रदर्शित की जायेंगी। पारदर्शिता सुनिश्चित करने हेतु नगरीय स्थानीय निकाय या उसके प्राधिकृत अभिकर्ता को प्रयोक्ता शुल्क और शास्ति संग्रहीत करने हेतु हैंडहेल्ड डिवाइस का प्रयोग करने का तंत्र स्थापित करने का प्रयास करना होगा;

(3) यदि इस नियमावली के अधीन यथा विहित रीति से किसी व्यक्ति/दल द्वारा अपशिष्ट सामग्री का निपटान नहीं किया जाता है और उसका निपटान अभिहित स्थलों, अपशिष्ट डिब्बों, कूड़ा–कचरा डिब्बों, मार्गों में रखे गये पात्रों, पार्कों या ऐसे अन्य अभिहित स्थलों पर नहीं किया जाता है और उसका निपटान अन्य जगह किया जाता है, जहां अपशिष्ट निपटान किया जाना प्रतिषिद्ध हो, ऐसी परिस्थितियों में विहित नियमित प्रयोक्ता शुल्कों के अतिरिक्त सम्बन्धित व्यक्ति/पक्षकार से जुर्माना/प्रशमन शुल्क उद्ग्रहीत किया जायेगा;

(4) शास्ति या प्रयोक्ता शुल्क/फीस, यदि स्थल पर या मासिक आधार पर संग्रहीत न की गई हो तो उपरोक्त देयता उक्त संबंधित हाउसहोल्ड/अधिष्ठान के सम्पत्ति कर देयक में जोड़ संगृहित किया जा सकेगा;

(5) थोक अपशिष्ट उत्सर्जकों द्वारा स्वस्थाने (आन साइट)/स्थलीय अपशिष्ट प्रबंधन को प्रोत्साहित करने हेतु नगरीय स्थानीय निकाय प्रयोक्ता शुल्कों में प्रोत्साहन प्रदान करने पर विचार कर सकता है, तथापि ऐसे थोक अपशिष्ट उत्सर्जकों द्वारा अपनायी गयी स्थलीय अपशिष्ट प्रबंधन प्रथा का सत्यापन समुचित रूप में प्रतिपादित पारदर्शी रीति से किया जायेगा। थोक अपशिष्ट उत्सर्जकों के प्रोत्साहनों से संबंधित ऐसे किसी प्रस्ताव को राज्य सरकार को संसूचित किया जायेगा और ऐसे प्रोत्साहनों की प्रसुविधा का राज्य सरकार द्वारा अनुमोदन किये जाने के पश्चात् ही उन्हें बढ़ाया जायेगा;

(6) प्रयोक्ता शुल्क के रूप में संग्रहीत धनराशि, किसी पृथक बैंक खाता में रखी जायेगी और उसका अनन्य रूप में उपयोग अपशिष्ट प्रबंधन के लिये किया जायेगा। राज्य सरकार इस धनराशि के समुचित उपयोग को सुनिश्चित करने के लिये निदेश जारी कर सकती है;

अध्याय–दस

प्रतिषेध और अपराध

30–सार्वजनिक स्थान पर कूड़ा–कचरा,–

इस नियमावली में अथवा पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन बनायी गयी किसी अन्य नियमावली में अथवा किसी अन्य विधि, जो प्रवर्तित हो, के अधीन उपबंधित रीति के सिवाय कोई व्यक्ति, किसी सार्वजनिक स्थान, पथ, खुले स्थानों, नाली या जलाशयों में या पर मल सहित कोई ठोस, अर्द्धठोस, तरल या ठोस अपशिष्ट न तो फेकेगा, न निक्षेपित करेगा अथवा न फेकवायेगा या न निक्षेपित करवायेगा;

स्पष्टीकरण : प्रत्येक व्यक्ति को यह सुनिश्चित करना होगा कि पगडंडी और खुली नाली/नाबदान सहित उसके स्वामित्वाधीन या उसके द्वारा अधिभुक्त किसी परिसर के समक्ष स्थित या उससे संलग्न कोई सार्वजनिक स्थान, मल और अपशिष्ट जल सहित किसी तरल/अर्द्ध ठोस या ठोस अपशिष्ट से मुक्त हो और ऐसे प्रत्येक व्यक्ति को ऐसे परिसर के भीतर पर्याप्त संख्या में कूड़ा–कचरा डिब्बा उपलब्ध कराना होगा और यह सुनिश्चित करना होगा कि सार्वजनिक मल/जल निकास प्रणाली में अपशिष्ट जल निकास के पर्याप्त संयोजन हों;

31–रिक्त भू- खण्डों पर कूड़ा–कचरा,–

कोई अपशिष्ट उत्सर्जक या नगरीय स्थानीय निकाय या अभिकरण किसी रिक्त भू-खण्ड पर ठोस अपशिष्ट नहीं फेकेगा या नही निक्षेपित करेगा। सरकारी या निजी स्वामित्व वाले ऐसे रिक्त भू-खण्ड के स्वामी या अधिभोगी का यह कर्तव्य होगा कि वह यह सुनिश्चित करे कि उक्त भूमि अपशिष्ट मुक्त हो;

32–जलाशयों में वस्तुएँ फेंक कर प्रदूषण,–

कोई व्यक्ति किसी प्रकार का अपशिष्ट किसी प्रकार के जलाशय (जब तक उक्त प्रयोजनार्थ विनिर्दिष्ट न किया जाय प्राकृतिक या मानव निर्मित) में नहीं फेंकेगा। मूर्ति विसर्जन हेतु, जहां आवश्यक हो, सिंचाई विभाग या स्थानीय निकाय, मिट्टी के बंधों से अस्थायी कुंड निर्मित कर सकता है। अपशरणीय संश्लिष्ट रजुएँ कुंड के तल में डाली जा सकती हैं जिन्हें केन्द्रीय प्रदूषण नियंत्रण बोर्ड के मार्गदर्शी सिद्धान्तों के अनुसार नियमित रूप से अपसारित किया जाना चाहिए। किसी वैकल्पिक उपाय स्वरूप काम चलाऊ बांस के ढांचे, नगरीय स्थानीय निकाय द्वारा जलाशयों या उसके द्वारा समय–समय पर यथा विनिश्चित किये गये किसी अन्य स्थान पर परिनिर्मित किये जा सकते हैं, जहाँ जनता पुष्प, पत्तियाँ, कपड़े, मूर्तियाँ, सजावटी वस्तुएँ और अन्य पूजा सामग्रियाँ, प्रक्षेपित कर सकती है, जिन्हें तत्पश्चात् प्रसंस्करण सुविधा स्थलों या पुनर्चक्रण केन्द्रों तक ले जाया जा सकता है। सामूहिक जागरूकता हेतु विनिर्दिष्ट पर्चियाँ/पोस्टर तैयार किये जायं और वितरित किये जायें;

33–वाहनों से कूड़ा–कचरा,–

कोई व्यक्ति किसी चलते हुए या पार्क किये गये वाहन से किसी पथ, मार्ग, पार्श्व पगडंडी, क्रीड़ा–स्थल, उद्यान, यातायात-स्थल या अन्य सार्वजनिक या निजी स्थान पर नहीं थूकेगा, वहाँ से कूड़ा–कचरा नहीं फेकेगा या नहीं प्रक्षेपित करेगा। कोई वाहन चालक ऐसे वाहन के किसी यात्री को उक्त रीति से थूकने या उक्त अपशिष्ट को फेकने की अनुमति या अनुज्ञा नहीं देगा;

स्पष्टीकरण : कोई व्यक्ति कूड़ा–कचरा से भरे हुए किसी ट्रक या अन्य वाहन को तब तक नहीं चलायेगा या संचालित करेगा, जब तक ऐसे वाहन कूड़ा–कचरा को ढकने हेतु न अभिकल्पित किये गये हों और उनमें अपशिष्ट इस प्रकार भरा जाय जिससे कि किसी कूड़ा–कचरा को किसी मार्ग, पार्श्व मार्ग, यातायात-स्थल, क्रीडा–स्थल, उद्यान या अन्य सार्वजनिक स्थान पर उड़ने या निक्षेपित किये जाने से रोका जा सके;

34–नाला अपशिष्ट निपटान,–

कोई व्यक्ति किसी मल नाली/नाला/नदी/कुंड/ जलाशयों/झंझा–जल नालों में कोई अपशिष्ट नहीं फेंकेगा;

35–पालतू जानवरों के अपशिष्ट का निपटान,–

पालतू जानवरों द्वारा सड़कों को अपशिष्ट के बिखराव से मुक्त रखने का सम्पूर्ण दायित्व पालतू जानवर पालने वालों का होगा। पालतू जानवरों के स्वामी अपने जानवरों को सड़क पर घुमाते समय उसे पट्टों से बाँध कर रखना सुनिश्चित करेंगे, पालतू जानवर के मल करने की स्थिति में उसे उठाने के लिए पालतू जानवर के स्वामी थैला लेकर चलेंगे और उसे उठाकर निस्तारण हेतु अपने घर लेकर जायेंगे;

36–प्रतिबंधित वस्तुओं का विक्रय, विनिर्माण और वितरण :

(1) कोई व्यक्ति किसी भी रूप में समय-समय पर यथा संशोधित उत्तर प्रदेश प्लास्टिक अन्य जीव अनाशित कूड़ा–कचरा (विनियमन) अधिनियम, 2000 के अधीन अधिसूचना संख्या–1056/11–7–18–29 (लखनऊ)/18, दिनांक 15 जुलाई, 2018 में प्रतिबंधित किये गये/निषिद्ध किये गये ऐसे प्लास्टिक

कैरीबैग और ऐसी किन्हीं वस्तुओं (कप, ग्लास, प्लेट चम्मच, गिलास आदि जो एक बार प्रयोग के पश्चात् निस्तारण योग्य प्लास्टिक या थर्मोकोल वस्तुओं से निर्मित है) के विनिर्माण, विक्रय, वितरण, भंडारण, परिवहन, आयात या निर्यात में लिप्त नहीं होगा;

(2) कोई व्यक्ति झंझा-जल नालियों, मार्ग–खड़ंजों, सरकारी या नगरीय स्थानीय निकाय से सम्बन्धित खुले स्थानों और/या सार्वजनिक मार्गों के दोनों ओर सन्निर्माण एवं विध्वंस अपशिष्ट या कोई अन्य प्रकार का अपशिष्ट निक्षेपित नहीं करेगा या नहीं बिखेरेगा;

(3) कोई नगरीय स्थानीय निकाय या अपशिष्ट प्रबंधन सुविधा–तंत्र, किसी खुले वाहन में नगर पालिका ठोस अपशिष्ट को संग्रहीत या अंतरित नहीं करेगा;

37–सफाई : कोई व्यक्ति,–

(क) किसी प्रयोजन से विनिर्दिष्ट रूप से उपबंधित सार्वजनिक सुविधा/प्रसुविधा स्थलों से भिन्न किसी सार्वजनिक स्थल, पर स्नान नहीं करेगा, नहीं थूकेगा, पेशाब नहीं करेगा, मल त्याग नहीं करेगा, वाहनों/बर्तनों की धुलाई नहीं करेगा, पशुओं/चिड़ियों के समूह को चारा नहीं देगा अथवा उनके बीट/मल गिरने नहीं देगा अथवा किसी प्रकार का या किसी वस्तु का भंडारण नहीं करेगा;

(ख) अपने स्वयं के भवन, संगठन, वाणिज्यिक अधिष्ठानों से गंदा जल, कीचड़, विष्ठा, गोबर, पेशाब प्रदूषित जल अपने स्वयं के अहाते में संग्रहीत नहीं होने देगा और न ही उसे इस रूप में सामान्य पथों पर प्रवाहित होने देगा कि वातावरण बदबू से प्रदूषित हो जाय या लोक स्वास्थ्य के लिये खतरा उत्पन्न हो जाये;

38–जनसमूह एकत्र करना,–

कोई व्यक्ति स्थानीय निकाय को कम से कम तीन कार्य दिवस से पूर्व सूचित किये बिना किसी स्थान पर एक सौ से अधिक व्यक्तियों का समारोह या जनसमूह आयोजित नहीं करेगा। ऐसे व्यक्ति या आयोजनकर्ता का यह कर्तव्य होगा कि वह स्रोत पर अपशिष्ट पृथक्करण करने तथा अपशिष्ट संग्राहक या अभिकर्ता, जैसा कि स्थानीय निकाय द्वारा विनिर्दिष्ट किया जाय, को पृथक्कृत अपशिष्ट का सौंपा जाना सुनिश्चित करे। ऐसे व्यक्ति या आयोजनकर्ता और साथ ही साथ समस्त सम्बद्ध स्थानीय निकायों को समारोह आयोजित किये जाने के तत्काल पश्चात् उस क्षेत्र के सफाई को सुनिश्चित करना होगा;

39–प्रतिसंदेय सफाई जमा,–

किसी समारोह के आयोजनकर्ता को समारोह की अवधि के लिये सम्बन्धित कार्यालय में अपेक्षित जमा का संदाय करना होगा, जो यह अधिसूचित किये जाने पर कि सम्बन्धित पदाधिकारी प्राधिकारी के समाधान के अनुसार उक्त सार्वजनिक स्थल को साफ स्थित में बहाल कर दिया गया है और समारोह आयोजन के फलस्वरूप उत्सर्जित अपशिष्ट को संग्रहीत कर लिया गया है और अभिहित स्थलों तक परिवहनकृत कर दिया गया है, समारोह सम्पन्न होने पर प्रतिसंदेय होगा;

40–अपशिष्ट का जलाया जाना,–

मार्गों के पार्श्व भागों में या किसी निजी या सार्वजनिक सम्पत्ति में किसी प्रकार के ठोस अपशिष्ट का जलाया जाना प्रतिषिद्ध है। उक्त प्रतिषेध नगरीय स्थानीय निकाय के सफाई कर्मचारियों या अन्य कर्मचारियों सहित समस्त व्यक्तियों, संविदा कर्मकारों, अपशिष्ट उत्थापकों या मार्गों और पथों तथा अन्य सार्वजनिक स्थानों की सफाई और स्वच्छताकरण के कार्यों में संलग्न किन्हीं अन्य व्यक्तियों के लिये लागू होगा;

41–अपशिष्ट संग्रहण और प्रक्षेपण प्रतिषेध,–

(1) कोई व्यक्ति, वातावरण और मैदान को उसकी बदबू से प्रदूषित करने और लोक स्वास्थ्य को नुकसान पहुंचाने या यातायात को बाधित करने के लिये अपने भवन, संस्था या वाणिज्यिक अधिष्ठान से अपशिष्ट जल,कीचड़ जल, मल, गोबर, विष्ठा आदि को संग्रहीत या प्रक्षेपित नहीं करेगा;

(2) यदि कोई व्यक्ति मृत पशु/जानवर या उसके आंशिक भागों को फेंककर सार्वजनिक खुले स्थलों आदि में प्रदूषण व गंदगी फैलाते हुए पाया जाता है तो वह नगरीय स्थानीय निकाय द्वारा उद्ग्रहीत किये जाने वाले अन्य वहन शुल्कों का संदाय करने का दायी होगा;

42–कतिपय विनिर्दिष्ट उल्लंघन की स्थिति में नगरीय स्थानीय निकाय और/या अपशिष्ट उत्सर्जनकर्ताओं के कर्तव्य;

(1) नगरीय स्थानीय निकाय किसी परिसर के स्वामी या अधिभोगी को एक नोटिस, उक्त नोटिस में यथा विनिर्दिष्ट रीति से और समय में परिसर में किसी अपशिष्ट की सफाई करने की अपेक्षा करते हुए, तामील करेगा;

(2) यदि स्वामी या अधिभोगी, जिस पर नोटिस तामील की गई है, निर्धारित अवधि के भीतर अनुपालन करने में विफल हो जाता है तो ऐसा व्यक्ति नगरीय स्थानीय निकाय द्वारा यथा अवधारित शास्ति का संदाय करने का दायी होगा;

(3) यदि स्वामी या अधिभोगी, जिस पर शास्ति तामील की गई हो पन्द्रह दिन के भीतर अनुपालन करने में विफल हो जाता है, तो संबंधित नगरीय स्थानीय निकाय उक्त परिसर में प्रवेश कर सकता है और नियमावली के अनुसार उक्त अपशिष्ट की सफाई कर सकता है तथा स्वामी या अधिभोगी से अपशिष्ट क्षेपण करने के कारण अधिरोपित शास्ति के साथ–साथ अतिरिक्त रूप से उपगत व्ययों की वसूली कर सकता है;

43–अपशिष्ट पृथक्करण, परिदान और संग्रहण उल्लंघनों के उपबंध–

कोई व्यक्ति,–

(क) पृथक–पृथक डिब्बों में बिना यथाविहित रीति से पृथक किये गये और भण्डारित किये गये शुष्क, आर्द्र या घरेलू परिसंकटमय अपशिष्ट प्रदत्त नहीं करेगा;

(ख) नगरीय स्थानीय निकाय से समुचित रजिस्ट्रीकरण या प्राधिकार करण कराये बिना ठोस अपशिष्ट संग्रहीत नहीं करेगा। गैर पंजीकृत तथा अप्राधिकृत किसी विक्रेता/फेरीवाला द्वारा अपशिष्ट संग्रहण किया जाना प्रतिषिद्ध है और कोई व्यक्ति, नगरीय स्थानीय निकाय या उसके प्राधिकृत अभिकरण द्वारा नियमित द्वार–द्वार ठोस अपशिष्ट संग्रहण के लिये अभिनियोजित अपशिष्ट उत्थापकों की कार्य प्रणाली में व्यवधान उत्पन्न नहीं करेगा;

(ग) यथा विनिर्दिष्ट रूप से पृथक्कृत न किये गये सन्निर्माण और विध्वंस अपशिष्ट को प्रदत्त नहीं करेगा;

(घ) यथा विनिर्दिष्ट रीति से पृथक्कृत न किये गये उद्यान अपशिष्ट और वृक्ष कांट–छांट समकर्तनों को प्रदत्त नहीं करेगा;

(ङ) यथाविहित रूप में पृथक्कृत न किये गये मत्स्य, कुक्कुट और मांस अपशिष्ट को प्रदत्त नहीं करेगा;

(च) कोई थोक अपशिष्ट उत्सर्जनकर्ता इस नियमावली या ठोस अपशिष्ट प्रबंधन नियम 2016, जैव चिकित्सीय अपशिष्ट प्रबंधन नियम, 2016, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016, सन्निर्माण और ध्वस्तीकरण अपशिष्ट प्रबंधन नियम, 2016, परिसंकटमय और अन्य अपशिष्ट (प्रबंधन और अंतर सीमा संचालन) नियम, 2016 और ई–अपशिष्ट प्रबंधन नियम, 2016 में विनिर्दिष्ट रीति से भिन्न रीति से अपृथक्कृत अपशिष्ट का भंडारण और परिदान नहीं करेगा;

(छ) यदि कोई भंडारा या लंगर आयोजित करने वाला कोई व्यक्ति या व्यक्ति समूह कार्यस्थल पर पृथक्कृत अपशिष्ट डिब्बों को उपलब्ध नहीं कराता है तो ऐसा व्यक्ति या व्यक्ति समूह विहित शुल्कों के अनुसार जुर्माना दिये जाने हेतु उत्तरदायी होगा;

44–नालियों/मल नालियों/सोखने वाले गड्ढों से संबंधित उपबंध,–

कोई व्यक्ति,–

(क) निजी नालियों/मल नाली प्रणालियों से झंझा जल नालियों, मार्ग, खुली भूमियों, जलाशयों, जल मार्गों, कृषि भूमि या किसी अन्य गरै अभिकल्पित अवस्थानों में घरेलू मल/मल जल/बहिःस्त्रावों को उन्मोचित नहीं करेगा या उन्मोचित नहीं करने देगा;

(ख)नाली/सार्वजनिक मल–नाली प्रणाली को क्षतिग्रस्त करने की सम्भावना या उक्त के प्रवाह में बाधा/ व्यवधान उत्पन्न करने की सम्भावना वाली किसी वस्तु/द्रव्य को अन्तर्प्रवाहित नहीं होने देगा;

(ग) खुली नालियों और/या प्रवेश विवरों में कोई द्रव्य जमा नहीं करेगा या जमा नहीं करने देगा जिससे कि मल–नाली प्रणाली में अवरोध/गतिरोध उत्पन्न हो सके। यह उपबंध भू-तल टैंकों से निकाले गये गाढ़ा कीचड़ और उत्सर्जनकर्ताओं द्वारा उत्सर्जित सन्निर्माण और विध्वंस अपशिष्ट आदि को निक्षेपित करने हेतु खुली नालियों में पथ सफाई को निक्षेपित करने वाले नगरीय स्थानीय निकाय के कर्मचारी वर्ग पर भी यह लागू होगा;

(घ) आवश्यक विहित उपचार करने के पूर्व औद्योगिक बहिःस्राव विशेष रूप से किसी उद्योग, घरेलू उद्योग, वधशाला और मांस बाजार, दुग्धशाला, पशुबाड़ा, कायर्श ाला या गैरेज के क्रिया–कलापों से सम्बंधित किन्ही अन्य बहिःस्रावों को सार्वजनिक मल–नाली/नालों में उन्मोचित नहीं करेगा या उन्मोचित नहीं करने देगा;

(ङ) समुचित सुरक्षात्मक उपकरण तथा सुरक्षा उपायों के बिना किसी कर्मचारी/ ठेकेदार/अभिकर्ता को मल, मलवहन या गाढ़ा कीचड़ से संबंधित कार्य हाथ से करने की अनुज्ञा नहीं देगा;

(च) जल मार्गों, नालों, खुली भूमि, कृषि क्षेत्र या किसी अन्य गैर अभिहित स्थल पर भू-तल टैंकों से गाढ़े कीचड़ से बहने वाले बहिःस्रावों को उन्मोचित नहीं करेगा किन्तु अभिहित मल कीचड़/मल वहन संयंत्रों या नगरीय स्थानीय निकाय द्वारा विहित स्थल पर निर्मोचित करेगा;

(छ) किसी कर्मकार को इस नियमावली या किसी विहित नियमावली/नगरीय स्थानीय निकाय द्वारा जारी अनुदेशों के अधीन यथाविहित रूप में उसे उसकी सुरक्षा एवं संरक्षा हेतु आवश्यक उपकरण उपलब्ध कराये बिना किसी मल वहन प्रवेश विवर में नहीं नियोजित करेगा या नहीं लगायेगा;

(ज) अपने स्वामित्वाधीन या नियंत्रणाधीन परिसरों के अन्तर्गत कोई जलावरोध, प्रवाहहीनता/अपशिष्ट क्षेपण/अस्वास्थ्यकर स्थितियों/अस्वच्छ स्थितियों/भंजन आदि को नहीं करने देगा, जो विषाणुजनन के वाहक या कारण हो सकते हैं;

नगरीय स्थानीय निकाय को, अपने क्षेत्र में जनित मल वहन का उपचार स्थायी आधार पर करना चाहिए। जब तक उपरोक्त की प्राप्ति नहीं हो जाती है तब तक नगरीय स्थानीय निकाय को जैव–उपचार/वानस्पति उपचार/निर्मित आर्द्र भू–प्रौद्योगिकी/ऐसी अन्य प्रौद्योगकीय को अपनाना चाहिए और यह सुनिश्चित करना चाहिए कि किसी नाला का कोई गैर उपचारित मल वहन अपशिष्ट किसी नदी या जलाशय में न पहुंचे;

नगरीय स्थानीय स्थानीय निकाय के पास विभिन्न स्रोतों यथा केन्द्रीय वित्त आयोग/राज्य वित्त आयोग/किसी अन्य निधि से उपलब्ध निधियों के व्यय किये जाने में ठोस अपशिष्ट प्रबंधन और तरल अपशिष्ट प्रबंधन पर व्यय प्रथम वरीयता होगी;

45–अन्य प्रतिषिद्ध क्रिया–कलाप,–

निम्नलिखित क्रिया–कलाप नहीं किये जायेंगे,–

(क) किसी विक्रेता/फेरी वाले के द्वारा विक्रय-स्थल पर अपृथक्कृत जैव नाशित तथा अन्य अपशिष्ट नहीं रखे जायेंगे;

(ख) यदि कोई व्यक्ति या थोक अपशिष्ट उत्सर्जनकर्ता, एक सौ से अधिक व्यक्तियों का कोई समारोह या जनसमूह आयोजित करता है, उस समारोह के समाप्त होने के चार घंटे से अधिक समय के पश्चात् उस स्थल को गंदा या अस्वच्छ छोड़ देता है;

(ग) यदि नगरीय स्थानीय निकाय की सीमा के बाहर निवास करने वाले व्यक्ति, परिवार, समिति और थोक अपशिष्ट उत्सर्जनकर्तागण निकाय क्षेत्र के भीतर अपशिष्ट क्षेपित करते हैं तो नगरीय स्थानीय निकाय क्षेत्र के अन्तर्गत अपशिष्ट क्षेपित करते हुए या जमा करते हुए पाये गये ऐसे व्यक्ति, परिवार, समितियां और थोक अपशिष्ट उत्सर्जनकर्तागण पर विहित शुल्कों के अनुसार जुर्माना अधिरोपित कर निकाय द्वारा वसूल किया जायेगा;

(घ) यदि नगरीय स्थानीय निकाय क्षेत्र के बाहर के पार्श्ववर्ती और पड़ोसी ग्राम/ग्राम पंचायतें नगरीय स्थानीय निकाय के क्षेत्र के भीतर अपशिष्ट क्षेपित करते हैं तो ऐसे पार्श्ववर्ती और पड़ोसी ग्राम/ग्राम पंचायतें विहित शुल्कों के अनुसार जुर्माना अधिरोपित कर निकाय द्वारा वसूल किया जायेगा;

(ङ) इस नियमावली के अधीन नगरीय स्थानीय निकाय या उसके द्वारा नियुक्त किसी अभिकर्ता द्वारा उपलब्ध कराये गये यानों, पात्रों, ठेला–गाड़ियों, सामग्री प्राप्ति सुविधा यंत्रों तथा उपस्करों सहित कोई अवसंरचना बिना अनुज्ञा के हटाता है;

(च) नदियों/जलाशयों/नालों/कैचमेंट क्षेत्रों आदि में अनुपयुक्त तरीके से मानव शव या पशुओं के शवों का निस्तारण;

अध्याय–ग्यारह

शास्ति एवं स्थलीय जुर्माना

46–स्थलीय जुर्माना :

(क) कूड़ा–कचरा जनित होने और लोक उपताप की स्थिति होने के विषयगत इस नियमावली के उल्लंघन पर अनुसूची दो के अनुसार उपताप संसूचक अथवा कोई कर्मचारी/अभिकर्ता/प्रवर्तन कार्यबल के सदस्य और नगरीय स्थानीय निकाय द्वारा प्राधिकृत किसी व्यक्ति को स्थलीय जुर्माना उद्ग्रहीत करने की शक्ति होगी;

(ख) किसी व्यक्ति द्वारा मौके पर जुर्माना नहीं दिये जाने की दशा में वह पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों के अधीन अभियोजित किये जाने के लिए दायी होगा/होगी;

47–इस नियमावली के उल्लंघन पर उद्गृहीत शुल्क,–

(क) जो कोई इस नियमावली के किन्हीं उपबंधों का उल्लंघन करता है अथवा इस नियमावली के अधीन किये गये किन्हीं अपेक्षाओं को पूरा करने में विफल रहता है, तो वह अनुसूची–दो में यथा वर्णित जुर्माना का संदाय करने के लिये दायी होगा। इस नियमावली के क्रम में अधिरोपित किया जाने वाला जुर्माना किसी अन्य विधि अथवा सक्षम प्राधिकारी द्वारा निर्गत निदेषों/जुर्माने के प्राविधानों के अतिरिक्त होगा;

(ख) प्रशमनीय प्रभार–इस नियमावली के उपबंधों को भंग करते रहने की दशा में प्रतिदिन व्यतिक्रम के लिये समान धनराशि का शुल्क अथवा प्रतिदिन 100 रूपये, जो भी अधिक हो,मूल जुर्माने के अतिरिक्त उद्गृहीत किया जायेगा;

(ग) उपरोक्त के अनुपालन हेतु किसी सफाई कर्मी या पर्यवेक्षक को यदि समुचित उपकरण और संसाधन नहीं दिये गये हैं तो उसे दंडित नहीं किया जाएगा। सफाईकर्मी एवं पर्यवेक्षक इस नियमावली की अधिसूचना के 60 दिनों के भीतर उपकरण आदि की अपनी मांग नगर आयुक्त/अधिशासी अधिकारी के समक्ष रखेंगे। नगरीय स्थानीय निकाय आवश्यक उपकरण मांग प्राप्त होने के यथा संभव 30 दिन की अवधि में उपलब्ध कराएगा;

(घ) यदि नगरीय स्थानीय निकायों के कोई कर्मचारी, किसी संग्रहण या परिवहन स्थल पर पृथक्कृत ठोस अपशिष्ट को मिश्रित करते हैं या विनिर्दिष्ट समय सीमा के दौरान ठोस अपशिष्ट को उठाने में विफल रहते हैं अथवा अन्यथा इस नियमावली और एस.डब्ल्यू.एम. नियम 2016 के उपबंधों का उल्लंघन करते हैं तो नगरीय स्थानीय निकाय को ऐसे कर्मचारियों के विरुद्ध शास्तियों, अनुशासनिक कार्यवाही की पहल, वेतनों से कटौतियों सहित समुचित कार्यवाही करनी होगी;

(ङ) यदि कोई अभिकर्ता एस.डब्ल्यू.एम. नियम, 2016 और या इस नियम के उपबंधों का उल्लंघन करता है या उनका अनुपालन करने में विफल रहता है तो नगरीय स्थानीय निकाय के पास यह शक्ति होगी कि वह अभिकर्ता के विरुद्ध निम्नलिखित में से एक या अधिक कार्यवाही करे,–

(एक) अभिकर्ता के विरुद्ध उपयुक्त शास्ति अधिरोपित करना;

(दो) ठोस अपशिष्ट प्रबंधन सेवाओं के लिए नगरीय स्थानीय निकाय के साथ संविदा या प्रबंधन को समाप्त करना जिसमें रियायत करार को रद्द किया जाना सम्मिलित है;

(तीन) इस नियमावली, एस.डब्ल्यू.एम. नियम और/या लागू विनियमावली के अधीन कोई ठोस अपशिष्ट संग्रहण, परिवहन या प्रसंस्करण सुविधा केन्द्र संचालित करने हेतु किसी लाइसेंस को निलंबित किया जाना या प्रतिसंहृत किया जाना;

(च) नगरीय स्थानीय निकाय, यथा स्थिति पर्यावरण (संरक्षण) अधिनियम 1986, भारतीय दंड संहिता 1860, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अधीन किन्हीं उपबंधों का उल्लंघन करने के लिए इस नियमावली के अधीन किसी कार्रवाई के अतिरिक्त किसी अन्य विधि के अधीन समुचित कार्यवाही प्रारंभ करने के लिए स्वतंत्र होगा;

(छ) इस नियमावली के अधीन नगरीय स्थानीय निकाय द्वारा और उसकी ओर से स्थलीय जुर्मानों और शुल्कों के रूप में संग्रहीत समस्त धनराशियों को ठोस और तरल अपशिष्ट प्रबंधन निधियों के लिए अनुरक्षित किसी पृथक बैंक खाता में अन्तरित की जायेगी। ये धनराशियाँ इस नियमावली के अधीन ठोस और तरल अपशिष्ट प्रबंधन सेवाएं उपलब्ध कराने के लिए नगरीय स्थानीय निकाय की लागतों हेतु हीप्रयुक्त की जायेंगी;

(ज) शास्ति/स्थलीय जुर्माने मुख्यतः इस नियमावली में किये गये उपबंधों को प्रवर्तित करने हेतु आशयित हैं और इस प्रकार इसका वाचन राज्य/केन्द्र सरकार द्वारा बनाये गये किन्हीं अन्य विद्यमान नियमों/अधिनियमों/उपबंधों के अतिरिक्त किया जायेगा;

अध्याय–बारह

प्रकीर्ण

48–सरकारी विभागों/निकायों के साथ समन्वय,–

(1) नगरीय स्थानीय निकाय को इस नियमावली का अनुपालन सुनिश्चित करने के लिए अन्य सरकारी अभिकरणों विभागों और प्राधिकरणों के साथ समन्वय करना होगा;

(2) क्रियान्वयन का पुनरीक्षण–नगरीय स्थानीय निकाय द्वारा मासिक रूप से अनुश्रवण, मूल्यांकन और दक्षतामापन (बेंचमार्किंग) हेतु सत्यापित किये जाने योग्य लक्ष्य को निरूपित किया जायेगा, जिन्हें पारदर्शी प्रशासनिक व्यवस्था के रूप में सुनिश्चित करने के लिए वेबसाइट/जिला एनआईसी वेबसाइट पर प्रकाशित किया जाएगा;

(3) नियमों का पुनरीक्षण नगर विकास विभाग द्वारा किसी मामले में, जैसा और जब आवश्यक हो, यदि इस नियमावली के उपबंधों में कोई संशोधन या उनका अद्यतनीकरण किया जाना अपेक्षित हो तो तदनुसार पुनरीक्षण और निर्धारण किया जायेगा। पुनरीक्षण व निर्धारण प्रत्येक 03 वर्ष में कम से कम एक बार अथवा आवश्यकतानुसार उसके पहले भी किया जायेगा;

(4) कठिनाइयां दूर करने की शक्ति–यदि इस नियमावली के उपबंधों को प्रवर्तित करने में कोई कठिनाई उत्पन्न होती है तो नगर विकास विभाग आदेश द्वारा ऐसे उपबंध करेगा या ऐसे निदेश देगा, जो इस नियमावली के उपबंधों से असंगत न हो, जैसा कि उसे कठिनाई को दूर करने के लिए आवश्यक और समीचीन प्रतीत हो;

(5) निरसन और व्यावृत्ति–सुसंगत नियमावली के अधीन कृत किसी कार्य या की गयी किसी कार्रवाई के होते हुए भी उक्त नियमावली से पूर्व में कृत या उपयुक्त किसी बात या पूर्व में अर्जित, प्रोद्भूत या उपगत किसी अधिकार, हक, बाध्यता या दायित्व या तत्सम्बन्ध में किसी उपाय या कार्यवाही या किसी ऋण शास्ति, बाध्यता, दायित्व, दावा या मांग के किसी निर्मोचन या उससे निर्मुक्ति, या पूर्व में स्वीकृत किसी क्षतिपूर्ति या किसी पूर्व कृत्य या बात के सबूत की विधि मान्यता, अविधिमान्यता, प्रवर्तन या परिणाम प्रभावित नहीं होंगे;

आज्ञा से

डा0 रजनीश दुबे
अपर मुख्य सचिव

———

अनूसूची –एक

अपशिष्ट का वर्गीकरण

अपशिष्टों का वर्गीकरण निम्नलिखित रूप में किया जायेगा,–

(1) ''राख'' में काष्ठ, कोयला, काष्ठ कोयला, कोक और गृहों तथा संस्थाओं में खाना पकाने तथा गर्म करने हेतु प्रयुक्त अन्य ज्वलनशील सामग्रियों को जलाने से उत्पन्न होने वाले अवशिष्ट सम्मिलित होते हैं। इसमें बारीक पाउडरनुमा अवशिष्ट, अंगार और खंगर भी सम्मिलित होते हैं, जो प्रायः धातु और कांच के छोटे–छोटे टुकड़ों से मिश्रित होते हैं;

(2) ''जैव–नाशित अपशिष्ट/आर्द्र अपशिष्ट'' का तात्पर्य ऐसी किन्हीं कार्बनिक सामग्रियों के अपशिष्ट से है जो किसी युक्ति–युक्त समयावधि के भीतर सूक्ष्म–जीवों द्वारा सरलतर स्थायी यौगिकों में नाशित किये जा सकते हैं और जिनमें ऐसे अपशिष्ट सम्मिलित होंगे यथा–चाय पत्तियां अण्डों के छिल्के, फल और सब्जियों के छिलके, पका हुआ खाद्य पदार्थ थाली अपशिष्ट, मांस और अस्थियां, उद्यान और पत्तियों का कूड़ा–कचरा फूल, पशु–मल, दूषित कागज, घर की सफाई के बाद धूल, नारियल के छिल्के, राख आदि;

(3) ''जैव–चिकित्सीय अपशिष्ट'' में ऐसा कोई अपशष्टि सम्मिलित होगा, जो मानव या पशु रोग–निदान, उपचार या प्रतिरक्षण के दौरान या तत्सम्बन्धी क्रिया-कलापों के शोध में या जैव नाशित सामग्रियों के निर्माण या परीक्षण

में या स्वास्थ्य शिविरों में और जैव–चिकित्सीय अपशिष्ट प्रबंधन नियम, 2016 में या जैसा कि तत्सम्बन्धी किसी संशोधन में अपेक्षाकृत अधिक विशिष्ट रूप में परिभाषित हो, उत्सर्जित हो;

(4) ''उद्यान और उद्यान कृषि थोक अपशिष्ट'' में सार्वजनिक या निजी पार्कों, उद्यानों, यातायात स्थलों, बंगलों, थोक उत्सर्जकों यथा आवासीय और वाणिज्यिक भवनों, समितियों या उद्यान या वृक्ष युक्त परिसर वाले संस्थाओं के थोक जैव नाशित अपशिष्ट सम्मिलित हैं और जिसमें घास कतरन, खरपतवार, काष्ठवत, ब्राउन, कार्बन युक्त सामग्रियाँ यथा छंटाई, शाखायें, टहनियाँ, काष्ठ कतरन, पुआल या सूखी पत्तियां और वृक्ष की कतरनें, जिन्हें दैनिक जैव–नाशित अपशिष्ट द्वार–द्वार संग्रहण प्रणाली में समायोजित नहीं किया जा सकता है, सम्मिलित हैं;

(5) "बड़े/भारी आकार अपशिष्ट'' में वाणिज्यिक/आवासीय अपशष्टि सम्मिलित हैं जो अपनी मात्रा, रूपरेखा, आकार या परिमाण के आधार पर अपशिष्ट संग्रहण हेतु नगरीय स्थानीय निकाय या अभिकरण की राय में, नगरीय स्थानीय निकाय द्वारा उपलब्ध कराये गये दैनिक द्वार–द्वार संग्रहण प्रणाली में सम्मिलित किये जाने योग्य नहीं हैं अर्थात् फर्नीचर, टी0वी0 तथा फ्रीज आदि;

(6) ''ज्वलनशील अपशिष्ट'' का तात्पर्य जैव अनाशित, गैर पुनर्चक्रीय, गैर पुनः उपभोज्य, गैर परिसंकटमय ठोस अपशिष्ट से है, जिसका कैलोरिक मान न्यूनतम 1500 किलो कैलोरी प्रति किलो ग्राम से अधिक हो जिसमें क्लोरिनेटेड सामग्रियां यथा प्लास्टिक, काष्ठ लुगदी आदि सम्मिलित न हो;

(7) ''वाणिज्यिक अपशिष्ट'' में कार्यालयों, थोक और फुटकर स्टोरों, भोजनालयों, बाजारों, भण्डारों और किन्हीं वाणिज्यिक क्रिया-कलापों में संलग्न अन्य वाणिज्यिक अधिष्ठानों से उत्सर्जित अपशिष्ट सम्मिलित हैं। इन अपशिष्टों में कूड़ा–कचरा और कूड़ा–करकट सम्मिलित है;

(8) ''वाणिज्यिक या घरेलू परिसंकटमय अपशिष्ट'' में परिसंकटमय रसायनों से संदूषित अपशिष्ट और घरेलू तथा वैयक्तिक स्तर पर उत्सर्जित संक्रामक अपशिष्ट सम्मिलित हैं जिनमें निम्नलिखित सम्मिलित होंगे, किन्तु जो निम्नलिखित तक सीमित नहीं होंगे,–

(क) घरेलू मार्जक

– अपवृर्षक चूर्ण

– अमोनिया और अमोनिया–आधारित मार्जक

– क्लोरीन ब्लीच

– नाली खोलने वाले पदार्थ

(ख) मोटरवाहन से संबंधित उत्पादः–

– ब्रेक और ट्रॉंसमिशन फ्लूड्स

– कार की बैटरियां

– ईंधन–जैसे प्रयुक्त हो चुका डीजल, केरोसीन और गैसोलीन

– व्यर्थ हो चुका इंजन ऑयल और लुब्रीकेटिंग ऑयल

– ऑयल फिल्टर और कार केयर उत्पाद एवं उपभोग्य उत्पाद

(ग) पेंट उत्पाद

– इनैमल

– तेल आधारित, लेटेक्स या जल आधारित पेंट

– पेंट सॉल्वेंट्स और थिनर्स

– तेल, चिपकने वाले पदार्थ और उनके खाली डिब्बे

(घ) जैव–चिकित्सीय अपशिष्ट : जैव चिकित्सीय अपशिष्ट प्रबंधन नियम, 2016 के अधीन यथाविनिर्दिष्ट जैव चिकित्सीय अपशिष्ट परिव्यक्त और पुरानी दवाइयां और साइटोटोक्सिक दवाइयां, तरल पदार्थ और गोलियाँ, इंजेक्शन, सूइयाँ, सिरिंज, छूरियां, ब्लेड्स और दोनों प्रयुक्त और अप्रयुक्त धारदार उपकरणों सहित पंचर या घाव करने वाले धारदार उपकरण, थर्मामीटर और द्रव्य सहित मर्करी रक्त तथा शारीरिक द्रव्यों से संदूषित वस्तुएं यथा रूई, पट्टियां, दूषित प्लास्टर प्रक्षेप, अस्तर, चादर या रक्त से संदूषित अन्य सामग्री, ट्यूब्स नाल–शलाकाएं आई0वी0 आदि सम्मिलित हैं;

(ङ) विविध उत्पाद :

– सौन्दर्य प्रसाधन सम्बन्धी उत्पाद

– बैटरी और बटन सेल्स

– फोटोग्राफिक ऑडियो/विडियो टेप और उनके रखने वाले डिब्बे और रासायनिक

– ट्वायलेट साफ करने के लिए प्रयुक्त एसिड

– कीटनाशक, शाकनाशक और चींटी, काकरोच और मच्छर मारने वाले रसायन और उनके खाली डिब्बे।

– रासायनिक खाद

– हल्के बल्ब, ट्यूबलाइट और कॉम्पैक्ट फ्लोरोसेन्ट लैम्प्स (सी0एफ0एल0)

– एयरोसोल के डिब्बे

– स्टायरोफोम और साफ्ट फोम पैकेजिंग

(9) ''निर्माण एवं विध्वंस अपशिष्ट'' का तात्पर्य संरचनाओं के निर्माण, कायाकल्पकरण, मरम्मत, नवीकरण या ध्वस्तीकरण अथवा भू–सफाई क्रियाकलापों, खुदाईकरण या गाद हटाये जाने संबंधी क्रियाकलापों के परिणाम स्वरूप होने वाले अपशिष्ट से है। इस परिभाषा के प्रयोजनार्थ संरचनाओं का तात्पर्य सभी प्रकार के भवनों (दोनों आवासीय और गैर आवासीय), उपयोगिताओं, अवसंरचनात्मक सुविधाओं और मानव निर्मित किसी अन्य प्रकार की संरचना से है। निर्माण और ध्वस्तीकरण अपशिष्ट में ईंट, कंक्रीट, मलबा और अन्य चुनाई संबंधी सामग्रियां, मिट्टी, वृक्ष, किसी प्रकार की वनस्पति, चट्टान, काष्ठ (जिसमें चित्रित, उपचारित जड़ित काष्ठ और काष्ठ उत्पाद सम्मिलित हैं), भू–सफाई अपशिष्ट, भित्ति आवरण, प्लास्टर, शुष्क भित्ति प्लंबिंग के साज-समान, गैर–परिसंकटमय विद्युतरोधन, छतकरण, जलरोधी सामग्रियाँ और अन्य छतावरण, डामर, खड़ंजा, प्लास्टिक, कागज, जिप्सम बोर्ड, विद्युत वायरिंग और संरचनाओं के निर्माण में प्रयुक्त गैर परिसंकटमय सामग्रियों, पाइपों, स्टील, एल्यूमीनियम और अन्य गैर परिसंकटमय धातुओं से अन्तर्विष्ट संघटक सम्मिलित हैं । किन्तु निर्माण एवं विध्वंस अपशिष्ट में परिसंकटमय और अन्य अपशिष्ट (प्रबन्धन और सीमापार संचलन) नियम–2016 के अधीन यथा परिभाषित कोई परिसंकटमय अपशिष्ट अथवा ई–अपशिष्ट प्रबंधन नियम, 2016 के अधीन यथा परिभाषित ई–अपशिष्ट सम्मिलित है को सम्मिलित नहीं किया जायेगा भले ही वे संरचनाओं के निर्माण, कायाकल्पकरण, मरम्मत, नवीकरण या ध्वस्तीकरण अथवा भू–सफाई संबंधी क्रियाकलापों के फलस्वरूप जनित हुये हों;

(10) ''मृत पशुओं'' में ऐसे पशुओं की काया और अस्थियां सम्मिलित होंगे जो प्राकृतिक रूप में मृत हो जाते हैं या जिनका आकस्मिक रूप में वध कर दिया जाता है। इसमें वधशालाओं, कसाईबाड़ों और मांस बाजारों आदि के शव और पशुअंग सम्मिलित नहीं हैं;

(11) ''वधशाला/मांस/चिकन अपशिष्ट'' में वधशालाओं, मांस, मत्स्य और चिकन स्टॉलों तथा बाजारों से जनित अपशिष्ट सम्मिलित हैं;

(12) ''ई–अपशिष्ट'' का तात्पर्य उत्सर्जनकर्ता द्वारा अपशिष्ट के रूप में पूर्णतः या आंशिक रूप में उत्सर्जित और साथ ही साथ विनिर्माण, निर्माण और मरम्मत प्रक्रियाओं से कूड़ा–करकट के रूप में उत्सर्जित इलेक्ट्रानिक तथा इलेक्ट्रिकल उपकरण सम्बन्धी अपशिष्ट से है, जो समय–समय पर यथा संशोधित ई–अपशिष्ट प्रबंधन नियम, 2016 में यथा परिभाषित हैं;

(13) ''परिसंकटमय अपशिष्टों'' में ऐसे कोई अपशिष्ट सम्मिलित हैं जिनसे अकेले या अन्य अपशिष्टों या द्रव्यों के सम्पर्क में आने पर उनकी अपनी भौतिक, रासायनिक, प्रतिकारात्मक विष जनित, ज्वलनशील, विस्फोटक या क्षयकारी विशेषताओं में से किसी विशेषता के कारण स्वास्थ्य या पर्यावरण के लिये खतरा उत्पन्न हो या उत्पन्न होना संभाव्य हो और इनमें परिसंकटमय और अन्य अपशिष्ट (प्रबंधन तथा अन्तरसीमा संचलन) नियम, 2016 या उसके किसी संशोधन में परिभाषित परिसंकटमय अपशिष्ट सम्मिलित है;

(14) ''घेरलू/आवासीय अपशिष्ट'' में घरेलू क्रिया–कलापों के फलस्वरूप एकल और बहु परिवार वाली इकाइयों से उत्सर्जित अपशिष्ट अथवा घरेलू पारिवारिक क्रियाकलापों यथा खाना बनाना, सफाई मरम्मत शिकरा, सजावट, रिक्त पात्र, पैकेजिंग, पहनावा पुस्तक, लेख-पत्र, समाचार-पत्र, उपस्कर, टेलीवीजन, बल्ब, ट्यूब लाइट आदि उत्पादों से सम्बन्धित अपशिष्ट सम्मिलित होंगे;

(15) ''औद्योगिक अपशिष्ट'' में उद्योग के लिये अनोखें विशाल श्रेणी के पदार्थों से युक्त विनिर्माण प्रक्रियाओं और औद्योगिक संक्रियाओं से निकली ठोस सामग्रियां सम्मिलित हैं। इसमें लघु औद्योगिक संयंत्रों के ठोस अपशिष्ट और नगर पालिका भू–भराई केन्द्रों पर प्रायः निस्तारित किये जाने वाले संयंत्रों की राख भी सम्मिलित होंगे;

(16) ''अक्रिय अपशिष्ट'' में ऐसा कोई ठोस अपशिष्ट अथवा अवशेष सम्मिलित है जिसकी भौतिक, रासायनिक और जैविक विशिष्टताएं उसे सेनेटरी लैंडफिल हेतु उपयुक्त बनाता है;

(17) ''संस्थागत अपशिष्ट'' में ऐसी संस्थाओं यथा विद्यालयों, महाविद्यालयों सार्वजनिक पुस्तकालयों, विश्वविद्यालयों, धार्मिक संस्थाओं और शोध संगठनों आदि से उद्भूत होने वाले अपशिष्ट सम्मिलित होंगे;

(18) ''तरल अपशिष्ट'' में मल वहन तरल अपशिष्ट और गाढ़ा मल अपशिष्ट सम्मिलित होगा;

(19) ''नगर पालिका अपशिष्ट'' में नगर पालिका प्राधिकरण के क्रियाकलापों और उसकी सेवाओं के फलस्वरूप होने वाले अपशिष्ट सम्मिलित हैं और इनमें सार्वजनिक स्थानों पर फेंके जाने वाले अपशिष्ट यथा पथ अपशिष्ट, मृत पशु तथा बाजार अपशिष्ट भी सम्मिलित है;

(20) ''जैव अनाशित अपशिष्ट/शुष्क अपशिष्ट'' का तात्पर्य जैव अनाशित सामग्री से निर्मित और सूक्ष्म जीवों या जैविकीय प्राकृतिक प्रक्रिया द्वारा युक्तियुक्त समयावधि के भीतर या किसी प्रवर्तित विधि द्वारा यथा विहित अवधि के भीतर सरलतर स्थायी योगिकों के रूप में क्षय न होने योग्य, लम्बी समयावधि तक पर्यावरण में रहने वाले कूड़ा या अपशिष्ट से है;

(21) ''प्लास्टिक अपशिष्ट'' का तात्पर्य प्लास्टिक से निर्मित ऐसे किसी उत्पाद से है जिसे उपयोग करने के पश्चात् या जिसकी वांछित आयु समाप्त होने के पश्चात् परित्यक्त कर दिया गया हो अथवा जैसा कि प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 और वर्ष 2018 में यथा संशोधित उत्तर प्रदेश प्लास्टिक और अन्य जीव अनाशित कूड़ा–कचरा (विनियमन) अधिनियम, 2000 में विहित किया गया हो;

(22) ''पूजा सामग्री'' का तात्पर्य किसी जैव नाशित या जैव अनाशित सामग्री, मूर्ति या किसी संस्कृति या धर्म पूजा में प्रयुक्त सामग्रियों से है;

(23) ''पुनर्चक्रीय अपशिष्ट'' का तात्पर्य ऐसे किसी अपशिष्ट सामग्री से है जो नैसर्गिक रूप में पुनर्चक्रीय हो जिसमें निम्नलिखित अपशिष्ट सम्मिलित हैं किन्तु वे वहीं तक सम्मिलित नहीं है;

(क) कागज उत्पाद–समाचार-पत्र, कम्प्यूटर प्रिन्ट आउट, लेख-पत्र, लिफाफे, कार पार्क कूपन, विवरणिकायें, पम्पलेट, मैगजीन, पुस्तकें, दफ्ती और कागज पैकेज (यथा धान्य डिब्बे और पेय पेटियां) खाद्य कागज आवरण और अन्य कागज उत्पाद;

(ख) धातु उत्पाद–धातु निर्मित डिब्बे या पात्र यथा मृदु पेय डिब्बे, दुग्ध पाउडर डिब्बे तथा खाद्यान्न डिब्बे;

(ग) प्लास्टिक एवं रबर उत्पाद–प्लास्टिक निर्मित बोतल या पात्र यथा प्रक्षालक पात्र, दुग्ध पात्र, मिनरल वाटर बोतले, मृदु पेय बोतलें, जूस बोतलें, प्लास्टिक पैकेजिंग और अन्य प्लास्टिक उत्पाद किन्तु जिनमें स्टाइरोफोम, डिस्पोजेबुल कटलरीज, क्राकरी और पोलीथीन कैरीबैग सम्मिलित नहीं है;

(घ) कांच उत्पाद–जार, बोतल, खिड़की कांच, चीनी मिट्टी के बर्तन, सेरामिक तथा मत्स्य टैंक, जिनमें लाइट बल्ब सम्मिलित नहीं है;

(ङ) कपड़े, चर्म, रेक्सीन;

(च) काष्ठ उत्पाद;

(24) ''अवशिष्ट अपशिष्ट'' का तात्पर्य सामग्री प्रति प्राप्ति, ठोस अपशिष्ट पुनर्चक्रण, उपचार या प्रसंस्करण सुविधा स्थलों, जो पुनर्चक्रण या अग्रतर प्रसंस्करण हेतु उपयुक्त न हों किन्तु जो भू–भराई हेतु उपयुक्त हों, से उत्सर्जित अपशिष्टों तथा कूड़ा–करकटों से है और वे उनमें सम्मिलित हैं;

(25) ''मल अपशिष्ट'' में मल प्रक्षालन नैप्किन, तौलिया, फाहा, कन्डोम, डायपर्स तथा मलरोधी पैड/चादर संबंधी अपशिष्ट तथा अन्य समान अपशिष्ट सम्मिलित हैं;

(26) ''ठोस अपशिष्ट'' का तात्पर्य मल अपशिष्ट, वाणिज्यिक/आवासीय संस्थागत अपशिष्ट, खानपान तथा बाजार अपशिष्ट और अन्य गैर आवासीय अपशिष्ट, पथ सफाई संबंधी अपशिष्ट, भू–पृष्ठ स्थित नालियों से निकाले गये या संग्रहीत किये गये गाद, उद्यान अपशिष्ट, कृषि और दुग्धशाला अपशिष्ट और औद्योगिक परिसंकटमय अपशिष्ट को अपवर्जित करते हुए उपचारित जैव चिकित्सीय अपशिष्ट, अनुपचारित जैव चिकित्सीय अपशिष्ट, बैटरी अपशिष्ट, रेडियो एक्टिव अपशिष्ट और नगरीय स्थानीय निकाय की सीमाओं के भीतर जनित या लाये गये अपशिष्ट सहित ऐसे ठोस या अर्द्ध ठोस अपशिष्ट से है, जिसमें वे सम्मिलित हैं;

(27) ''पथ सफाई'' में ऐसे अपशिष्ट सम्मिलित होंगे जो पथों, पगडण्डियों, वीथिकाओं, पार्कों और रिक्त भू–भागों से संग्रहीत हों;

अनुसूची दो

अपराध/उल्लंघन शास्ति/स्थलीय जुर्माना शुल्क

		विनिर्दिष्ट अपराध	6 लाख या इससे अधिक की जनसंख्या वाले नगर निगम में उद्ग्रहीत जुर्माना शुल्क	6 लाख से कम जनसंख्या वाले नगर निगम क्षेत्र में उद्ग्रहीत जुर्माना शुल्क	नगर पालिका क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क	नगर पंचायत क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क
कूड़ा फैलाने/उपताप करने/स्वच्छ आंगन उपताप करने के प्रत्येक दृष्टांत/कृत्य हेतु शास्ति/स्थलीय जुर्माना निम्नलिखित रूप में उद्ग्रहीत किया जायेगाः—						
1		किसी पात्र या आधान में जो की इस हेतु विनिर्दिष्ट किसी सार्वजनिक स्थान या निजी स्थान में ऐसे विनिर्दिष्ट रूप से संसूचित पात्र/स्थल जोकि इस हेतु रखा गया हो अथवा विनिर्दिष्ट हो के अतिरिक्त किसी अन्य सार्वजनिक स्थल या निजी स्थल पर अपशिष्ट क्षेपित करना, निक्षेपित करना, उन्मोचित करना, उसे फैलाना या बेकार छोड़ना अथवा ऐसे अपशिष्ट को क्षेपित, उन्मोचित, बिखेरित या मोचित कराना या कराने को अनुमन्य होने देना। इस नियमावली के प्रयोजनार्थ सार्वजनिक या निजी स्थान में निम्नलिखित सम्मिलित हैं, किन्तु वे वहीं तक सीमित नहीं हैं:—				
	क	कोई अध्यासित खुली या रिक्त भूमि, खेल का मैदान या उद्यान	500 रूपये	400 रूपये	300 रूपये	200 रूपये
	ख	किसी जल स्रोत के किनारे पर या फिर जलीय प्रणाली में यथा—नदी, जल मार्ग, सीवर, झंझा जल नाले	750 रूपये	500 रूपये	400 रूपये	300 रूपये

	विनिर्दिष्ट अपराध		6 लाख या इससे अधिक की जनसंख्या वाले नगर निगम में उद्ग्रहीत जुर्माना शुल्क	6 लाख से कम जनसंख्या वाले नगर निगम क्षेत्र में उद्ग्रहीत जुर्माना शुल्क	नगर पालिका क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क	पंचायत क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क
		(इसमें पूजा सामग्री को प्रवाहित करना, फेंकना, सम्मिलित है।)				
	ग	सार्वजनिक पथ या निजी पथ अथवा किसी ऐसे खाली मैदान पर जो किसी पथ, सड़क, फुटपाथ, सड़क डिवाइडर इत्यादि के पास हो	500 रूपये	400 रूपये	300 रूपये	200 रूपये
	घ	शैक्षणिक संस्थायें, चिकित्सालय और अन्य स्वास्थ देखभाल सम्बन्धी संस्थायें, धार्मिक स्थल, विरासतीय इमारतें	750 रूपये	500 रूपये	400 रूपये	300 रूपये
2	जान–बूझकर अपने परिसर/संपत्ति में किसी भी अपशिष्ट, मलबे, गंदगी आदि को इस प्रकार रखना, जमा करना अथवा, रखने/जमा करने देना जिससे वह 24 घंटे से अधिक समय तक उक्त परिसर में जमा रहे।		500 रूपये	400 रूपये	300 रूपये	200 रूपये
3	नगरीय स्थानीय निकाय की सीमा के भीतर वाहन चलाते समय या फिर खड़े वाहन से या फिर किसी वाहन से यात्रा करते समय किसी सार्वजनिक या निजी सड़क या किसी सार्वजनिक या निजी परिसर में अपशिष्ट फेकना/डालना। किसी ऐसे वाहन का चालक अपने वाहन के किसी भी यात्री को थूकने या फिर इस तरह से अपशिष्ट फेंकने या जमा करने नहीं देगा।		1000 रूपये	750 रूपये	500 रूपये	350 रूपये

	विनिर्दिष्ट अपराध		6 लाख या इससे अधिक की जनसंख्या वाले नगर निगम में उद्ग्रहीत जुर्माना शुल्क	6 लाख से कम जनसंख्या वाले नगर निगम क्षेत्र में उद्ग्रहीत जुर्माना शुल्क	नगर पालिका क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क	नगर पंचायत क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क
4	क	प्रतिबंधित प्लास्टिक, थर्माकोल या किसी अन्य ऐसी सामग्री के उत्पादन, वितरण, भंडारण और बिक्री में लिप्त होना जो प्रत्यक्ष अप्रत्यक्ष रूप से सार्वजनिक स्वास्थ्य के लिए हानिकारक हैं या–ऐसी सामग्री जिसका उपयोग इन नियमों, केंद्र या राज्य सरकारों के नियमों और विनियमों के अधीन निर्बंधित/प्रतिबंधित हैं।	वर्ष 2018 में यथा संशोधित उत्तर प्रदेश प्लास्टिक और अन्य जैव अनाशित कूडा–करकट (विनियमन) अधिनियम, 2000, के अधीन अधिसूचना संख्या 1056/नौ–7–18–20 (लखनऊ)/दिनांक 15 जुलाई, 2018 के अधीन विहित शास्ति/स्थलीय जुर्माना के उपबंधों के अनुसार।			
	ख	प्रतिबंधित प्लास्टिक, थर्माकोल या किसी ऐसी सामग्री का उपयोग करना जो प्रत्यक्ष या अप्रत्यक्ष रूप से सार्वजनिक स्वास्थ्य के लिए हानिकारक हैं या–ऐसी सामग्री जिसका उपयोग इन नियमों, केंद्र या राज्य सरकारों के नियमों और विनियमों के अधीन निर्बंधित/प्रतिबंधित हैं।	वर्ष 2018 में यथा संशोधित उत्तर प्रदेश प्लास्टिक और अन्य जैव अनाशित कूडा–करकट (विनियमन) अधिनियम, 2000, के अधीन अधिसूचना संख्या 1056/नौ–7–18–20 (लखनऊ)/दिनांक 15 जुलाई, 2018 के अधीन विहित शास्ति/स्थलीय जुर्माना के उपबंधों के अनुसार।			
5	थूकना, पेशाब करना, मल त्यागना, जानवरों को खिलाने के उद्देश्य से खाद्य सामग्री को इस प्रकार छोड़ना जमा करना जिससे कूड़ा–कचरा का बिखराव हो।		250 रूपये	150 रूपये	100 रूपये	50 रूपये
6	किसी प्रकार के अपशिष्ट का दहन करना/उसे मिट्टी के अन्दर दबाना या फिर उसका दहन करने/मिट्टी के अन्दर दबाने का प्रयास करना या दहन करने या मिट्टी के अन्दर दबाने के माध्यम से		2000 रूपये	1500 रूपये	1200 रूपये	1000 रूपये

	विनिर्दिष्ट अपराध	6 लाख या इससे अधिक की जनसंख्या वाले नगर निगम में उद्ग्रहीत जुर्माना शुल्क	6 लाख से कम जनसंख्या वाले नगर निगम क्षेत्र में उद्ग्रहीत जुर्माना शुल्क	नगर पालिका क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क	नगर पंचायत क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क
	किसी मार्ग के किनारे, एकत्र स्थलों या किसी निजी या सार्वजनिक सम्पत्ति में किसी प्रकार के अपशिष्ट का निस्तारण करना। यह प्रतिषेध समस्त प्रकार के व्यक्तियों पर लागू होगा, जिनमें सफाई कर्मचारी या नगरीय स्थनीय निकाय के अन्य कर्मचारी, संविदाकर्मचारी, अपशिष्ट उत्थापक या सड़क, पथ तथा अन्य सार्वजनिक स्थानों की सफाई और स्वच्छता कार्य में संलग्न कोई अन्य व्यक्ति सम्मिलित है।				
7	बिना ढंके (अनकवर्ड) हुए किसी ट्रक या अन्य किसी वाहन को चलाना या उसको एक स्थान से दुसरे स्थान पे ले जाना जबकि उसमें अपशिष्ट/कूडा से भरा हो	2000 रूपये	1500 रूपये	1200 रूपये	1000 रूपये
8	अपने पालतू जानवरों को किसी सार्वजनिक स्थान पर मलत्याग करने देकर सड़कों/पार्कों/सार्वजनिक स्थान पर कूड़ा–कचरा करना। टिप्पणीः किसी पालतू जानवर द्वारा खुले मेंमल त्याग किये जाने की स्थिति में स्वामी मल को अपने घर ले जायेगा ताकि इसका निस्तारण मल वहन के माध्यम से बहाकर किया जा सके अन्यथा शास्ति उद्ग्रहीत किया जायेगा।	500 रूपये	300 रूपये	200 रूपये	100 रूपये
9	निर्माण एवं विध्वंस अपशिष्ट या किसी प्रकार के अपशिष्ट को झंझा–जल नालियों, सड़क के फुटपाथ, सरकारी या नगरीय स्थानीय निकाय से संबंधित खुले मैदानों और/या सार्वजनिक	3000 रूपये	2500 रूपये	1500 रूपये	1000 रूपये

	विनिर्दिष्ट अपराध	6 लाख या इससे अधिक की जनसंख्या वाले नगर निगम में उद्ग्रहीत जुर्माना शुल्क	6 लाख से कम जनसंख्या वाले नगर निगम क्षेत्र में उद्ग्रहीत जुर्माना शुल्क	नगर पालिका क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क	नगर पंचायत क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क
	मार्गों के किनारे जमा करना या फैलाना				
अपशिष्ट उत्सर्जकों द्वारा पृथक्करण, परिदान और संग्रहण किये जाने संबंधी उपबंध					
10	अपृथक्कृत रूप से शुष्क, आर्द्र और घरेलू परिसंकटमय अपशिष्ट का परिदान किया जाना/सौंपा जाना और अपशिष्ट पृथक डिब्बों में न रखना। (अपशिष्ट उत्सर्जकों के लिये प्रति माह विहित प्रयोक्ता शुल्क के अतिरिक्त शास्ति की धनराशि प्रति माह प्रभारित की जायेगी)	200 रूपये प्रतिमाह	150 रूपये प्रतिमाह	100 रूपये प्रतिमाह	50 रूपये प्रतिमाह
11	निर्माण एवं विध्वंस थोक अपशिष्ट उत्सर्जकों द्वारा अपृथक्कृत निर्माण एवं विध्वंस अपशिष्ट का परिदान किया जाना। (ऐसे प्रत्येक उल्लंघन हेतु)	2000 रूपये	1200 रूपये	750 रूपये	500 रूपये
12	अपृथक्कृत उद्यान अपशिष्ट और पेड़ों की छाल और कतरनों का परिदान किया जाना। (ऐसे प्रत्येक उल्लघंन हेतु)	200 रूपये	100 रूपये	75 रूपये	50 रूपये
13	अपृथक्कृत मत्स्य, कुक्कुट, और मांस अपशिष्ट का परिदान किया जाना। (अपशिष्ट उत्सर्जकों से प्रतिमाह विहित प्रयोक्ता शुल्कों के अतिरिक्त प्रति माह शास्ति की धनराशि प्रभारित की जायेगी।	750 रूपये प्रतिमाह	500 रूपये प्रतिमाह	300 रूपये प्रतिमाह	150 रूपये प्रतिमाह
14	किसी थोक अपशिष्ट उत्सर्जक द्वारा अपृथक्कृत अपशिष्ट का भण्डारण तथा परिदान किया जाना। (अपशिष्ट उत्सर्जकों से प्रतिमाह विहित प्रयोक्ता शुल्कों के अतिरिक्त प्रति सप्ताह शास्ति की धनराशि प्रभारित की जायेगी।)	1000 रूपये प्रति सप्ताह	750 रूपये प्रति सप्ताह	500 रूपये प्रति सप्ताह	350 रूपये प्रति सप्ताह
15	नगरीय स्थानीय निकाय में बिना रजिस्ट्रीकरण और बिना प्राधिकार	500 रूपये प्रति	400 रूपये प्रति	300 रूपये प्रति	200 रूपये प्रति

	विनिर्दिष्ट अपराध	6 लाख या इससे अधिक की जनसंख्या वाले नगर निगम में उद्ग्रहीत जुर्माना शुल्क	6 लाख से कम जनसंख्या वाले नगर निगम क्षेत्र में उद्ग्रहीत जुर्माना शुल्क	नगर पालिका क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क	नगर पंचायत क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क
	के निकायों में अपशिष्ट संग्रहण किया जाना।	अपराध पर	अपराध पर	अपराध पर	अपराध पर
नालों/मल नालियों/सोक पिट से संबंधित उपबंध					
16	निजी नालियों/सीवर लाइनों से घरेलू मल/मल जल /बहिस्राव को किसी झंझा-जल नालियों, मार्गों, खुले मैदान, जल स्रा`तों, जलमार्गों, कृषि भूमि, अथवा अन्य किन्हीं गैर अभिहित अवस्थानों पर प्रवाहित किया जाना या प्रवाहित किये जाने देना।	500 रूपये	300 रूपये	200 रूपये	100 रूपये
17	किसी ऐसे सामग्री को नाली के प्रवाह में आने दिया जाना जिससे नाली को क्षति पहुंचने की आशंका हो या फिर सार्वजनिक सीवर लाइन में उसके प्रवाह को बाधित किया जाना	500 रूपये	300 रूपये	200 रूपये	100 रूपये
18	खुले नालों और/या मैनहोलों में किसी ऐसी सामग्री को जमा किया जाना या जमा किये जाने देना जिसके कारण सीवर लाइनों में बाधा/जाम होने की स्थिति बने। यह उपबंध नगरीय स्थानीय निकाय के कर्मचारियों के लिए भी लागू है जो खुले नालों में मार्गों की सफाई से निकला कूड़ा करकट, सेप्टिक टैंक से निकली गाद, अपशिष्ट उत्सर्जक के निर्माण एवं विध्वंस अपशिष्ट आदि को जमा करते हैं।	1000 रूपये	750 रूपये	500 रूपये	350 रूपये
19	औद्योगिक बहिस्राव अथवा विशेष रूप से किसी उद्योग, कुटीर (घरेलू) उद्योग, वधशालाओं और मांस बाजार, दुग्धशाला और पशुपालन स्थल, कर्मशाला या गैराज के	5000 रूपये	4000 रूपये	3000 रूपये	2000 रूपये

	विनिर्दिष्ट अपराध	6 लाख या इससे अधिक की जनसंख्या वाले नगर निगम में उद्ग्रहीत जुर्माना शुल्क	6 लाख से कम जनसंख्या वाले नगर निगम क्षेत्र में उद्ग्रहीत जुर्माना शुल्क	नगर पालिका क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क	नगर पंचायत क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क
	क्रियाकलाप की वजह से उत्सर्जित औद्योगिक बहिस्रावों का आवश्यक विहित उपचार किये बिना उन्हें सार्वजनिक मल नालों में बहाना या बहाने देना।				
20	किसी कर्मचारी/ ठेकेदार/ अभिकर्ता द्वारा समुचित सुरक्षात्मक उपकरण के बिना किसी व्यक्ति को सेप्टेज, गंदे नाले, और मलकुंड में हाथ से कार्य करने देना	5000 रूपये	4000 रूपये	3000 रूपये	2000 रूपये
21	अपने स्वामित्व या नियंत्रण वाले परिसर में जल जमाव/अपशिष्ट क्षेपण /अस्वास्थ्यकर स्थितियों / अस्वच्छ स्थितियों/दरार आदि होने देना, जिससे रोगवाहक विषाणु प्रजनित हो सकें अथवा उनके लिए अनुकूल स्थितियां उत्पन्न हों	5000 रूपये	4000 रूपये	3000 रूपये	2000 रूपये
	अन्य विनिर्दिष्ट अपराध				
22	विक्रय स्थल पर किसी विक्रेता /फेरीवाले द्वारा अपृथक्कृत जैव नाशित और अन्य अपशिष्ट रखा जाना	25 रूपये प्रतिदिन	20 रूपये प्रतिदिन	15 रूपये प्रतिदिन	10 रूपये प्रतिदिन
23	यदि कोई व्यक्ति या थोक अपशिष्ट उत्सर्जक कोई ऐसा आयोजन या जमावड़ा करता है जिसमें सौ से अधिक व्यक्ति सम्मिलित हुए हैं और आयोजन समाप्त होने के 12 घंटे से अधिक समय बीत जाने के बाद भी आयोजन स्थल को गंदा या अस्वच्छ रखता है।	स्वच्छता हेतु जमाराशि जब्त कर ली जाएगी	स्वच्छता हेतु जमाराशि जब्त कर ली जाएगी	स्वच्छता हेतु जमाराशि जब्त कर ली जाएगी	स्वच्छता हेतु जमाराशि जब्त कर ली जाएगी
24	नगरीय स्थानीय निकाय की सीमा से बाहर निवास करने वाले व्यक्ति, परिवार, आवासीय सोसाइटियां	1000 रूपये प्रतिदिन के उल्लंघन हेतु+नगरीय	750 रूपये प्रतिदिन के उल्लंघन हेतु+नगरीय	500 रूपये प्रतिदिन के उल्लंघन हेतु+नगरीय	250 रूपये प्रतिदिन के उल्लंघन हेतु+नगरीय स्थानीय निकाय द्वारा स्वच्छता

	विनिर्दिष्ट अपराध	6 लाख या इससे अधिक की जनसंख्या वाले नगर निगम में उद्ग्रहीत जुर्माना शुल्क	6 लाख से कम जनसंख्या वाले नगर निगम क्षेत्र में उद्ग्रहीत जुर्माना शुल्क	नगर पालिका क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क	पंचायत क्षेत्र में उद्ग्रहीत किया जाने वाला जुर्माना शुल्क
	/कालोनियां और थोक अपशिष्ट उत्सर्जक, यदि नगर निकाय की सीमाओं के भीतर अपशिष्ट क्षेपित करते हैं।	स्थानीय निकाय द्वारा स्वच्छता में आयी लागत	स्थानीय निकाय द्वारा स्वच्छता में आयी लागत	स्थानीय निकाय द्वारा स्वच्छता में आयी लागत	में आयी लागत
25	नगरीय स्थानीय निकाय की सीमा के अंचल और सीमांत ग्राम/ग्राम पंचायतें यदि नगरीय सीमाओं के भीतर अपशिष्ट क्षेपित करते हैं।	1000 रूपये प्रतिदिन के उल्लंघन हेतु+ नगरीय स्थानीय निकाय द्वारा स्वच्छता में आयी लागत	750 रूपये प्रतिदिन के उल्लंघन हेतु+ नगरीय स्थानीय निकाय द्वारा स्वच्छता में आयी लागत	500 रूपये प्रतिदिन के उल्लंघन हेतु+ नगरीय स्थानीय निकाय द्वारा स्वच्छता में आयी लागत	250 रूपये प्रतिदिन के उल्लंघन हेतु+नगरीय स्थानीय निकाय द्वारा स्वच्छता में आयी लागत
26	नगरीय स्थानीय निकाय अथवा इस नियमावली के अधीन उसके द्वारा नियुक्त किसी अभिकरण द्वारा स्थापित उपकरण, वाहनों, कंटेनरों डिब्बों, हाथ–गाड़ी, सामग्री पुनर्प्राप्ति सुविधा सहित किसी अवसंरचना को क्षतिग्रस्त करना या बिना अनुज्ञा के उन्हें हटाना	2000 रूपये + क्षति/हटाये जाने के कारण पुनः स्थापित करने/मरम्मत करने/ प्रतिस्थापित करने में आयी लागत	1500 रूपये + क्षति/हटाये जाने के कारण पुनः स्थापित करने/मरम्मत करने/ प्रतिस्थापित करने में आयी लागत	1000 रूपये + क्षति/हटाये जाने के कारण पुनः स्थापित करने/मरम्मत करने/प्रतिस्थापित करने में आयी लागत	500 रूपये + क्षति/ हटाये जाने के कारण पुनः स्थापित करने/ मरम्मत करने/प्रतिस्थापित करने में आयी लागत
27	नदियों/जलाशयों/नालों/ जल ग्रहण क्षेत्रों आदि में अनुपयुक्त तरीके से मानव शव या पशुओं के शवों का निस्तारण	3000 रूपये	2000 रूपये	1000 रूपये	500 रूपये
28	यदि भंडारा या लंगर आयोजित करने वाला/वाले कोई व्यक्ति या व्यक्ति समूह स्थल पर पृथक्कृत अपशिष्ट हेतु डिब्बे उपलब्ध नहीं कराते हैं।	2000 रूपये	1500 रूपये	1200 रूपये	1000 रूपये

आज्ञा से,
संजय कुमार सिंह यादव,
विशेष सचिव।

No. 257/9-5-2021-162-SA/2019

Lucknow, Dated October 20, 2021

The following draft rules which the Governor proposes to make in exercise of the powers under sections 114, 124, 420 and 573 of the Uttar Pradesh Municipal Corporation Act, 1959, (U.P. Act no. 2 of 1959) and sections 153 and 296 of the Uttar Pradesh Municipalities Act, 1916, (U.P. Act no.2 of 1916) is hereby published for the information of the general public and with a view to inviting objections or suggestions in respect thereof as required under subsection (1) of section 300 of the Act of 1916.

Objections or suggestions, if any, with respect to the proposed notification should be sent in writing addressed to, Pramukh Sachiv Nagar Vikas Vibhag, Uttar Pradesh Shasan, Room No: 824, Bapu Bhawan, Lucknow,-226001. Only such objections and suggestions shall be taken into consideration as are received within fifteen days from the date of publication of this notification in the Gazette.

RULES

In exercise of powers conferred under sections 114, 124, 420, 573 of the Uttar Pradesh Municipal Corporation Act, 1959, (U.P. Act no 2 of 1959) and sections 153 and 296 of the Uttar Pradesh Municipalities Act, 1916, (U.P. Act no. 2 of 1916) the Governor is pleased to make the following rules with a view to regulating municipal solid waste management and handling thereof and for ensuring sanitation in the area of urban local bodies in the State of Uttar Pradesh.

The Uttar Pradesh Solid Waste (Management, Handling and Sanitation) Rules, 2021

PREFACE

The waste management and scientific disposal of waste in order to maintain good sanitation is the basic responsibility of urban local bodies. The waste management hierarchy of Reduce, Reuse, Recycle, Recover and Disposal should be prompted. The waste segregation at source and it's processing closest to the time of its segregation and place of its origin is the most cost effective and practical way of waste management.

The processing and disposal of waste is a scientific problem and it should be handled scientifically using the technological solutions.

CHAPTER I

GENERAL

1. Short title extent, and commencement,–

1. (1) These rules may be called the Uttar Pradesh Solid Waste (Management, Handling and Sanitation) Rules, 2021. They shall come into force with effect from the date of their publication in the *Gazette*;

(2) These rules shall have an overriding effect over the rules or guidelines on the subject matter, framed by any urban local body in the state to the extent of repugnancy;

(3) These rules shall prevail notwithstanding the provisions of any rules of urban local body to the contrary;

2. Definitions,–

2. (1) In these rules, unless the context otherwise requires,-

(a) **"agency or agent"** Agency or Agent means an entity/firm /company/NGO/CSO or any other person that is appointed or authorised by urban local body undertake any work assigned to it;

(b) "**aerobic composting"** means a controlled process involving microbial decomposition of organic matter in the presence of oxygen;

(c) **"anaerobic composting"** means a controlled process involving microbial decomposition/breaking down of organic matter in the absence of oxygen;

(d) **"authorisation"** means the permission given by the State Pollution Control Board to the operator of a facility or urban local authority, or any other agency responsible for processing and disposal of solid waste;

(e) **"bio-degradable waste"** means any organic material that can be degraded by micro-organisms into simpler stable compounds;

(f) **"bio-methanation"** means a process which entails enzymatic decomposition/ breaking down of the organic matter by microbial action to produce methane-rich biogas;

(g) **"brand owner"** means a person or company who sells any commodity under a registered brand label;

(h) **"buffer zone"** means zone of no-development to be maintained around solid waste processing and disposal facility, exceeding five tons per day (5 TPD) of installed capacity. This will be maintained within the total area allotted for the solid waste processing and disposal facility;

(i) **"bulk Waste Generator"** means and includes building occupied by the Central government departments or undertakings, state government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes, having an average waste generation rate exceeding 100kg per day; for better management of waste in it's area urban local body may add others as well in bulk waste generator's category;

(j) **"census town"** means an urban area as defined by the Registrar General and Census Commissioner of India**;**

(k) **"combustible waste"** means non-biodegradable, non-recyclable, non-reusable, non-hazardous solid waste having minimum calorific value exceeding 1500 kcal/kg and excluding chlorinated materials like plastic, wood pulp*, etc;*

(l) **"composting"** means a controlled process involving microbial decomposition of organic matter;

(m) **"contractor"** means a person or firm that undertakes a contract to provide materials or labour to perform a service or do a job for service providing authority;

(n) **"co-processing"** means use of non-biodegradable and non-recyclable solid waste having calorific value exceeding 1500 kcal as raw material or as a source of energy or both to replace or supplement the natural mineral resources and fossil fuels in industrial processes;

(o) **"decentralised processing"** means establishment of dispersed facilities for maximizing the processing of bio-degradable waste and recovery of recyclables closest to the source of generation so as to minimize transportation of waste for processing or disposal;

(p) **"disposal"** means the final and safe disposal of post-processed residual solid waste, inert street sweepings and silt from surface drains on land to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;

(q) **"domestic hazardous waste"** means discarded paint drums, pesticide cans, CFL bulbs, LED tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;

(r) **"door to door collection"** means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other non-residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied building or apartments, large residential, commercial or institutional complex or premises;

(s) **"dry waste"** means waste other than bio-degradable waste and inert street sweepings and includes recyclables and non-recyclable waste, combustible waste and sanitary napkin and diapers, etc;

(t) **"dump sites"** means a land utilized by local body for disposal of solid waste without following the principles of sanitary land filling;

(u) **"extended producer responsibility"** (EPR) means responsibility of any producer of packaging products such as plastic, tin, glass and corrugated boxes, etc., for environmentally sound management, till end-of-life of the packaging products;

(v) **"facility"** means any establishment wherein the solid waste management processes namely segregation, recovery, storage, collection, recycling, processing, treatment or safe disposal are carried out;

(w) **"handling"** includes all activities relating to sorting, segregation, material recovery, collection, secondary storage, shredding, baling, crushing, loading, unloading, transportation, processing and disposal of solid wastes;

(x) **"incineration"** means an engineered process involving burning or combustion of solid waste to thermally degrade waste materials at high temperatures;

(y) **"inerts"** means wastes which are not bio-degradable, recyclable or combustible streets weeping, or dust and silt removed from the surface drains;

(z) **"informal waste collector"** includes individuals, associations or waste traders who are involved in sorting, sale and purchase of recyclable materials;

(aa)**"leachate"** means the liquid that seeps through solid waste or other medium and has extracts of dissolved or suspended material from it;

(ab) **"materials recovery facility"** (MRF) means a facility where non-compostable solid waste can be temporarily stored by the Urban local body or any other entity or any person or agency authorised by any of them to facilitate segregation, sorting and recovery of recyclables from various components of waste by authorised informal sector of waste pickers, informal recyclers or any other work force engaged by the Urban local body or the agency for the purpose before the waste is delivered or taken up for its processing or disposal;

(ac) **"Municipal Corporation/Municipal Council/Municipality/Urban Local Body"** means the Municipal Corporation / Municipal Council / Municipality / Urban Local Body established under Municipal Corporation Act 1959 (up act no 2 of 1959) or the Uttar Pradesh Municipalities Act 1916(up act no 2 of 1916);

(ad) **"non-biodegradable waste"** means any waste that cannot be degraded by micro-organisms into simpler stable compounds;

(ae) **"occupier"**includes,-

(a) any person who for the time being is paying or is liable to pay to the owner the rent or any portion of the rent of the land or building in respect of which such rent is paid or is payable; in occupation of, or otherwise using, any land or building or part thereof, for any purpose whatsoever;

(b) an owner in occupation of, or otherwise using his land or building;

(c) a rent- free tenant of any land or building;

(d) a licensee in occupation of any land or building; and

(e) any person who is liable to pay to the owner damages for the use and occupation of any land or building;

(f) The office in charge of an establishment/office located within the jurisdiction of geographical limit of Urban Local Body;

(af) **"operator of a facility"** means a person or entity, who owns or operates a facility for handling solid waste which includes the local body and any other entity or agency appointed by the local body;

(ag) **"primary collection"** means collecting, lifting and removal of segregated solid waste from source of its generation including households, shops, offices and any other non-residential premises or from any collection points or any other location specified by the local body;

(ah) **"processing"** means any scientific process by which segregated solid waste is handled for the purpose of reuse, recycling or transformation into new products;

(ai) **"recycling''** means the process of transforming segregated non-biodegradable solid waste into new material or product or as raw material for producing new products which may or may not be similar to the original products;

(aj) **"redevelopment"** means rebuilding of old residential or commercial buildings at the same site, where the existing buildings and other infrastructures have become dilapidated;

(ak) **"refuse derived fuel"** (RDF)means fuel derived from combustible waste fraction ofsolid waste like plastic, wood, pulp or organic waste, other than chlorinated materials, in the form of pellets or fluff produced by drying, shredding, dehydrating and compacting of solid waste;

(al) **"residual solid waste"** includes the waste and rejects from the solid waste processing facilities which are not suitable for recycling or further processing;

(am) **"sanitary land filling "** means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;

(an) **"sanitary waste"** means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;

(ao) **"schedule"** means a Schedule appended to these rules;

(ap) **"secondary storage"** means the temporary containment of solid waste after collection at secondary waste storage depots or MRFs or bins for onward transportation of the waste to the processing or disposal facility;

(aq) **"segregation"** means sorting and separate storage of various components of solid waste namely biodegradable wastes including agriculture and dairy waste, non-biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non-recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;

(ar) **"service provider"** means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, *etc;*

(as) **"solid waste"** means and includes solid or semi-solid domestic waste, sanitary waste, commercial waste, institutional waste, catering and market waste and other non-residential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste, treated bio-medical waste excluding industrial waste, bio-medical waste and e-waste, battery waste, radio-active waste generated in the area under the local authorities;

(at) **"sorting"** means separating various components and categories of recyclable such as paper, plastic, card-boards, metal, glass, etc., from mixed waste as may be appropriate to facilitate recycling;

(au) **"stabilizing"** means the biological decomposition of biodegradable wastes to a stable state where it generates no leachate or offensive odours and is fit for application to farm land, soil erosion control and soil remediation;

(av) **"street vendor"** means any person engaged in vending of articles, goods, wares, food items or merchandise of everyday use or offering services to the general public, in a street, lane, side walk, footpath, pavement, public park or any other public place or private area, from a temporary built up structure or by moving from place to place and includes hawker, peddler, squatter and all other synonymous terms which may be local or region specific; and the words "street vending" with their grammatical variations and cognate expressions, shall be construed accordingly;

(aw) **"transfer station"** means a facility created to receive solid waste from collection areas and transport in bulk in covered vehicles or containers to waste processing and, or, disposal facilities;

(ax) **"transportation"** means conveyance of solid waste, either treated, partly treated or untreated from a location to another location in an environmentally sound manner through

specially designed and covered transport system so as to prevent the foul odour, littering and unsightly conditions;

(ay) **"treatment"** means the method, technique or process designed to modify physical, chemical or biological characteristics or composition of any waste so as to reduce its volume and potential to cause harm;

(az) **"user fee"** means a fee imposed by the local body on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services;

(ba) **"vermi composting"** means the process of conversion of bio-degradable waste into compost using earth worms;

(bb) **"waste generator"** means and includes any person or group of persons, every residential premises and non-residential establishments including State Government and Central Government establishments, which generate solid waste;

(bc) **"waste hierarchy"** means the priority order in which the solid waste is to should be managed by giving emphasis to prevention, reduction, reuse, recycling, recovery and disposal, with prevention being the most preferred option and the disposal at the landfill being the least;

(bd) **"waste picker"** means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood;

2. Words and expressions used but not defined in these rules shall have the same meaning as respectively assigned to them in the Water (Prevention and Control of Pollution) Act, 1974, the Water (Prevention and Control of Pollution) Cess Act, 1977, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act 1986 and the rules made therein, such as Solid Waste Management Rules 2016, Biomedical Waste Management Rules 2016, Plastic Waste Management Rules 2016, Construction and Demolition Waste Management Rules 2016, Hazardous and Other Wastes (Management and transboundary Movement) Rules 2016 and E-Waste Management Rules 2016 etc;

CHAPTER II

DUTIES OF STAKEHOLDERS

A. SEGREGATION

3. Duties of waste generators,-

(a) every waste generator including Bulk Waste Generators shall segregate and store the waste generated by them in three categories namely biodegradable, non-bio-degradable(recyclable) and hazardous (domestic or commercial) wastes(non-recyclable) in suitable bins and handover segregated wastes to authorised waste pickers or waste collectors as per the directions as notified from time to time;

(b) wrap securely the used sanitary waste like diapers, sanitary pads etc., in the pouches provided by the manufacturers or brand owners of these products or in a suitable wrapping material as instructed by the local authorities and shall place the same in the bin meant for dry waste or non-bio-degradable waste;

(c) all shops, commercial establishments, market associations and businesses shall store segregated waste onsite;

(d) construction and demolition waste, as and when generated, shall be stored separately in own premises and the urban local body shall dispose it off as per the Construction and Demolition Waste Management Rules 2016;

(e) horticulture waste and garden waste generated from premises shall be separately stored in own premises and dispose of as per the directions of the urban local body from time to time/ shall be stored in biodegradable stream and shall be taken to nearby composting plants by the urban local body;

(f) every street vendor shall keep two or three containers, as per requirement, for storage of waste generated during the course of his / her activity such as food waste, disposable plates, cups, cans, wrappers, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the urban local body;

(g) all bulk waste generators, resident welfare associations, gated communities, institutions with more than 5000 square meter area, shall in partnership with the urban local body, ensure segregation of waste at source by the generators as prescribed in rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed-off through composting or bio-methanation within the premises as far as possible;

(h) waste generator shall ensure that non-biodegradable waste such as packets, food containers, boxes, bottles, tetra packs, cartons, paper cups, plates and other disposable items are cleaned, dried and then handed over to the urban local body for effective recycling;

(i) there shall be no intermixing of biomedical waste, e-waste, hazardous waste or industrial waste with solid waste, by anyone in the chain of solid waste management from the source of waste generation up to the processing facility;

(j) the residual waste shall be given to the waste collectors or agency as directed by the urban local body;

(k) the vendors, shops, commercial establishments or any other person should not use the disposal items prohibited under the Uttar Pradesh Plastic and Non-Biodegradable Garbage Regulation (U.P. Act no 29 of 2000) Act 2000 as amended in 2018;

4. Duties of Poultry, Fish and Slaughter Waste (other than designated slaughter houses/market),-

Every owner / occupier of any premises other than designated slaughter houses and markets, who generates poultry, fish and slaughter waste as a result of any commercial activity, shall store the same separately in closed, hygienic condition and deliver it at a specified time, on a daily basis to urban local body collection vehicle provided for this purpose. Deposit of such waste in any community bin is prohibited and shall attract fines as indicated in the Schedule of Fines (Schedule II);

5. Duties of Vendor/Hawkers,-

All vendors/hawkers shall keep their biodegradable and other waste segregated in bins at the site of vending. It shall be the responsibility of the waste generator/ vendor to deliver this waste duly segregated to the municipal collection vehicle of urban local body or to the nearest designated community bins. Each Vendor/hawker shall be responsible to maintain their 'Clean Angan'. If the owner or vendor fails to comply with the provisions of the rules, fine shall be imposed as per the Schedule of Fines;

6. Duties in respect of Stormwater drains/Gullies,-

(i) Every owner or occupier of the premise along which the storm water drain/gully is situated shall be responsible to ensure that no waste is dumped or thrown in it and to keep it clean. It shall be the duty of the owner or occupier of the premise to segregate and deliver any solid waste to the waste collection vehicle which shall be provided by the urban local body at such spots and at such times as may be notified by official/authority. For drains/ gully inside the premise, the occupier shall keep it clean. In case of waste accumulation in gully inside the premise, the occupier shall clean it, segregate the waste and hand it over to urban local body or deliver it at site ear marked by the urban local body;

(ii) Where owners/occupiers of such premises wish to avail of the services of the urban local body for the cleaning of the house gully, they must apply to the concerned office of the urban local body and pay suitable prescribed charges as notified by the urban local body from time to time. It shall be the responsibility of the owners/occupiers to provide access to the house gully for cleaning purposes;

(iii) It shall be the responsibility of the urban local body to keep the storm water drains/gullies of the city clean from waste and sewage;

7. Duties of organisers of bhandara / langar,-

Every person or group of persons organizing a bhandara or langar shall provide for bins for segregated waste at site;

8. Responsibility of institutions owned and controlled by Government,-

(1) Government / Semi-government, statutory bodies shall be responsible for implementation of these rules within the public premises owned or occupied by them;

(2) The urban local body and/or Department of Urban Development may, by notification, require any category of generators to segregate their solid waste into additional categories;

(3) Nothing in these rules shall affect the duty of any generator to segregate waste into additional categories under any other law for the time being in force applicable to such generator;

B. PRIMARY STORAGE OF SOLID WASTE

9. The storage of solid waste shall be as follows,-

(a) of every owner or occupier of private property shall maintain suitable number of refuse receptacles on their premises in the manner that garbage is not visible from public street/roads and sidewalks nor accessible to animals;

(b) of bulk waste generators or any aggregation of individual generators including multi-storied buildings, apartments, row houses, tenements, townships, hostels, parks, malls, Government or private residential colonies or societies, shops, offices, commercial establishments, airports, railways, public utilities, industries, household industries *etc.* shall provide and maintain separate receptacles of appropriate size, colour and specification for each category of segregated waste within their premises;

(c) of hawkers, vendors, kiosks, food stalls, food trucks whether permanently or temporarily situated shall provide and maintain at the place of their business at least two receptacles for dry and wet waste to avoid any littering;

10. Storage of specific category of waste shall be done as follows,-

(a) in respect of permissible packaging material of food wastes, shall be emptied of their food contents, before being segregated. Further, non-plastic biodegradable wastes (including food wastes) shall not be disposed of in prohibited plastic bags and it shall be disposed of in suitable garbage bags/ liner bags manufactured specifically for the disposal of non-plastic biodegradable waste;

(b) in respect of sanitary waste, all sanitary waste shall be wrapped securely as and when generated in a newspaper or suitable wrapping material or bags/ pouches as instructed by the urban local body, or provided by manufacturers or brand owners of such products to prevent any possible leakage or spillage, marked distinctively (e.g. with a red 'X' mark, or with standardised labels for diapers / napkins) and placed in the receptacle meant for dry waste in such manner as may be notified by the urban local body;

(c) in respect of domestic/ commercial hazardous waste,-

(i) All Domestic/ Commercial Hazardous Waste shall be stored, and labelled if so prescribed, in a separate bag/ receptacle as may be notified by the urban local body;

(ii) All sharps forming part of domestic hazardous waste shall be stored in a separate sharps container, as may be notified by the urban local body;

(d) in respect of construction and demolition waste, all generators shall store the segregated construction and demolition(C&D) waste within their premises in the manner prescribed under Construction and Demolition Rules 2016 and as may be notified by the urban local body, in a location convenient for delivery and collection;

(e) in respect of bulk garden and horticultural waste, all such waste shall be stored by the generators within their premises/ pick-up points/ locations specified by the urban local body in large bags, bins or heaps with adequate protection from scattering and as may be convenient for storage, delivery and collection by urban local body or any person appointed by the urban local body;

C. SECONDARY STORAGE OF SOLID WASTE

11. The storage of solid waste in the secondary storage points shall be as follows,-

(1) Segregated solid waste collected from doorsteps shall be taken to waste storage depots, community storage bins or fixed or mobile transfer stations or the locations specified by the urban local body and/or Agent for secondary storage of waste;

(2) Storage facilities shall be created and established by taking into account quantities of waste generation in a given area and the density of population. Such secondary storage points shall have covered containers of specified colours for separate storage of,-

a. Bio-degradable or wet waste;

b. Non-biodegradable or dry waste c. Domestic hazardous waste;

(3) Dry waste sorting centres / material recovery facilities (MRF) /recycling centres for non-biodegradable waste,-

a. In order to regulate and facilitate the sorting of the recyclable and non-recyclable waste, the urban local body shall provide for as many dry waste sorting centres/MRF or recycling centres as possible and required. Dry (non-biodegradable) waste from street /door- to-door collection system and from commercial establishments shall be transferred to these designated centres. These designated centres shall receive only dry waste. Such centres shall be fenced/screened in such a way that waste shall not be visible to passers-by;

b. These dry waste sorting centres shall be manned/operated by registered/licensed recyclers or any other Agents authorized/appointed by urban local body;

c. There shall also be a provision for the households to directly deposit or sell their recyclable dry waste to the authorized agents and/or authorized waste dealers of urban local bodies at these recycling centres at pre-notified rates. The authorized agents and/or authorized waste dealers shall be allowed to dispose of or sell the recyclable waste to the secondary market or recycling units only in consonance with the provisions of SWM Rules;

(4) Deposition centre for specified domestic hazardous waste,-

a. For the collection of domestic hazardous waste, deposition centres will be set up at suitable locations for receiving the specified domestic hazardous waste. The locations of such facility shall be publicised widely to make people aware of it for direct disposition of hazardous waste. The urban local body and/or Agent may collect domestic hazardous waste from all waste generators in segregated manner;

b. Such waste shall be transported separately to the hazardous waste disposal facility set up by the urban local body;

c. Sanitary Waste will be segregated from domestic hazardous waste at the secondary storage facilities and/or deposit centres and shall be processed through incineration;

(5) Specifications of secondary storage facilities,-

a. The urban local body and/or Agent or through outsourcing agencies shall maintain the storage facilities for solid waste in a manner that does not create unhygienic and unsanitary conditions around it;

b. Storage facilities shall be user friendly and shall be so designed that it ensures compaction of waste and that the waste stored is not exposed to open atmosphere;

c. Secondary storage facilities shall be created and established by taking into account quantities of solid waste generation in a given area or ward as per the density of population or generation of solid waste in the area;

CHAPTER III

A. COLLECTION AND DELIVERY OF SOLID WASTE

12. Collection and delivery of dry and wet waste shall be done as follows,-

(1) **In the case of door to door collection**- door to door collection of segregated wet and dry wastea t notified timings shall be implemented and notified by the urban local body / or agency authorised by theurban local body as the case maybe within the territorial limits of the urban local body;

(2) **In the case of point to point collection**- if door to door services cannot be carried out for a specific period or the services cannot be provided for any other unforeseen reason or until the services of door to door are provided, the urban local body may notify multiple locations in every ward within its jurisdiction including locations that have been used as de-facto dumping points and install large compactor bins where citizens can deposit their segregated solid waste. The collection points shall be attended daily for clearing waste. The areas around the place where the bins or containers or compactors are placed shall also be cleaned;

(3) **In the case of collection of residual waste from in-situ processing units**- the urban local body and/or the Agency shall fix a schedule of waste collection from units/places processing waste in-situ and publish the time slots for collection in prominent parts of that area as well as the website of the urban localbody/ district NIC website. The urban local body shall maintain an updated list of all units/places that process waste in-situ that are bulk waste generators such as hotels, restaurants, office complexes, educational institutions, marriage halls, hospitals' non- biomedical waste and commercial areas within its territorial jurisdiction on their website;

(4) **In the case of collection from bulk waste generators**-in the event that it is generating 10 tons or more of Solid Waste per day, the urban local bodies and/or Agent shall set up a separate collection system for such Bulk Waste Generators including separate transportation/collection vehicles for collection of waste;

(5) **In the case of bulky waste**- the urban local body and/or the Agent shall specify one day a month for door to door collection of Bulky Waste and publish the time slots for collection in prominent parts of that area as well as the website of urban local body/district NIC website;

B. Collection and Delivery of various other specific types of waste

13. Collection and delivery of various other specific types of waste shall be as follows,-

(a) **Hazardous(Commercial / Domestic) Waste:** Such waste shall be deposited by generators at the deposition centres notified by the urban local body or it shall be delivered to or collected by the notified collection system everyday where the collection vehicle has a separate receptacle for hazardous waste or in case the collection vehicle does not have a separate receptacle for hazardous waste, the urban local body shall ensure that specific days are notified to the citizens of the area when such waste shall be collected;

(b) **E-Waste:** Generators shall ensure channelization of e-waste through collection centre / dealer or producer/ dismantler / recycler of e-waste or through the designated take-back service provider of the producer to authorized dismantler or recycler of e-waste;

(c) **Construction and demolition waste**: Generators shall be responsible for collection, segregation, storage and delivery of C&D waste generated, as per provisions of Construction and Demolition Rules 2016 and as may be directed or notified by the urban local body;

(d) **Bulk Garden or Horticultural Waste:** Generators shall be responsible for collection, segregation, storage, delivery and management of Bulk Garden and Horticultural waste as may be directed or notified by the urban local body;

(e) **Other Waste:** Bio-Medical Waste, Liquid Slaughter, Effluents, Batteries waste and such other waste of urban local body for which the urban local body has notified a separate primary collection system shall not be delivered to or collected by the notified collection system for wet and dry waste and shall be delivered by generators to collectors or agencies of such waste notified by the urban local body on payment of appropriate fees or as may be prescribed in these rules;

(f) **Hawkers, Vendors, kiosks, food stalls, and food trucks** whether permanentlyor temporarily situated maintaining litter bins at their place of business or generators, shall ensure delivery of segregated waste to the collection points, Community Bins, Community Containers or waste collectors/vehicles notified by the urban local body in this behalf;

14. Provisions of announcement and Publication,-

(1) Area or ward wise specific time slots including relevant day of the week for different categories of solid waste shall be notified by the urban local body and published in prominent parts of that area as well as on the district NIC website/website of the urban local body and/or the Agent as the case may be generally, the time for door to door collection of garbage will be set from 6 am to 11 am. For collection from trading establishments, shops in commercial areas or any other institutional waste generators, the urban local body may notify separate time slot;

(2) Route maps for collection including stops, starting and ending times and other relevant details shall be published and notified along with the time slots;

(3) Where the urban local body has notified a Door-To-Door Collection System, each generator shall ensure delivery of segregated solid waste to the primary collection point, i.e. door-step/ gate/ point of entry from public road or Community Bin, as may be prescribed or notified;

(4) Where the urban local body has notified a Point-To-Point Collection System, each generator shall ensure delivery of segregated solid waste into community containers or directly to waste collectors/ vehicles, as may be prescribed or notified;

(5) Automatic voice recording device, bell or horn within permissible noise levels shall be installed on every garbage collection vehicle used by waste collectors. In narrow and congested lanes and streets, waste collector/driver/helper shall use a whistle and walk through such lanes and streets to announce arrival and ensure collection;

15. Additional Measures for delivery/Collection: -

(1) The urban local body shall ensure that separate primary collection systems are established for Bio-Medical Waste, Construction and Demolition Waste, Bulk Garden or Horticultural Waste, Street Sweeping waste, litter waste and Dead Animals (pets and large animals), as may be necessary under the respective Waste Management Rules of the Central Government applicable to the urban local body;

(2) The urban local body shall notify a separate primary collection system for particular categories of generators such as Hotels and Eateries, Slaughter Houses, Dairies etc. or particular categories of waste such as E-Waste etc;

(3) No waste shall be handed over during collection in a manner that would endanger the health, of either the waste generator or the waste collector or the general public, creating a risk of traffic, harm to the environment or create a nuisance/ produce odour or result in littering;

(4) Collected segregated bio-degradable waste from residential and other areas shall be transferred to the processing plants like compost plants, bio-methanation plants or any such other facilities in a covered manner;

(5) Collected non-bio-degradable waste shall be transported to the respective processing facilities or secondary storage facilities created for recycling;

CHAPTER IV

COLLECTION AND TRANSPORTATION OF SOLID WASTE

16. Collection and transportation of solid waste shall be as follows,-

(a) for collection and transportation of solid waste the urban local body and/or Agent should prepare vehicle deployment plan in the manner that segregated dry waste, wet waste and hazardous waste is not intermixed during transportation;

(b) as far as possible the urban local body shall procure automated waste collection vehicles that utilize automated mechanisms to collect and dump waste thereby eliminating the need to manually lift and dump the contents. The design of the primary and secondary transportation vehicles will be such that the solid waste will not be allowed to touch ground until it reaches its final processing/disposal site and thus avoiding recurring manual handling of waste;

(c) vehicles used for transportation of waste shall be covered in such manner that the collected waste is not exposed to open environment or visible to the public or cause scattering on the road during transportation. The vehicles may also include compactors and mobile transfer stations depending upon choice of technology by the urban local body;

(d) the urban local body shall assess the number of waste collection vehicles that will be allotted to each identified ward. The ratio of number of waste collection vehicles to the number of

waste generators shall be computed every six months and in accordance with the methodology as may be specified by the urban local body from time to time;

(e) based on the quantity of waste generated within the area of the urban local body, feasibility of deploying dedicated Mobile Transfer Station or Fixed Compactor Transfer Station shall be ensured by the urban local body at specified locations to receive waste from the Auto Tippers, 3 Wheelers, Rickshaws etc. engaged in street-level and door-to-door collection of solid waste from households and commercial establishments as per the approved route plans. Design of mobile transfer station and fixed compactor transfer station shall allow unloading of waste from primary collection vehicles by consuming minimum time and without littering waste. In Municipal Corporations where wards are large in size and there is more than 10 MT per day waste generation within the ward area, the Municipal Corporation may provide a compactor in the ward for secondary collection;

(f) changing needs and advancements in technology shall be taken into consideration for selection of collection and transportation equipment and vehicles. Vehicle Tracking System / GPS shall be installed in all the vehicles deployed by the urban local body for waste collection;

CHAPTER V

PROCESSING OF SOLID WASTE

17. Processing of Biodegradable Waste or Wet Waste,-

(1) To minimise transportation/collection cost and environmental impacts, preference shall be given to decentralized processing such as composting, bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable waste. Wherever applicable, for bio-degradable waste, preference shall be given for in-situ processing of such waste;

(2) The urban local body shall enforce that markets dealing with vegetables, fruits, flowers, meat, poultry and fish waste while processing bio-degradable waste ensure hygienic conditions;

(3) **In-situ processing:** Bulk waste generators of bio degradable waste shall setup and maintain their own wet waste processing facilities in accordance with the conditions laid down in license/permission obtained from the urban local body within 90 days to the notification of these rules;

(4) It shall be mandatory for the waste generators mentioned in table below to set up and maintain their own wet waste processing facility in accordance with the conditions laid down in the license/authorization obtained from urban local body,–

TABLE

	Type of Generators	Quantity of waste generated
1	Hotels, restaurants and other eateries	More than 100 kg. Daily or all three star and higher category hotels.
2	Marriage halls, trade fairs, party plots, community halls, clubs	More than 100 kg. Daily or during events.
3	Slaughter houses, chicken, fish and mutton shops	More than 50 kg. daily (either single outlet or collectively from multiple outlets owned by a single owner).
4	Hospitals and other health care institutions	Operating more than 20 beds or generating more than 100 kg. of wet waste daily.
5	Industrial areas	Generating more than 50 kg. daily
6	Private Gardens/ Public Parks	More than 50 kg. of garden waste daily
7	Dairy and cattle sheds	All dairy and cattle sheds
8	All gated communities and institutions with more than 5000 square meter area	All waste generated within the premise.

(5) Where such generators are not in a position to set up such facilities due to land constraint, they may deliver the biodegradable waste to the urban local body and/or Agent. The generators shall be required to pay applicable/additional user fees based on the quantity of waste generated and delivered;

(6) The Municipal Commissioner/Executive Officer may at her/his discretion extend the requirement of processing biodegradable waste to any other category of generators within the jurisdiction of the urban local body;

(7) The urban local body shall undertake periodic checks and inspections to ensure that such on-site processing facilities are established, operational and are processing the entire wet- waste generated by the generator in accordance with any standards laid down in this behalf. In case of failure to establish, operate properly or comply with standards, any incentives associated with wet waste processing will be rescinded and recovered, and the urban local body shall impose such administration charges and Compounding Fees as may be prescribed until such time as the wet-waste processing facilities become operational and compliant;

(8) The urban local body shall notify and update regularly,-

(a) standards of quality for in-situ/ on-site wet waste processing (including, construction, operations, management, residue and product) binding on all generator and all building plans and permissions shall be subject to adherence of such standards;

(b) approved technologies and detailed designs for in-situ processing of wet-waste, taking into consideration various environmentally, operationally and economically viable techniques and technologies available in the market, for facilitation and implementation of these rules. Provided that adopting any such, technology or vendor notified by the urban local body shall not be mandatory on generators;

(9) The waste management facilities or in-situ bulk waste generators of compost shall strictly adhere to the guidelines issued by Central Pollution Control Board (CPCB) from time to time;

(10) The urban local body shall phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction;

(11) The urban local body shall facilitate processing of wet waste through dissemination of information relating to technology, engagement and integration of waste-pickers, awareness campaigns, education of generators, workshops *etc.*;

(12) The urban local body shall involve communities in waste management and promote home composting, bio gas generation, decentralized processing of waste at community level, subject to control of odour and maintenance of hygienic conditions around the facility;

(13) Institutional arrangement for distribution of compost;

(a) urban local body and/or the Department of Urban Development shall co-ordinate with the respective concerned Department dealing with Fertilisers to set up a mechanism for the standards for compost generated, its distribution thereof, different schedule of rates for distribution to farmers and companies *etc.*;

(b) the waste processing facilities manufacturing compost shall after ensuring proper quality check provide a fraction of such compost, as decided by urban local body and/or Agent, to farmers of the neighbouring areas at subsidized rates as fixed by the urban local body and/or Department of Urban Development in consultation with concerned Department dealing with Fertilisers from time to time. The urban local body and/or Agent shall ensure that knowledge of availability of compost at subsidized rates is made easily available to the farmers of the region;

(14) **Specifications of in-situ/on-site wet waste processing facilities;**

(a) facilities shall accept, store and treat only segregated wet waste;

(b) facilities shall have a separate space on site for temporary storage of mixed solid waste that may be collected from the generators;

(c) all residual wet waste shall be temporarily stored at a designated place for delivery to the notified collection system, in closed receptacles with protection and measures against littering, spillage, scattering, nuisance to public, foul odour *etc.*;

(d) facilities shall have adequate infrastructure and utilities to ensure that there are no unsanitary and unhygienic conditions, nuisance to public or workers operating the facility;

(e) all facilities shall take appropriate measures to monitor the quality and quantity of wet waste received and the product (compost/gas) generated to reduce rejection, residue and amount of unprocessed waste;

18. Processing of Non-Biodegradable Waste or Dry Waste,-

(1) Bulk Generators of non-biodegradable waste shall set-up and maintain their own Material Recovery Facilities (i.e. sorting sheds) or give the residual waste to the waste collectors or Agency in accordance with any conditions laid down by the urban local body;

(2) **Integration of existing facilities,-**

(a) urban local body shall make efforts to register or authorize existing informal waste collection/ aggregation/ trading facilities operated by registered informal waste traders as MRFs subject to compliance with the provisions, standards and specifications relating to such facilities hereunder;

(b) seek to designate material recovery facilities as deposit centres for Domestic/Commercial Hazardous waste provided that a separate secure storage area is provided within such MRFs and the waste- pickers/ collection agencies managing/operating/working in such MRFs are given adequate training and equipment by the urban local body to handle such waste safely;

(3) The Authorized operator of all Material Recovery Facilities shall comply to the following:

(a) material recovery facilities will only accept segregated Non-Biodegradable Waste/ Dry Waste;

(b) material recovery facilities will not accept any mixed waste, biodegradable waste, Liquid Waste, E-Waste, Construction and Demolition Waste, Domestic/ Commercial Hazardous Waste etc. unless specifically notified by the urban local body after provision of separate adequate facilities for such categories of waste in accordance with the provisions, standards and specifications under these rules and other applicable Rules;

(c) material recovery facilities shall have adequate space and facilities for,-

(i) Accepting dry waste from collection vehicles/ waste-collectors/ agents;

(ii) Sorting, baling and temporary storage of dry waste;

(iii) Appropriate and separate receptacles for temporary storage of inert waste, non-recyclable waste, non-reusable waste and for other categories of waste for which facilities have been provided;

(iv) Transfer to secondary collection of inert, non-recyclable, non-reusable dry waste and for other categories of waste for which facilities have been provided;

(d) material recovery facilities shall have adequate facilities to ensure smooth functioning and to avoid unhygienic conditions;

(e) prevent nuisance to public or to waste-pickers/ workers within the facility, including sanitisation/disinfection and cleaning of MRFs, especially sections where Domestic/ Commercial Hazardous Waste is temporarily stored;

(f) material recovery facilities shall be constructed within delineated premises providing for a properly enclosed space in a manner to prevent scattering by stray animals or birds etc. and restricting access to registered waste-pickers/authorized individuals;

(g) waste-Pickers, informal waste traders or operators of any MRF shall ensure that all recyclable waste shall enter the recycling stream and that only inert, non-recyclable, domestic/ commercial hazardous and non-reusable waste shall be rejected from the facility and transferred to the secondary collection system for further processing or disposal;

19. Processing of Non-Biodegradable Recyclable Waste,-

The Non-Biodegradable Recyclable Waste shall be sent to Dry waste sorting centres / Material Recovery Facilities and thereafter to authorized recycling units. As far as possible the urban local body shall create institutional mechanism for segregated Non-Biodegradable Recyclable Waste to be sent directly by waste generators or urban local bodies and/or Agent to authorized recycling units;

20. Processing of Non-Biodegradable Non- Recyclable Waste,-

(1) The Non-Biodegradable that cannot be recycled in accordance with these rules and having calorific value exceeding 1500 kcal/kg shall be used for waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;

(2) Every urban local body shall ensure that the menstrual and other sanitary waste stream within the territorial limits of its jurisdiction is disposed and processed through incineration;

21. Processing of Hazardous (Domestic or Commercial)Waste,-

Hazardous waste so collected from households, bulk waste generators, commercial establishments and/or industries shall be processed through TSDF (Treatment Storage Disposal Facility), incineration and/or any other suitable method as authorized by the urban local body or the Department of Urban Development;

22. Processing of Construction and Demolition Waste,-

The Construction and Demolition Waste shall be processed in accordance with C&D Rules 2016 and shall be transported to appropriate processing plants, sanitary landfills and/or other designated locations;

23. Processing of Slaughterhouse Waste,-

Waste generated from slaughterhouses, poultry and fish markets will be processed or disposed through rendering, composting, bio methanation, controlled incineration and burial where stipulated scientific standards are followed;

24. Standards for processing and treatment of solid waste and landfill sites,-

It shall be the duty of the urban local body to ensure that all waste processing facilities and landfill sites are designed and maintained as per provisions and standards prescribed under the Solid Waste Management Rules 2016 and guidelines issued by CPCB or State Pollution Control Board in this regard. Scientific processing and disposal may not be possible at the level of each urban local body, in that case arrangements for scientific processing and disposal can be taken up at regional or state level. The user charges collected under these rules may be used for funding such state level projects and its operation and maintenance cost;

CHAPTER VI

OTHER OBLIGATORY DUTIES OF THE URBAN LOCAL BODIES

25. In addition to obligatory duties, every urban local body shall,-

(a) provide adequate infrastructure facilities to enable citizens so that they may comply the provisions of these rules. In addition to waste collection services, litter bins, dry waste sorting centres, and composting centres shall be set up, wherever possible and essential, in consultation with local citizens;

(b) provide and maintain suitable community bins on public roads or other public spaces, as determined by the urban local body itself or through an Agency as an interim arrangement till urban local body make provision for collection at source or point-to-point collection at the required frequencies. Segregated waste shall be delivered by the concerned generators to such community bins, and thereafter collected by the urban local body. The urban local body and/or Agency shall ensure compliance of segregation and avoidance of public nuisance and health hazards from these community bins. Every community bin shall be separate for bio-degradable and non-bio-degradable waste;

Details of all such places including the arrangements and schedules of waste collection from such places shall be available at the public notice board in the office of urban local body and district NIC website. The urban local body and/or Agency shall ensure that at no point of time the community bins are overflowing or exposed to open environment and prevent their scattering by rag pickers, stray animals or birds *etc.*;

(c) facilitate information about composting as well as recycling of dry waste through composting centres and dry waste sorting centres listing them on district NIC web site;

(d) establish a system to recognise organizations of waste pickers /informal waste collectors and promote a system for integration of these authorized waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste. For establishment of the system the urban local bodies may consider to form Self Help Group of the informal waste pickers or waste collectors and issue identity cards for integrating them into the management of solid waste. The urban local body shall also endeavour to promote people/ groups that are locally engaged in sanitation and cleanness drive and such person/groups should be integrated while enabling a clean environment;

(e) take action against the Transport Contractor and/or Agency/employees of urban local body, if any worker of the contractor/Agency/ or of urban local body mixes segregated waste at any point of collection or fails to pick up waste as per the specified time schedule;

(f) release publicly, the monthly data about the quantity of waste going to the different landfills and waste processing sites. Such information shall be available at the Office and on urban local body website/ district NIC website;

(g) take appropriate steps and discharge their statutory obligation in accordance to Para 7 of Schedule III of Biomedical Waste Management Rules 2016;

(h) have right to enter, at all reasonable times, with such assistance as it considers necessary, any place for the purpose of (i) performing any of the functions entrusted to him by urban local body or (ii) determine whether, and if so, in what manner, any such functions are to be performed, or whether any provisions of these Rules or other waste management rules notified have been complied with**;**

(i) provide and strengthen the system of Nuisance Detectors by providing suitable logistics support;

(j) designate officers under their control who shall be responsible for implementing the obligatory responsibilities of Urban Local Body specified under these Rules in accordance with the plans and time schedules for implementation. The specific plans and time schedules and achievements against the same along with reasons for short falls, if any, shall also be shared publicly by the official/authority of the urban local bodies. Supervisor, Sanitary Inspectors to have uniform and walkie- talkie or mobile based application to contact and coordinate the work;

(k) safai karmis/ waste pickers deployed by the urban local bodies or its authorised agency for door to door collection will be properly equipped with vehicle support/ hand cart/ tricycle to take the garbage to the compactor / secondary collection point, which should be within 2 to 3 kilometres from the primary collection point;

(l) ensure greater transparency and public accessibility, the urban local bodies shall provide all necessary information that is required to be publicized through district NIC website. Each household or establishment will be provided with name and number of safaikarmi and supervisor of that area;

(m) publicize the provision of the rules through the media of signs, leaflets, announcements through vehicles/ or through any other appropriate means, so that all citizens are made aware about the various provisions of these rules such as user charges, statutory duties (e.g. segregation and recycling of waste), anti-litter and anti-nuisance penalties and fines and other prohibitions;

(n) co-ordinate with other government agencies and authorities, to ensure compliance of these rules;

(o) ensure arrangements for regular cleaning at all the public roads, places, colonies, slums, markets and tourism places, parks of the urban local body, cremation grounds etc. and the urban local body shall be committed to collect and carry the garbage from these places door to door or from the nearest garbage bin/container/facility and transport it from there to the final disposal place in closed vehicles;

(p) utilize its own/outsourced/contract sanitation workers and vehicles in carrying out sanitation and solid waste management functions for full or partial daily cleaning work, so that the urban body is able to keep its area neat and clean in public interest;

(q) endeavour within a period of one year from the notification of these rules, to create on its own or through coordination create a system for disposal of dead animal in a scientifically created carcass handling plant incineration facility/plant in the district for such purpose;

(r) utilize the process of bioremediation/ phytoremediation / any other technology wherever necessary to treat contaminated media, including water, in drains, ponds, lake, soil and subsurface material;

(s) make procurements, establish primary/secondary storage facilities, create requisite infrastructure, employ work force for solid waste management within its territorial limits keeping in mind the increasing urban population growth rate of the State;

(t) strictly adhere to make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules. Failure of authorities in adhering to this provision resulting into improper solid waste management and poor sanitation shall be considered as grave misconduct in discharge of duties by concerned officials/authorities of the urban local bodies and penal action shall be initiated against them under relevant rules by competent authorities;

(u) establish its own grievance redressal mechanism and make it widely known to the public, in order to manage the complete daily cleaning system of the city;

(v) establish a suitable mechanism for recognitions and reward those employees/ workers/ persons/ groups/ associations including other stakeholders that promote sanitation and better waste management practises in order to promote incentives and best practices;

(w) adopt a performance-based indicator for such recognition by promoting healthy competition among its employees and adopting an inter ward competition, a best ward and the employee/worker of the best ward may be suitably recognised and rewarded;

(x) suitably recognise healthy competition among its employees by adopting an inter ward competition each month for best ward and the best employee/ worker of the month thereof;

CHAPTERVII

STREET SWEEPING AND PUBLIC RECEPTACLES

26. Street Sweeping,-

The urban local bodies shall ensure that,-

(a) street sweeping shall be done every day or twice a day in the case of commercial areas by the person assigned by it for street sweeping, cleaning of surface drains/ trenches abutting streets and related activities;

(b) personal protection equipment including helmet, uniform, florescent jackets, hand gloves, raincoats, appropriate footwear and masks etc. will be supplied as per requirement to all workers/sweepers handling solid waste within 90 days from the date of commencement of these rules;

(c) all safaikarmi (sweepers) employed by it shall be given two set of uniforms in a year by itself and the employees deployed through contract and service providers by the contracting agencies. The urban local bodies shall make provision of at least rupees two thousand (Rs.2000)

per such employee in its annual budget and it shall also incorporate such provision with its Agent engaged for providing contractual/outsourced manpower workers for sweeping/ handling of solid waste;

(d) segregate street sweepings into biodegradable, non- biodegradable and inert waste and storage of such segregated waste will be ensured by the persons engaged in street sweeping in accordance with rules;

(e) sweepers shall not burn solid waste, tree leaves collected from street sweeping and store them separately and hand over to the authorised person / agency;

27. Litter Bins/Receptacles

The urban local body shall,-

(a) provide an adequate number of litter bins at proper and convenient locations and frequency on all public streets and in public places for the temporary deposit of litter etc;

(b) litter bins shall be determined having regard to density of residential population, extent of commercial activity and local situation in any public street or public place to avoid overflowing;

(c) ensure that litter bins are properly maintained in a usable condition and not overflowing or exposed to open environment, causing or likely to cause nuisance to the public and be prevented scattering thereof by animals or birds;

(d) provide suitable mechanism on daily basis for regular cleaning and removal of solid waste deposited in litter bins, either through its Door-to-Door Collection System or Point-to-Point Collection System or otherwise while ensuring that litter waste is not mixed with waste collected through the primary collection systems;

(e) ensure transportation of the waste deposited in litter bins or street sweepings, provide for transportation of,-

(i) biodegradable waste to a convenient Wet-Waste Processing facility;

(ii) non-biodegradable waste to a convenient Materials Recovery facility;

(iii) silt, dust, sand and other inert waste to the nearest Waste Management Facility, Transfer Station or Construction and Demolition Waste disposal or processing facility for transportation, disposal or processing;

(f) take all necessary and appropriate measures under these rules or any other law in force for reducing the incidents of littering including by way of providing additional litter bins, awareness campaigns, enforcement drives, and engagement of NGOs etc;

CHAPTER VIII

WASTE PICKERS–RECOGNITION AND RIGHTS

28. With the assistance of Urban Development Department, Labour Department and Department of Medical Health and Family Welfare, etc. of the state government, the concerned urban local body shall within six months of the notification of these rules ensure that,-

(a) identity cards are made for the waste pickers whether formally or informally engaged for the activities of solid waste management;

(b) all waste pickers shall be provided with suitable personal protective equipment including helmet, uniform, florescent jackets, hand gloves, raincoats, appropriate footwear and masks etc. while educating and facilitating them through various social safety schemes and private operators;

(c) benefit of various government schemes in co-ordination with other government departments shall be provided in order to implementing various schemes in relation to weaker section that may include but not limited to waste pickers, with a view to creating formal mechanism;

(d) implementing various schemes in relation to weaker section that may facilitate waste pickers,-

(i) Free medical check-ups and inoculations are carried out at regular intervals and necessarily once every six months and undertake any other measure to minimise and eliminate health hazards to the waste pickers and their children;

(ii) Basic health insurance cover to waste pickers and their children;

(iii) High level of hygiene is maintained at the work site of waste pickers;

(iv) Social protection and educational schemes targeting young people working at the dump sites are provided;

(v) Financial inclusion for providing benefit of credit facility as per rules;

(e) awareness campaigns for encouraging more positive public attitude towards waste pickers and for promoting segregation of recyclables;

(f) any activity or scheme to uplift the socio-economic status and physical and mental well-being of waste pickers keeping in mind the environmental and economic value of their work shall be undertaken, adopted and implemented;

CHAPTER IX
USER CHARGES

29. User charges,–

(1) Solid Waste Management Rules, 2016 as notified by Ministry of Environment, Forest and Climate Change, Dated 8th April 2016 has prescribed for Urban Local Bodies, to implement the Solid Waste Management Rules, 2016 effectively and 15(f) of the rules defines the durites of urban local bodies as *"prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency".* Accordingly, as per the provisions stated in SWM Rules 2016, the necessary action shall be taken by urban local bodies. The State Government is not fixing any user charges rates and decision regarding this will be taken later;

(2) The charges for door to door or point garbage collection as above shall be collected only by the authorized agents/person of the urban local body. The above rates shall be properly advertised by the urban local body/institution/person and the rates shall also be displayed on the Waste Management Vehicles. For ensuring transparency, the urban local body or its authorised Agency shall endeavour to establish mechanism of using hand held devise to collect user charges and penalty;

(3) If the waste material is not disposed by any person/party in a manner as prescribed under these rules and is not disposed on the designated sites, waste bins, litter bins, containers kept on the roads, parks or other such designated sites and is disposed elsewhere where waste disposal is prohibited, in such circumstances, fine/compounding charges shall be levied on the concerned person/party in addition to regular user charges;

(4) Penalty or User charges / Fees if not collected on the spot or monthly basis, will get added to the property tax bill of the household / establishment and shall be recovered accordingly;

(5) To promote in-situ /onsite waste management by bulk waste generators, urban local body may consider to provide incentives in user charges, however, the verification of onsite waste management practice adopted by such bulk waste generators shall be done in a well formulated transparent manner. Any

such proposal regarding incentives to bulk waste generators shall be communicated to the state government and only after the state government approval the benefit of such incentives shall be extended;

(6) The amount collected as user charges will be kept in a separate bank account and will be used exclusively only for waste management. The state government can issue directions for ensuring proper usage of this amount;

CHAPTER X

PROHIBITION AND OFFENCES

30. Littering in public place,–

No person shall throw, deposit or cause to be thrown or deposited any waste whether solid, semi-solid, liquid or solid including sewage and wastewater upon or in any public place, street, open spaces, drain or water bodies except in a manner provided for in these rules, or in any other rules framed under the Environment (Protection) Act, 1986 or under any other law which may be in force;

Explanation: Every person shall ensure that any public place in front of or adjacent to any premises owned or occupied by him including footpath and open drain/ gutter is free of any waste whether liquid, semi-solid or solid including sewage and waste water and every such person shall provide an adequate number of litter bins within such premises and ensure that there are adequate connections for drainage of waste water into the public sewerage/ drainage system;

31. Littering on vacant plots,–

No waste generator or urban local body or Agency shall throw or deposit solid waste on any vacant plot. It shall be the duty of the owner or occupier of such vacant plot, government or privately owned, to ensure that the land is waste free;

32.Pollution by throwing articles in water bodies,–

No person shall throw any type of waste into any type of water body (natural or man-made unless specified for the purpose). For idol immersion where necessary, the Irrigation Department or Local Body may construct temporary pond with earthen bunds. Removable synthetic liners may be placed in the bottom of the pond which should be removed regularly as per Central Pollution Control Board guidelines. As an alternate measure make-shift bamboo structures can be erected near water bodies or any other place as decided by the urban local body from time to time where the public may deposit flowers, leaves, cloths, idols, ornaments and other Pooja articles that may then be further taken to processing facilities or recycling centres. Specific leaflets/posters, etc. for mass awareness be prepared and distributed;

33. Littering from vehicles,–

No person shall spit, throw or deposit litter upon any street, road, sidewalk, playground, garden, traffic island or other public/private place from any vehicle either moving or parked. No driver of vehicle shall allow or permit any passenger in such vehicle to spit, throw or deposit such waste in a like manner;

Explanation: No person shall drive or move any truck or other vehicle filled with litter unless such vehicles are so designed to cover the litter and loaded as to prevent any litter from being blown off or deposited upon any road, sidewalks, traffic islands, playground, garden or other public place;

34. Disposal of waste in drain,–

No person shall throw any waste in any sewer/drain/river/pond/water bodies/ storm water drains;

35.Litter by pets,–

Pet owners shall take full responsibility of keeping the roads litter-free by keeping the pets on leash while walking on the roads, carrying a bag with them to take the pet's faeces on the roads back home for disposal;

36. Sale, manufacturing and distribution of banned items,-

(1) No person shall indulge in any manner in manufacture, sale, distribution, storage, transport, import or export of such disposable plastic carry bag and any such items (cups, glasses, plates spoons, tumblers, etc. made up of plastic or thermocol disposable after one time use) which has been restricted / banned in notification No: 1056/IX-7-18-29 (Lucknow)/18, Dated: July 15, 2018 under the Uttar Pradesh plastic and other Non-Biodegradable Garbage (Regulation) Act,2000 as amended from time to time;

(2) No person shall deposit or litter construction and demolition waste or any other type of waste in storm water drains, road pavements, open lands belonging to government or urban local body and/or on the sides of public roads;

(3) No Urban Local Body or waste management facility shall collect or transfer municipal solid waste in an open vehicle;

37. Sanitation,–

No Person shall,-

(a) bathe, spit, urinate, defecate, wash vehicles/utensils, feed groups of animals/ birds or allow their droppings/poop or keep any type of storage or any other object in any public place except in such public facilities/conveniences specifically provided for any of these purposes;

(b) let the dirty water, mud, night soil, cow dung, urine, polluted water from their own house, organisation, commercial establishments to accumulate in their own compound nor let it flow on common streets in a way that the environment gets polluted by foul smell or poses a threat to public health;

38. Public gatherings,–

No person shall organise an event or gathering of more than one hundred persons at any place without intimating the local body, at least three working days in advance. It shall be the duty of such person or organiser to ensure segregation of waste at source, handing over of waste to waste collector or agency as specified by the local body. Such person or organizer as well as all appurtenant local body shall ensure cleanliness of that area immediately after the event;

39. Refundable Cleanliness Deposit,–

The Organiser of an event shall pay required deposit with the concerned office for the duration of the event, which shall be refundable on the completion of the event on notifying that the said public place has been restored back to a clean state, and any waste generated as a result of the event has been collected and transported to designated sites, to the satisfaction of official/authority concerned. The said deposit shall be only for the cleanliness of the public place and does not cover any damage to property;

40. Burning of waste,–

Disposal by burning of any type of solid waste at road sides, or at any private or public property is prohibited**.** This prohibition shall be applicable to all persons including sweepers (Safai Karmacharis) or other employees of the urban local body, Contract Workers, waste- pickers or any other individual involved in the work of sweeping and cleaning of the roads and streets and other public places;

40. Prohibition for collection and throwing of waste,-

(1) No person shall collect or throw waste water, muddy water, night soil, dung, excreta etc. from his/her building, institution or commercial establishment to pollute the atmosphere and ground with its stench and harm public health or obstruct traffic;

(2) If a person is found spreading pollution or filth in public open spaces etc. by throwing dead animal/cattle or its parts, shall be liable to pay the carrying other charges as may be levied by urban local body;

42. Duties of Urban Local Body and /or generators of waste in case of some specific violation,-

(1) The urban local body may serve a notice on the owner or occupier of any premises requiring him/her to clear any waste on such premises in such manner and at such time as may be specified in the notice;

(2) If the owner or occupier on whom the notice has been served fails to comply within the stipulated period, such person shall be liable to pay penalty as may be determined by urban local body;

(3) If the owner or occupier on whom penalty has been served fails to comply within fifteen days, concerned urban local body to enter the said premises and clear the waste in accordance with the rules and recover from the owner or occupier the expenditure incurred in addition to the penalty imposed for causing dump;

43. Provisions regarding segregation, delivery and collection violations

No person shall,-

(a) deliver dry, wet or domestic hazardous waste that is not segregated and not stored in separate bins in the manner as specified;

(b) collect solid waste without proper registration or authorisation from the urban local body. Collecting waste by any vendor/hawker that is not registered and authorised by the urban local body is prohibited and no person shall cause hindrance in functioning of waste pickers deployed by the urban local body or its authorised Agency for regular door to door collection of solid waste;

(c) deliver construction and demolition waste that is not segregated in the manner as specified;

(d) deliver garden waste and tree trimmings that is not segregated in the manner as specified;

(e) deliver fish, poultry and meat waste that is not segregated in the manner as specified;

(f) no bulk waste generator shall store and deliver unsegregated waste in a manner contrary to that specified in these rules or Solid Waste Management Rules 2016, Biomedical Waste Management Rules 2016, Plastic Waste Management Rules 2016, Construction and Demolition Waste Management Rules 2016, Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules 2016 and E-Waste Management Rules 2016;

(g) If a person or group of persons organizing a bhandara or langar do not provide bins for segregated waste at site, such person or group of persons shall be liable to be fined as per charges prescribed;

44. Provisions regarding drains/sewers/soak pits,–

No Person shall,-

(a) discharge or cause to be discharged domestic sewage/ sullage/ effluents from private drains/sewer lines to storm water drains, road, open lands, water bodies, water ways, agricultural land or any other non- designated locations;

(b) allow the inflow of any substance likely to injure the drain/public sewer-line, or to interfere with its flow;

(c) deposit or cause to deposit any substance in open drains and/or manholes, thus creating blockage/clogging in sewer lines. This provision is applicable to the urban local body's staff depositing street sweeping in the open drains, to deposit of sludge removed from septic tanks, construction and demolition waste by generators *etc.*;

(d) discharge or cause to be discharged industrial effluents or any other effluents particular to the activity of any industry, household industry, slaughter house and meat market, dairy and cattle sheds, workshop or garage into the public sewer/drains before necessary prescribed treatment;

(e) allow any employee/ contractor/ agent to engage in manual handling of septage, sewage or sludge without proper protective equipment and safety measures;

(f) discharge the effluents from de-sludging of septic tanks in water ways, drains, open land, agricultural field or any other non-designated spot, but shall discharge at the designated faecal sludge/ sewage treatment plants only or site prescribed by the urban local body;

(g) employ or engage a worker in sewage manhole without providing him necessary equipment for his safety and protection as prescribed under these rules or any prescribed rules/instructions issued by the urban local body;

(h) allow any water logging/ stagnation/ waste dumping/ unhygienic conditions/ insanitary conditions/ cracking etc. within their premises owned or controlled by them which may lead to or be conducive for vector breeding;

The urban local body should strive to treat the sewage generated in its area on permanent basis. Till above is achieved the urban local body should adopt bio-remediation/ phytoremediation/ constructed wetland technology/ any such technology and ensure that no untreated sewage waste in a drain reaches any river or water body;

The expenditure on solid waste management and liquid waste management will have first priority on funds available with the urban local body from different source like Central Finance Commission (CFC)/ State Finance Commission (SFC)/ any other fund;

45. Other prohibited activities,-

The following activities shall not be done,-

(a) unsegregated biodegradable and other waste kept by any vendor/hawker at the site of vending;

(b) if any person or bulk waste generator organizes an event or gathering of more than one hundred persons, keeps a place dirty or unclean after more than 4 hours of the end of event;

(c) if individuals, households, societies and bulk waste generators residing outside the urban local body limit dump waste within the municipal area, such individuals, households, societies and bulk waste generators found dumping or depositing waste within the urban local body area shall be liable to be fined as per the charges prescribed;

(d) If fringe and neighbouring villages/ gram panchayats outside the urban local body area dump waste within the area of the urban local body, such fringe and neighbouring villages/village gram panchayats shall be liable to be fined as per the charges prescribed;

(e) remove without permission any infrastructure including vehicles, containers, push-carts, material recovery facilities and equipment provided by urban local body or any agency appointed by it under these rules;

(f) dispose human or animal dead bodies in an improper way in rivers/ water reservoirs/ drains/catchments areas etc;

CHAPTER XI
PENALTY AND SPOT FINE

46. Spot Fines,-

(a) nuisance Detectors or any employee/agent/ member of enforcement task force and other person authorised by the urban local body shall have the power to levy spot fines as per Schedule II for violations of these rules in relation to littering and /or creating public nuisance;

(b) in case of non-payment of fine at the spot by any person, he/she shall be liable to be prosecuted under the provisions of the Environment (Protection) Act, 1986;

47. Charges levied for contravention of these rules,-

(a) whosoever contravenes any of the provisions of these rules or fails to comply with the requirements made under any of these rules shall be liable to pay such fine as described in Schedule-II. These Penalities (under Schedule-II) shall be in addition to any other penal provisions enforced under any law or direction of competant authorities;

(b) compounding charges**:** In the event of continuation of the breach of the provisions of these rules, the equal amount of charges for every day of default shall be levied or Rs.100/day, whichever is higher, in addition to original fine;

(c) Any safaikarmi or supervisor if not provided with adequate equipment or where withal to ensure the above will not be penalised. The safaikarmi or supervisor shall place the demand of equipment etc with municipal commissioner/ executive officer within 60 days of notification of there rules. The urban local body shall provide the necessary equipment in 30 days of receipt of demand;

(d) The urban local body shall take appropriate action including penalties, initiation of disciplinary action, deductions from salaries against the employees of urban local body, if any of them mix segregated solid waste at any point of collection or transportation, fails to pick up solid waste during the specified time-slots, or otherwise violate the provisions of these rules and SWM Rules 2016;

(e) In the event an Agency contravenes or fails to comply with any of the provisions of SWM Rules 2016 and/or these rules, the urban local body shall have the power to take any one or more of the following actions against the Agent,-

(i) Imposing suitable penalty against the Agency;

(ii) Termination of contract or arrangement with the urban local body for Solid Waste Management services including cancellation of the concession agreement;

(iii) Suspension or revocation of any license to operate any solid waste collection, transportation or processing facility under these rules, SWM Rules and/or applicable regulations;

(f) The urban local body shall be at liberty to initiate appropriate proceedings under any other law in addition to any action under these rules as the case maybe such as the Environment (Protection) Act 1986, the Indian Penal Code 1860, the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981 for violations of any provisions there under;

(g) All amounts collected as spot fines and charges by and on behalf of the urban local body under these rules shall be transferred to a separate bank account maintained for funds for Solid and liquid Waste Management. These amounts shall be used only towards the costs of the urban local body for providing solid and liquid waste management services under these rules;

(h) Penalty/spot fines are primarily intended to enforce the provisions made in these rules and thus it shall be read in addition to any other prevailing rules/acts/provisions made by State/Central government;

CHAPTER XII

MISCELLANEOUS

48. Coordination with government departments/bodies,-

(1) The urban local body shall coordinate with other government agencies, departments and authorities to ensure compliance of these rules;

(2) In one-year time all urban local bodies to achieve 100% door to door collection of segregated waste;

(3) In one-year time all urban local bodies to ensure 100% processing of organic waste and recycling of recyclables;

(4) Review of implementation: The urban local body shall establish monthly Monitoring, Evaluation and Benchmarking verifiable targets that shall be published on its website/ district NIC website to ensure transparent governance;

(5) Review of Rules: The Urban Development Department shall review and assess if the provisions of these rules require any amendments or updating as and when necessary, in any case, at least once every three years or earlier if need arises;

(6) Power to remove difficulties: If any difficulty arises in giving effect to the provisions of these rules, the Urban Development Department, by order, make such provisions or give such directions not inconsistent with the provisions of these rules as may appear to it to be necessary or expedient for the removal of the difficulty;

(7) Repeal and Saving: Notwithstanding anything done or any action taken under the relevant rules, the rules shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

By order,

Dr. Rajneesh Dube,
Additional Chief Secretary.

Schedule I

CLASSIFICATION OF WASTE

Waste shall be classified as follows,-

(1) **"Ashes"** shall consist of residues arising from the burning of wood, coal, charcoal, coke and other combustible materials used for cooking and heating in houses, institutions and small industrial establishments. This also includes fine powdery residue, cinders and clinker which are often mixed with small pieces of metal and glass;

(2) **"Bio-degradable waste/Wet waste"** means any organic material waste thatcan be degraded by micro-organisms into simpler stable compounds within a reasonable time period and shall include waste such as Tea leaves, egg shells, fruit and vegetable peels, cooked food, plate waste, meat and bones, garden and leaf litter, flowers, animal litter, soiled paper, house dust after cleaning, coconut shells, ashes etc;

(3) **"Bio-medical waste"** shall consist of any waste, which is generated during the diagnosis, treatment or immunization of human beings or animals or in research activities pertaining thereto or in the production or testing of biological materials or health camps, and as more particularly defined in the Bio-Medical Waste Management Rules, 2016 or any amendment thereto;

(4) **"Bulk Garden & Horticulture waste"** shall consist of bulk bio-degradable waste from public or private parks, gardens, traffic islands, Bungalows, Bulk Generators such as residential and commercial buildings, societies or other institutions having gardens or trees on their premises etc. and includes grass clippings, weeds, woody 'brown' carbon-rich material such as pruning, branches, twigs, wood chipping, straw or dead leaves and tree trimmings, which cannot be accommodated in the daily Door to Door Collection system for bio-degradable waste;

(5) **"Bulky waste"** shall consist of commercial/ residential waste which, by virtueof its mass, shape, size or quantity is, in the opinion of the urban local body or agency for collection of waste, inconvenient to be accommodated in the daily Door to Door Collection system provided by the urban local body i.e. furniture, T.V., freeze *etc.*;

(6) **"Combustible waste"** means non-biodegradable, non-recyclable, non-reusable, non-hazardous solid waste having minimum calorific value exceeding 1500 kcal/kg and excluding chlorinated materials like plastic, wood pulp, *etc.*;

(7) **"Commercial waste"** shall consist of wastes generated from offices, wholesale and retail stores, restaurants, markets, warehouses and other commercial establishments engaged in any commercial activities. These wastes include garbage and rubbish;

(8) **"Commercial or Domestic Hazardous waste"** shall consist of waste contaminated with hazardous chemicals or infectious waste generated at the household or individual level including but not limited to the following,-

(a) **Household cleaners,-**
- Abrasive powders
- Ammonia and ammonia based cleaners
- Chlorine bleaches
- Drain Openers

(b) **Automotive products,-**
- Brake and Transmission Fluids
- Car Batteries
- Fuels such as spent diesel, kerosene and gasoline
- Waste Engine and Lubricating Oils
- Oil Filters and Car Care Products and Consumables

(c) **Paint products,-**
- Enamel
- Oil based, Latex or Water Based Paints
- Paint Solvents and Thinners
- Oils, Glues and their empty containers

(d) **Bio-medical waste,-**As specified under Biomedical Waste Management Rules2016 including discarded and out dated medicines and cytotoxic drugs, liquids and tablets; injection, needles, syringes , scalpels, blades and other sharps that may cause puncture or cuts including both used and unused sharps; thermometers and mercury containing products; items contaminated with blood and bodily fluids including cotton, dressings, soiled plaster casts, lines, beddings or other material contaminated with blood; tubes, catheters, IVs *etc.*;

(e) **Miscellaneous products,-**

- Cosmetic products
- Batteries and button cells
- Photographic audio/video tapes and their containers and chemicals
- Acid used for toilet cleaning
- Pesticides, Herbicides and Ant, Cockroach and Mosquito Killers and their empty cans
- Chemical Fertilizers
- Light Bulbs, Tube lights and Compact Fluorescent Lamps (CFL)
- Aerosol cans
- Styrofoam and soft foam packaging

(9) **"Construction and Demolition Waste (C&D Waste)"** means the waste resulting from construction, remodelling, repair, renovation or demolition of structures or from land clearing activities, trenching or de-silting activities. "Structures" for the purposes of this definition means buildings of all types (both residential and non-residential), utilities, infrastructure facilities and any other type of man-made structure. Construction and demolition waste includes, but is not limited to bricks, concrete, rubble and other masonry materials, soil, trees, any type of vegetation, rock, wood (including painted, treated and coated wood and wood products), land clearing waste, wall coverings, plaster, drywall, plumbing fixtures, non-hazardous insulation, roofing, waterproofing material and other roof coverings, asphalt pavement, glass, plastics, paper, gypsum boards, electrical wiring and components containing no hazardous materials, pipes, steel, aluminium and other non-hazardous metals used in construction of structures. Provided however construction and demolition waste shall not include (even if they result from construction, remodelling, repair, renovation or demolition of structures or from land clearing activities) any hazardous waste as defined under the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 or E-Waste as defined under the E-Waste Management Rules, 2016;

(10) **"Dead animals"** shall consist of bodies and remains of animals that die naturally or are accidentally killed. It shall not include carcass and animal parts from slaughter houses, butcher shops, meat markets etc;

(11) **"Slaughter house/ mutton/ chicken waste"** shall consist of the waste generated at slaughter houses, meat, fish and chicken stalls and outlets;

(12) **"E-waste"** means waste electrical and electronic equipment, whole or in part, discarded as waste by the generator as well as rejects from manufacturing, refurbishment and repair processes and as may be defined in the E-Waste Management Rules, 2016 amended from time to time;

(13) **"Hazardous wastes"** shall consist of any waste which by reason of any of its physical, chemical, reactive, toxic, flammable, explosive or corrosive characteristics causes danger or likely to cause danger to health or environment, whether alone or when in contact with other wastes or substances and includes the hazardous waste defined in the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 or any amendment thereof;

(14) **"Household / Residential waste"** shall consist of the wastes generated from single and multi-family household units as a consequence of household activities or as a product of domestic household activities such as cooking, cleaning, repairs, hobbies, decoration, empty containers, packaging, clothing, books, writing papers, newspapers, furnishings, television, bulbs, tube lights *etc.*;

(15) **"Industrial wastes"** shall consist of discarded solid materials of manufacturing processes and industrial operations covering a vast range of substances which are unique to each industry. It shall also include the solid wastes from small industrial plants and ash from power plants which are frequently disposed at municipal landfills;

(16) **"Inert waste"** shall consist of any solid waste or remnant of processing whose physical, chemical and biological properties make it suitable for sanitary land filling;

(17) **"Institutional wastes"** shall consist of wastes arising from institutions such as schools, colleges, public libraries, universities, religious institutions, research organizations etc.;

(18) **"Liquid waste"** shall consist of sewage liquid waste and seepage waste;

(19) **"Municipal wastes"** shall consist of waste resulting from activities and services of the Municipal authority and also includes wastes thrown on public places such as street waste, dead animals, market waste *etc.*;

(20) **"Non-Biodegradable Waste/ Dry Waste"** means the garbage or waste made up of non-biodegradable material and not capable of being degraded by micro-organisms or biological natural process into simpler stable compounds within a reasonable time period, which remain in the environment for long periods of time or as may be prescribed by any law in force, and includes recyclable waste, non-recyclable waste and combustible waste but excludes inert street sweepings;

(21) **"Plastic Waste"** means any product made of plastic which has been discarded after use or after their intended life is over and as may be prescribed under the Plastic Waste Management Rules, 2016 and the Uttar Pradesh Plastic and other Non-Biodegradable Garbage (Regulation) Act 2000 as amended in 2018;

(22) **"Pooja Articles"** means any biodegradable or non-biodegradable item, idol or paraphernalia used in worship of any culture or religion;

(23) **"Recyclable waste"** means any waste material which is recyclable in nature, including but not limited to the following wastes,-

(a) **"Paper products"**- Newspaper, computer printouts, writing paper, envelopes, car park coupons, brochures or pamphlets, magazines, books, cardboard and paper packaging (such as cereal boxes and drink cartons) paper food wrappers and other paper products;

(b) **"Metal products"**- Cans or containers made of metal such as soft drink cans, milkpowder tins and food cans;

(c) **"Plastic & rubber products"**- Bottles or containers made of plastic such as detergent containers, milk containers, mineral water bottles, soft drink bottles, juice bottles, plastic packaging and other plastic products but excluding Styrofoam, disposable cutleries, crockery and polythene carry bags;

(d) **"Glass products"-** Jars, bottles, window glass, porcelain, ceramic and fish tanks but excluding light bulbs;

(e) Textiles, Leather, Rexene;

(f) Wood products;

(24) **"Residual Waste"** means and includes the waste and rejects from material recovery, solid waste recycling, treatment or processing facilities which are not suitable for recycling or further processing and which are suitable for land filling;

(25) **"Sanitary Waste"** shall consist of used Sanitary Napkins, Towels, Tampons, Condoms, Diapers and incontinence pads/sheets and any similar waste;

(26) **"Solid waste"** means and includes solid or semi-solid waste including sanitary waste, commercial/ residential/ institutional waste, catering and market waste and other non- residential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste and treated bio-medical waste excluding industrial hazardous waste, untreated bio-medical waste, battery waste, radio-active waste and e-waste generated or brought within the limits of the urban local body;

(27) **"Street sweeping"** shall consist of wastes collected from streets, walk ways, alleys, parks and vacant plots;

Schedule II

Penalty/Spot Fines Charges for offences/violations.

	Specific Offences	Fines Charges levied in Municipal Corporation (Population ≥6 Lacs)	Fines Charges levied in Municipal Corporation (Population<6 Lacs)	Fines Charges levied in Nagar Palika Parishad Area	Fines Charges levied in Nagar Panchayat Area
Penalty/Spot fines provisions for littering/creating nuisance/clean aangan violation for every instances/act shall be levied as following :–					
1	Dump, deposit, discharge, spill or release waste, or cause or permit such waste, to be dumped, discharged, spilled or released, whether or not the waste is in a container or receptacle, in or at any public or private place except in a container or at a place which has been specially indicated, provided or set apart for such purpose. For this purpose of these rules, public or private place includes but not limited to the following:				
	a. any occupied, open or vacant land, playground and gardens;	Rs. 500	Rs. 400	Rs. 300	Rs. 200
	b. on the bank of a water body or into water body like rivers, waterways, catchments, sewers, strom water drains including throwing or depositing "pooja articles";	Rs. 750	Rs. 500	Rs. 400	Rs. 300
	c. Public street or private street or on any unoccupied ground alongside any street, road side walk, road dividers etc.;	Rs. 500	Rs. 400	Rs. 300	Rs. 200
	d. Educational Institutions, hospitals and other healthcare institutions, religious places, heritage buildings;	Rs. 750	Rs. 500	Rs. 400	Rs. 300

	Specific Offences		Fines Charges levied in Municipal Corporation (Population ≥6 Lacs)	Fines Charges levied in Municipal Corporation (Population<6 Lacs)	Fines Charges levied in Nagar Palika Parishad Area	Fines Charges levied in Nagar Panchayat Area
2		Willfully place, deposit or allow to be placed or deposited on his/her premise/ property any kind of waste rubbish, filth etc. to accumulate for more than twenty-four hours.	Rs. 500	Rs. 400	Rs. 300	Rs. 200
3		throw or deposit waste on any public or private road or on any public or private premises within the urban local body limits while driving a vehicle, or from a parked vehicle or while being conveyed in a vehicle. No driver of vehicle shall allow or permit any passenger in such vehicle to spit, throw or deposit such waste in a like manner.	Rs. 1000	Rs. 750	Rs. 500	Rs. 350
4	a.	Indulge in the production, distribution, storage and sale of banned plastic, thermocol or any such items responsible directly or indirectly for damage of public health or-such items the use of which has been restricted /banned under these rules, central or state rules and regulations.	As per provisions of penalty/spot fines prescribed under notification No. 1056/IX-7-18-20(Lucknow)-18 dated; July 15, 2018 under the Uttar Pradesh plastic and other Non-Biodegradable Garbage (regulation) Act, 2000 as amended in 2018.			
	b.	use of banned plastic, thermocol or any such items responsible directly or indirectly for damage of public health or-such items the use of which has been restricted/banned under these rules, central or state rules and regulations.	As per provisions of penalty/spot fines prescribed under notification No. 1056/IX-7-18-20(Lucknow)-18 dated; July 15, 2018 under the Uttar Pradesh plastic and other Non-Biodegradable Garbage (regulation) Act, 2000 as amended in 2018.			

	Specific Offences		Fines Charges levied in Municipal Corporation (Population ≥6 Lacs)	Fines Charges levied in Municipal Corporation (Population<6 Lacs)	Fines Charges levied in Nagar Palika Parishad Area	Fines Charges levied in Nagar Panchayat Area
5		Spit, urinate, defecate, leave/deposit food items in order to feed animals in a manner amounting to littering.	Rs. 250	Rs. 150	Rs. 100	Rs. 50
6		Burn/bury, attempt to burn/bury or abet the burning/burying of any kind of waste or dispose of any type of waste at road sides, dump sites or any public/private property by burning/burying. This prohibition shall be applicable to all person including sweepers (Safai Karmacharis) or other employees of the urban local body, Contract Workers, waste- pickers or any other individual involved in the work of sweeping and cleaning of the roads and streets and other public places.	Rs. 2000	Rs. 1500	Rs. 1200	Rs. 1000
7		Drive or move any uncovered truck or other vehicle filled with waste/litter.	Rs. 2000	Rs. 1500	Rs. 1200	Rs. 1000
8		Litter the roads/parks/public place by allowing their pets to defecate in any public place. (Note; In case of any defecation, the owner shall take the pet's faeces on the roads back home for	Rs. 500	Rs. 300	Rs. 200	Rs. 100

	Specific Offences		Fines Charges levied in Municipal Corporation (Population ≥6 Lacs)	Fines Charges levied in Municipal Corporation (Population<6 Lacs)	Fines Charges levied in Nagar Palika Parishad Area	Fines Charges levied in Nagar Panchayat Area
		disposal by flushing it through sewerage otherwise penalty shall be levied.				
9		Deposit or litter C&D waste or any other type of waste in strom water drains, road pavements, open lands belonging to Government or urban local body and/or on the sides of public roads.	Rs. 3000	Rs. 2500	Rs. 1500	Rs. 1000
[Provisions regarding segregation delivery and collection violation by waste generators]						
10		Delivering un-segregated dry, wet and domestic hazardous waste and not stored in separate bins. (the penal amount will be charged per month in addition to the user charges prescribed per month from waste generators)	Rs. 200 per month	Rs. 150 per month	Rs. 100 per month	Rs. 50 per month
11		Delivering unsegregated C&D waste (for each such violation) by C&D bulk waste generators	Rs. 2000	Rs. 1200	Rs. 750	Rs. 500
12		Delivering unsegregated garden waste and tree trimmings. (for each such violation)	Rs. 200	Rs. 100	Rs. 75	Rs. 50
13		Delivering unsegregated fish, poultry and meat waste. (the penal amount will be charged per month in addition to the user charges prescribed per month from waste generators).	Rs. 750 per month	Rs. 500 per month	Rs. 300 per month	Rs. 150 per month

	Specific Offences		Fines Charges levied in Municipal Corporation (Population ≥6 Lacs)	Fines Charges levied in Municipal Corporation (Population<6 Lacs)	Fines Charges levied in Nagar Palika Parishad Area	Fines Charges levied in Nagar Panchayat Area
14		Storage and delivery of unsegregated waste by any Bulk Waste Generator. (the penal amount will be charged per week in addition to the user charges prescribed per month from waste generators).	Rs. 1000 per week	Rs. 750 per week	Rs. 500 per week	Rs. 350 per week
15		Collecting waste without registration and authorisation from the urban local body.	Rs. 500 per offence	Rs. 400 per offence	Rs. 300 per offence	Rs. 200 per offence
		[Provisions regarding drains/sewers/soak pits]				
16		Discharge or cause to be discharged domestic sewage/sullage/ effluents from private drains/sewer lines to storm water drains, road, open lands, water bodies, water ways, agricultural land or any other non-designated locations.	Rs. 500	Rs. 300	Rs. 200	Rs. 100
17		Allow the inflow of any substance likely to injure the drain, or to interfere with its flow to the public sewer-line.	Rs. 500	Rs. 300	Rs. 200	Rs. 100
18		Deposit or cause to deposit any substance in open drains and/or manholes, thus creating blockage/clogging in sewer lines. This provision is applicable to the urban local body's staff depositing	Rs. 1000	Rs. 750	Rs. 500	Rs. 350

	Specific Offences		Fines Charges levied in Municipal Corporation (Population ≥6 Lacs)	Fines Charges levied in Municipal Corporation (Population<6 Lacs)	Fines Charges levied in Nagar Palika Parishad Area	Fines Charges levied in Nagar Panchayat Area
		street sweeping in the open drains, to deposit of sludge removed from septic tanks, C&D Waste by generators etc.				
19		Discharge or cause to be discharged industrial effluents or any other effluents particular to the activity of any industry, household industry, slaughter house and meat market, dairy and cattle sheds, workshop or garage into the public sewer before necessary prescribed treatment.	Rs. 5000	Rs. 4000	Rs. 3000	Rs. 2000
20		Allow any employee/ contractor/ agent to engage personal in handling of waste, seepage, sewage and sludge without proper safety equipment.	Rs. 5000	Rs. 4000	Rs. 3000	Rs. 2000
21		Allow any water logging/ stagnation/ waste dumping/ unhygienic conditions/ insanitary conditions/ cracking etc. within their premises owned or controlled by them which may lead to or be conducive for vector breeding.	Rs. 5000	Rs. 4000	Rs. 3000	Rs. 2000

		Other Specific Offences	Fines Charges levied in Municipal Corporation (Population ≥6 Lacs)	Fines Charges levied in Municipal Corporation (Population<6 Lacs)	Fines Charges levied in Nagar Palika Parishad Area	Fines Charges levied in Nagar Panchayat Area
[Other specific offences]						
22		Unsegregated bio-degradable and other waste kept by any vendor/hawker at the site of vending.	Rs. 25 per day	Rs. 20 per day	Rs. 15 per day	Rs. 10 per day
23		If any person or bulk waste generator organizes an event or gathering of more than one hundred persons, keeps a place dirty or unclean after more than 12 hours of the end of event.	Forfeiture of cleanliness deposit	Forfeiture of cleanliness deposit	Forfeiture of cleanliness deposit	Forfeiture of cleanliness deposit
24		If individuals, households, societies/colonies/ and bulk generators residing outside the urban local body limit dump waste within the municipal limits.	Rs. 1000 for each day violation+ Cost of cleaning the waste by urban local body.	Rs. 750 for each day violation+ Cost of cleaning the waste by urban local body.	Rs. 500 for each day violation+ Cost of cleaning the waste by urban local body.	Rs. 250 for each day violation+ Cost of cleaning the waste by urban local body.
25		If fringe and neighbouring villages/village gram panchayats outside the urban local body limit dump waste within the city limits.	Rs. 1000 for each day violation+ Cost of cleaning the waste by urban local body.	Rs. 750 for each day violation+ Cost of cleaning the waste by urban local body.	Rs. 500 for each day violation+ Cost of cleaning the waste by urban local body.	Rs. 250 for each day violation+ Cost of cleaning the waste by urban local body.
26		Damaging or removing without permission any infrastructure including vehicles, containers, bins, push-carts, material recovery facilities and equipment provided by urban local body or any agency appointed by it under these rules.	Rs. 2000 +Cost of restoring/ repairing/ replacement due to the damage/ removal	Rs. 1500 +Cost of restoring/ repairing/ replacement due to the damage/ removal	Rs. 1000 +Cost of restoring/ repairing/ replacement due to the damage/ removal	Rs. 500 +Cost of restoring/ repairing/ replacement due to the damage/ removal

	Other Specific Offences		Fines Charges levied in Municipal Corporation (Population ≥6 Lacs)	Fines Charges levied in Municipal Corporation (Population<6 Lacs)	Fines Charges levied in Nagar Palika Parishad Area	Fines Charges levied in Nagar Panchayat Area
27		Disposal of human or animal dead bodies in an improper way in rivers/ water reservoirs/ drains/catchments areas etc.	Rs. 3000	Rs. 2000	Rs. 1000	Rs. 500
28		If a person or group of persons organizing a *bhandara* or *langar* do not provide bins for segregated waste at site.	Rs. 2000	Rs. 1500	Rs. 1200	Rs. 1000

By order,
SANJAY KUMAR SINGH YADAV,
Special Secretary.

पी0एस0यू0पी0–ए0पी0 373 राजपत्र–(हिन्दी)–2020–(859)–599 प्रतियां–(कम्प्यूट र/टी/आफसेट)।
पी0एस0यू0पी0–ए0पी0 4 सा0 नगर विकास–2020–(860)–100 प्रतियां–(कम्प्यूटर/टी/आफसेट)।

ANNEXURE-3

CSWAP APPROVALS IN SLTC & NARC

S.No	Approved in SLTC	NARC Approval Date	Name of the ULB
1	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Lucknow NN
2	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Kanpur NN
3	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Ghaziabad NN
4	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Agra NN
5	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Prayagraj NN
6	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Varanasi NN
7	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Meerut NN
8	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Aligarh NN
9	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Gorakhpur NN
10	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Saharanpur NN
11	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Firozabad NN
12	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Jhansi NN
13	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Loni NPP
14	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	MaunathBhanjan NPP
15	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Raebareilly NPP
16	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Bijnor NPP
17	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Budaun NPP
18	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Etah NPP
19	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Kasganj NPP
20	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Farrukhabad NPP
21	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Unnao NPP
22	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Etawah NPP
23	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Sitapur NPP
24	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Lakhimpur NPP
25	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Akbarpur NPP
26	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Lalitpur NPP
27	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Amroha NPP
28	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Chandausi NPP
29	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Sambhal NPP
30	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Rampur NPP
31	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Muzaffarnagar NPP
32	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Shamli NPP
33	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Hapur NPP
34	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	KhodaMakanpur NPP
35	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Modinagar NPP
36	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Baraut NPP
37	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Bulandshar NPP
38	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Banda NPP
39	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Azamgarh NPP
40	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Mirzapur NPP
41	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Fatehpur NPP
42	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Behraich NPP

43	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Basti NPP
44	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Gazipur NPP
45	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Sultanpur NPP
46	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Gonda NPP
47	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Gajraula NPP
48	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Hastinapur NP
49	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Gauriganj NPP
50	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Saidpur NP
51	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Mahoba NPP
52	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Nagina NPP
53	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Baghpat NPP
54	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Garhmukhteswar NPP
55	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Anupshahr NPP
56	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Naraura NP
57	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Malihabad NP
58	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Auraiya NPP
59	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Kannauj NPP
60	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Bithoor NP
61	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Tanda NPP
62	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Balrampur NPP
63	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Chunar (NPP)
64	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Sonbhadra Robertsganj (NPP)
65	2nd SLTC (05-09-2022)	7th NARC (21-12-22)	Gyanpur (NP)
66	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Moradabad NN
67	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Mathura-Vrindavan NN
68	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Pandit DeenDayal Upadhyay Nagar NPP
69	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Shikohabad NPP
70	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Ballia NPP
71	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Mubarakpur NPP
72	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Shahabad, NPP (Hardoi)
73	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Babrala NP (Sambhal)
74	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Hargaon NP (Sitapur)
75	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Maholi NP (Sitapur)
76	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Beniganj NP (Hardoi)
77	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Paintepur NP (Sitapur)
78	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Mohammadi NPP (Kheri)
79	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Tambour Ahmedabad NP (Sitapur)
80	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Sidhauli NP (Sitapur)
81	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	SingahiBhedaura, NP (Kheri)
82	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Gola Gokaran Nath, NPP (Kheri
83	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Nighasan, NP (Kheri)
84	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Laharpur, NPP (Sitapur)
85	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Mahmudabad, NPP (Sitapur)
86	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Mailani, NP (Kheri)

87	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Biswan, NPP (Sitapur)
88	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Madhoganj, NP Hardoi)
89	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Pihani, NPP (Hardoi)
90	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Barwar, NP (Kheri)
91	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Pali, NP (Hardoi)
92	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Sandila, NPP (Hardoi)
93	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Kheri, NP (Kheri)
94	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Dhaurahra, NP (Kheri)
95	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	BilgramHardoi, NPP (Hardoi)
96	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Khairabad, NPP (Sitapur)
97	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Kursath, NP (Hardoi)
98	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Sandi, NPP (Hardoi)
99	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Amethi, NP (Lucknow)
100	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	KachhaunaPatseni, NP (Hardoi)
101	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Paliya Kalan, NPP (Kheri)
102	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Gopamau, NP (Hardoi)
103	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Achalganj, NP (Unnao)
104	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Itaunja, NP (Lucknow)
105	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Mahona, NP (Luckow)
106	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Bhagwantnagar, NP (Unnao)
107	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Ganjmuradabad, NP (Unnao)
108	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Haidrabad, NP (Unnao)
109	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Ugu, NP (Unnao)
110	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Kursath, NP (Unnao)
111	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Auras, NP (Unnao)
112	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Bakshi Ka Talab, NP (Lucknow)
113	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Maurawan, NP (Unnao)
114	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Mohanlal Ganj, NP (Lucknow)
115	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Fatehpur Chaurasi, NP (Unnao)
116	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Bangarmau, NPP (Unnao)
117	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Kakori, NP (Lucknow)
118	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Nyotani, NP (Unnao)
119	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Banthara, NP (Lucknow)
120	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Gosaiganj, NP (Lucknow)
121	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Mohan, NP (Unnao)
122	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Safipur, NP (Unnao)
123	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Nagram, NP (Lucknow)
124	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Purwa, NP (Unnao)
125	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Bighapur, NP (Unnao)
126	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	OelDhakwa, NP (Kheri)
127	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Satrikh, NP (Barabanki)
128	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Rudauli, NPP (Ayodhya)
129	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Banki, NP (Barabanki)
130	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Subeha, NP (Barabanki)

131	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Iltfatganj, NP (Ambedkar Nagar)
132	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Zaidpur, NP (Barabanki)
133	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Kadipur, NP (Sultanpur)
134	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Siddhaur, NP (Barabanki)
135	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Koeripur, NP (Sultanpur)
136	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Dostpur, NP (Sultanpur
137	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Lambhua, NP (Sultanpur)
138	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Mishrik, Naimishranya, NPP, (Sitapur)
139	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Tikaitnagar, NP (Barabanki)
140	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Dariyabad, NP (Barabanki)
141	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Ramsnehi Ghat, NP (Barabanki)
142	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Bhadarsa, NP (Ayodhya)
143	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Bikapur, NP (Ayodhya)
144	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Tilhar, NPP, Bareilly
145	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Mallawan, NPP (Hardoi)
146	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Sahi, NP (Bareilly)
147	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Dhauratanda, NP (Bareilly)
148	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Baheri, NPP (Bareilly)
149	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Sirauli, NP (Bareilly)
150	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Bisharatganj, NP (Bareilly)
151	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Deoranian, NP (Bareilly)
152	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Nawabganj, NP (Unnao)
153	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Richha, NP (Bareilly)
154	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Faridpur, NP (Bareilly)
155	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	ThiriyaNizawat Khan, NP (bareilly)
156	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Rithora, NP (Bareilly)
157	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Sainthal, NP (Bareilly)
158	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Nigohi, NP (Shahjahanpur)
159	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Kanth, NP (Shahjahanpur)
160	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Kalan, NP (Shahjahanpur)
161	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Banda, NP (Shahjahanpur)
162	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Katra, NP (Shahjahanpur)
163	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Jalalabad, NP (Shahjahanpur)
164	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Faridpur, NPP (Bareilly)
165	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Allahganj, NP (Shahjahanpur)
166	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Powayan, NP (Shahjahanpur)
167	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	FatehganjPashchimi, NP (Bareilly)
168	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	FatehganjPurvi, NP (Bareilly)
169	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Dalmau, NP (Raebareilly)
170	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Naseerabad, NP (Raebareilly)
171	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Shergarh, NP (Bareilly)
172	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Shishgarh, NP (Bareilly)
173	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Meerganj, NP (Bareilly)
174	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Bisalpur NPP (Pilibhit)

175	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Jahanabad NP (Pilibhit)
176	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Faizganj NP (Budaun)
177	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Wazirganj NP (Budaun)
178	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Phaphund NP (Auraiya)
179	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Dibiyapur NP (Auraiya)
180	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Shivrajpur NP (Kanpur Nagar)
181	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Usawan, NP (Budaun)
182	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Kalinagar, NP (Pilibhit)
183	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Barkhera, NP (Pilibhit)
184	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Bilsanda, NP (Pilibhit)
185	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Saidpur, NP (Budaun)
186	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Bisauli, NPP (Budaun)
187	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Rasulabad, NP (Unnao)
188	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Bhartana, NPP (Etawah)
189	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Rasulabad, NP (Kanpur Dehat)
190	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Jhinjhak, NPP (Kanpur Dehat)
191	3rd SLTC (01-11-2022)	8th NARC (06-03-23)	Ghatampur, NPP (Kanpur Nagar)
192	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bareilly NN
193	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bharwari NPP
194	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Muradnagar NPP
195	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Hata NPP
196	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bilariaganj (NP)
197	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Achhnera NPP
198	4th SLTC (10-12-2022)	8th NARC (06-03-23)	EtmadpurNPP
199	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Fatehpur Sikri NPP
200	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bah NPP
201	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Shamshabad NPP
202	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sirsaganj NPP
203	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Fatehabad NP
204	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jagner NP
205	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kheragarh NP
206	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kiraoli NP
207	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Pinhat NP
208	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Dayalbagh NP
209	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Swami bagh NP
210	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Makkaanpur NP
211	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kosikalan NPP
212	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Khutar NP
213	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bajna NP
214	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Khudaganj
215	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NyoriaHusainpur NP
216	4th SLTC (10-12-2022)	8th NARC (06-03-23)	GuladiyaBhindaraNP
217	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Khair NPP
218	4th SLTC (10-12-2022)	8th NARC (06-03-23)	UjhaniNPP

219	4th SLTC (10-12-2022)	8th NARC (06-03-23)	ChharaRafatpur NP
220	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Iglas NP
221	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Marhara NPP
222	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Aliganj NPP
223	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Nidaulikalan NP
224	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Madrak NP
225	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sakit NP
226	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Awagarh NP
227	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jalesar NPP
228	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Raja ka Rampur NP
229	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jaithra NP
230	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kauriyaganj NP
231	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NP Bhargain
232	4th SLTC (10-12-2022)	8th NARC (06-03-23)	SasniNP
233	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sadabad NP
234	4th SLTC (10-12-2022)	8th NARC (06-03-23)	SahawarNP
235	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Mohanpur NP
236	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sahpau NP
237	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Mursan NP
238	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Amapur NP
239	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bilram NP
240	4th SLTC (10-12-2022)	8th NARC (06-03-23)	SikandararaoNPP
241	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Mendu NP
242	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Patiyali NP
243	4th SLTC (10-12-2022)	8th NARC (06-03-23)	SidhpuraNP
244	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NPP Soron
245	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Hasayan NP
246	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Purdil Nagar NP
247	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Ganj Dundwara NPP
248	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bansi NPP
249	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Barhani Bazar NP
250	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Gayaghat NP
251	4th SLTC (10-12-2022)	8th NARC (06-03-23)	BhabhnanBazar NP
252	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bhanpur NP
253	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sohratgarh NP
254	4th SLTC (10-12-2022)	8th NARC (06-03-23)	BarhniNP
255	4th SLTC (10-12-2022)	8th NARC (06-03-23)	BankatiNP (New)
256	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Belharkala NP (New)
257	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Chahata NP
258	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Chaumhua NP
259	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Saunkh NP
260	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Raya NP
261	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Maudaha NPP
262	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kul pahar NP

263	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Khalera NP
264	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Charkhari NPP
265	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kabrai NP
266	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Manikpursarhat NP
267	4th SLTC (10-12-2022)	8th NARC (06-03-23)	RatH NPP
268	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kurara NP
269	4th SLTC (10-12-2022)	8th NARC (06-03-23)	SumerpurNP
270	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Gohand NP
271	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sarila NP
272	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Rajapur NP
273	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Farah NP
274	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NPP Bachhraun
275	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NPP Dhanaura
276	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NP Jalalabad
277	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NP Sahanpur
278	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NajibabdNPP
279	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Haldaur NPP
280	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Nehtaur NPP
281	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Chandpur NPP
282	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NPP Seohara
283	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NPP Sherkot
284	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NPP Dhampur
285	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NoorpurNPP
286	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Mandawar NP
287	4th SLTC (10-12-2022)	8th NARC (06-03-23)	WarhapurNP
288	4th SLTC (10-12-2022)	8th NARC (06-03-23)	JhaluNP
289	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NP Ujhari
290	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Afzalgarh
291	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sahaspur NP
292	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kiratpur NPP
293	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Joya NP
294	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Naugawan Sadat NP
295	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Hasanpur NPP
296	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NP Agwanpur
297	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NP Kunderki
298	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NP umriKalan
299	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bilari NPP
300	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Dharampur NP
301	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kanth NP
302	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Maswasi NP
303	4th SLTC (10-12-2022)	8th NARC (06-03-23)	SuarNPP
304	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bilaspur NPP
305	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sirsi NP
306	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KemriNP

307	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Tanda NPP
308	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Milak NPP
309	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NP Dhakia
310	4th SLTC (10-12-2022)	8th NARC (06-03-23)	DundawalA NP
311	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Narauli
312	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bahjoi NPP
313	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Pipri NP
314	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Obra NP
315	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Nai Bazar NP
316	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Suriyawan NP
317	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Dudhi NP
318	4th SLTC (10-12-2022)	8th NARC (06-03-23)	GhosiaBazar NP
319	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Khamaria NP
320	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Renukoot NP
321	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Dalabazar NP
322	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KachhawaNP
323	4th SLTC (10-12-2022)	8th NARC (06-03-23)	ChopanNP
324	4th SLTC (10-12-2022)	8th NARC (06-03-23)	AhrauraNPP
325	4th SLTC (10-12-2022)	8th NARC (06-03-23)	GopiganjNPP
326	4th SLTC (10-12-2022)	8th NARC (06-03-23)	GorawalNP
327	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Tulsipur NP
328	4th SLTC (10-12-2022)	8th NARC (06-03-23)	UtraulaNPP
329	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Ikauna NP
330	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Paraspur NP
331	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Mankapur NP
332	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Nanpara NPP
333	4th SLTC (10-12-2022)	8th NARC (06-03-23)	RisiyaBazar NP
334	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jarwal NP
335	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Nawabganj NPP
336	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Payagpur NP
337	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Pachperwa NP
338	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Khargupur NP
339	4th SLTC (10-12-2022)	8th NARC (06-03-23)	ColonelgaNJ NPP
340	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KatraNP
341	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bhindki NPP
342	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Ajhuwa NP
343	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sirathu NP
344	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Charwa NP
345	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Chail NP
346	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kora JahanbadNP
347	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sarai AquilNp
348	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KarariNP
349	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Daranagar NP
350	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sareera NP

351	4th SLTC (10-12-2022)	8th NARC (06-03-23)	HathgramNP
352	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KishunpurNP
353	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sahaswan NPP
354	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sirsa NP
355	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Shankargarh NP
356	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Rani ganj NP
357	4th SLTC (10-12-2022)	8th NARC (06-03-23)	SuwansaBaazar NP
358	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kohdaunr NP
359	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Pratapgarh City NP
360	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Manikpur NP
361	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Prithviganj NP
362	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Antu NP
363	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bharatganj NP
364	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Koraon NP
365	4th SLTC (10-12-2022)	8th NARC (06-03-23)	MauAima NP
366	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Lal Gopal Ganj Nindaura NP
367	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Handia NP
368	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kunda NP
369	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Medniganj NP
370	4th SLTC (10-12-2022)	8th NARC (06-03-23)	PHULPUR NP
371	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bhatpar Rani NP
372	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bariyarpur NP
373	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Mundera Bazar NP
374	4th SLTC (10-12-2022)	8th NARC (06-03-23)	GauraBarhajNPP
375	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Gola Bazar NP
376	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Gauri Bazar NP
377	4th SLTC (10-12-2022)	8th NARC (06-03-23)	MajhaulirajNP
378	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Salempur NP
379	4th SLTC (10-12-2022)	8th NARC (06-03-23)	BhatniBazar NP
380	4th SLTC (10-12-2022)	8th NARC (06-03-23)	ChaumukhAnp
381	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Pipiganj NP
382	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Pipraich NP
383	4th SLTC (10-12-2022)	8th NARC (06-03-23)	BarhalganJ NP
384	4th SLTC (10-12-2022)	8th NARC (06-03-23)	BasgaonNP
385	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Lar NP
386	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KarkhanaNP
387	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Maghar NP
388	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Hariharpur NP
389	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Nautanwa NPP
390	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kapilvastu NP
391	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Biskohar NP
392	4th SLTC (10-12-2022)	8th NARC (06-03-23)	PaniyaraNP
393	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Ghughuli NP
394	4th SLTC (10-12-2022)	8th NARC (06-03-23)	SiswaBazar NP

395	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Partawal NP
396	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bahuwa NP
397	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Gawan NP
398	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Khaga NP
399	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Brijmanganj NP
400	4th SLTC (10-12-2022)	8th NARC (06-03-23)	SonaulI NP
401	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Anandnagar NP
402	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NP Kakod
403	4th SLTC (10-12-2022)	8th NARC (06-03-23)	ChhatariNP
404	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jahangirabad NPP
405	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Siana NPP
406	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Atrauli NPP
407	4th SLTC (10-12-2022)	8th NARC (06-03-23)	AminanagarNP
408	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KhekadaNPP
409	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Agrawal Mandi NP
410	4th SLTC (10-12-2022)	8th NARC (06-03-23)	BB Nagar NP
411	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KhanpurNP
412	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bugrasi NP
413	4th SLTC (10-12-2022)	8th NARC (06-03-23)	SikarpurNPP
414	4th SLTC (10-12-2022)	8th NARC (06-03-23)	PahasuNP
415	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Aurangabad NP
416	4th SLTC (10-12-2022)	8th NARC (06-03-23)	ChhaprauliNP
417	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Tikri NP
418	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Doghat NP
419	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Shahjahanpur NP
420	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Karnawal NP
421	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Lawar NP
422	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Pilkhuwa NPP
423	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sardana NPP
424	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Mawana NPP
425	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Beswan NP
426	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KHIWAI NP
427	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sewalkhas NP
428	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Harra NP
429	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Parikshitgarh NP
430	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Phalauda NP
431	4th SLTC (10-12-2022)	8th NARC (06-03-23)	DAURALA NP
432	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bahsuma NP
433	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KITHAUR NP
434	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kharkhauda NP
435	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Dankaur NP
436	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bilaspur NP
437	4th SLTC (10-12-2022)	8th NARC (06-03-23)	JahangirpurNP
438	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jewar NP

439	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Faridnagar NP
440	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Patala NP
441	4th SLTC (10-12-2022)	8th NARC (06-03-23)	GunnaurNP
442	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jatari NP
443	4th SLTC (10-12-2022)	8th NARC (06-03-23)	VijaigarhNP
444	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Pilkhana NP
445	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Chandaus NP
446	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Pisawa NP
447	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jalai NP
448	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Harduaganj NP
449	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Madhogarh NP
450	4th SLTC (10-12-2022)	8th NARC (06-03-23)	UmriNP
451	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KotraNP
452	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kadaura NP
453	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Konch NPP
454	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NadigaonNP
455	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Ait NP
456	4th SLTC (10-12-2022)	8th NARC (06-03-23)	GarauthaNP
457	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Erich NP
458	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Moth NP
459	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Barua Sagar NPP
460	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Ranipur NP
461	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Katera NP
462	4th SLTC (10-12-2022)	8th NARC (06-03-23)	BaragaonNP
463	4th SLTC (10-12-2022)	8th NARC (06-03-23)	TondiFatehpur NP
464	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Chirgaon NPP
465	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KalpiNPP
466	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Samthar NPP
467	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Rampura NP
468	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Mauranipur NPP
469	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Gursarai NPP
470	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Zamania NPP
471	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Mohammadabad (NPP)
472	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Dildarnagar Fatehpur Bazar (NP)
473	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jafarabad (NP)
474	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jangipur (NP)
475	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bahadurganj NP
476	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KachgaonNP
477	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Shahganj (NPP)
478	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kerakat NP
479	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sadat NP
480	4th SLTC (10-12-2022)	8th NARC (06-03-23)	GauraBadshahpurNP
481	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Khetasarai (NP)
482	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Machhlishahr (NP)

483	4th SLTC (10-12-2022)	8th NARC (06-03-23)	MongraBadshahpurNPP
484	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Badlapur NP
485	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Rampur NP
486	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sikanderpur (NP)
487	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Belthara Road (NP)
488	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Muhammadabad (NP)
489	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Mehnagar (NP)
490	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NP Atraulia
491	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NP Phulpur
492	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Walidpur NP
493	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Mehul NP
494	4th SLTC (10-12-2022)	8th NARC (06-03-23)	AMILA NP
495	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KurthiJafarpur NP
496	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KopaganjNP
497	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Ghosi NP
498	4th SLTC (10-12-2022)	8th NARC (06-03-23)	MadhubanNP
499	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Mahrajganj NP
500	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Budhanpur NP
501	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Dohrighat (NP)
502	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Nizamabad (NP)
503	4th SLTC (10-12-2022)	8th NARC (06-03-23)	KatgharLalganj (NP)
504	4th SLTC (10-12-2022)	8th NARC (06-03-23)	ChiraiyakotNP
505	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sarai Mir (NP)
506	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Budhana (NP)
507	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Miranpur (NP)
508	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Banat (NP)
509	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Nakur (NPP)
510	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Nanauta (NP)
511	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Ambehta (NP)
512	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sarwasa NPP
513	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Chhutmalpur NP
514	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Gangoh (NPP)
515	4th SLTC (10-12-2022)	8th NARC (06-03-23)	ChilkanaNP
516	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Rampur ManiharanNP
517	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Deoband NPP
518	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Titron (NP)
519	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Eka NP
520	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Purquazi (NP)
521	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Khatauli NPP
522	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Charthawal NP
523	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Shahpur NP
524	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Bhokarheri NP
525	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Sisauli NP
526	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Ailum NP

527	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Garhipukhta NP
528	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jhinjhana NP
529	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Unn NP
530	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jalalabad NP
531	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Thanabhawan NP
532	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Kandhla NPP
533	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Behat NP
534	4th SLTC (10-12-2022)	8th NARC (06-03-23)	NichlaulNP
535	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Jansath NP
536	4th SLTC (10-12-2022)	8th NARC (06-03-23)	Gangaghat NPP
537	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Hardoi NPP (Hardoi)
538	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Mainpuri NPP (Mainpuri)
539	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Khurja NPP (Bulandseher)
540	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Hathras NPP (Hathras)
541	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Orai NPP (Jaluan)
542	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Deoria NPP(Deoria)
543	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bhadohi NPP(Bhadohi)
544	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bela Pratapgarh NPP(Pratapgarh)
545	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kairaina NPP(Shamli)
546	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Pilibhit NPP(Pilibhit)
547	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kushinagar NPP(Kusinagar)
548	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Padrauna NPP(Kushinagar)
549	6th SLTC (24-05-2023)	13th NARC (29-10-24)	NPP Manjhanpur(Kaushmabi)
550	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Jaunpur NPP(Jaunpur)
551	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Salon NP (Raebareilly)
552	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Parshadepur NP (Raebareilly)
553	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Amraudha NP (Kanpur Dehat)
554	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Belhara NP (Barabanki)
555	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bilhaur NPP (Kanpur Nagar)
556	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bachrawan NP (Raebareilly)
557	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Shivli NP (Kanpur Dehat)
558	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Maharajganj NP (Raebareilly)
559	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Ramnagar NP (Barabanki)
560	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Dewa NP (Barabanki)
561	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Fatehpur NP (Barabanki)
562	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Lalganj NP (Raebareilly)
563	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Rura NP (Kanpur Dehat)
564	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Pukhrayan NPP (Kanpur Dehat)
565	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bewar NP (Mainpuri)
566	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Barnahal NP (Mainpuri)
567	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kamalganj NP (Farrukhabad)
568	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Nawabganj NP (Farrukhabad)
569	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kusmara NP (Mainpuri)
570	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Sikanderpur NP (Kannauj)

571	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Saurikh NP (Kannauj)
572	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kampil NP (Farrukhabad)
573	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kaimganj NPP (Farrukhabad)
574	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Ghiraur NP (Mainpuri)
575	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bhogaon NP (Mainpuri)
576	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Jyoti Khuriya NP (Mainpuri)
577	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Karhal NP (Mainpuri)
578	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kuraoali NP (Mainpuri)
579	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kishni NP (Mainpuri)
580	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Atasu NP (Auraiya)
581	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Chhibramau NPP (Kannauj)
582	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Hamirpur NPP (Hamirpur)
583	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Gursahaiganj NPP (Kannauj)
584	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Talgram NP (Kannauj)
585	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Tirwaganj NP (Kannauj)
586	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Samdhan NP (Kannauj)
587	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Ekdil NP (Etawah)
588	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Samsabad NP (Farrukhabad)
589	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Nawabganj NPP (Bareilly)
590	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Thakurdwara NPP (Moradabad)
591	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Pakbara NP (Moradabad)
592	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Mahmudpur Mafi NP(Moradabad)
593	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Dadhiyal NP (Rampur)
594	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Saifini Np (Rampur)
595	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Fariha NP(Firozabad)
596	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Jasrna NP (Firozabad)
597	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Jahangirganj NP (Ambedkarnagar)
598	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Asrafpur NP(Ambedkarnagar)
599	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bakewar NP(Etwah)
600	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Khiraini NP(Ayodhya)
601	6th SLTC (24-05-2023)	13th NARC (29-10-24)	RajeSultanpur NP(Ambedkarnagar)
602	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Lakhna NP(Etwah)
603	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kumarganj NP(Ayodhya)
604	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Akbarpur NP(Kanpur Dehat)
605	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Rajapur NP(Kanpur Dehat)
606	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Raniya NP(Kanpur Dehat)
607	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Sikandara NP(Kanpur Dehat)
608	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kanchausi NP(Kanpur Dehat)
609	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Dadri NPP(Gautam Budd Nagar)
610	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Sikandarpur NP(Aligarh)
611	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Barauli NP(Aligarh)
612	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Shivgarh NP(Raebareilly)
613	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Sikandrabad NPP (Bulandseher)
614	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Gabana NP(Aligarh)

615	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bansdih NP(Ballia)
616	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Unchahar NP(Raebareilly)
617	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Rasra NPP(Ballia)
618	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bairia NP(Ballia)
619	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Niwari NP (Ghaziabad)
620	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Aonla NPP(bareilly)
621	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Haraiya NP(Basti)
622	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Dharamsinghawa NP(Sant Kabir Nagar)
623	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Haiserbazar Dhanghata NP(Sant Kabir Nagar)
624	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Gainsadi NP(Balrampur)
625	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Oran NP(Banda)
626	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Nairaini NP(Banda)
627	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bisanda Buzurg NP(Banda)
628	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Ganeshpur NP(basti)
629	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Rudhauli Bazar NP(Basti)
630	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Chouk NP(Maharajganj)
631	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Jalaun NPP(Jalaun)
632	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bhaulauni NP(Deoria)
633	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Pathardeva NP(Deoria)
634	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Tarkulwan NP(Deoria)
635	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Baitalpur NP(Deoria)
636	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Madanpur NP(Deoria)
637	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Hetimpur NP(Deoria)
638	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Heerganj Bazar NP(Kunda Pratapgarh)
639	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Khakreru NP(Fatehpur)
640	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Nagar Bazar NP(Basti)
641	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Mau NP(Chitrakoot)
642	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Attara NP(Banda)
643	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Baberu NP(Banda)
644	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Tindwari NP(Banda)
645	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Mundervan NP(Basti)
646	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Itwa NP(Siddharth Nagar)
647	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Tundla NPP (Firozabad)
648	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Shakhanu NP(Budaun)
649	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Shahbad NP(Rampur)
650	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Mundiyan NP(Badaun)
651	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Amethi NP(Amethi)
652	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Moosanagar NP(Kanpur Dehat)
653	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Dearpur NP(Kanpur Dehat)
654	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Rabupura NP(GB Nagar)
655	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bheera NP(Lakhimpur Kheeri)
656	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Sahatwar NP(Ballia)
657	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Reoti NP(Ballia)
658	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Ratsarkalan NP(Ballia)

659	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kasba Sangrampur Urf Unval NP (Gorakhpur)
660	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Ghaghasara Bazar NP (Gorakhpur)
661	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Uruwa Bazar NP(Gorakhpur)
662	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Gangapur NP(Varanasi)
663	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Anpara NP(Sonabhadra)
664	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Churk Ghurma NP(Sonabhadra)
665	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Uska Bazar NP(Siddharth Nagar)
666	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Jaswantnagar NPP(Etwah)
667	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Babarpur Ajitmal NP(Auraiya)
668	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bidhuna NP(Auraiya)
669	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Achhalda NP(Auraiya)
670	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Mohammadabad NP(Farrukhabad)
671	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Rudayan NP(Budaun)
672	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Islamnagar NP(Budaun)
673	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bilsi NPP(Budaun)
674	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kakrala NPP(Budaun)
675	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Gulariya NP(Budaun)
676	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Allapur NP(Budaun)
677	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Dahgawan NP(Budaun)
678	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Usehat NP(Budaun)
679	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Puranpur NPP(Pilibhit)
680	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Dataganj NPP(Budaun)
681	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kuwargaon Np(Badaun)
682	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Fazilnagar NP(Kushinagar)
683	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Sukhrauli NP(Kushinagar)
684	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Domriyaganj NP(Siddharth Nagar)
685	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kachchla NP(Budaun)
686	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Mehdawal Np(Siddharth nagar)
687	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Siddharth Nagar NPP(Siddharth Nagar)
688	6th SLTC (24-05-2023)	13th NARC (29-10-24)	BharatBhari NP(Siddharth Nagar)
689	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Baghnagar NP (Siddharth Nagar)
690	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Sewarhi NP(Kushinagar)
691	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Rudrapur NP(Deoria)
692	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Bhinga NP(Shrawasti)
693	6th SLTC (24-05-2023)	13th NARC (29-10-24)	TAMKUHIRAJ NP(Kushinagar)
694	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Ramkola NP(Kushinagar)
695	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Kaptanganj NP(Kushinagar)
696	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Khalilabad NPP(Sant Kabir Nagar)
697	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Mahrajganj NPP(mahrajganj)
698	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Khadda NP(Kushinagar)
699	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Chitauni NP(Kushinagar)
700	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Chitbra Gaon NP(Ballia)
701	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Mnaiyar NP(Ballia)
702	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Jais NPP(Amethi)

703	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Musafirkhana NP(Amethi)
704	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Nagra NP(Ballia)
705	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Jalalpur NPP(Ambedkarnagar)
706	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Jiyanpur NP(Azamgarh)
707	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Azmatgarh NP(Azamgarh)
708	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Jahanganj Bazar NP(Azamgarh)
709	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Mataundh Np(Banda)
710	6th SLTC (24-05-2023)	13th NARC (29-10-24)	Chitrakoot Dham Karwi NPP(Chitrakoot)
711	6th SLTC (24-05-2023)	13th NARC (29-10-24)	GoshaiGanj NP(Ayodhya)
712	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Ayodhya NN
713	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Shahjahanpur NN
714	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Nawabganj -Barabanki NPP
715	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Dibai -Bulandseher NPP
716	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Maa Kamakhya -Ayodhya
717	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Haidergarh -Barabanki
718	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Sankisa -Farrukhabad
719	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Khimsepur -Farrukhabad
720	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Rataul -Baghpat
721	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Dasna -Ghaziabad
722	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Adari -Mau
723	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Kaptanganj -Basti
724	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Kaiserganj -Behraich
725	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Rupadehia -Behraich
726	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Mihipurva -Behraich
727	9th SLTC (19-12-2023)	13th NARC (29-10-24)	tarabganj -Gonda
728	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Dhanepur -Gonda
729	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Belsar -Gonda
730	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Sehjanwa -Gorakhpur
731	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Dudahi -Kushinagar
732	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Mathauli -Kushinagar
733	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Mahroni -Pratapgarh
734	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Pali -Lalitpur
735	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Talbehat -Lalitpur
736	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Patti -Pratapgarh
737	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Dhakwa -Pratapgarh
738	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Ramganj -Pratapgarh
739	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Katra Gulab Singh -Pratapgarh
740	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Gadwara Bazar -Pratapgarh
741	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Derwa Bazar -Pratapgarh
742	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Mandhata Bazar -Pratapgarh
743	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Chakia -Chandauli
744	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Mariahu -Jauur
745	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Said Nagli -Amroha
746	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Martinganj -Azamgarh

747	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Lalganj -Pratapgarh
748	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Nandgaon -Mathura
749	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Mahavan -Mathura
750	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Baldeo -Mathura
751	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Gokul -Mathura
752	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Goverdhan -Mathura
753	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Barsana -Mathura
754	9th SLTC (19-12-2023)	13th NARC (29-10-24)	Radhakund -Mathura
755	**Not Approved**	Proposed for next NARC merting	**Mirhachi - Etah**
756	**Not Approved**		**Pakadia Naugawa - Pilihibit**
757	**Not Approved**		**Gulaothi - Bulandshahar**
758	**Not Approved**		**Babugarh - Hapur**
759	**Not Approved**		**Chandauli - Chandauli**
760	**Not Approved**		**Saiyad Raza - Chandauli**
761	**Not Approved**		**Karikan Dhata - Fatehpur**
762	**Not Approved**		**Asother - Fatehpur**

ANNEXURE-4

ई–मेल / प्राथमिकता / महत्वपूर्ण

प्रेषक,

निदेशक,
नगरीय निकाय निदेशालय, उ0प्र0।
गोमती नगर विस्तार, सेक्टर–7
लखनऊ।

सेवा में,

1. समस्त नगर आयुक्त
   नगर निगम, उ0प्र0।
2. समस्त अधिशासी अधिकारी,
   नगर पालिका परिषद / नगर पंचायत, उ0प्र0।

संख्या–पी0एम0यू0 / 18 / नमस्ते / 2023 लखनऊः दिनांक 05 अप्रैल, 2025

विषय– नमस्ते योजना के तहत कूड़ा बीनने वालों की प्रोफाइलिंग किए जाने हेतु आवश्यक कार्यवाही किए जाने के संबंध में।

महोदय / महोदया,

कृपया उपर्युक्त विषयक नेशनल सफाई कर्मचारी फाइनेन्स एण्ड डेवलपमेंट कॉरपोरेशन, सामाजिक न्याय एवं आधिकारिता मंत्रालय, भारत सरकार के पत्र संख्या–NSKFDC/NAMASTE/W.P/Corr. States- Urban/2/2024-25/1635, दिनांक– 18.03.2025 (संलग्नक–क) का सन्दर्भ ग्रहण करने का कश्ट करें, जिसके क्रम में अवगत कराना है कि नगरीय निकाय निदेशालय द्वारा पूर्व में प्रेषित पत्र संख्या– पी0एम0यू0 / 10775 / 560 / 2023, दिनांक– 12.09.2024 (संलग्नक–ख) के माध्यम से नमस्ते योजना में कचरा बीनने वालों को तीसरे घटक के रुप में शामिल करने के लिये दिशा–निर्देश प्रदान किये गए थे।

उल्लेखनीय है कि NAMASTE एप्लिकेशन का उपयोग करके कचरा बीनने वालों की प्रोफाइलिंग के बारे में निकाय स्तर के नोडल अधिकारियों का प्रशिक्षण पहले ही पूर्ण हो चुका है और प्रोफाइलिंग अभ्यास के लिए NAMASTE एप्लिकेशन एवं लॉगिन (विवरण संलग्न) निकायों को पूर्व में उपलब्ध कराया जा चुका है, किन्तु अभी तक इस संबंध में किसी निकाय के द्वारा कोई प्रविष्टि अंकित नहीं की गई है।

उक्त के अतिरिक्त यह भी सूचित किया जाना है कि कचरा बीनने वालों और अन्य वंचित समुदायों के साथ काम करने का अनुभव रखने वाले रिसोर्स ऑर्गेनाइजेशन (ROs) को नमस्ते योजना के तहत सूचीबद्ध किया गया है ताकि नमस्ते एप्लिकेशन का उपयोग करके कचरा बीनने वालों की प्रोफाइलिंग करने और अन्य योजना लाभों का विस्तार करने में नगरीय निकाय का सहयोग किया जा सके। आपके निकायों के लिए सूचीबद्ध रिसोर्स ऑर्गेनाइजेशन (ROs) की सूची, उनके संपर्क विवरण और आवंटित यूएलबी के साथ आवश्यक कार्यवाही किये जाने हेतु (संलग्नक–ग) पर संलग्न है।

इसके अतिरिक्त सामाजिक न्याय और अधिकारिता मंत्रालय, भारत सरकार से प्राप्त निर्देशों के अनुसार, कचरा बीनने वालों की प्रोफाइलिंग तुरंत शुरू की जानी है ताकि योजना के तहत उन्हें समयबद्ध तरीके से लाभ पहुँचाया जा सके। उपरोक्त के दृष्टिगत आपसे अनुरोध है कि कृपया अपनी निकायों (यूएलबी) में यथाशीघ्र निम्नलिखित कार्य कराना सुनिश्चित करें: –

1. संबंधित रिसोर्स ऑर्गेनाइजेशन (ROs) के सहयोग से यूएलबी में संलग्न प्रारूप (संलग्नक–ग) के अनुसार प्रोफाइलिंग की योजना तैयार करना (संलग्नक–घ) ।

2. यूएलबी में नमस्ते वेस्ट पिकर एप्लीकेशन पर आवश्यकतानुसार सर्वेयर लॉगिन और वैलिडेटर लॉगिन बनाने हेतु (ROs) को विवरण उपलब्ध कराना (संलग्नक–च) ।

एप्लीकेशन का लिंक - https://namastewastepickers.in/login संबंधित यूएलबी के लिए सूचीबद्ध रिसोर्स ऑर्गेनाइजेशन (ROs) के लिए सर्वेयर लॉगिन भी बनाया जा सकता है ताकि वे सुनिश्चित कर सकें कि सभी पात्र कचरा बीनने वालों की प्रोफाइल बनाई गई है, जिन्हें संबंधित यूएलबी वैलिडेटर द्वारा मान्य किया जाना है। नमस्ते वेस्ट पिकर एप्लीकेशन के लिए उपयोगकर्ता पुस्तिका (संलग्नक–च) के रूप में संलग्न है।

3. प्रोफाइलिंग शुरू होने से पहले योजना के अनुसार उपयुक्त आईईसी (प्रचार प्रसार) गतिविधियां शुरू की जा सकती हैं ताकि कचरा बीनने वालों की प्रोफाइलिंग के लिए प्रमुख हितधारकों को संगठित किया जा सके।

अतः आपसे अपेक्षा की जाती है कि प्रदेश के समस्त जनपदों में कचरा बीनने वालों का चिन्हांकन कर उनकी प्रोफाइलिंग करने हेतु उल्लिखित संस्थाओं (सूची संलग्न) के साथ समन्वय स्थापित करते हुए यथाअपेक्षित कार्यवाही सुनिश्चित कराने का कष्ट करें ताकि कचरा बीनने वालों की डिजिटल प्रोफाइलिंग अतिशीघ्र पूर्ण की जा सके और उन्हें सरकारी योजनाओं से लाभान्वित किया जा सके तथा इस संबंध में कृतकार्यवाही से नगरीय निकाय निदेशालय को अवगत कराने का कष्ट करें।

संलग्नकः यथोपरि।

भवदीय,

(अनुज कुमार झा)
निदेशक।

संख्या एवं दिनांक तदैव।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. प्रमुख सचिव, नगर विकास अनुभाग–5, उ0प्र0 शासन, लखनऊ।
2. अपर निदेशक, नगरीय निकाय निदेशालय, उ0प्र0, लखनऊ।
3. एम0डी0, नेशनल सफाई कर्मचारी, फाईनेंस एवं डेवलेपमेंट कॉरपोरेशन।
4. उप निदेशक, नगरीय निकाय निदेशालय, उ0प्र0, लखनऊ।
5. महाप्रबन्धक, जलकल, नगर निगम, उ0प्र0।
6. सम्बन्धित स्टेट पी0एम0यू0–स्वच्छ भारत मिशन–नगरीय एवं नमस्ते पी0एम0यू0 उ0प्र0, लखनऊ।
7. समस्त मण्डल कार्यक्रम प्रबन्धक/जिला कार्यक्रम प्रबन्धक स्वच्छ भारत मिशन–नगरीय, उ0प्र0।
8. गार्ड फाइल।

(अनुज कुमार झा)
निदेशक।
5/4/25

CIN No. U74899DL1997NPL084652 GST No. 07AAGCN7818N1ZU PAN No. AAGCN7818N

An ISO 9001:2015 Certified Company

नेशनल सफाई कर्मचारी फाइनेंस एंड डेवलेपमेंट कॉरपोरेशन
(सामाजिक न्याय एवं अधिकारिता मंत्रालय के अंर्तगत भारत सरकार का उपक्रम)
National Safai Karamcharis Finance & Development Corporation
(A. Govt. of India Undertaking, Under the Ministry of Social Justice & Empowerment)

आज़ादी का अमृत महोत्सव

By Post/ E-mail

NSKFDC/NAMASTE/W.P./Corr. States-Urban/2/2024-25/1635 Dated: 18.03.2025

To,
Sh. Anuj Kumar Jha (I.A.S)
State Mission Director & The State Nodal Officer- NAMASTE Scheme,
Directorate of Urban Local Bodies,
Gomti Nagar, Lucknow, Uttar Pradesh- 226010
diruplb2012@gmail.com, sbmdlbup@gmail.com

Subject: Commencement of Profiling of Waste Pickers under NAMASTE scheme - reg.

Ref: NSKFDC/NAMASTE/W.P./Corr. States-Urban/2/2024-25/1455 dated 07.02.2025

Sir,

As you may be aware that Waste Pickers have been included as one of the target group under the NAMASTE scheme with an objective to recognize and strengthen Waste Pickers contribution in waste collection, recovery & recycling and linking them with key social security & welfare schemes including Ayushman Bharat under PM-JAY, Pre-matric scholarship, etc.

In this connection, it is informed that the training of ULB level Nodal Officer(s) on profiling of Waste Pickers using NAMASTE application has already been completed and the NAMASTE application is ready for rollout of profiling exercise. The link for downloading the NAMASTE application and login credentials for ULB Nodal Officer(s) may be obtained from respective State PMUs/ National PMUs, if not received.

It is also informed that Resource Organizations having experience of working with the waste pickers and other under privileged communities have been empaneled under NAMASTE scheme to support the Urban Local Body in profiling of Waste Pickers using NAMASTE application and extending other scheme benefits. The list of ROs empaneled for your state alongwith their contact details and ULBs allocated is enclosed at **Annexure – A** for your ready reference.

Further, as per the directions received from Department of Social Justice & Empowerment, Govt. of India, the profiling of waste pickers is to be commenced immediately so that benefits under the scheme may be extended to them in a time bound manner.

In view of the above, it is requested to kindly arrange to issue necessary directions to all the Urban Local Bodies (ULBs) of your State to undertake following on immediate basis: -

1. To fill the profiling plan alongwith the date of commencement in the attached format **(Annexure-B)** for each ULB in consultation with the respective Resource Organizations (ROs) and NAMASTE PMUs.

2. ULBs are required to further create the Surveyors login and Validator login as per requirement on the NAMASTE Waste Picker Application. The link for the application is https://namastewastepickers.in/.Surveyor logins may also be created for ROs empaneled for respective ULBs so that they can ensure that all the eligible waste pickers are profiled which are to be validated by the concerned ULB Validator. The user manual for NAMASTE Waste Picker application is attached as **Annexure – C**.

3. Appropriate IEC activities as planned may be taken up well before the commencement of profiling exercise so as to mobilize the key stakeholders for profiling of Waste Pickers.

It is requested to issue necessary directions to all the Urban Local bodies on immediate basis so that digital profiling of Waste Pickers may be initiated at the earliest followed by provision of other scheme benefits.

Thanking You!

Yours Faithfully

Prabhat Kumar Singh
18/03/2025

Prabhat Kumar Singh
Managing Director

Encl: as above

ई–मेल/महत्वपूर्ण

815

प्रेषक,

निदेशक,
नगरीय निकाय निदेशालय,
सेक्टर–7 गोमती नगर विस्तार, लखनऊ, उ0प्र0।

सेवा में,

1– समस्त नगर आयुक्त,
नगर निगम, उ0प्र0।
2– समस्त अधिशासी अधिकारी,
नगर पालिका परिषद/नगर पंचायत, उ0प्र0।

संख्या– पी0एम0यू0/10775/560/2023 लखनऊ :दिनांक/2 सितम्बर, 2024

विषयः– **नेशनल एक्शन फार मैकेनाइज्ड सेनिटेशन इकोसिस्टम (NAMASTE) योजना में कचरा बीनने वालों को तीसरे घटक के रूप में शामिल करने के लिए दिशा–निर्देश के संबंध में।**

महोदय/महोदया,

कृपया उपर्युक्त विषयक नगर विकास अनुभाग–1 के पत्र संख्या– जी0आई043/9–1–2024–1686809, दिनांक– 05.09.2024 के साथ संलग्न उप सचिव, सामाजिक न्याय एवं अधिकारिता मंत्रालय, भारत सरकार के पत्र संख्या– U-19016/7/2023-PLAN दिनांक 02.08.2024 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से अवगत कराया गया है कि भारत सरकार द्वारा "नेशनल एक्शन फार मैकेनाइज्ड सेनिटेशन इकोसिस्टम" योजना को अनुमोदित किया गया है, जो सीवर और सैप्टिक टैंक श्रमिकों के कल्याण के लिए एक केन्द्रीय योजना है, इसमें संबंधित श्रमिकों के स्वरोजगार एवं पुनर्वास किये जाने संबंधी बिन्दु सम्मिलित हैं, जिस हेतु पूर्व में निदेशालय द्वारा पत्र संख्या–पी0एम0यू0/10078/नमस्ते(2)/2023, दिनांक– 21.03.2024 के द्वारा समस्त सीवर एवं सैप्टिक टैंक श्रमिकों की प्रोफाइलिंग एवं उन्हे सरकारी योजनाओं के लाभ हेतु आवश्यक निर्देश दिए जा चुके है।

भारत सरकार की स्थायी वित्त समिति द्वारा अपनी बैठक दिनाँक 20.06.2024 में वित्त वर्ष 2024–25 से कचरा बीनने वालों को "नेशनल एक्शन फार मैकेनाइज्ड सेनिटेशन इकोसिस्टम" (NAMASTE) योजना में तीसरे घटक के रूप में शामिल करने पर अनुमोदन प्रदान किया गया है।

उपरोक्त के क्रम में नगर विकास अनुभाग–1, उत्तर प्रदेश शासन के पत्र संख्या– 2149/9–1–2024–1686809, दिनांक– 03.09.2024 (छायाप्रति संलग्न) में दिए गए **निर्देशों के अनुरुप नमस्ते योजना के अन्तर्गत व्यापक प्रचार– प्रसार कर कचरा बीनने वालों को चिन्हित् कर प्रोफाइलिंग करने तथा उन्हे विभिन्न योजनाबद्ध और हस्तक्षेप के माध्यम से सशक्त बनाकर सुरक्षित, सम्मानजनक और निरन्तर आजिविका प्रदान किये जाने के संबंध में वांछित समस्त कार्यवाही अविलम्ब पूर्ण कराते हुए नगरीय निकाय निदेशालय को अवगत कराने का कष्ट करें।**

संलग्नकः यथोक्त।

भवदीय,

(अनुज कुमार झा)
निदेशक

संख्या एवं दिनांक तदैव।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतुः–

1– प्रमुख सचिव, नगर विकास अनुभाग–5, उ0प्र0 शासन, लखनऊ।
2– उप सचिव, कल्याण नियोजन प्रकोष्ठ, समाज कल्याण विभाग, उ०प्र० शासन।
3– विशेष सचिव/अनु सचिव, नगर विकास अनुभाग–1, उ0प्र0 शासन, लखनऊ।
4– समस्त मण्डलायुक्त/जिलाधिकारी, उ0प्र0।
5– समस्त मण्डलों के संबंधित नोडल अधिकारी, नगरीय निकाय निदेशालय, को उक्त योजना की मॉनीटरिंग हेतु।
6– समस्त मण्डलों के संबंधित नोडल विशेषज्ञ, के0पी0एम0जी/जीओ0स्टैट/Xeam Venture को उक्त योजना की मॉनीटरिंग एवं समन्वय हेतु।
7– समस्त मंडल कार्यक्रम प्रबंधक/जिला कार्यक्रम प्रबंधक एवं कम्प्यूटर ऑपरेटर्स, SBM-U (उ0प्र0) को इस आशय से कि अपने संबंधित निकायों में प्रोफाइलिंग एवं अन्य आवश्यक कार्यवाही सुनिश्चित कर रिपोर्ट प्रेषित किये जाने हेतु।

(अनुज कुमार झा)
राज्य मिशन निदेशक

अतिमहत्वपूर्ण/समयबद्ध
संख्या- 6243/9-1-2024-1686809

प्रेषक,

पारस नाथ ,
अनु सचिव,
उत्तर प्रदेश शासन।

सेवा में,

निदेशक,
नगरीय निकाय
निदेशालय उ0प्र0 लखनऊ।

नगर विकास अनुभाग-1 लखनऊ दिनांकः 05 सितम्बर, 2024।

विषयः ''नेशनल एक्शन फार मैकेनाइज्ड सेनिटेशन इकोसिस्टम'' (NAMASTE) योजना में कचरा बीनने वालों को तीसरे घटक के रूप में शामिल करने के लिए दिशा-निर्देश के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक श्री एस0के0 श्रीवास्तव, उप सचिव, सामाजिक न्याय एवं अधिकारिता मंत्रालय, भारत सरकार के पत्र (फाईल) संख्या-U-19016/7/2023-PLAN दिनांक 02.08.2024 **(छायाप्रति मयसंलग्नक संलग्न)** का कृपया संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से अवगत कराया गया है कि भारत सरकार द्वारा ''नेशनल एक्शन फार मैकेनाइज्ड सेनिटेशन इकोसिस्टम'' (NAMASTE) योजना को अनुमोदित किया गया है, जो सीवर और सैप्टिक टैंक श्रमिकों के कल्याण के लिए एक केन्द्रीय योजना है, इसमें संबंधित श्रमिकों के स्वरोजगार एवं पुनर्वास किये जाने संबंधी बिन्दु शामिल हैं। स्थायी वित्त समिति द्वारा अपनी बैठक दिनाँक 20.06.2024 में वित्त वर्ष 2024-25 से कचरा बीनने वालों को ''नेशनल एक्शन फार मैकेनाइज्ड सेनिटेशन इकोसिस्टम'' (NAMASTE) योजना में तीसरे घटक के रूप में शामिल करने पर अनुमोदन प्रदान किया गया है। तद्नुसार कचरा बीनने वालों के कल्याण हेतु उक्त योजना के दिशा-निर्देशों को संलग्न कर प्रेषित करते हुए 'नमस्ते योजना' में कचरा बीनने वालों को तीसरे घटक के रूप में शामिल करने के संबंध में व्यापक प्रचार-प्रसार करने एवं योजना के त्वरित क्रियान्वयन हेतु संबंधित संस्थाओं को निर्देशित किये जाने की अपेक्षा की गयी है।

2. इस संबंध में मुझे कहने का निदेश हुआ है कि कृपया भारत सरकार के उपरोक्त पत्र दिनाँक 02.08.2024 द्वारा की गयी अपेक्षानुसार समयबद्ध रूप से कार्यवाही सुनिश्चित कराते हुए कृत कार्यवाही से शासन को अवगत कराने का कष्ट करें।

संलग्नक-यथोक्त।

Signed by
Paras Nath भवदीय,
Date: 05-09-2024 13:31:20
(पारस नाथ)
अनु सचिव।

संख्या व दिनाँक तदैव।

प्रतिलिपि श्री एस0के0 श्रीवास्तव, उप सचिव, सामाजिक न्याय एवं अधिकारिता मंत्रालय, भारत सरकार को उनके पत्र दिनांक 02.08.2024 के संदर्भ में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,

(पारस नाथ)
अनु सचिव।

आ0स0 177/ए/S-24

817

Most Immediate

Cr.f. 43/9.24

F. No. U-19016/7/2023-PLAN
Government of India
Ministry of Social Justice and Empowerment
Department of Social Justice and Empowerment
Plan Division
<>

B-2, Ground Floor,
Pt. Deendayal Antyodaya Bhawan,
CGO Complex, New Delhi - 110 003.
Dated: 02nd August, 2024.

To

1. **The Chief Secretaries of all States/UTs**
2. **Prl. Secretaries/Secretaries in charge, SC/Social Welfare, all States/UTs.**
3. **Prl. Secretaries/Secretaries in Charge, Urban Development Department of all States/UTs.**
4. **DM/DCs of all States/UTs**

Subject: Scheme Guidelines for inclusion of waste-pickers as third component in the existing "National Action for Mechanised Sanitation Ecosystem (NAMASTE)" scheme, applicable from 2024-25-regarding.

654/SNV(M)/24
VS(SP)/NV-5
दिशा-निर्देश संलग्न प्रेषित है।

Sir/Madam,

Government of India has approved the National Action for Mechanized Sanitation Ecosystem (NAMASTE) scheme, a Central Sector Scheme for welfare of Sewer and Septic Tank Workers (SSWs) and having the components of erstwhile 'Self Employment for Rehabilitation of Manual Scavengers (MS). Standing Finance Committee (SFC) in its meeting held on 20.06.2024 has approved for inclusion of Waste Pickers as third component in the NAMASTE scheme from the F.Y. 2024-25. Accordingly, guidelines for implementation of the scheme for welfare of wastepickers is **attached.**

13/08/2024

2. It is therefore requested that wide publicity may be given to the Scheme Guidelines for inclusion of waste-pickers in NAMASTE scheme and issue necessary instructions to the concerned implementing agencies for prompt implementation of the scheme.

(अजय कुमार खुबला)
सचिव
नगर विकास विभाग
उत्तर प्रदेश शासन

Yours faithfully,

As above

(S.K. Srivastwa)
Deputy Secretary to the Government of India
Tele: 011-24369841
E-mail: srivastwa.sk@nic.in

8319/VSNV(SP)/24
SO-5

Copy forwarded for information to:

1. PS to Hon'ble Minister (SJ&E)/PS to Hon'ble Minister of States (RA/ 'B.LV) SJ&E.
2. Secretaries to all Ministries/Departments of Government of India.
3. Sr.PPS to Secretary(SJ&E)/Sr. PPS to AS(SJ&E)
4. Sr. EA/SCD-A/JS(SCD-BC)/JS(SCD-B)/JS(SD)/JS(Admin)/JS&FA/ DDG
5. All Directors/Dy. Secretary, D/o SJ&E, Shastri Bhawan, New Delhi.
6. Secretary, NCSC/NCSK

13.08.24
(अर्जुन सिंह)
अपर निजी सचिव,
विशेष सचिव,
नगर विकास विभाग
उ0प्र0 शासन

NV-1
14.08.2024

04/09/24

7. MD, NSKFDC- with the request to take immediate action for implementation of the scheme.

8. MDs/CMDs of NSFDC /NBCFDC

9. Managing Directors of all State Scheduled Castes/Safai Karamcharis Development Corporations.

10. Budget Section, Ministry of Social Justice and Empowerment, Shastri Bhawan, New Delhi.

(S.K. Srivastwa)
Deputy Secretary to the Government of India

सत्यमेव जयते

Scheme Guidelines
For inclusion of Waste Pickers Component under
NAMASTE

DEPARTMENT OF SOCIAL JUSTICE AND EMPOWERMENT
GOVERNMENT OF INDIA

[redacted]

Table of Contents

S. No.	Particulars	Page No.
1	Name of the Scheme	2
2	Objectives	2
3	Background	2-5
4	Target Group, Coverage and Timeline	5-6
5	Implementation Strategy	6
6	Intended Outcomes	7
7	Components of the Scheme	7-13
8	Monitoring & Evaluation of Scheme:	13
9	Implementation Machinery	13-15
10	Roles and Responsibilities of various Ministries/Departments	15-16
11	Financial Outlay	17-18

List of Empaneled Resource Organization (RO)					
SN	**Name of the Resource Organization (RO)**	**Contact Person**	**Designation**	**Contact Number**	**Email ID**
1	All India Institute of Local Self Government (Waste Management & Research Centre)	Mr Nimish Jain	Chief Executive Officer	8279445576	delhi@aiilsg.org , nimish.jain@aiilsg.org
2	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)	Naresh Pal Singh		8115810572	naresh161972@gmail.com
3	DAKSH Foundation	Malvika Singh	Director	7999939825, 9302742400	projects.daksh@gmail.com
4	Citizen Development Institute	Vikas Singh	Secretary	9424906514	cdiupgov@gmail.com
5	Center of Technology and Entrepreneurship Development	Sanjay Singh	Secretary	9415046619	ctedinfo@gmail.com
6	CPD Skill and Technology Pvt Ltd	C.K. Pandey	Director	7004219331	ho.cpdskills@gmail.com
7	Sahyog Social & Cultural Development Society	Ashok Kumar	President	9810454087	sahyog_scds@rediffmail.com
8	Hopes Society for Community Empowerment and Research	Praveen Mathur	President	7782833655	hopes.societyindia07@gmail.com
9	Centre For Education, Govenance And Policy (CEGP Foundation)	Lakshita Khemani and Surabhi Mishra	Project Manager	9049166793	team@cegpfoundation.org
10	Adept Edusys Pvt Ltd	Ms Sudha	Head of the Operations	6264994984	adeptedusys@gmail.com
11	FINISH Society	Saurabh Agnihotri, Coo	COO	8318037847	info@finishsociety.com
12	Wastepickers welfare foundation (WWF)	Virender Kumar	Managing Trustee	9211997720	bali.charan@gmail.com
13	Himalayan Institute for Environment, Ecology & Development (HIFEED)	Dr. Kamal Bahuguna	Executive Director	9897492219, 9412984030	hifeeduttaranchal@gmail.com

District Wise Distribution of Resource Organization (RO)				
SN	**State**	**District**	**ULBs Name**	**Resource Organization (RO)**
1	Uttar Pradesh	Agra	ACHHNERA (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
2	Uttar Pradesh	Agra	AGRA (M.Corp)	All India Institute of Local Self Government (Waste Management & Research Centre)
3	Uttar Pradesh	Agra	BAH (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
4	Uttar Pradesh	Agra	DAYALBAGH (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
5	Uttar Pradesh	Agra	ETMADPUR (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
6	Uttar Pradesh	Agra	FATEHABAD (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
7	Uttar Pradesh	Agra	FATEHPUR SIKRI (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
8	Uttar Pradesh	Agra	JAGNER (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
9	Uttar Pradesh	Agra	KHERAGARH (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
10	Uttar Pradesh	Agra	KIRAOALI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
11	Uttar Pradesh	Agra	PINAHAT (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
12	Uttar Pradesh	Agra	SHAMSABAD (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
13	Uttar Pradesh	Agra	SWAMIBAGH (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
14	Uttar Pradesh	Firozabad	EKA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
15	Uttar Pradesh	Firozabad	FARIHA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
16	Uttar Pradesh	Firozabad	FIROZABAD (M.CORP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
17	Uttar Pradesh	Firozabad	JASRANA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
18	Uttar Pradesh	Firozabad	MAKKHANPUR (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
19	Uttar Pradesh	Firozabad	SHIKOHABAD (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
20	Uttar Pradesh	Firozabad	SIRSAGANJ (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
21	Uttar Pradesh	Firozabad	TUNDLA (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
22	Uttar Pradesh	Mainpuri	BARNAHAL (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
23	Uttar Pradesh	Mainpuri	BEWAR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
24	Uttar Pradesh	Mainpuri	BHOGAON (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
25	Uttar Pradesh	Mainpuri	GHIRAUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
26	Uttar Pradesh	Mainpuri	JYOTI KHURIYA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
27	Uttar Pradesh	Mainpuri	KARHAL (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
28	Uttar Pradesh	Mainpuri	KISHNI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
29	Uttar Pradesh	Mainpuri	KURAOALI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
30	Uttar Pradesh	Mainpuri	KUSMARA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
31	Uttar Pradesh	Mainpuri	MAINPURI (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
32	Uttar Pradesh	Mathura	BAJNA (NP)	DAKSH Foundation
33	Uttar Pradesh	Mathura	BALDEV (NP)	DAKSH Foundation
34	Uttar Pradesh	Mathura	BARSANA (NP)	DAKSH Foundation
35	Uttar Pradesh	Mathura	CHAUMUHAN (NP)	DAKSH Foundation
36	Uttar Pradesh	Mathura	CHHATA (NP)	DAKSH Foundation

37	Uttar Pradesh	Mathura	FARAH (NP)	DAKSH Foundation
38	Uttar Pradesh	Mathura	GOKUL (NP)	DAKSH Foundation
39	Uttar Pradesh	Mathura	GOVARDHAN (NP)	DAKSH Foundation
40	Uttar Pradesh	Mathura	KOSI KALAN (NPP)	DAKSH Foundation
41	Uttar Pradesh	Mathura	MAHABAN (NP)	DAKSH Foundation
42	Uttar Pradesh	Mathura	MATHURA-VRINDAVAN (M.Corp)	DAKSH Foundation
43	Uttar Pradesh	Mathura	NANDGAON (NP)	DAKSH Foundation
44	Uttar Pradesh	Mathura	RADHAKUND (NP)	DAKSH Foundation
45	Uttar Pradesh	Mathura	RAYA (NP)	DAKSH Foundation
46	Uttar Pradesh	Mathura	SAUNKH (NP)	DAKSH Foundation
47	Uttar Pradesh	Aligarh	ALIGARH (M.Corp)	All India Institute of Local Self Government (Waste Management & Research Centre)
48	Uttar Pradesh	Aligarh	ATRAULI (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
49	Uttar Pradesh	Aligarh	BARAULI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
50	Uttar Pradesh	Aligarh	BESWAN (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
51	Uttar Pradesh	Aligarh	CHANDAUS (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
52	Uttar Pradesh	Aligarh	CHHARRA RAFATPUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
53	Uttar Pradesh	Aligarh	GABHANA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
54	Uttar Pradesh	Aligarh	HARDUAGANJ (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
55	Uttar Pradesh	Aligarh	IGLAS (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
56	Uttar Pradesh	Aligarh	JALALI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
57	Uttar Pradesh	Aligarh	JATARI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
58	Uttar Pradesh	Aligarh	JAWAN SIKANDARPUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
59	Uttar Pradesh	Aligarh	KAURIAGANJ (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
60	Uttar Pradesh	Aligarh	KHAIR (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
61	Uttar Pradesh	Aligarh	MADRAK (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
62	Uttar Pradesh	Aligarh	PILKHANA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
63	Uttar Pradesh	Aligarh	PISAWA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
64	Uttar Pradesh	Aligarh	VIJAYGARH (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
65	Uttar Pradesh	Etah	ALIGANJ (NPP)	Citizen Development Institute
66	Uttar Pradesh	Etah	AWAGARH (NP)	Citizen Development Institute
67	Uttar Pradesh	Etah	ETAH (NPP)	Citizen Development Institute
68	Uttar Pradesh	Etah	JAITHARA (NP)	Citizen Development Institute
69	Uttar Pradesh	Etah	JALESAR (NPP)	Citizen Development Institute
70	Uttar Pradesh	Etah	MAREHRA (NPP)	Citizen Development Institute
71	Uttar Pradesh	Etah	MIRHACHI (NP)	Citizen Development Institute
72	Uttar Pradesh	Etah	NIDHAULI KALAN (NP)	Citizen Development Institute
73	Uttar Pradesh	Etah	RAJA KA RAMPUR (NP)	Citizen Development Institute
74	Uttar Pradesh	Etah	SAKIT (NP)	Citizen Development Institute
75	Uttar Pradesh	Hathras	HASAYAN (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
76	Uttar Pradesh	Hathras	HATHRAS (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
77	Uttar Pradesh	Hathras	MENDU (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
78	Uttar Pradesh	Hathras	MURSAN (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
79	Uttar Pradesh	Hathras	PURDILNAGAR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
80	Uttar Pradesh	Hathras	SADABAD (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)

81	Uttar Pradesh	Hathras	SAHPAU (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
82	Uttar Pradesh	Hathras	SASNI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
83	Uttar Pradesh	Hathras	SIKANDRARAO (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
84	Uttar Pradesh	Kasganj	AMANPUR (NP)	Center of Technology and Entrepreneurship Development
85	Uttar Pradesh	Kasganj	BHARGAIN (NP)	Center of Technology and Entrepreneurship Development
86	Uttar Pradesh	Kasganj	BILRAM (NP)	Center of Technology and Entrepreneurship Development
87	Uttar Pradesh	Kasganj	GANJ DUNDAWARA (NPP)	Center of Technology and Entrepreneurship Development
88	Uttar Pradesh	Kasganj	KASGANJ (NPP)	Center of Technology and Entrepreneurship Development
89	Uttar Pradesh	Kasganj	MOHANPUR (NP)	Center of Technology and Entrepreneurship Development
90	Uttar Pradesh	Kasganj	PATIYALI (NP)	Center of Technology and Entrepreneurship Development
91	Uttar Pradesh	Kasganj	SAHAWAR (NP)	Center of Technology and Entrepreneurship Development
92	Uttar Pradesh	Kasganj	SIDHPURA (NP)	Center of Technology and Entrepreneurship Development
93	Uttar Pradesh	Kasganj	SORON (NPP)	Center of Technology and Entrepreneurship Development
94	Uttar Pradesh	Ambedkar Nagar	AKBARPUR (NPP)	Center of Technology and Entrepreneurship Development
95	Uttar Pradesh	Ambedkar Nagar	ASHRAFPUR KICHHAUCHHA (NP)	Center of Technology and Entrepreneurship Development
96	Uttar Pradesh	Ambedkar Nagar	ILTIFATGANJ BAZAR (NP)	Center of Technology and Entrepreneurship Development
97	Uttar Pradesh	Ambedkar Nagar	JAHANGIRGANJ (NP)	Center of Technology and Entrepreneurship Development
98	Uttar Pradesh	Ambedkar Nagar	JALALPUR (NPP)	Center of Technology and Entrepreneurship Development
99	Uttar Pradesh	Ambedkar Nagar	RAJESULTANPUR (NP)	Center of Technology and Entrepreneurship Development
100	Uttar Pradesh	Ambedkar Nagar	TANDA (NPP)	Center of Technology and Entrepreneurship Development
101	Uttar Pradesh	Amethi	AMETHI (NP)	Center of Technology and Entrepreneurship Development
102	Uttar Pradesh	Amethi	GAURIGANJ (NPP)	Center of Technology and Entrepreneurship Development
103	Uttar Pradesh	Amethi	JAIS (NPP)	Center of Technology and Entrepreneurship Development
104	Uttar Pradesh	Amethi	MUSAFIRKHANA (NP)	Center of Technology and Entrepreneurship Development
105	Uttar Pradesh	Ayodhya	AYODHYA (M.CORP)	Center of Technology and Entrepreneurship Development
106	Uttar Pradesh	Ayodhya	BHADARSA (NP)	Center of Technology and Entrepreneurship Development
107	Uttar Pradesh	Ayodhya	BIKAPUR (NP)	Center of Technology and Entrepreneurship Development
108	Uttar Pradesh	Ayodhya	GOSAINGANJ (NP)	Center of Technology and Entrepreneurship Development
109	Uttar Pradesh	Ayodhya	KHIRAUNI (SHUCHITTAGANJ) (NP)	Center of Technology and Entrepreneurship Development
110	Uttar Pradesh	Ayodhya	KUMARGANJ (NP)	Center of Technology and Entrepreneurship Development
111	Uttar Pradesh	Ayodhya	MA KAMAKHYA (NP)	Center of Technology and Entrepreneurship Development
112	Uttar Pradesh	Ayodhya	RUDAULI (NPP)	Center of Technology and Entrepreneurship Development
113	Uttar Pradesh	Barabanki	BANKI (NP)	Center of Technology and Entrepreneurship Development
114	Uttar Pradesh	Barabanki	BELHARA (NP)	Center of Technology and Entrepreneurship Development

115	Uttar Pradesh	Barabanki	DARIYABAD (NP)	Center of Technology and Entrepreneurship Development
116	Uttar Pradesh	Barabanki	DEWA (NP)	Center of Technology and Entrepreneurship Development
117	Uttar Pradesh	Barabanki	FATEHPUR (NP)	Center of Technology and Entrepreneurship Development
118	Uttar Pradesh	Barabanki	HAIDERGARH (NP)	Center of Technology and Entrepreneurship Development
119	Uttar Pradesh	Barabanki	NAWABGANJ (NPP)	Center of Technology and Entrepreneurship Development
120	Uttar Pradesh	Barabanki	RAMNAGAR (NP)	Center of Technology and Entrepreneurship Development
121	Uttar Pradesh	Barabanki	RAMSANEHI GHAT (NP)	Center of Technology and Entrepreneurship Development
122	Uttar Pradesh	Barabanki	SATRIKH (NP)	Center of Technology and Entrepreneurship Development
123	Uttar Pradesh	Barabanki	SIDDHAUR (NP)	Center of Technology and Entrepreneurship Development
124	Uttar Pradesh	Barabanki	SUBEHA (NP)	Center of Technology and Entrepreneurship Development
125	Uttar Pradesh	Barabanki	TIKAIT NAGAR (NP)	Center of Technology and Entrepreneurship Development
126	Uttar Pradesh	Barabanki	ZAIDPUR (NP)	Center of Technology and Entrepreneurship Development
127	Uttar Pradesh	Sultanpur	DOSTPUR (NP)	Center of Technology and Entrepreneurship Development
128	Uttar Pradesh	Sultanpur	KADIPUR (NP)	Center of Technology and Entrepreneurship Development
129	Uttar Pradesh	Sultanpur	KOERIPUR (NP)	Center of Technology and Entrepreneurship Development
130	Uttar Pradesh	Sultanpur	LAMBHUA (NP)	Center of Technology and Entrepreneurship Development
131	Uttar Pradesh	Sultanpur	SULTANPUR (NPP)	Center of Technology and Entrepreneurship Development
132	Uttar Pradesh	Azamgarh	ATRAULIYA (NP)	CPD Skill and Technology Pvt Ltd
133	Uttar Pradesh	Azamgarh	AZAMGARH (NPP)	CPD Skill and Technology Pvt Ltd
134	Uttar Pradesh	Azamgarh	AZMATGARH (NP)	CPD Skill and Technology Pvt Ltd
135	Uttar Pradesh	Azamgarh	BILARIAGANJ (NPP)	CPD Skill and Technology Pvt Ltd
136	Uttar Pradesh	Azamgarh	BUDHANPUR (NP)	CPD Skill and Technology Pvt Ltd
137	Uttar Pradesh	Azamgarh	JAHANAGANJ (NP)	CPD Skill and Technology Pvt Ltd
138	Uttar Pradesh	Azamgarh	JIYANPUR (NP)	CPD Skill and Technology Pvt Ltd
139	Uttar Pradesh	Azamgarh	KATGHAR LALGANJ (NP)	CPD Skill and Technology Pvt Ltd
140	Uttar Pradesh	Azamgarh	MAHARAJGANJ (NP)	CPD Skill and Technology Pvt Ltd
141	Uttar Pradesh	Azamgarh	MAHUL(NP)	CPD Skill and Technology Pvt Ltd
142	Uttar Pradesh	Azamgarh	MARTINGANJ (NP)	CPD Skill and Technology Pvt Ltd
143	Uttar Pradesh	Azamgarh	MEHNAGAR (NP)	CPD Skill and Technology Pvt Ltd
144	Uttar Pradesh	Azamgarh	MUBARAKPUR (NPP)	CPD Skill and Technology Pvt Ltd
145	Uttar Pradesh	Azamgarh	NIZAMABAD (NP)	CPD Skill and Technology Pvt Ltd
146	Uttar Pradesh	Azamgarh	PHULPUR (NP)	CPD Skill and Technology Pvt Ltd
147	Uttar Pradesh	Azamgarh	SARAI MIR (NP)	CPD Skill and Technology Pvt Ltd
148	Uttar Pradesh	Ballia	BALLIA (NPP)	Center of Technology and Entrepreneurship Development
149	Uttar Pradesh	Ballia	BANSDIH (NP)	Center of Technology and Entrepreneurship Development
150	Uttar Pradesh	Ballia	BARIYA (NP)	Center of Technology and Entrepreneurship Development
151	Uttar Pradesh	Ballia	BELTHARA ROAD (NP)	Center of Technology and Entrepreneurship Development
152	Uttar Pradesh	Ballia	CHITBARA GAON (NP)	Center of Technology and Entrepreneurship Development
153	Uttar Pradesh	Ballia	MANIYAR (NP)	Center of Technology and Entrepreneurship Development
154	Uttar Pradesh	Ballia	NAGRA (NP)	Center of Technology and Entrepreneurship Development
155	Uttar Pradesh	Ballia	RASRA (NPP)	Center of Technology and Entrepreneurship Development
156	Uttar Pradesh	Ballia	RATSARKALAN (NP)	Center of Technology and Entrepreneurship Development

157	Uttar Pradesh	Ballia	REOTI (NP)	Center of Technology and Entrepreneurship Development
158	Uttar Pradesh	Ballia	SAHATWAR (NP)	Center of Technology and Entrepreneurship Development
159	Uttar Pradesh	Ballia	SIKANDERPUR (NP)	Center of Technology and Entrepreneurship Development
160	Uttar Pradesh	Mau	ADARI (NP)	CPD Skill and Technology Pvt Ltd
161	Uttar Pradesh	Mau	AMILA (NP)	CPD Skill and Technology Pvt Ltd
162	Uttar Pradesh	Mau	CHIRAIYAKOT (NP)	CPD Skill and Technology Pvt Ltd
163	Uttar Pradesh	Mau	DOHRIGHAT (NP)	CPD Skill and Technology Pvt Ltd
164	Uttar Pradesh	Mau	GHOSI (NP)	CPD Skill and Technology Pvt Ltd
165	Uttar Pradesh	Mau	KOPAGANJ (NP)	CPD Skill and Technology Pvt Ltd
166	Uttar Pradesh	Mau	KURTHI JAFARPUR (NP)	CPD Skill and Technology Pvt Ltd
167	Uttar Pradesh	Mau	MADHUBAN (NP)	CPD Skill and Technology Pvt Ltd
168	Uttar Pradesh	Mau	MAUNATH BHANJAN (NPP)	CPD Skill and Technology Pvt Ltd
169	Uttar Pradesh	Mau	MUHAMMADABAD GOHNA (NP)	CPD Skill and Technology Pvt Ltd
170	Uttar Pradesh	Mau	WALIDPUR(NP)	CPD Skill and Technology Pvt Ltd
171	Uttar Pradesh	Bareilly	AONLA (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
172	Uttar Pradesh	Bareilly	BAHERI (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
173	Uttar Pradesh	Bareilly	BAREILLY (M.Corp)	All India Institute of Local Self Government (Waste Management & Research Centre)
174	Uttar Pradesh	Bareilly	BISHARATGANJ (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
175	Uttar Pradesh	Bareilly	DEORANIAN (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
176	Uttar Pradesh	Bareilly	DHAURA TANDA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
177	Uttar Pradesh	Bareilly	FARIDPUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
178	Uttar Pradesh	Bareilly	FARIDPUR (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
179	Uttar Pradesh	Bareilly	FATEHGANJ PASHCHIMI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
180	Uttar Pradesh	Bareilly	FATEHGANJ PURVI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
181	Uttar Pradesh	Bareilly	MIRGANJ (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
182	Uttar Pradesh	Bareilly	NAWABGANJ (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
183	Uttar Pradesh	Bareilly	RICHHA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
184	Uttar Pradesh	Bareilly	RITHORA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
185	Uttar Pradesh	Bareilly	SAINTHAL (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
186	Uttar Pradesh	Bareilly	SHAHI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
187	Uttar Pradesh	Bareilly	SHERGARH (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
188	Uttar Pradesh	Bareilly	SHISHGARH (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
189	Uttar Pradesh	Bareilly	SIRAULI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
190	Uttar Pradesh	Bareilly	THIRIYA NIZAMAT KHAN (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
191	Uttar Pradesh	Budaun	ALAPUR (NP)	Center of Technology and Entrepreneurship Development
192	Uttar Pradesh	Budaun	BILSI (NPP)	Center of Technology and Entrepreneurship Development
193	Uttar Pradesh	Budaun	BISAULI (NPP)	Center of Technology and Entrepreneurship Development
194	Uttar Pradesh	Budaun	BUDAUN (NPP)	Center of Technology and Entrepreneurship Development
195	Uttar Pradesh	Budaun	DAHGAWAN (NP)	Center of Technology and Entrepreneurship Development

196	Uttar Pradesh	Budaun	DATAGANJ (NPP)	Center of Technology and Entrepreneurship Development
197	Uttar Pradesh	Budaun	FAIZGANJ (NP)	Center of Technology and Entrepreneurship Development
198	Uttar Pradesh	Budaun	GULARIYA (NP)	Center of Technology and Entrepreneurship Development
199	Uttar Pradesh	Budaun	ISLAMNAGAR (NP)	Center of Technology and Entrepreneurship Development
200	Uttar Pradesh	Budaun	KACHHLA (NP)	Center of Technology and Entrepreneurship Development
201	Uttar Pradesh	Budaun	KAKRALA (NPP)	Center of Technology and Entrepreneurship Development
202	Uttar Pradesh	Budaun	KUNWARGAON (NP)	Center of Technology and Entrepreneurship Development
203	Uttar Pradesh	Budaun	MUNDIYA (NP)	Center of Technology and Entrepreneurship Development
204	Uttar Pradesh	Budaun	RUDAYAN (NP)	Center of Technology and Entrepreneurship Development
205	Uttar Pradesh	Budaun	SAHASWAN (NPP)	Center of Technology and Entrepreneurship Development
206	Uttar Pradesh	Budaun	SAIDPUR (NP)	Center of Technology and Entrepreneurship Development
207	Uttar Pradesh	Budaun	SAKHANU (NP)	Center of Technology and Entrepreneurship Development
208	Uttar Pradesh	Budaun	UJHANI (NPP)	Center of Technology and Entrepreneurship Development
209	Uttar Pradesh	Budaun	USAWAN (NP)	Center of Technology and Entrepreneurship Development
210	Uttar Pradesh	Budaun	USEHAT (NP)	Center of Technology and Entrepreneurship Development
211	Uttar Pradesh	Budaun	WAZIRGANJ (NP)	Center of Technology and Entrepreneurship Development
212	Uttar Pradesh	Pilibhit	BARKHERA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
213	Uttar Pradesh	Pilibhit	BILSANDA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
214	Uttar Pradesh	Pilibhit	BISALPUR (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
215	Uttar Pradesh	Pilibhit	GULARIYA BHINDARA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
216	Uttar Pradesh	Pilibhit	JAHANABAD (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
217	Uttar Pradesh	Pilibhit	KALINAGAR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
218	Uttar Pradesh	Pilibhit	NYORIA HUSAINPUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
219	Uttar Pradesh	Pilibhit	PAKADIA NAUGAWA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
220	Uttar Pradesh	Pilibhit	PILIBHIT (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
221	Uttar Pradesh	Pilibhit	PURANPUR (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
222	Uttar Pradesh	Shahjahanpur	ALLAHGANJ (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
223	Uttar Pradesh	Shahjahanpur	BANDA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
224	Uttar Pradesh	Shahjahanpur	JALALABAD (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
225	Uttar Pradesh	Shahjahanpur	KALAAN (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
226	Uttar Pradesh	Shahjahanpur	KANTH (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
227	Uttar Pradesh	Shahjahanpur	KATRA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
228	Uttar Pradesh	Shahjahanpur	KHUDAGANJ (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
229	Uttar Pradesh	Shahjahanpur	KHUTAR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)

230	Uttar Pradesh	Shahjahanpur	NIGOHI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
231	Uttar Pradesh	Shahjahanpur	POWAYAN (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
232	Uttar Pradesh	Shahjahanpur	SHAHJAHANPUR(M.CORP)	All India Institute of Local Self Government (Waste Management & Research Centre)
233	Uttar Pradesh	Shahjahanpur	TILHAR (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
234	Uttar Pradesh	Basti	BANKATI (NP)	Center of Technology and Entrepreneurship Development
235	Uttar Pradesh	Basti	BASTI (NPP)	Center of Technology and Entrepreneurship Development
236	Uttar Pradesh	Basti	BHABNAN BAZAR (NP)	Center of Technology and Entrepreneurship Development
237	Uttar Pradesh	Basti	BHANPUR KASWA (NP)	Center of Technology and Entrepreneurship Development
238	Uttar Pradesh	Basti	GAAYGHAT (NP)	Center of Technology and Entrepreneurship Development
239	Uttar Pradesh	Basti	GANESHPUR (NP)	Center of Technology and Entrepreneurship Development
240	Uttar Pradesh	Basti	HARRAIYA (NP)	Center of Technology and Entrepreneurship Development
241	Uttar Pradesh	Basti	KAPTANGANJ (NP)	Center of Technology and Entrepreneurship Development
242	Uttar Pradesh	Basti	MUNDERVAN (NP)	Center of Technology and Entrepreneurship Development
243	Uttar Pradesh	Basti	NAGAR BAZAR (NP)	Center of Technology and Entrepreneurship Development
244	Uttar Pradesh	Basti	RUDHAULI BAZAR(NP)	Center of Technology and Entrepreneurship Development
245	Uttar Pradesh	Sant Kabir Nagar	BAGHNAGAR URF BAKHIRA (NP)	CPD Skill and Technology Pvt Ltd
246	Uttar Pradesh	Sant Kabir Nagar	BELHAR KALA (NP)	CPD Skill and Technology Pvt Ltd
247	Uttar Pradesh	Sant Kabir Nagar	DHARAMSINGHWA (NP)	CPD Skill and Technology Pvt Ltd
248	Uttar Pradesh	Sant Kabir Nagar	HAISAR BAZAR DHANDHATA (NP)	CPD Skill and Technology Pvt Ltd
249	Uttar Pradesh	Sant Kabir Nagar	HARIHARPUR (NP)	CPD Skill and Technology Pvt Ltd
250	Uttar Pradesh	Sant Kabir Nagar	KHALILABAD (NPP)	CPD Skill and Technology Pvt Ltd
251	Uttar Pradesh	Sant Kabir Nagar	MAGHAR (NP)	CPD Skill and Technology Pvt Ltd
252	Uttar Pradesh	Sant Kabir Nagar	MEHDAWAL (NP)	CPD Skill and Technology Pvt Ltd
253	Uttar Pradesh	Siddharthnagar	BADHANI CHAFA (NP)	Center of Technology and Entrepreneurship Development
254	Uttar Pradesh	Siddharthnagar	BANSI (NPP)	Center of Technology and Entrepreneurship Development
255	Uttar Pradesh	Siddharthnagar	BARHANI BAZAR (NP)	Center of Technology and Entrepreneurship Development
256	Uttar Pradesh	Siddharthnagar	BHARATBHARI (NP)	Center of Technology and Entrepreneurship Development
257	Uttar Pradesh	Siddharthnagar	BISKOHAR (NP)	Center of Technology and Entrepreneurship Development
258	Uttar Pradesh	Siddharthnagar	DOMARIYAGANJ (NP)	Center of Technology and Entrepreneurship Development
259	Uttar Pradesh	Siddharthnagar	ITWA (NP)	Center of Technology and Entrepreneurship Development
260	Uttar Pradesh	Siddharthnagar	KAPILAVASTU (NP)	Center of Technology and Entrepreneurship Development
261	Uttar Pradesh	Siddharthnagar	SHOHRATGARH (NP)	Center of Technology and Entrepreneurship Development
262	Uttar Pradesh	Siddharthnagar	SIDDHARTHNAGAR (NPP)	Center of Technology and Entrepreneurship Development
263	Uttar Pradesh	Siddharthnagar	USKA BAZAR (NP)	Center of Technology and Entrepreneurship Development
264	Uttar Pradesh	Banda	ATARRA (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
265	Uttar Pradesh	Banda	BABERU (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
266	Uttar Pradesh	Banda	BANDA (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
267	Uttar Pradesh	Banda	BISANDA BUZURG (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)

268	Uttar Pradesh	Banda	MATAUNDH (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
269	Uttar Pradesh	Banda	NARAINI (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
270	Uttar Pradesh	Banda	ORAN (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
271	Uttar Pradesh	Banda	TINDWARI (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
272	Uttar Pradesh	Chitrakoot	CHITRAKOOT DHAM (KARWI) (NPP)	DAKSH Foundation
273	Uttar Pradesh	Chitrakoot	MANIKPUR SARHAT (NP)	DAKSH Foundation
274	Uttar Pradesh	Chitrakoot	MAU (NP)	DAKSH Foundation
275	Uttar Pradesh	Chitrakoot	RAJAPUR (NP)	DAKSH Foundation
276	Uttar Pradesh	Hamirpur	GOHAND (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
277	Uttar Pradesh	Hamirpur	HAMIRPUR (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
278	Uttar Pradesh	Hamirpur	KURARA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
279	Uttar Pradesh	Hamirpur	MAUDAHA (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
280	Uttar Pradesh	Hamirpur	RATH (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
281	Uttar Pradesh	Hamirpur	SARILA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
282	Uttar Pradesh	Hamirpur	SUMERPUR (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
283	Uttar Pradesh	Mahoba	CHARKHARI (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
284	Uttar Pradesh	Mahoba	KABRAI (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
285	Uttar Pradesh	Mahoba	KHARELA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
286	Uttar Pradesh	Mahoba	KUL PAHAR (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
287	Uttar Pradesh	Mahoba	MAHOBA (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
288	Uttar Pradesh	Bahraich	BAHRAICH (NPP)	Sahyog Social & Cultural Development Society
289	Uttar Pradesh	Bahraich	JARWAL (NP)	Sahyog Social & Cultural Development Society
290	Uttar Pradesh	Bahraich	KAISARGANJ (NP)	Sahyog Social & Cultural Development Society
291	Uttar Pradesh	Bahraich	MIHEEPURVA (NP)	Sahyog Social & Cultural Development Society
292	Uttar Pradesh	Bahraich	NANPARA (NPP)	Sahyog Social & Cultural Development Society
293	Uttar Pradesh	Bahraich	PAYAGPUR (NP)	Sahyog Social & Cultural Development Society
294	Uttar Pradesh	Bahraich	RISIYA BAZAR (NP)	Sahyog Social & Cultural Development Society
295	Uttar Pradesh	Bahraich	RUPAEDIHA (NP)	Sahyog Social & Cultural Development Society
296	Uttar Pradesh	Balrampur	BALRAMPUR (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
297	Uttar Pradesh	Balrampur	GAINSADI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
298	Uttar Pradesh	Balrampur	PACHPERWA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
299	Uttar Pradesh	Balrampur	TULSIPUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
300	Uttar Pradesh	Balrampur	UTRAULA (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
301	Uttar Pradesh	Gonda	BELSAR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
302	Uttar Pradesh	Gonda	COLONELGANJ (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
303	Uttar Pradesh	Gonda	DHANEPUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
304	Uttar Pradesh	Gonda	GONDA (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
305	Uttar Pradesh	Gonda	KATRA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
306	Uttar Pradesh	Gonda	KHARGUPUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
307	Uttar Pradesh	Gonda	MANKAPUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)

308	Uttar Pradesh	Gonda	NAWABGANJ (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
309	Uttar Pradesh	Gonda	PARASPUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
310	Uttar Pradesh	Gonda	TARABGANJ (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
311	Uttar Pradesh	Srawasti	BHINGA (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
312	Uttar Pradesh	Srawasti	IKAUNA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
313	Uttar Pradesh	Deoria	BAITALPUR (NP)	CPD Skill and Technology Pvt Ltd
314	Uttar Pradesh	Deoria	BARIYARPUR (NP)	CPD Skill and Technology Pvt Ltd
315	Uttar Pradesh	Deoria	BHALUANI BAZAR (NP)	CPD Skill and Technology Pvt Ltd
316	Uttar Pradesh	Deoria	BHATNI BAZAR (NP)	CPD Skill and Technology Pvt Ltd
317	Uttar Pradesh	Deoria	BHATPAR RANI (NP)	CPD Skill and Technology Pvt Ltd
318	Uttar Pradesh	Deoria	DEORIA (NPP)	CPD Skill and Technology Pvt Ltd
319	Uttar Pradesh	Deoria	GAURA BARHAJ (NPP)	CPD Skill and Technology Pvt Ltd
320	Uttar Pradesh	Deoria	GAURI BAZAR (NP)	CPD Skill and Technology Pvt Ltd
321	Uttar Pradesh	Deoria	HETIMPUR (NP)	CPD Skill and Technology Pvt Ltd
322	Uttar Pradesh	Deoria	LAR (NP)	CPD Skill and Technology Pvt Ltd
323	Uttar Pradesh	Deoria	MADANPUR (NP)	CPD Skill and Technology Pvt Ltd
324	Uttar Pradesh	Deoria	MAJHAULIRAJ (NP)	CPD Skill and Technology Pvt Ltd
325	Uttar Pradesh	Deoria	PATHARDEWA (NP)	CPD Skill and Technology Pvt Ltd
326	Uttar Pradesh	Deoria	RAMPUR KARKHANA (NP)	CPD Skill and Technology Pvt Ltd
327	Uttar Pradesh	Deoria	RUDRAPUR (NP)	CPD Skill and Technology Pvt Ltd
328	Uttar Pradesh	Deoria	SALEMPUR (NP)	CPD Skill and Technology Pvt Ltd
329	Uttar Pradesh	Deoria	TARKULWA (NP)	CPD Skill and Technology Pvt Ltd
330	Uttar Pradesh	Gorakhpur	BANSGAON (NP)	CPD Skill and Technology Pvt Ltd
331	Uttar Pradesh	Gorakhpur	BARHALGANJ (NP)	CPD Skill and Technology Pvt Ltd
332	Uttar Pradesh	Gorakhpur	CAMPIERGANJ (NP)	CPD Skill and Technology Pvt Ltd
333	Uttar Pradesh	Gorakhpur	GHAGHASRA BAZAR (NP)	CPD Skill and Technology Pvt Ltd
334	Uttar Pradesh	Gorakhpur	GOLA BAZAR (NP)	CPD Skill and Technology Pvt Ltd
335	Uttar Pradesh	Gorakhpur	GORAKHPUR (M.Corp)	CPD Skill and Technology Pvt Ltd
336	Uttar Pradesh	Gorakhpur	MUNDERA BAZAR (NP)	CPD Skill and Technology Pvt Ltd
337	Uttar Pradesh	Gorakhpur	PIPIGANJ (NP)	CPD Skill and Technology Pvt Ltd
338	Uttar Pradesh	Gorakhpur	PIPRAICH (NP)	CPD Skill and Technology Pvt Ltd
339	Uttar Pradesh	Gorakhpur	SAHJANWAN (NP)	CPD Skill and Technology Pvt Ltd
340	Uttar Pradesh	Gorakhpur	UNWAL KASBA SANGRAMPUR UNWAL (NP)	CPD Skill and Technology Pvt Ltd
341	Uttar Pradesh	Gorakhpur	URUVA BAZAR (NP)	CPD Skill and Technology Pvt Ltd
342	Uttar Pradesh	Kushinagar	CHHITAUNI (NP)	CPD Skill and Technology Pvt Ltd
343	Uttar Pradesh	Kushinagar	DUDDHI (NP)	CPD Skill and Technology Pvt Ltd
344	Uttar Pradesh	Kushinagar	FAZILNAGAR (NP)	CPD Skill and Technology Pvt Ltd
345	Uttar Pradesh	Kushinagar	HATA (NPP)	CPD Skill and Technology Pvt Ltd
346	Uttar Pradesh	Kushinagar	KAPTANGANJ (NP)	CPD Skill and Technology Pvt Ltd
347	Uttar Pradesh	Kushinagar	KHADDA (NP)	CPD Skill and Technology Pvt Ltd
348	Uttar Pradesh	Kushinagar	KUSHINAGAR (NPP)	CPD Skill and Technology Pvt Ltd
349	Uttar Pradesh	Kushinagar	MATHAULI (NP)	CPD Skill and Technology Pvt Ltd
350	Uttar Pradesh	Kushinagar	PADRAUNA (NPP)	CPD Skill and Technology Pvt Ltd
351	Uttar Pradesh	Kushinagar	RAMKOLA (NP)	CPD Skill and Technology Pvt Ltd
352	Uttar Pradesh	Kushinagar	SEORAHI (NP)	CPD Skill and Technology Pvt Ltd
353	Uttar Pradesh	Kushinagar	SUKRAULI (NP)	CPD Skill and Technology Pvt Ltd
354	Uttar Pradesh	Kushinagar	TAMKUHI RAJ (NP)	CPD Skill and Technology Pvt Ltd
355	Uttar Pradesh	Maharajganj	ANANDNAGAR (NP)	CPD Skill and Technology Pvt Ltd
356	Uttar Pradesh	Maharajganj	BRIJMANGANJ (NP)	CPD Skill and Technology Pvt Ltd
357	Uttar Pradesh	Maharajganj	CHAUK (NP)	CPD Skill and Technology Pvt Ltd
358	Uttar Pradesh	Maharajganj	GHUGHALI (NP)	CPD Skill and Technology Pvt Ltd
359	Uttar Pradesh	Maharajganj	MAHARAJGANJ (NPP)	CPD Skill and Technology Pvt Ltd
360	Uttar Pradesh	Maharajganj	NAUTANWA (NPP)	CPD Skill and Technology Pvt Ltd
361	Uttar Pradesh	Maharajganj	NICHLAUL (NP)	CPD Skill and Technology Pvt Ltd
362	Uttar Pradesh	Maharajganj	PANIYARA (NP)	CPD Skill and Technology Pvt Ltd
363	Uttar Pradesh	Maharajganj	PARTAWAL (NP)	CPD Skill and Technology Pvt Ltd
364	Uttar Pradesh	Maharajganj	SISWA BAZAR (NPP)	CPD Skill and Technology Pvt Ltd
365	Uttar Pradesh	Maharajganj	SONAULI (NP)	CPD Skill and Technology Pvt Ltd
366	Uttar Pradesh	Jalaun	AIT (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)

367	Uttar Pradesh	Jalaun	JALAUN (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
368	Uttar Pradesh	Jalaun	KADAURA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
369	Uttar Pradesh	Jalaun	KALPI (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
370	Uttar Pradesh	Jalaun	KONCH (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
371	Uttar Pradesh	Jalaun	KOTRA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
372	Uttar Pradesh	Jalaun	MADHOGARH (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
373	Uttar Pradesh	Jalaun	NADIGAON (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
374	Uttar Pradesh	Jalaun	ORAI (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
375	Uttar Pradesh	Jalaun	RAMPURA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
376	Uttar Pradesh	Jalaun	UMARI (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
377	Uttar Pradesh	Jhansi	BARAGAON (NP)	Hopes Society for Community Empowerment and Research
378	Uttar Pradesh	Jhansi	BARUA SAGAR (NPP)	Hopes Society for Community Empowerment and Research
379	Uttar Pradesh	Jhansi	CHIRGAON (NPP)	Hopes Society for Community Empowerment and Research
380	Uttar Pradesh	Jhansi	ERICH (NP)	Hopes Society for Community Empowerment and Research
381	Uttar Pradesh	Jhansi	GARAUTHA (NP)	Hopes Society for Community Empowerment and Research
382	Uttar Pradesh	Jhansi	GURSARAI (NPP)	Hopes Society for Community Empowerment and Research
383	Uttar Pradesh	Jhansi	JHANSI (M.Corp)	Hopes Society for Community Empowerment and Research
384	Uttar Pradesh	Jhansi	KATERA (NP)	Hopes Society for Community Empowerment and Research
385	Uttar Pradesh	Jhansi	MAURANIPUR (NPP)	Hopes Society for Community Empowerment and Research
386	Uttar Pradesh	Jhansi	MOTH (NP)	Hopes Society for Community Empowerment and Research
387	Uttar Pradesh	Jhansi	RANIPUR (NP)	Hopes Society for Community Empowerment and Research
388	Uttar Pradesh	Jhansi	SAMTHAR (NPP)	Hopes Society for Community Empowerment and Research
389	Uttar Pradesh	Jhansi	TONDI FATEHPUR (NP)	Hopes Society for Community Empowerment and Research
390	Uttar Pradesh	Lalitpur	LALITPUR (NPP)	Hopes Society for Community Empowerment and Research
391	Uttar Pradesh	Lalitpur	MAHRONI (NP)	Hopes Society for Community Empowerment and Research
392	Uttar Pradesh	Lalitpur	PALI (NP)	Hopes Society for Community Empowerment and Research
393	Uttar Pradesh	Lalitpur	TALBEHAT (NP)	Hopes Society for Community Empowerment and Research
394	Uttar Pradesh	Auraiya	ACHHALDA (NP)	CEGP Foundation
395	Uttar Pradesh	Auraiya	ATSU (NP)	CEGP Foundation
396	Uttar Pradesh	Auraiya	AURAIYA (NPP)	CEGP Foundation
397	Uttar Pradesh	Auraiya	BABARPUR AJITMAL (NP)	CEGP Foundation
398	Uttar Pradesh	Auraiya	BIDHUNA (NP)	CEGP Foundation
399	Uttar Pradesh	Auraiya	DIBIYAPUR (NP)	CEGP Foundation
400	Uttar Pradesh	Auraiya	PHAPHUND (NP)	CEGP Foundation
401	Uttar Pradesh	Etawah	BAKEWAR (NP)	Adept Edusys Pvt Ltd
402	Uttar Pradesh	Etawah	BHARTHANA (NPP)	Adept Edusys Pvt Ltd
403	Uttar Pradesh	Etawah	EKDIL (NP)	Adept Edusys Pvt Ltd
404	Uttar Pradesh	Etawah	ETAWAH (NPP)	Adept Edusys Pvt Ltd
405	Uttar Pradesh	Etawah	JASWANTNAGAR (NPP)	Adept Edusys Pvt Ltd
406	Uttar Pradesh	Etawah	LAKHNA (NP)	Adept Edusys Pvt Ltd
407	Uttar Pradesh	Farrukhabad	FARRUKHABAD-CUM-FATEHGARH (NPP)	FINISH Society

408	Uttar Pradesh	Farrukhabad	KAIMGANJ (NPP)	FINISH Society
409	Uttar Pradesh	Farrukhabad	KAMALGANJ (NP)	FINISH Society
410	Uttar Pradesh	Farrukhabad	KAMPIL (NP)	FINISH Society
411	Uttar Pradesh	Farrukhabad	KHIMSEPUR (NP)	FINISH Society
412	Uttar Pradesh	Farrukhabad	MOHAMMADABAD (NP)	FINISH Society
413	Uttar Pradesh	Farrukhabad	NAWABGANJ (NP)	FINISH Society
414	Uttar Pradesh	Farrukhabad	SANKISA BASANTPUR (NP)	FINISH Society
415	Uttar Pradesh	Farrukhabad	SHAMSABAD (NP)	FINISH Society
416	Uttar Pradesh	Kannauj	CHHIBRAMAU (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
417	Uttar Pradesh	Kannauj	GURSAHAIGANJ (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
418	Uttar Pradesh	Kannauj	KANNAUJ (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
419	Uttar Pradesh	Kannauj	SAMDHAN (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
420	Uttar Pradesh	Kannauj	SAURIKH (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
421	Uttar Pradesh	Kannauj	SIKANDERPUR (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
422	Uttar Pradesh	Kannauj	TALGRAM (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
423	Uttar Pradesh	Kannauj	TIRWAGANJ (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
424	Uttar Pradesh	Kanpur Dehat	AKBARPUR (NP)	CEGP Foundation
425	Uttar Pradesh	Kanpur Dehat	AMRAUDHA (NP)	CEGP Foundation
426	Uttar Pradesh	Kanpur Dehat	DERAPUR (NP)	CEGP Foundation
427	Uttar Pradesh	Kanpur Dehat	JHINJHAK (NPP)	CEGP Foundation
428	Uttar Pradesh	Kanpur Dehat	KANCHAUSI (NP)	CEGP Foundation
429	Uttar Pradesh	Kanpur Dehat	MOOSANAGAR (NP)	CEGP Foundation
430	Uttar Pradesh	Kanpur Dehat	PUKHRAYAN (NPP)	CEGP Foundation
431	Uttar Pradesh	Kanpur Dehat	RAJPUR (NP)	CEGP Foundation
432	Uttar Pradesh	Kanpur Dehat	RANIYA (NP)	CEGP Foundation
433	Uttar Pradesh	Kanpur Dehat	RASHULABAD (NP)	CEGP Foundation
434	Uttar Pradesh	Kanpur Dehat	RURA (NP)	CEGP Foundation
435	Uttar Pradesh	Kanpur Dehat	SHIVLI (NP)	CEGP Foundation
436	Uttar Pradesh	Kanpur Dehat	SIKANDRA (NP)	CEGP Foundation
437	Uttar Pradesh	Kanpur Nagar	BILHAUR (NPP)	CEGP Foundation
438	Uttar Pradesh	Kanpur Nagar	BITHOOR (NP)	CEGP Foundation
439	Uttar Pradesh	Kanpur Nagar	GHATAMPUR (NPP)	CEGP Foundation
440	Uttar Pradesh	Kanpur Nagar	KANPUR (M.Corp)	CEGP Foundation
441	Uttar Pradesh	Kanpur Nagar	SHIVRAJPUR (NP)	CEGP Foundation
442	Uttar Pradesh	Hardoi	BENIGANJ (NP)	FINISH Society
443	Uttar Pradesh	Hardoi	BILGRAM (NPP)	FINISH Society
444	Uttar Pradesh	Hardoi	GOPAMAU (NP)	FINISH Society
445	Uttar Pradesh	Hardoi	HARDOI (NPP)	FINISH Society
446	Uttar Pradesh	Hardoi	KACHHAUNA PATSENI (NP)	FINISH Society
447	Uttar Pradesh	Hardoi	KURSATH (NP)	FINISH Society
448	Uttar Pradesh	Hardoi	MADHOGANJ (NP)	FINISH Society
449	Uttar Pradesh	Hardoi	MALLAWAN (NPP)	FINISH Society
450	Uttar Pradesh	Hardoi	PALI (NP)	FINISH Society
451	Uttar Pradesh	Hardoi	PIHANI (NPP)	FINISH Society
452	Uttar Pradesh	Hardoi	SANDI (NPP)	FINISH Society
453	Uttar Pradesh	Hardoi	SANDILA (NPP)	FINISH Society
454	Uttar Pradesh	Hardoi	SHAHABAD (NPP)	FINISH Society
455	Uttar Pradesh	Lakhimpur Kheri	BARWAR (NP)	FINISH Society
456	Uttar Pradesh	Lakhimpur Kheri	BHEERA (NP)	FINISH Society
457	Uttar Pradesh	Lakhimpur Kheri	DHAURAHRA (NP)	FINISH Society
458	Uttar Pradesh	Lakhimpur Kheri	GOLA GOKARAN NATH (NPP)	FINISH Society
459	Uttar Pradesh	Lakhimpur Kheri	KHERI (NP)	FINISH Society
460	Uttar Pradesh	Lakhimpur Kheri	LAKHIMPUR (NPP)	FINISH Society
461	Uttar Pradesh	Lakhimpur Kheri	MAILANI (NP)	FINISH Society
462	Uttar Pradesh	Lakhimpur Kheri	MOHAMMADI (NPP)	FINISH Society
463	Uttar Pradesh	Lakhimpur Kheri	NIGHASAN (NP)	FINISH Society
464	Uttar Pradesh	Lakhimpur Kheri	OEL DHAKWA (NP)	FINISH Society
465	Uttar Pradesh	Lakhimpur Kheri	PALIA KALAN (NPP)	FINISH Society
466	Uttar Pradesh	Lakhimpur Kheri	SINGAHI BHIRAURA (NP)	FINISH Society

467	Uttar Pradesh	Lucknow	AMETHI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
468	Uttar Pradesh	Lucknow	BAKSHI KA TALAB (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
469	Uttar Pradesh	Lucknow	BANTHARA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
470	Uttar Pradesh	Lucknow	GOSAINGANJ (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
471	Uttar Pradesh	Lucknow	ITAUNJA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
472	Uttar Pradesh	Lucknow	KAKORI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
473	Uttar Pradesh	Lucknow	LUCKNOW (M.Corp)	All India Institute of Local Self Government (Waste Management & Research Centre)
474	Uttar Pradesh	Lucknow	MAHONA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
475	Uttar Pradesh	Lucknow	MALIHABAD (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
476	Uttar Pradesh	Lucknow	MOHANLALGANJ (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
477	Uttar Pradesh	Lucknow	NAGRAM (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
478	Uttar Pradesh	Rae Bareli	BACHHRAWAN (NP)	DAKSH Foundation
479	Uttar Pradesh	Rae Bareli	DALMAU (NP)	DAKSH Foundation
480	Uttar Pradesh	Rae Bareli	LALGANJ (NP)	DAKSH Foundation
481	Uttar Pradesh	Rae Bareli	MAHARAJGANJ (NP)	DAKSH Foundation
482	Uttar Pradesh	Rae Bareli	NASIRABAD (NP)	DAKSH Foundation
483	Uttar Pradesh	Rae Bareli	PARSHADEPUR (NP)	DAKSH Foundation
484	Uttar Pradesh	Rae Bareli	RAE BARELI (NPP)	DAKSH Foundation
485	Uttar Pradesh	Rae Bareli	SALON (NP)	DAKSH Foundation
486	Uttar Pradesh	Rae Bareli	SHIVGARH (NP)	DAKSH Foundation
487	Uttar Pradesh	Rae Bareli	UNCHAHAR (NP)	DAKSH Foundation
488	Uttar Pradesh	Sitapur	BISWAN (NPP)	CPD Skill and Technology Pvt Ltd
489	Uttar Pradesh	Sitapur	HARGAON (NP)	CPD Skill and Technology Pvt Ltd
490	Uttar Pradesh	Sitapur	KHAIRABAD (NPP)	CPD Skill and Technology Pvt Ltd
491	Uttar Pradesh	Sitapur	LAHARPUR (NPP)	CPD Skill and Technology Pvt Ltd
492	Uttar Pradesh	Sitapur	MAHMUDABAD (NPP)	CPD Skill and Technology Pvt Ltd
493	Uttar Pradesh	Sitapur	MAHOLI (NP)	CPD Skill and Technology Pvt Ltd
494	Uttar Pradesh	Sitapur	npp mishrit naimisharnya	CPD Skill and Technology Pvt Ltd
495	Uttar Pradesh	Sitapur	PAINTEPUR (NP)	CPD Skill and Technology Pvt Ltd
496	Uttar Pradesh	Sitapur	SIDHAULI (NP)	CPD Skill and Technology Pvt Ltd
497	Uttar Pradesh	Sitapur	SITAPUR (NPP)	CPD Skill and Technology Pvt Ltd
498	Uttar Pradesh	Sitapur	TAMBAUR-CUM-AHAMDABAD (NP)	CPD Skill and Technology Pvt Ltd
499	Uttar Pradesh	Unnao	ACHALGANJ (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
500	Uttar Pradesh	Unnao	AURAS (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
501	Uttar Pradesh	Unnao	BANGARMAU (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
502	Uttar Pradesh	Unnao	BHAGWANT NAGAR (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
503	Uttar Pradesh	Unnao	BIGHAPUR (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
504	Uttar Pradesh	Unnao	FATEHPUR CHAURASI (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
505	Uttar Pradesh	Unnao	GANGAGHAT (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
506	Uttar Pradesh	Unnao	GANJ MURADABAD (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
507	Uttar Pradesh	Unnao	HYDERABAD (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
508	Uttar Pradesh	Unnao	KURSATH (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
509	Uttar Pradesh	Unnao	MAURAWAN (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
510	Uttar Pradesh	Unnao	MOHAN (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)

511	Uttar Pradesh	Unnao	NAWABGANJ (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
512	Uttar Pradesh	Unnao	NYOTINI (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
513	Uttar Pradesh	Unnao	PURWA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
514	Uttar Pradesh	Unnao	RASULABAD (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
515	Uttar Pradesh	Unnao	SAFIPUR (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
516	Uttar Pradesh	Unnao	UGU (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
517	Uttar Pradesh	Unnao	UNNAO (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
518	Uttar Pradesh	Baghpat	AGARWAL MANDI (TATIRI) (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
519	Uttar Pradesh	Baghpat	AMINAGAR SARAI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
520	Uttar Pradesh	Baghpat	BAGHPAT (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
521	Uttar Pradesh	Baghpat	BARAUT (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
522	Uttar Pradesh	Baghpat	CHHAPRAULI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
523	Uttar Pradesh	Baghpat	DOGHAT (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
524	Uttar Pradesh	Baghpat	KHEKADA (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
525	Uttar Pradesh	Baghpat	RATAUL (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
526	Uttar Pradesh	Baghpat	TIKRI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
527	Uttar Pradesh	Bulandshahar	ANUPSHAHR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
528	Uttar Pradesh	Bulandshahar	AURANGABAD (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
529	Uttar Pradesh	Bulandshahar	BHAWAN BAHADUR NAGAR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
530	Uttar Pradesh	Bulandshahar	BUGRASI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
531	Uttar Pradesh	Bulandshahar	BULANDSHAHR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
532	Uttar Pradesh	Bulandshahar	CHHATARI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
533	Uttar Pradesh	Bulandshahar	DIBAI (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
534	Uttar Pradesh	Bulandshahar	GULAOTHI (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
535	Uttar Pradesh	Bulandshahar	JAHANGIRABAD (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
536	Uttar Pradesh	Bulandshahar	KAKOD (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
537	Uttar Pradesh	Bulandshahar	KHANPUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
538	Uttar Pradesh	Bulandshahar	KHURJA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
539	Uttar Pradesh	Bulandshahar	NARAURA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
540	Uttar Pradesh	Bulandshahar	PAHASU (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
541	Uttar Pradesh	Bulandshahar	SHIKARPUR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
542	Uttar Pradesh	Bulandshahar	SIYANA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
543	Uttar Pradesh	Bulandshahar	SIKANDRABAD (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
544	Uttar Pradesh	Gautam Buddha Nagar	BILASPUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)

545	Uttar Pradesh	Gautam Buddha Nagar	DADRI (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
546	Uttar Pradesh	Gautam Buddha Nagar	DANKAUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
547	Uttar Pradesh	Gautam Buddha Nagar	JAHANGIRPUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
548	Uttar Pradesh	Gautam Buddha Nagar	JEWAR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
549	Uttar Pradesh	Gautam Buddha Nagar	RABUPURA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
550	Uttar Pradesh	Gautam Buddha Nagar	GNIDA (Notified Area Council)	All India Institute of Local Self Government (Waste Management & Research Centre)
551	Uttar Pradesh	Gautam Buddha Nagar	NOIDA (Notified Area Council)	Wastepickers welfare foundation (WWF)
552	Uttar Pradesh	Ghaziabad	DASNA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
553	Uttar Pradesh	Ghaziabad	FARIDNAGAR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
554	Uttar Pradesh	Ghaziabad	GHAZIABAD (M.Corp)	Wastepickers welfare foundation (WWF)
555	Uttar Pradesh	Ghaziabad	KHORA MAKANPUR (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
556	Uttar Pradesh	Ghaziabad	LONI (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
557	Uttar Pradesh	Ghaziabad	MODINAGAR (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
558	Uttar Pradesh	Ghaziabad	MURADNAGAR (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
559	Uttar Pradesh	Ghaziabad	NIWARI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
560	Uttar Pradesh	Ghaziabad	PATLA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
561	Uttar Pradesh	Hapur	BABUGARH (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
562	Uttar Pradesh	Hapur	GARHMUKHTESHWAR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
563	Uttar Pradesh	Hapur	HAPUR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
564	Uttar Pradesh	Hapur	PILKHUWA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
565	Uttar Pradesh	Meerut	BAHSUMA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
566	Uttar Pradesh	Meerut	DAURALA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
567	Uttar Pradesh	Meerut	HARRA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
568	Uttar Pradesh	Meerut	HASTINAPUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
569	Uttar Pradesh	Meerut	KARNAWAL (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
570	Uttar Pradesh	Meerut	KHARKHODA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
571	Uttar Pradesh	Meerut	KHIWAI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
572	Uttar Pradesh	Meerut	KITHAUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
573	Uttar Pradesh	Meerut	LAWAR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
574	Uttar Pradesh	Meerut	MAWANA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
575	Uttar Pradesh	Meerut	MEERUT (M.Corp)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
576	Uttar Pradesh	Meerut	PARIKSHITGARH (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
577	Uttar Pradesh	Meerut	PHALAUDA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
578	Uttar Pradesh	Meerut	SARDHANA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
579	Uttar Pradesh	Meerut	SEWALKHAS (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)

580	Uttar Pradesh	Meerut	SHAHJAHANPUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
581	Uttar Pradesh	Bhadohi	BHADOHI (NPP)	DAKSH Foundation
582	Uttar Pradesh	Bhadohi	GHOSIA BAZAR (NP)	DAKSH Foundation
583	Uttar Pradesh	Bhadohi	GOPIGANJ (NPP)	DAKSH Foundation
584	Uttar Pradesh	Bhadohi	GYANPUR (NP)	DAKSH Foundation
585	Uttar Pradesh	Bhadohi	KHAMARIA (NP)	DAKSH Foundation
586	Uttar Pradesh	Bhadohi	NAI BAZAR (NP)	DAKSH Foundation
587	Uttar Pradesh	Bhadohi	SURIYAWAN (NP)	DAKSH Foundation
588	Uttar Pradesh	Mirzapur	AHRAURA (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
589	Uttar Pradesh	Mirzapur	CHUNAR (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
590	Uttar Pradesh	Mirzapur	KACHHWA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
591	Uttar Pradesh	Mirzapur	MIRZAPUR-CUM-VINDHYACHAL (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
592	Uttar Pradesh	Sonbhadra	ANPARA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
593	Uttar Pradesh	Sonbhadra	CHOPAN (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
594	Uttar Pradesh	Sonbhadra	CHURK GHURMA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
595	Uttar Pradesh	Sonbhadra	DALA BAZAR (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
596	Uttar Pradesh	Sonbhadra	DUDHI (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
597	Uttar Pradesh	Sonbhadra	GHORAWAL (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
598	Uttar Pradesh	Sonbhadra	OBRA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
599	Uttar Pradesh	Sonbhadra	PIPRI (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
600	Uttar Pradesh	Sonbhadra	RENUKOOT (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
601	Uttar Pradesh	Sonbhadra	SONBHADRA (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
602	Uttar Pradesh	Amroha	AMROHA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
603	Uttar Pradesh	Amroha	BACHHRAON (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
604	Uttar Pradesh	Amroha	DHANAURA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
605	Uttar Pradesh	Amroha	GAJRAULA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
606	Uttar Pradesh	Amroha	HASANPUR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
607	Uttar Pradesh	Amroha	JOYA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
608	Uttar Pradesh	Amroha	NAUGAWAN SADAT (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
609	Uttar Pradesh	Amroha	SAIDNAGLI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
610	Uttar Pradesh	Amroha	UJHARI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
611	Uttar Pradesh	Bijnor	AFZALGARH (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
612	Uttar Pradesh	Bijnor	BIJNOR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
613	Uttar Pradesh	Bijnor	CHANDPUR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
614	Uttar Pradesh	Bijnor	DHAMPUR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
615	Uttar Pradesh	Bijnor	HALDAUR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
616	Uttar Pradesh	Bijnor	JALALABAD (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
617	Uttar Pradesh	Bijnor	JHALU (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)

618	Uttar Pradesh	Bijnor	KIRATPUR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
619	Uttar Pradesh	Bijnor	MANDAWAR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
620	Uttar Pradesh	Bijnor	NAGINA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
621	Uttar Pradesh	Bijnor	NAJIBABAD (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
622	Uttar Pradesh	Bijnor	NEHTAUR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
623	Uttar Pradesh	Bijnor	NOORPUR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
624	Uttar Pradesh	Bijnor	SAHANPUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
625	Uttar Pradesh	Bijnor	SAHASPUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
626	Uttar Pradesh	Bijnor	SEOHARA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
627	Uttar Pradesh	Bijnor	SHERKOT (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
628	Uttar Pradesh	Bijnor	WARHAPUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
629	Uttar Pradesh	Moradabad	AGWANPUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
630	Uttar Pradesh	Moradabad	BHOJPUR DHARAMPUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
631	Uttar Pradesh	Moradabad	BILARI (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
632	Uttar Pradesh	Moradabad	DHAKIYA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
633	Uttar Pradesh	Moradabad	KANTH (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
634	Uttar Pradesh	Moradabad	KUNDARKI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
635	Uttar Pradesh	Moradabad	MEHMOODPUR MAFI (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
636	Uttar Pradesh	Moradabad	MORADABAD (M.Corp)	All India Institute of Local Self Government (Waste Management & Research Centre)
637	Uttar Pradesh	Moradabad	PAKBARA (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
638	Uttar Pradesh	Moradabad	THAKURDWARA (NPP)	All India Institute of Local Self Government (Waste Management & Research Centre)
639	Uttar Pradesh	Moradabad	UMRI KALAN (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
640	Uttar Pradesh	Rampur	BILASPUR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
641	Uttar Pradesh	Rampur	DARIYAL (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
642	Uttar Pradesh	Rampur	KEMRI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
643	Uttar Pradesh	Rampur	MASWASI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
644	Uttar Pradesh	Rampur	MILAK (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
645	Uttar Pradesh	Rampur	NARPAT NAGAR DOONDAWALA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
646	Uttar Pradesh	Rampur	RAMPUR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
647	Uttar Pradesh	Rampur	SAIFNI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
648	Uttar Pradesh	Rampur	SHAHABAD (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
649	Uttar Pradesh	Rampur	SUAR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
650	Uttar Pradesh	Rampur	TANDA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
651	Uttar Pradesh	Sambhal	BABRALA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)

652	Uttar Pradesh	Sambhal	BAHJOI (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
653	Uttar Pradesh	Sambhal	CHANDAUSI (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
654	Uttar Pradesh	Sambhal	GAWAN (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
655	Uttar Pradesh	Sambhal	GUNNAUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
656	Uttar Pradesh	Sambhal	NARAULI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
657	Uttar Pradesh	Sambhal	SAMBHAL (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
658	Uttar Pradesh	Sambhal	SIRSI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
659	Uttar Pradesh	Fatehpur	ASOTHAR (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
660	Uttar Pradesh	Fatehpur	BAHUA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
661	Uttar Pradesh	Fatehpur	BINDKI (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
662	Uttar Pradesh	Fatehpur	FATEHPUR (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
663	Uttar Pradesh	Fatehpur	HATHGRAM (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
664	Uttar Pradesh	Fatehpur	KARIKAN DHATA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
665	Uttar Pradesh	Fatehpur	KHAGA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
666	Uttar Pradesh	Fatehpur	KHAKHRERU (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
667	Uttar Pradesh	Fatehpur	KISHANPUR (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
668	Uttar Pradesh	Fatehpur	KORA JAHANABAD (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
669	Uttar Pradesh	Kaushambi	AJHUWA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
670	Uttar Pradesh	Kaushambi	BHARWARI (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
671	Uttar Pradesh	Kaushambi	CHAIL (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
672	Uttar Pradesh	Kaushambi	CHARWA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
673	Uttar Pradesh	Kaushambi	DARANAGAR (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
674	Uttar Pradesh	Kaushambi	KARARI (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
675	Uttar Pradesh	Kaushambi	MANJHANPUR (NPP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
676	Uttar Pradesh	Kaushambi	POORAV PASHCHIM SHARIRA (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
677	Uttar Pradesh	Kaushambi	SARAI AQUIL (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
678	Uttar Pradesh	Kaushambi	SIRATHU (NP)	Gopal Shikshan Evam Gramin Vikas Sansthan (GSGVS)
679	Uttar Pradesh	Pratapgarh	ANTU (NP)	Center of Technology and Entrepreneurship Development
680	Uttar Pradesh	Pratapgarh	BELA PRATAPGARH (NPP)	Center of Technology and Entrepreneurship Development
681	Uttar Pradesh	Pratapgarh	DERWA BAZAR (NP)	Center of Technology and Entrepreneurship Development
682	Uttar Pradesh	Pratapgarh	DHAKWA (NP)	Center of Technology and Entrepreneurship Development
683	Uttar Pradesh	Pratapgarh	GADVARA BAZAR (NP)	Center of Technology and Entrepreneurship Development
684	Uttar Pradesh	Pratapgarh	HEERAGANJ BAZAR (NP)	Center of Technology and Entrepreneurship Development
685	Uttar Pradesh	Pratapgarh	KATRA GULAB SINGH BAZAR (NP)	Center of Technology and Entrepreneurship Development

686	Uttar Pradesh	Pratapgarh	KATRA MEDENI GANJ (NP)	Center of Technology and Entrepreneurship Development
687	Uttar Pradesh	Pratapgarh	KOHDAUR (NP)	Center of Technology and Entrepreneurship Development
688	Uttar Pradesh	Pratapgarh	KUNDA (NP)	Center of Technology and Entrepreneurship Development
689	Uttar Pradesh	Pratapgarh	LALGANJ (NP)	Center of Technology and Entrepreneurship Development
690	Uttar Pradesh	Pratapgarh	MANDHATA BAZAR (NP)	Center of Technology and Entrepreneurship Development
691	Uttar Pradesh	Pratapgarh	MANIKPUR (NP)	Center of Technology and Entrepreneurship Development
692	Uttar Pradesh	Pratapgarh	PATTI (NP)	Center of Technology and Entrepreneurship Development
693	Uttar Pradesh	Pratapgarh	PRATAPGARH CITY (NP)	Center of Technology and Entrepreneurship Development
694	Uttar Pradesh	Pratapgarh	PRITHVIGANJ (NP)	Center of Technology and Entrepreneurship Development
695	Uttar Pradesh	Pratapgarh	RAMGANJ (NP)	Center of Technology and Entrepreneurship Development
696	Uttar Pradesh	Pratapgarh	RANIGANJ (NP)	Center of Technology and Entrepreneurship Development
697	Uttar Pradesh	Pratapgarh	SUWANSA BAZAR (NP)	Center of Technology and Entrepreneurship Development
698	Uttar Pradesh	Prayagraj	BHARATGANJ (NP)	Center of Technology and Entrepreneurship Development
699	Uttar Pradesh	Prayagraj	HANDIA (NP)	Center of Technology and Entrepreneurship Development
700	Uttar Pradesh	Prayagraj	KORAON (NP)	Center of Technology and Entrepreneurship Development
701	Uttar Pradesh	Prayagraj	LAL GOPALGANJ NINDAURA (NP)	Center of Technology and Entrepreneurship Development
702	Uttar Pradesh	Prayagraj	MAU AIMA (NP)	Center of Technology and Entrepreneurship Development
703	Uttar Pradesh	Prayagraj	PHULPUR (NP)	Center of Technology and Entrepreneurship Development
704	Uttar Pradesh	Prayagraj	PRAYAGRAJ (M.Corp)	Center of Technology and Entrepreneurship Development
705	Uttar Pradesh	Prayagraj	SHANKARGARH (NP)	Center of Technology and Entrepreneurship Development
706	Uttar Pradesh	Prayagraj	SIRSA (NP)	Center of Technology and Entrepreneurship Development
707	Uttar Pradesh	Muzaffarnagar	BHOKARHARI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
708	Uttar Pradesh	Muzaffarnagar	BUDHANA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
709	Uttar Pradesh	Muzaffarnagar	CHARTHAWAL (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
710	Uttar Pradesh	Muzaffarnagar	JANSATH (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
711	Uttar Pradesh	Muzaffarnagar	KHATAULI (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
712	Uttar Pradesh	Muzaffarnagar	MEERAPUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
713	Uttar Pradesh	Muzaffarnagar	MUZAFFARNAGAR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
714	Uttar Pradesh	Muzaffarnagar	PURQUAZI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
715	Uttar Pradesh	Muzaffarnagar	SHAHPUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
716	Uttar Pradesh	Muzaffarnagar	SISAULI (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
717	Uttar Pradesh	Saharanpur	AMBEHTA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
718	Uttar Pradesh	Saharanpur	BEHAT (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
719	Uttar Pradesh	Saharanpur	CHHUTMALPUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)

720	Uttar Pradesh	Saharanpur	CHILKANA SULTANPUR (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
721	Uttar Pradesh	Saharanpur	DEOBAND (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
722	Uttar Pradesh	Saharanpur	GANGOH (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
723	Uttar Pradesh	Saharanpur	NAKUR (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
724	Uttar Pradesh	Saharanpur	NANAUTA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
725	Uttar Pradesh	Saharanpur	RAMPUR MANIHARAN (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
726	Uttar Pradesh	Saharanpur	SAHARANPUR (M.Corp)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
727	Uttar Pradesh	Saharanpur	SARSAWA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
728	Uttar Pradesh	Saharanpur	TITRON (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
729	Uttar Pradesh	Shamli	AILUM (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
730	Uttar Pradesh	Shamli	BANAT (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
731	Uttar Pradesh	Shamli	GARHI PUKHTA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
732	Uttar Pradesh	Shamli	JALALABAD (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
733	Uttar Pradesh	Shamli	JHINJHANA (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
734	Uttar Pradesh	Shamli	KAIRANA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
735	Uttar Pradesh	Shamli	KANDHLA (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
736	Uttar Pradesh	Shamli	SHAMLI (NPP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
737	Uttar Pradesh	Shamli	THANA BHAWAN (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
738	Uttar Pradesh	Shamli	UN (NP)	Himalayan Institute for Environment, Ecology & Development (HIFEED)
739	Uttar Pradesh	Chandauli	CHAKIA (NP)	Center of Technology and Entrepreneurship Development
740	Uttar Pradesh	Chandauli	CHANDAULI (NP)	Center of Technology and Entrepreneurship Development
741	Uttar Pradesh	Chandauli	PT. DEEN DAYAL UPADHYAY NAGAR(NPP)	Center of Technology and Entrepreneurship Development
742	Uttar Pradesh	Chandauli	SAIYAD RAZA (NP)	Center of Technology and Entrepreneurship Development
743	Uttar Pradesh	Ghazipur	BAHADURGANJ (NP)	Center of Technology and Entrepreneurship Development
744	Uttar Pradesh	Ghazipur	DILDARNAGAR FATEHPUR BAZAR (NP)	Center of Technology and Entrepreneurship Development
745	Uttar Pradesh	Ghazipur	GHAZIPUR (NPP)	Center of Technology and Entrepreneurship Development
746	Uttar Pradesh	Ghazipur	JANGIPUR (NP)	Center of Technology and Entrepreneurship Development
747	Uttar Pradesh	Ghazipur	MOHAMMADABAD (NPP)	Center of Technology and Entrepreneurship Development
748	Uttar Pradesh	Ghazipur	SADAT (NP)	Center of Technology and Entrepreneurship Development
749	Uttar Pradesh	Ghazipur	SAIDPUR (NP)	Center of Technology and Entrepreneurship Development
750	Uttar Pradesh	Ghazipur	ZAMANIA (NPP)	Center of Technology and Entrepreneurship Development
751	Uttar Pradesh	Jaunpur	BADLAPUR(NP)	Center of Technology and Entrepreneurship Development
752	Uttar Pradesh	Jaunpur	GAURABADSHAHPUR (NP)	Center of Technology and Entrepreneurship Development
753	Uttar Pradesh	Jaunpur	JAFARABAD (NP)	Center of Technology and Entrepreneurship Development

754	Uttar Pradesh	Jaunpur	JAUNPUR (NPP)	Center of Technology and Entrepreneurship Development
755	Uttar Pradesh	Jaunpur	KACHGAON (NP)	Center of Technology and Entrepreneurship Development
756	Uttar Pradesh	Jaunpur	KERAKAT (NP)	Center of Technology and Entrepreneurship Development
757	Uttar Pradesh	Jaunpur	KHETASARAI (NP)	Center of Technology and Entrepreneurship Development
758	Uttar Pradesh	Jaunpur	MACHHLISHAHR (NP)	Center of Technology and Entrepreneurship Development
759	Uttar Pradesh	Jaunpur	MARIAHU (NP)	Center of Technology and Entrepreneurship Development
760	Uttar Pradesh	Jaunpur	MUNGRA BADSHAHPUR (NPP)	Center of Technology and Entrepreneurship Development
761	Uttar Pradesh	Jaunpur	RAMPUR (JAUNPUR) (NP)	Center of Technology and Entrepreneurship Development
762	Uttar Pradesh	Jaunpur	SHAHGANJ (NPP)	Center of Technology and Entrepreneurship Development
763	Uttar Pradesh	Varanasi	GANGAPUR (NP)	All India Institute of Local Self Government (Waste Management & Research Centre)
764	Uttar Pradesh	Varanasi	VARANASI (M.Corp)	All India Institute of Local Self Government (Waste Management & Research Centre)

842

सत्यमेव जयते

Ministry of Social Justice and Empowerment	Ministry of Housing and Urban Affairs	Ministry of Panchayati Raj	Department of Drinking Water and Sanitation

Standard Operating Procedure for Resource Organization (RO) for Waste Pickers Component under NAMASTE Scheme

843

ABBREVIATION

NAMASTE	National Action for Mechanized Sanitation Ecosystem
MoSJE	Ministry of Social Justice and Empowerment
MoHUA	Ministry of Housing and Urban Affairs
MoPR	Ministry of Panchayati Raj
DoDWS	Department of Drinking Water and Sanitation
NSKFDC	National Safai Karamcharis Finance and Development Corporation
SOP	Standard Operating Procedure
GP	Gram Panchayat
SHG	Self Help Group
DWCC	Dry Waste Collection Centre
NGO	Non-Governmental Organization
RO	Resource Organization
AB-PMJAY	Ayushman Bharat- Pradhan Mantri Jan Arogya Yojana
IEC	Information, Education, Communication
MRF	Material Recovery Facility
RRR	Reduce, Reuse and Recycle (Centre)
PPE	Personal Protective Equipment
JJM	Jal Jeevan Mission
SBM-G	Swachha Bharat Mission- Gramin
DPRO	District Panchayati Raj Officer
BDO	Block Development Officer
BRC	Block Resource Coordinator
DPM	District Project/Programme Manager

Table of Content

ABBREVIATION **2**
Table of Content **3**
Section 1: Introduction **4**
A. Objectives of the Waste Picker Component under NAMASTE Scheme 4
B. Intended Output 4
C. Target Group 5
D. Components of the NAMASTE Scheme 7
i. Profiling of Waste Pickers (Urban & Rural) 7
v. Integration of Waste Pickers in the Municipal Solid Waste Management Value Chain:- 7
viii. Linkage with Social Security Benefits 8
ix. Information, Education and Communication (IEC) Campaign 8
Section 2: Institutional Framework **8**
A. Roles and Responsibilities of Stakeholders Involved 9
Section 3: Implementation Framework **12**
Section 4: Survey Process Flow in NAMASTE Application **13**
A. Survey Process Flow in Urban 13
B. Survey Process Flow in Rural 13
C. Profiling Strategy: Identification of Waste Pickers 14
Section 5: Component - Wise Scope of Work of Empanelled Resource Organizations **15**
A. Enumeration of Waste Pickers/ Waste Workers and Provision of Occupational Photo ID Cards 15
B. Occupational Safety & Skill Upgradation Training and PPE Kits 16
C. Integration into Solid Waste Management (SWM) 16
i. Advisories for integration of Waste Pickers in the Solid Waste Management value chain as per the SWM Rules 2016: 16
ii. Dry Waste Collection Centers (DWCCs) 17
D. Linkage with Social Security Benefits 18
E. Information, Education, and Communication (IEC) Campaign 18
F. Data Management and Report Requirement 18
Section 6: Financial and Administrative Procedure **19**
ANNEXURE 1 ..... **21**
ANNEXURE 2 ..... **22**

Section 1: Introduction

National Action for Mechanized Sanitation Ecosystem (NAMASTE) is a Central Sector Scheme jointly implemented by the Ministry of Social Justice & Empowerment (MoSJE), Ministry of Housing and Urban Affairs (MoHUA), Ministry of Panchayati Raj (MoPR) and Department of Drinking Water and Sanitation (DoDWS). The National Safai Karamcharis Finance & Development Corporation (NSKFDC) is the implementing agency for the scheme. The NAMASTE scheme for Sewer and Septic Tank Workers (SSWs) has been under implementation since June 2023 and Waste Pickers (WP) has been added as third component in June, 2024.

NAMASTE Scheme aims to facilitate an inclusive SWM value chain through integration of waste pickers in the formalised workforce in urban as well as rural areas, so as to ensure a safe and decent working environment for the most vulnerable cohort.

A. Objectives of the Waste Picker Component under NAMASTE Scheme

a. Recognizing and strengthening the contribution of waste pickers in waste collection, recovery & recycling.

b. Providing them recognition, improved access to finance and relevant technologies along with a safe & sustainable work environment.

c. Linking them with the social security and welfare schemes including provision of health insurance under Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (AB- PMJAY).

d. Providing safe, dignified, and sustainable livelihoods by empowering them through various schematic and non-schematic interventions.

B. Intended Output

The intended output of the scheme is that the Waste pickers live a dignified life and work in a safe and sustainable environment. NAMASTE aims to achieve the following:-

a. Enumeration, recognition and integration of Waste pickers in the Solid Waste Management value chain.
b. Ensuring access to social security and welfare schemes based on the occupational identity of Waste pickers through following interventions:-

- Empowerment and formalization of Waste pickers through the provision of health insurance, promotion of livelihood through organization of Waste pickers collectives, provision of PPE kits and enhancement of occupational safety through training.
- Hand Holding the Waste pickers collectives through Resource

Organizations (ROs) to enable them to manage DWCCs.

- Provide occupational skill upgradation and PPE Kits to Waste pickers to ensure their occupational safety.
- Enhanced awareness among waste pickers regarding scheme benefits, required documents for profiling and designated profiling locations, along with their mobilization and behavioral change among citizens through worker and citizen centric IEC campaigns.

C. Target Group

The Solid Waste Management (SWM) Rules, 2016 define Waste Pickers as under:-

> *"Waste Picker means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation, the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood*."

The scheme will cover both formal and informal waste pickers engaged in waste collection, segregation, recovery and processing at various points including households, streets, Material Recovery Facilities (MRFs), and waste disposal sites whether they sell/ dump recyclables directly or through intermediaries.

The scheme shall apply to the Waste Pickers defined as above under the SWM Rules 2016, handling municipal solid waste, including the following:

- Informal Waste Pickers working at streets, door to door, transfer stations, open dumpsites, landfill sites, waste disposal sites, material recovery facilities, waste recovery & recycling, repair facilities etc. and itinerant waste buyers.
- Informal Waste sorters working at waste processing/ waste recycling facilities.
- Informal workers/ sorters engaged in this activity for a minimum period of 6 months.
- Waste Pickers other than informal waste pickers (who are formally employed & getting PF/ ESI) working with ULBs/ Blocks/ GPs /Contractor or any other agency and engaged in waste collection/ sorting /processing etc.

The target group includes the following:-

Waste Pickers who will be included in the Profiling	
Waste Pickers	Waste Pickers of 18 Years and above having at least one Govt. issued valid ID (Aadhaar, Voter ID) Waste pickers working independently/ self-employed.
	Waste Pickers who are formally/ informally/ contractually engaged by ULBs/ Blocks, Gram Panchayats, Villages, NGOs, Institutions, Contactors or other Organizations at various solid waste management sites, plants, or facilities.
	Itinerant waste buyers who purchase recyclable materials directly from households, shops and businesses (*Called as Raddiwala, Kabadiwala, Bhangarwala, Patrawala or Paperwala, etc*.).
	Waste pickers involved in collection of waste (plastic, paper, e-waste, glass, metal, hair or any other solid waste) from door-to-door, bins, dumpsite, village periphery or any other place.
	~~H~~elpers of garbage collection vehicles informally/ formally engaged by Blocks/ GPs or other organizations.
	Waste pickers involved in sorting of waste and who sell collected waste periodically or regularly.
	Waste pickers working informally at streets, door-to-door, transfer stations, open dumpsites, landfill sites, waste disposal sites, material recovery facilities, waste recovery and recycling centers, repair facilities, SHG members (SHG involved in SWM Value Chain)
Waste Pickers (Formally Employed)	Waste pickers (who are formally employed & getting PF/ ESI) working with ULBs/ Blocks/ GPs/ Contractor or any other agency and engaged in waste collection/ sorting/ processing etc.
Waste Pickers who will not be included in the Profiling	
	Waste pickers below 18 years old
	Does not have Aadhaar or any government issued ID.
	Street sweepers
	Supervisors/ managers/ Owner of MRFs/ RRRs/ Scrap Dealer Shops / Segregation sheds shall not be profiled.

Scheme Benefits	
Waste Pickers (Informal Waste Pickers)	Eligible to all scheme benefits under Waste Picker Component of NAMASTE.
Waste Picker (Formally Employed)	Formal waste pickers may be provided suitable scheme benefits such as PPE Kits, Occupational Safety & Skill Upgradation Training etc. depending upon their present status and requirement

***Note**: To avail the benefits of the scheme, e-KYC is mandatory. This means Aadhaar must be linked to the mobile number of the Waste Picker.*

D. Components of the NAMASTE Scheme

i. Profiling of Waste Pickers (Urban & Rural)

The scheme aims to create a comprehensive digital database of Waste pickers engaged by SHG/ Association, Municipality or its contractor, Local recycler (Kabadi Wala), scrap dealer or self- employed. The identification and profiling of Waste Pickers throughout the country will give them identity and due recognition by issuing them a Waste Pickers' occupational ID card to validated Waste Pickers.

ii. **Provision of Occupational Safety Training:** Occupational safety and skill upgradation training will be provided to the Waste Pickers validated under the NAMASTE scheme.

iii. **Provision of Personal Protective Equipment (PPE) for waste pickers:** PPE kits will be provided to the waste pickers validated under NAMASTE scheme.

iv. **Health Insurance coverage under Ayushman Bharat** - Pradhan Mantri Jan Arogya Yojana (PMJAY): Health insurance coverage under AB - PMJAY scheme will be provided to validated Waste Pickers and their family members under NAMASTE scheme.

v. Integration of Waste Pickers in the Municipal Solid Waste Management Value Chain:-

Waste Pickers collectives in the form of co-operatives and SHGs will be formed with the support of Resource Organisations (ROs) after their validation. The ULBs/ RLBs/ GPs will be pursued to allot Dry Waste Collection Centres (DWCCs) to Waste Pickers collectives on a long- term basis to enable them to set up ~~a~~ safe and sustainable workplace. The scheme will enable the handholding of Waste Pickers Collectives through Resource Organizations (ROs) to enable them to manage DWCCs.

vi. Capital Subsidy for DWCCs to procure Waste Collection Vehicles: The DWCCs, managed by Wastepicker collectives, would be incentivized through upfront Capital Subsidy for procurement of Dry Waste Collection Vehicles for door-to-door collection of Dry Waste.

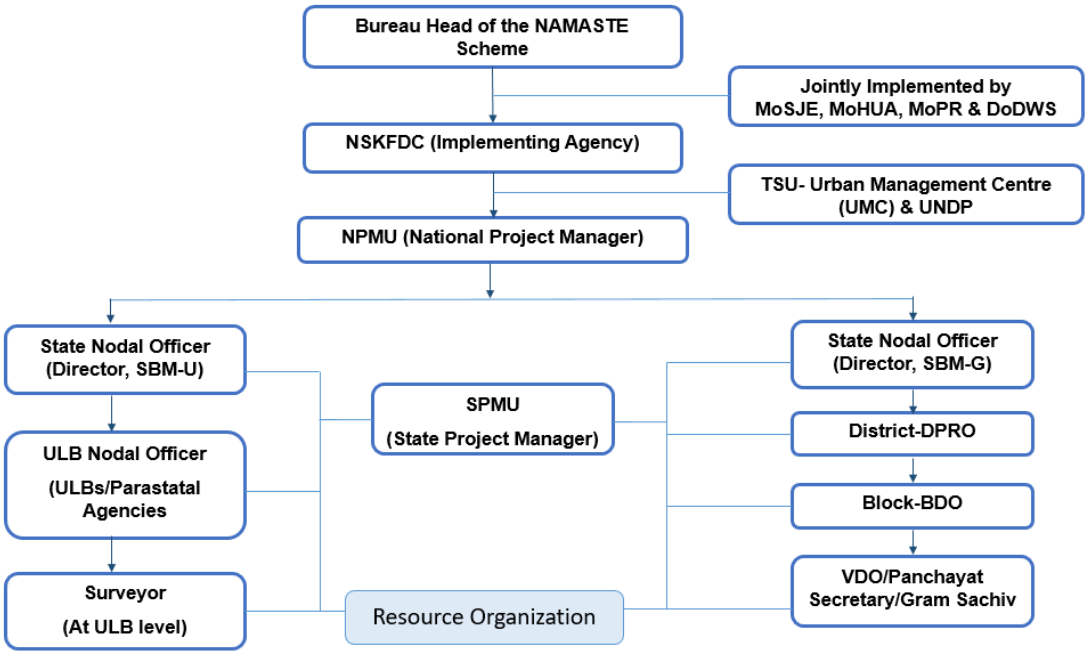
viii. Linkage with Social Security Benefits

The scheme aims to facilitate linkage of Waste Pickers with essential social security benefits including Pradhan Mantri Jan Arogya Yojana (AB- PMJAY), Pre-Matric scholarship for their children and registration under e-Shram Portal for other benefits.

ix. Information, Education and Communication (IEC) Campaign

IEC campaign would be undertaken for awareness generation and behavioural change. Workers and Citizen centric IEC campaigns would be carried out jointly by the local bodies (Urban and Rural) and NSKFDC to spread awareness about safety and dignity of waste pickers.

Section 2: Institutional Framework



NSKFDC is the implementing agency at central level for the scheme. There will be National Project Managers deployed under implementing agency who will coordinate with the State Nodal Officer(s), State Project Manager(s) and the Local Bodies (Urban and Rural) for day-to-day coordination and resolution of scheme-related issues. They will be supported by State Project Managers deployed under the State Nodal Officer(s) at the State level.

Role of Resource Organisations:- Resource Organizations (ROs) having relevant experience of working with the target group and other marginalized sections will be empanelled centrally by the implementing agency so as to support the Local Bodies (Urban and Rural) in: -

1. Profiling of informal waste pickers using NAMASTE application,
2. Facilitating the Local Bodies (ULBs & RLBs) and waste pickers in availing various scheme benefits.

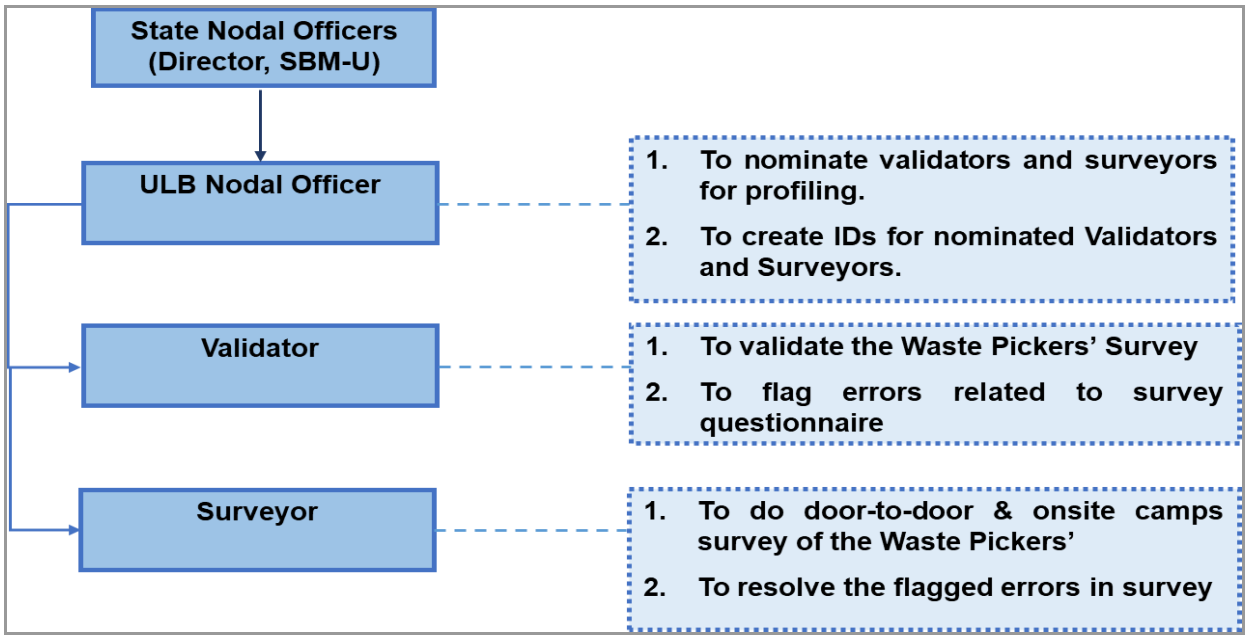
A. Roles and Responsibilities of Stakeholders Involved

S. No.	Level	Designation	Role
URBAN			
1.	State/ UT	State Nodal Officer (Mission Director, SBM-Urban)	• Nomination of ULB Nodal Officers. • Oversee the Overall Implementation of the Scheme at the State Level.
2.	ULB	ULB Nodal Officer	• Nomination of Validators and Surveyors for Profiling of Waste Pickers. • Create User IDs for Surveyors and Validators. • Submission of Profiling plan to NSKFDC. • Final submission of the Validated Waste Picker Data • Oversee profiling and training process at ULB level through NAMASTE App.
3.	ULB	Validator	• To flag the error on the survey questionnaire. • To validate or invalidate the waste picker surveys.
4.	ULB	Surveyor	• To complete the waste picker survey form in a profiling camp or by door-to-door survey or at the waste picker work location.

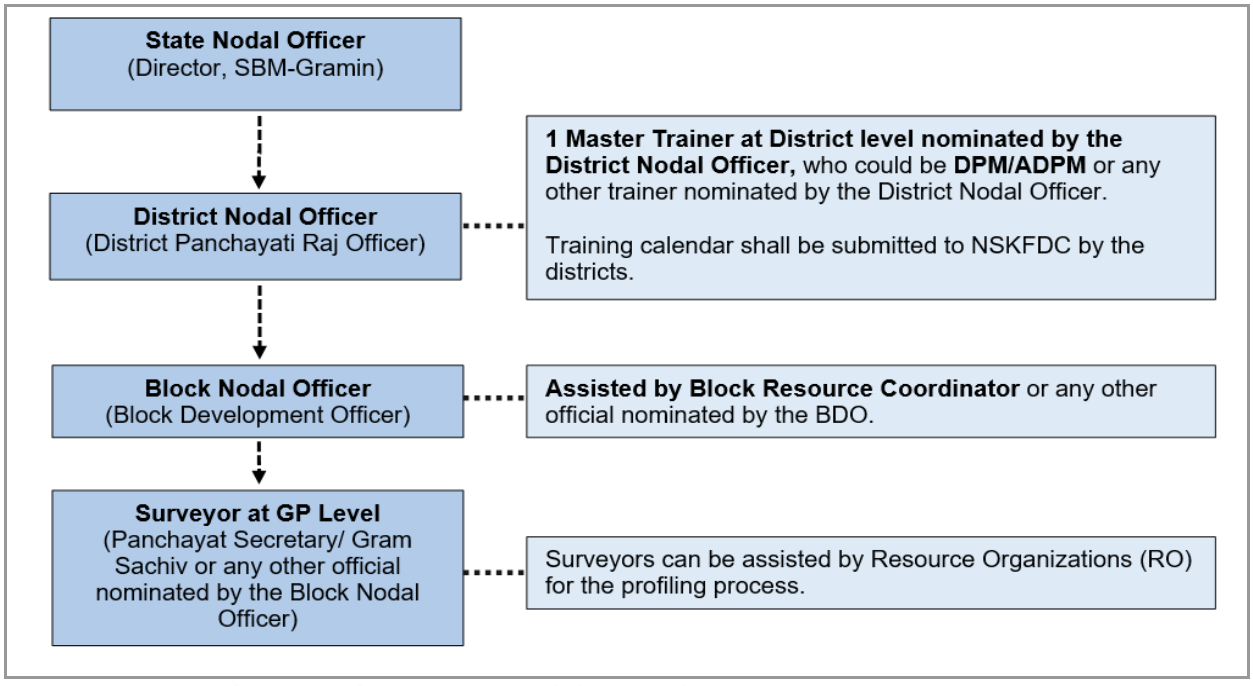
S. No.	Level	Designation	Role
			• To resolve errors raised by the validator.
RURAL			
1.	State	State Nodal Officer (Director, SBM-G)	• Nomination of District Nodal Officers • Oversee the overall Implementation of the Scheme at State Level
2.	District	District Nodal Officer (DPRO)	• Nomination of Block Level Nodal officer • Create user ID for Block Nodal Officer • Nomination of 1 Master Trainer at District • Submission of Training plan to NSKFDC • Final submission of the Validated Waste Picker Data • Oversee profiling and training process at the district level.
		Master Trainer (DPM/ ADPM or any other official responsible for training at District Level)	• Nominated by the District Nodal Officer • Preparation of training delivery plan for training of Block & GP level. • To conduct Training of Block & GP level functionaries on Profiling through NAMASTE app.
3.	Block	Block Nodal Officer (BDO or any other official Nominated by the District Nodal Officer)	• Create Surveyor's IDs & credentials at GP level. • Nomination of the Surveyors (GP Sachiv/Secretary) • Validation of all the Completed surveys in a time-bound manner • Oversee profiling process at the Block level • In charge of profiling at block level, for

S. No.	Level	Designation	Role
			Waste Pickers not covered at GP level
		BRC or any other official at the Block Level appointed by BDO	• BDO can nominate BRCs or any other official as a validator and contact person • BRCs or the Nominated official (SBM-G) would also be responsible for coordinating with the Master Trainers to successfully conduct the trainings • BRC or any other official facilitates the training of Surveyors at the block level along with the successful completion of the profiling process. • Conduct IEC
4.	GP/ Village	Surveyor (Panchayat Secretary/ Gram Sachiv or any other official nominated by the Block Nodal officer)	• Collate the List of Waste Pickers in the GP • Conduct IEC • Conduct Survey through NAMASTE Waste Picker app

Section 3: Implementation Framework



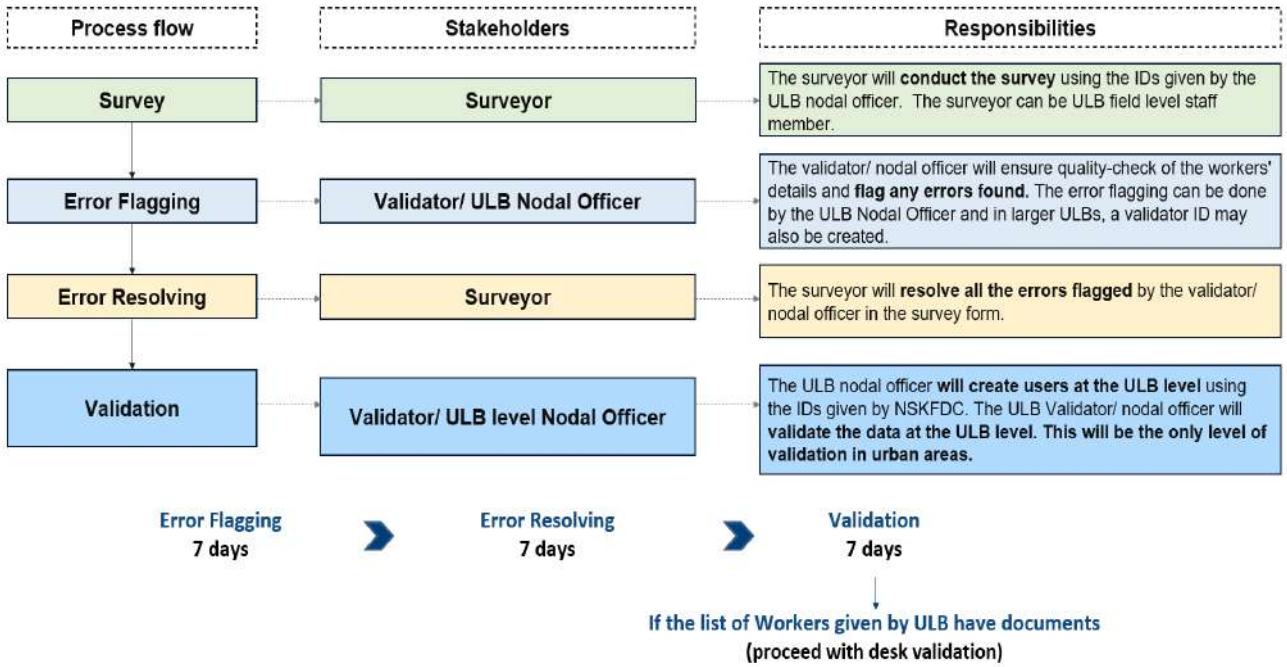
Implementation Framework in Urban areas for NAMASTE - WP



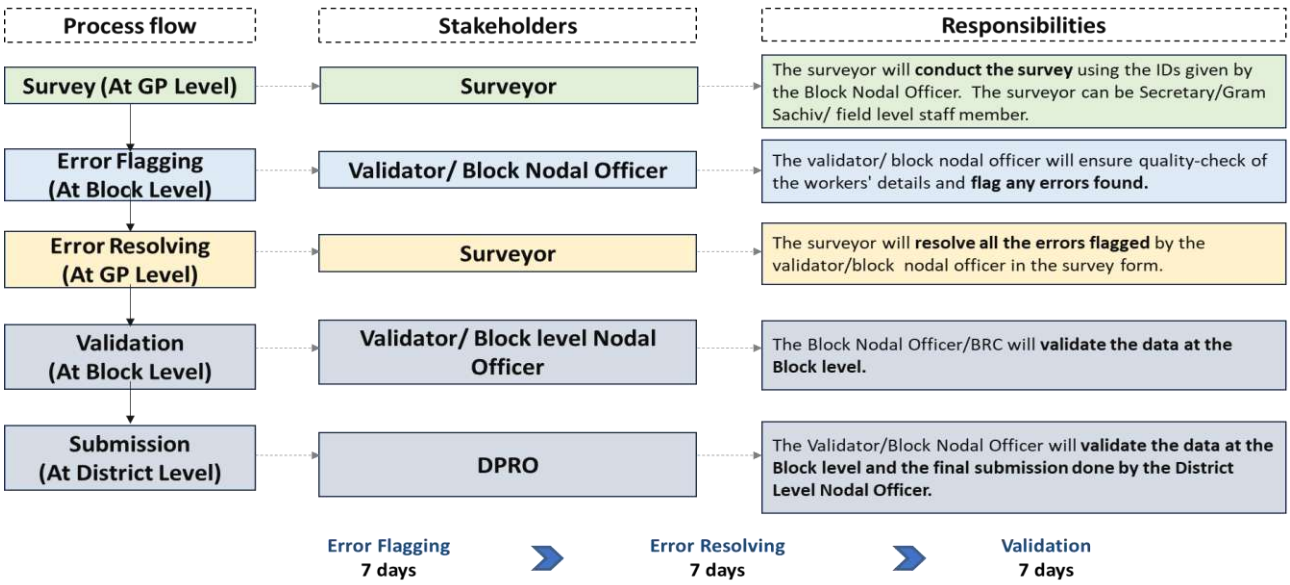
Implementation Framework in Rural areas for NAMASTE – WP

Section 4: Survey Process Flow in NAMASTE Application

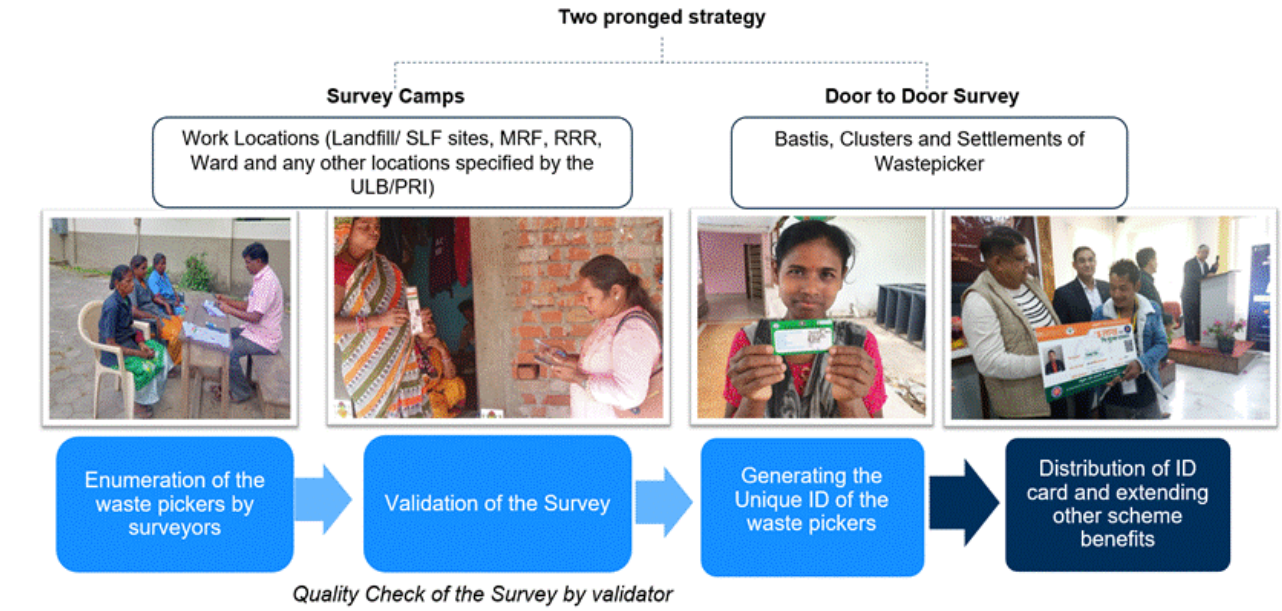
A. Survey Process Flow in Urban



B. Survey Process Flow in Rural



C. Profiling Strategy: Identification of Waste Pickers



Profiling Strategy

A two pronged strategy to be adopted for profiling which includes survey at the basti's /settlements of waste pickers and organizing camps at the workplace of waste pickers. The waste pickers should ideally be profiled by the Urban Local Bodies (ULBs)/ Panchayati Raj Institutions (PRIs) under which they are currently engaged/ self- employed as the identification is on the basis of their occupation.

The surveyors engaged by ULBs/ PRIs would be responsible for identifying the settlements for door to door survey of waste pickers and locations of workplaces by approaching and engaging with:

i. Kabadiwala's (Waste aggregators)
ii. NGOs and Unions working for waste-pickers
iii. Supervisors /Managers of landfill sites, transfer stations and door-to-door collectors
iv. Facility Managers of Apartment Complexes

The survey can be organized in a camp mode based on the number of waste pickers existing at each work location. In case of more than 20 waste pickers identified at one place, the surveyor can organize a camp with the help of ULBs/ PRIs and conduct the survey.

Section 5: Component - Wise Scope of Work of Empanelled Resource Organizations

A. Enumeration of Waste Pickers/ Waste Workers and Provision of Occupational Photo ID Cards

Component	Key Activities	Deliverables
Enumeration of informal Waste Pickers and Provision of Occupational Photo ID cards	In case of ULB / RLB nominating the RO as surveyors: - • Assistance in data collection through NAMASTE Waste Picker Mobile App • Coordination with ULBs / RLB and NPMUs / SPMUs for creation of surveyor IDs • Help the ULBs / RLBs for preparation of a profiling plan with details of estimated number of Waste Pickers, locations to be targeted, number of camps to be held, IEC and outreach strategies in consultation with the ULBs/ PRIs • Facilitate holding of camps with ULBs/ PRIs and reach out to their work locations/ habitations for profiling of all eligible Waste Pickers and collate their list.	• Submission of List of waste pickers to the ULB / RLB • Submission of detailed profiling plan with the commencement date and locations (as per the prescribed format shared by NSKFDC) • Digital Enumeration of Waste Pickers (if nominated as surveyor)

	• Facilitation centres for Aadhar Card. • Facilitation in Issuance of NAMASTE ID cards • Downloading and helping in issuance of AB-PMJAY health cards	

B. Occupational Safety & Skill Upgradation Training and PPE Kits

- Facilitate occupational safety training on occupational hazards, safe handling of Waste, usage of PPE Kits and legal rights in coordination with empaneled training providers.
- Identify and facilitate ULBs/PRIs in distribution of PPE kits (gloves, masks, boots, etc.).
- Monitor and ensure adoption of safety practices in day to day working of waste pickers.

C. Integration into Solid Waste Management (SWM)

i. Advisories for integration of Waste Pickers in the Solid Waste Management value chain as per the SWM Rules 2016:

Rule15 of the SWM Rules, 2016 asks the Local Bodies to:-

- Direct waste generators to hand over segregated waste to authorized waste pickers,
- Provide easy access to Waste Pickers to material recovery facilities / secondary storage facilities with sufficient space for sorting of recyclables.
- Provide Waste Pickers with training on SWM; and
- Consider incentivizing recycling initiatives by informal waste recycling sector

ROs may pursue with the Urban Local Bodies (ULBs) / Rural Local Bodies RLBs) to issue necessary advisories/ guidelines for integration of waste pickers in the Solid

Waste Management Value Chain as per provisions given above in Rule15 of the SWM Rules, 2016 and also under NAMASTE scheme.

ii. Dry Waste Collection Centers (DWCCs)

Dry Waste Collection Centers (DWCCs) are to be promoted/ supported under the scheme as a model for integration of informal waste pickers in the Solid Waste Management Value Chain wherein Dry Waste Collection Centers will be set up and operated by the Waste Pickers Collectives with the facilitation support of Resource Organizations.

The Local Bodies in urban and rural areas will be required to allocate suitable location, provide basic facilities and infrastructure support towards the same. While the Resource Organizations (ROs) will be responsible for the following: -

- **Promotion of DWCCs:** Support the establishment and operationalization of Dry Waste Collection Centers (DWCCs).
- **Identification of Location:** Identify the locations where DWCCs can be promoted.
- **Awareness and Capacity Building:** Organize awareness programs and engagement sessions to educate Waste Pickers about the benefits of forming a SHG and provide training on SHG management to empower the members to effectively run the SHG.
- **Facilitating set up of DWCCs:** Collaborate with local bodies (ULBs/ PRIs) for provision of appropriate space and infrastructure for operation of DWCCs, ensuring they meet operational needs. ROs will help in setting up of DWCCs to be operated by Waste Pickers SHGs as per extant SoP.
- **Model Contracts for DWCC Operations:** Create model contracts for DWCCs, outlining the roles, responsibilities and terms for local bodies, Waste Picker collectives and ROs. Facilitate their negotiation and execution, ensuring clear understanding of obligations and benefits. Implement mechanisms to monitor compliance and address issues.
- **Ongoing Support for DWCC Operations:** Provide continuous operational support to waste picker collectives for managing DWCC operations, resolving issues and improving efficiency. Provide guidance in accessing capital subsidies for waste collection vehicles.
- **Resource Organisation Fee for managing Dry Waste Collection Centre:** ROs would be paid a consolidated management fee of Rs.

10,000 per DWCC per month to cover the cost of ongoing support and management services provided by ROs for a period of 12 months.

D. Linkage with Social Security Benefits

ROs to assist in linking eligible informal waste pickers with various National/ State level social security & welfare schemes alongwith the following: -

- Support informal waste pickers in enrolling under Ayushman Bharat PM-JAY cards.
- Assist in documentation for pre-matric scholarships.
- Facilitate registration under e-Shram portal.

E. Information, Education, and Communication (IEC) Campaign

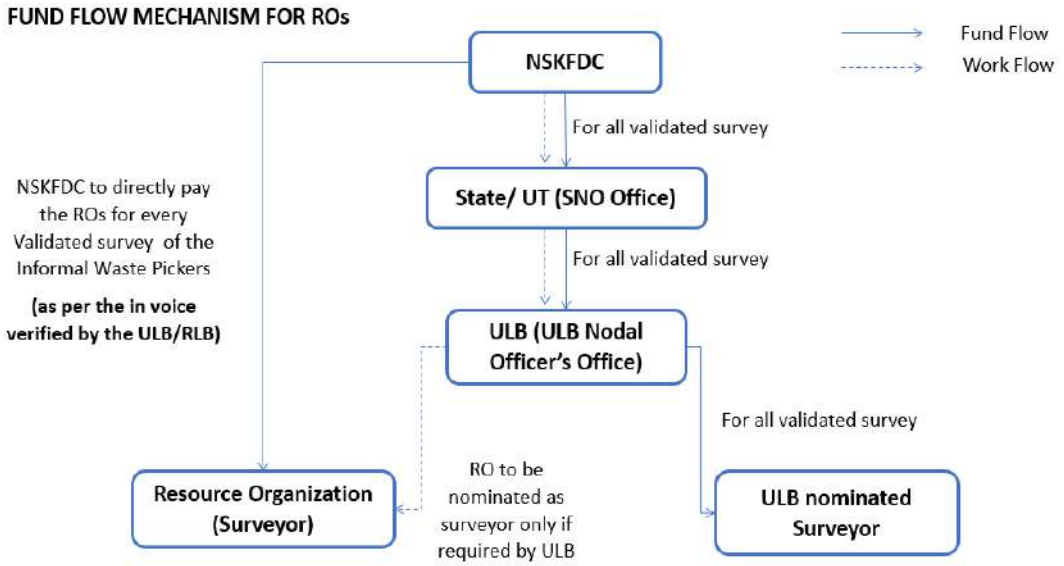
- Facilitate Local Bodies (ULBs/ PRIs) in conducting awareness campaigns on waste pickers' safety, dignity and scheme benefits.
- Educate waste pickers on legal protections against harassment and discrimination.
- Facilitate local bodies in distribution of IEC materials (posters, flyers, digital content) to enhance outreach among the target group

F. Data Management and Report Requirement

Resource organizations are to manage and share the following on a monthly basis: -

- Maintain daily records of waste processing in the DWCC.
- Identify Key Performance Indicators (KPIs) for successful operationalization of DWCC.
- Impact Assessment and Feedback mechanism for challenges/ issues faced by the Waste Pickers collectives and Resource Organizations in the operation and management of DWCC along with key takeaways and suggestions for addressing them.

Section 6: Financial and Administrative Procedure



- ULBs / RLBs will provide surveyor credentials to ROs with which ROs will carry out the survey of Informal Waste Pickers and will submit to ULB / RLB Nodal Officer/ Validator for validation
- Nodal Officer/ Validator will validate the survey submitted by ROs which will then reflect on the NAMASTE portal
- ROs will raise invoice for the survey being done by them and validated by ULBs / RLBs to NSKFDC.
- Invoice raised by RO will be verified by the ULB /RLB Nodal Officer.
- NSKFDC will create Vendor IDs for ROs and release the funds based on the invoice submitted by ROs and verified by NSKFDC.

The fund will be disbursed as per the role allocated to RO as per following:

1. **For Enumeration:** Resource Organizations will be reimbursed Rs.150 per validated informal waste pickers surveyed using their survey login ID on NAMASTE application. The amount will be calculated based on the number of profiled surveys validated by the ULBs / RLBs. ROs are responsible for conducting surveys, submitting the data for validation and adhering to prescribed guidelines for transparency and accuracy.

2. **DWCC Operations:** The Self-Help Groups (SHGs) led by Waste Picker Collectives will be responsible for operating the Dry Waste Collection Centers (DWCCs), while the Resource Organizations (ROs) will oversee and ensure smooth operations. To support the administration and management of each DWCC, reimbursement of ₹10,000 per month per DWCC across India will be provided under the scheme. This amount is allocated for operational expenses, including staff salaries, maintenance, logistics and other administrative requirements. The ROs will be responsible for ensuring that the

funds are utilized effectively and that the DWCCs function as per the prescribed guidelines. Regular monitoring and reporting will be required to maintain transparency and accountability.

Process outlines - In-voice raised by the RO for payment will be verified by ULB/ RLB Nodal Officer.

NSKFDC will make payments to the ROs for each validated informal waste picker for the surveys conducted by them as per list verified by the ULB / RLB Nodal Officer.

ANNEXURE 1

Fund Flow Mechanism/Payment Criteria for the payment of Profiling Charges @ Rs.150 per validated Waste Picker in Urban.

Process outlines - the workflow for payment of funds related to waste pickers

Urban Areas: Step-by-step breakdown:

1. **State Nodal Officer to submit a request for release of funds**:
   - The State Nodal Officer will submit a request for the release of funds to the National Safai Karamcharis Finance and Development Corporation (NSKFDC) and copy to MoSJE for reimbursement of profiling charges, based on the number of validated waste pickers. This request will be accompanied by a statement having the number of ULB wise validated waste pickers for the concerned State.

2. **NSKFDC Action**:
   - NSKFDC will process the request and reimburse the amount to the State Nodal Officer based on the validated data of number of waste pickers for the surveys conducted by the ULBs and intimate the same to MoSJE.

   - It will be the sole responsibility of the State Nodal Officer to ensure further reimbursement of admissible amount to all the ULBs for the surveys conducted by ULBs.

   - NSKFDC will directly disburse payments to the ROs for each validated informal waste picker (verified by the ULB) for the surveys conducted by them.

Note: Payment of Rs. 150 per validated waste pickers will be made to the ULBs only. ROs will be paid for profiling of the informal waste picker, if worked as a surveyor.

ANNEXURE 2

Fund Flow Mechanism/Payment Criteria for the payment of Profiling Charges @ Rs.150 per validated Waste Picker in Rural.

Process outlines- the workflow payment of funds related to the Waste Pickers

1. **State Nodal Officer to Submit a request for release of funds:**

- The Block-level officer will validate the data of waste pickers profiled by Gram Panchayat and will report to District Panchayati Raj Officer (DPRO).

- The State Nodal Officer (Rural) on the basis of report of DPRO will send a request to the National Safai Karamcharis Finance and Development Corporation (NSKFDC) and copy to MoSJE for reimbursement. The request should be based on the number of District-wise waste pickers profiled by the Rural Local Bodies.

2. **NSKFDC Action:**

- NSKFDC will process the request and reimburse the **amount @Rs 150/- per validated waste picker** to the State Nodal Officer (Rural) based on the validated data of number of waste pickers **for the surveys conducted by the Rural Local Bodied (RLBs)** and intimate the same to MoSJE.

- It will be the sole responsibility of the State Nodal Officer (Rural) to ensure further reimbursement of amount to the concerned DPROs. Further DPROs will reimburse the amount to the concerned BDOs. SNO (Rural) will be responsible for checking the same.

- NSKFDC will directly disburse payments to the ROs for each validated informal waste picker (verified by the RLB) for the surveys conducted by them.

Note: ROs will be paid for profiling of the informal validated waste picker only @150 Rs, if worked as a surveyor.